Fourth Series, No.14

Friday, March 7, 1969
Phalguna 16, 1890 (Saka)

LOK SABHA DEBATES

Seventh Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi

CONTENTS

No. 14—Friday, March 7, 1969/ Phalguna 16, 1890 (Saka)

	Columns
Oral Answers to Questions—	
*Starred Questions Nos. 333 to 336, 338 and 339 ...	1—33
Short notice Question No. 3	33—42
Written Answers to Questions—	
Starred Questions Nos. 331, 332, 340 to 360	42—58
Unstarred Questions Nos. 2051 to 2072, 2074 to 2195, 2197 to 2220 2222 to 2228, 2230 to 2235 and 2237 to 2250	59—198
Business of the House	198—200, 202
Papers Laid on the Table	200—02
Business Advisory Committee— Thirtieth Report	202—09
General Budget, 1969-70—General Discussion	209—36
Shri Narendra Singh Mahida	209—13
Shri Atal Bihari Vajpayee	213—29
Shri Bhagavati	229—36
Indian Penal Code (Amendment) Bill—*Introduced*— (*Substitution of Section 309*) by Shri Virbhadra Singh ...	236—37
Constitution (Amendment) Bill—*Negatived*— (*Amendment of Articles 80 and 171*) by Shri C. C. Desai ...	237—39
Motion to consider	237—39
Publication of Political Party Accounts Bill—	
By Shri Shri Chand Goyal ...	239—98
Motion to Consider	239—98
Shri Shri Chand Goyal	240—53
Shri Tulshidas Jadhav ...	253—56
Shri Arjun Singh Bhadauria	256—58
Shri Sheo Narain	258—61
Shri Tenneti Viswanatham ...	261—64
Shri S. M. Banerjee ...	264—70

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Columns

Shri Randhir Singh 270—75
Shri S. Kundu 275—78
Shri K. Narayana Rao 278—80
Shri Rabi Ray 280—84
Shri A. Sreedharan 284—88
Shri Lobo Prabhu 288—89
Shri Shinkre ... 289—92
Shri S. Kandappan 292—94
Shri Kanwar Lal Gupta 294—98
Shri Govida menon ... 298
Re. Half-An-Hour Discussion 299—300

LOK SABHA

Friday, March 7, 1969/Phalguna 16, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Serving of liquor to Foreigners in Ashoka Hotels Ltd., New Delhi

*333. SHRI B. K. DASCHOWDHURY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether liquor is served on dry days to the foreigners in the Ashoka Hotel Ltd., New Delhi ;

(b) if so, whether a copy of the rules under which liquor is served to the non-Indians will be laid on the Table ;

(c) whether it is also a fact that a day closes at 10 p.m. in the Ashoka Hotels after which a new day starts ;

(d) if so, whether this practice exists in any other hotel in India or in other countries ; and

(e) if not, the reasons for adopting this new practice in the Hotel ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) Yes, Sir, subject to certain conditions stipulated by Delhi Administration.

(b) A copy each of the orders is laid on the Table. [*Placed in Library. See* No. LT—240/69].

(c) No, Sir. In the past, the last shift of the day used to end at 10 P.M. and thereafter the new shift for the following day started. The vouchers etc. made out after 10 P.M. used to be given the date of

the next day. This practice has since been discontinued. The change of date is now effected after midnight.

(d) Not known.

(e) Does not arise in view of the reply given to part (c) of the Question.

SHRI B. K. DASCHOWDHURY : In reply to this question we have been supplied with five annexures. Annexure V says :

> "It has now been decided to allow the facility for using the separate room provided under the said licence to Indian residents of the hotel to entertain their foreign guests and also to foreign visitots to entertain their Indian and foreign guests."

After a certain relexation had been made by the District Excise Officer, it goes on to say :

> "You are required to send your Licence L—5 to this office for incorporation of the necessary condition at an early date."

Annexure IV dated 7-8-1967 says :

> "It has been decided that the facilities at present available to foreign tourists and Indian residents of your hotel and their guests in the separate rooms, can be extended to the dining room of your hotel.
>
> You may therefore please send your request in writing along with a rough sketch of the premises to be used for the purpose under your licence L-5."

After that, what has happend ? We do not know whether the Ashoka Hotel management had sent any reply to the Collector of Excise and had sent him a rough sketch of the premises to be used for the purpose under licence L-5. The information given is not complete and unless full information is given, how can I put my supplementary question ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I am not quite sure what particular information the hon. Member requires. The fact is that the Ashoka Hotel is abiding strictly by the rules and regulations laid down by the New Delhi authorities and is taking action according to the directions received from time to time. If there is any particular aspect which the hon. Member wishes to clarify, I shall be happy to do so.

SHRI B. K. DASCHOWDHURY : It has been reported in the *Hindustan Times* dated the 11th January 1969 that the Delhi Administration had served notice of show cause on the Asoka Hotel for allegedly violating the excise rules by serving liquor in the hotel on a dry day.

Under the rules, the hotel can serve liquor on dry days only to the foreigners staying there. May I know whether the Minister believes in the premise that these prohibition laws are observed more in their breach than in their observance ? Though the rules are otherwise, it seems even on dry days liquors are served to Indians staying in the hotel in gross violation of the rules. May I know whether any action has been taken against the persons who allowed service of liquor to Indians in violation of the rules, even after getting the show-cause notice from Delhi Administration ?

DR. KARAN SINGH : The facts of the incident to which the hon. Member is referring are, on the 12th August, late at light an Indian resident checked into the hotel. At that time, the practice was that all bills after 10 P.M. were marked for the next day, 12th August happened to be a wet day and he was served liquor at about 10-30 P M. But the bill was made out for the next day which happened to be a dry day. When the bill came, the Delhi Administration sat on the head of the hotel and imposed a fine of Rs. 15,000, against which the hotel have appealed to the Excise Commissioner. The information I have received from the hotel is, it was a bonafide case. The advantage of the incident was that subsequently the system of charging bills after 10 P.M. to the next day was discontinued and we changed to the system of midnight, like the rest of the world.

SHRI B. K. DASCHOWDHURY : Is it permissible on the part of the Government and the hotel management to have one set of day for accounting purposes that bills after 10 P.M. are charged to the next day and another set of day for the purpose of prohibition laws, thus making the whole system a laughing stock ...

MR. SPEAKER : He said it has been changed now.

SHRI B. K. DASCHOWDHURY : May I know whether the Government have issued strict introductions that the laws should not be violated in this manner ?

MR. SPEAKER : He has answered it.

SHRIMATI SAVITRI SHYAM : Not only in Government hotels, but in Defence Services Canteens also, liquor is served even on dry days after 10 P.M. May I know whether Government is considering the introduction of prohibition in all Government hotels throughout the country and to give instructions to the Defence Serviees canteens to observe the dry laws ?

DR. KARAN SINGH : I am concerned only with the Government sector hotels under my Ministry. They have been given instructions strictly to abide by the rules. I cannot say about the Defence Services canteens.

SHRI SWELL : I may tell the Minister that I am a teetotaller myself ..

MR. SPEAKER : Why do you want confirmation ?

SHRI SWELL : But I must tell him also that these liquor rules are a laughing-stock in the country and Government is not able to enforce their implementation. These rules are a great deal of handicap to the free flow of tourists into the country and to the exchange of views between tourists and our nationals. In view of all these things, may I know whether the hon.

Minister is going to propose to the Government to lift these rules so far as hotels under his charge in the country are concerned ?

DR. KARAN SINGH : I have also the good fortune to belong to the honourable fellowship of teetotallers just like the hon. Member. Our policy is, that as far as possible, curbs upon foreign tourists should be removed. Certain restrictions have in fact been removed for foreigners and we are serving them. That is all I can say.

SHRI SRADHAKAR SUPAKAR : Is it a fact that on account of this rule there is temptation amongst our Indian people also to be guests of foreigners in this hotel ? May I know whether the separate room which serves liquor serves only foreign liquor or also country liquor ?

DR. KARAN SINGH : The temptations of the flesh are many and varied, and whenever there is a rule there is always the temptation to break it. But that does not mean that the rule itself should be abolished. As far as the actual brand of the liquor served in the rooms is concerned as I said, being a teetotaller myself. I must plead complete ignorance. If the hon. Member is particularly interested, I will furnish him with the information.

SHRI HEM BARUA : As a Minister he should khow all about it.

SHRI TENNETI VISWANATHAM : May I know whether all these restrictions apply only to outsiders or they apply to Members of Parliament and members of the Cabinet also ?

DR. KARAN SINGH : The law of the land applies to everybody.

MR. SPEAKER : Let us not get intoxicated with this question ! Next question.

राष्ट्रीय भूभौतिकी अनुसंधान संस्था

*334. श्री महाराज सिंह भारती : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय भूभौतिकी अनुसंधान संस्था ने एक ऐसे यंत्र का विकास किया है जिससे भूमिगत जल का बड़ी सुगमता से पता लगाया जा सकता है;

(ख) क्या उक्त संस्था ने देश के जल संसाधनों का सर्वेक्षण करने की किसी योजना का सुझाव दिया है; और

(ग) यदि हां, तो सरकार ने इस पर क्या कार्यवाही की है ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The Institute has made a few Electrical Resistivity meters and Seismic Timers. These instruments provide information about the electrical and elastic properties of the sub-surface strata. Under favourable conditions, this information can be interpreted in terms of the nature and extent of underground water.

(b) No, Sir.

(c) Does not arise.

श्री महाराज सिंह भारती : हमारे देश की जल वायु इस तरह की है कि बिना सिंचाई के यहां अच्छी खेती हो ही नहीं सकती है। जिस तरह से हम लोगों ने तेल का पता लगाने के लिए कई तरह के सर्वेक्षण का सिस्टम बना रखा है उसी तरह से जमीन के अन्दर पानी का पता लगाने के लिए अब आपने एक सर्वेक्षण सिस्टम ईजाद कर लिया है। उसका इस्तेमाल करके जमीन के अन्दर के पानी का पता लगा कर हम पूरे देश के लिये एक चार्ट तैयार कर सकते हैं। मैं जानना चाहता हूं कि इसका इस्तेमाल करके अंडर ग्राउंड वाटर का सर्वेक्षण करने की बात से सरकार इंकार क्यों कर रही है ?

DR. V. K. R. V. RAO : I entirely agree with the hon. Member about the importance of locating underground water resources. But I must point out to him that the Geological Survey of India is entrusted with this function. They have five regional ground water divisions, distributed all over the country for assessing the ground water potential and also to carry out some test drilling. After they have

done this, if they find it worthwhile, then the exploratory tube-wells organisation of the Ministry of Food and Agriculture takes up the question how water can be actually produced. As far as the Geophysical Research Institute is concerned, it is not a survey organisation. It makes its services available by way of technical advice to the Geological Survey.

श्री महाराज सिंह भारती : जब कोई सवाल किया जाता है तो किसी खास मंत्री से नहीं किया जाता है, बल्कि सरकार से वह होता है। यह तो आपका काम है कि आप और मंत्रालयों से भी सलाह मशिवरा करके जवाब दें। मेरा कहने का मतलब सिर्फ इतना है कि एक यंत्र आपने ईजाद कर लिया है। उसके जरिये आप जमीन के अन्दर के पानी का पता लगा सकते हैं। आपने कहा है कि पानी का पता लगाने के लिए आपने पांच जोन बनाये हैं। बिना सिचाई के हमारा काम नहीं चल सकता है। आपके महकमे में और सिंचाई के महकमे में क्या कोई इस किस्म का तालमेल है ताकि एक मास्टर प्लान पांच साल का या दस साल का बन सके और पानी का इस्तेमाल सिंचाई के लिए हो सके? क्या सरकार आज आश्वासन देने की स्थिति में है कि इतने दिनों के अन्दर-अन्दर पूरे देश का सर्वेक्षण कर लिया जाएगा और भूमि के अन्दर जल का पूरा नक्शा बना लिया जाएगा और इसका पता लगा लिया जाएगा कि कहाँ पानी है और कहां नहीं है?

DR. V. K. R. V. RAO : I wish I were in a position to give such an assurance. What I shall do is to get in touch with my colleague in the other Ministry to find out what is the coordination now obtaining.

श्री महाराज सिंह भारती : अब से पहले टच स्थापित क्यों नहीं किया? सवाल का जवाब तो आप आज दे रहे हैं।

DR. V. K. R. V. RAO : Because of my ignorance and my stupidity. As I was saying, I shall ask the Geological Survey of India, which is under the control of the Ministry, of Patroleum and Chemicals and Mines and Metals. and the Exploratory Tubewells Organisation, which is under the Ministry of Agriculture, what is the coordination between them and how far the services of the geophysical institue can be used for the purpose of drawing up a comprehensive ground water plan for India, an objective with which I am in total agreement.

SHRI BISHWANATH ROY : May I know whether any State Government has expressed a desire to utilise the services of the Geophysical Institute ; if so, what steps are being taken in that direction ?

DR. V. K. R. V. RAO : No organisation has specifically wanted the Geophysical Institute to do any survey for them but the instruments which have been prepared by them are being used by the Department of Geology, Government of Mysore, for ground water survey.

Corporation's Dues Outstanding against the Centre

+

*335. SHRI YAJNA DATT SHARMA :
SHRI MANIBHAI J. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been invited to the statement made by certain Councillors of the Delhi Municipal Corporation to the effect that there will be no need for fresh civic taxation in the capital if the Central Government pays all outstanding dues to the Corporation during the ensuing financial year ;

(b) if so, the reaction of Government thereto ;

(c) the nature of the dues held up and the total amount thereof ; and

(d) the reasons for the delay in the payment of these dues and the time likely to be taken to clear the dues ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d) : A statement is laid on the Table of the House. [*Placed in Library. See* No. L/T- 241/69].

श्री यज्ञदत्त शर्मा : मंत्री महोदय ने अपने वक्तव्य में कहा है कि सात करोड़ रुपये की देनदारी दिल्ली प्रशासन की है। मंत्री महोदय इस बात को जानते होंगे कि 1-4-67 से पहले की यह देनदारी है। यह उस समय की है जब कि दिल्ली प्रशासन के ऊपर कांग्रेस का अधिकार था, कारपोरेशन के ऊपर कांग्रेस का अधिकार था। अब दो प्रकार की देनदारी केन्द्र की है। एक तो दिल्ली प्रशासन के प्रति है और दूसरी दिल्ली कारपोरेशन के प्रति है जिस की उन्होंने बार बार मांग की है। रेड्डी कमिशन और मोरारका कमेटी ने केन्द्र को सजेस्ट किया है कि दिल्ली कारपोरेशन को आर्थिक दृष्टि से अपने पांव पर लाने के लिए केन्द्र उसको सहायता दे और कहा है कि दो करोड़ की एड हाक ग्रांट और छः करोड़ का इंटरेस्ट फ्री लोन उसको दिया जाए। मैं जानना चाहता हूं कि इसके बारे में आपने क्या निर्णय लिया है ?

साथ ही केन्द्र की जो प्रापर्टी है उसकी दिल्ली प्रशासन देखभाल करता है और केन्द्रीय सरकार 75 प्रतिशत के करीब आजकल सर्विस चार्जिज देती है। मोरारका कमेटी ने यह भी सिफारिश की है कि 75 प्रतिशत से बढ़ा कर इसको सौ प्रतिशत कर दिया जाए। रेड्डी कमिशन की सिफारिश जो कर्जे के सम्बन्ध में थी, उसको तथा मोरारका कमेटी की सिफारिशों को क्या केन्द्रीय सरकार मान्य करेगी ? उनको उसने अब तक ताक पर रख दिया है। उनकी जो देनदारियां हैं क्या सरकार उनको देगी या नहीं। आपने दो करोड़ का अपने वक्तव्य के अन्दर क्लेम अपने ऊपर माना है जबकि दिल्ली निगम का कहना यह है कि 7.8 करोड़ रुपये का हमारा क्लेम है। वे जो आप से चाहते हैं और आपको जो उनको देना है, वह आप कब तक दे देंगे और रेड्डी कमिशन और मोरारका कमेटी ने दिल्ली प्रशासन को आर्थिक सहायता देने के लिए जो सिफारिशें की हैं उनको देखते हुए क्या आप उनको तत्काल कोई सहायता देने का इरादा बनायेंगे ?

श्री विद्या चरण शुक्ल : माननीय सदस्य ने मेरे वक्तव्य को ध्यानपूर्वक पढ़ा नहीं है। मैंने इस में जो आंकड़े दिये हैं वे आंकड़े हैं जो कि कारपोरेशन के द्वारा दिये गये हैं और जिन के बारे में कारपोरेशन का यह कहना है कि ये उनके ड्यूज सरकार पर है। उन सब को यदि मान भी लिया जाए— मैंने कहा है कि सब को माना नहीं जा सकता है क्योंकि उनके बारे में जो जांच पड़ताल हो रही है और आडिट को भी कुछ को एडमिट करना है तो भी दो करोड़ ही होता है जो कि केन्द्रीय सरकार को कारपोरेशन को देना है जबकि कारपोरेशन को जो केन्द्रीय सरकार को देना है वह सात करोड़ होता है। इस चीज को मैंने साफ कहा है। जहां तक मोरारका कमेटी की सिफारिशों का सम्बन्ध है उनके बारे में हम लोग दिल्ली के पदाधिकारियों से विचार विमर्श कर रहे हैं। हम लोगों की कई बैठकें हो चुकी हैं। उनके परामर्श से हम उसके बारे में शीघ्र ही निर्णय लेना चाहते हैं।

श्री यज्ञदत्त शर्मा : रेड्डी कमिशन ने जो रिपोर्ट गवर्नमेंट को दी है क्या यह सच है कि आपकी होम मिनिस्ट्री ने पहले तो उस पर हस्ताक्षर करके उसको स्वीकार कर लिया था और उसके बाद अपने सिगनेचर्ज को वापिस आपने ले लिया और उस कमेटी की रिपोर्ट को ताक पर रख दिया और इसका कारण यह था कि दिल्ली का प्रशासन दूसरे दल के हाथ में आ गया था ? क्या इसी कारण से आपने उस रिपोर्ट को ताक पर रख दिया था ?

आपने कहा है कि अधिक से अधिक दो करोड़ का उनका क्लेम बनता है। मैं जानना चाहता हूं कि क्या आप उनके साथ बैठ कर इस बात को तय करेंगे कि उनकी जो मांग 7.8 करोड़ की है और आप जिसको दो करोड़ कहते हैं, इसमें कहां गड़बड़ है ? उनके साथ बैठ कर क्या आप कोई अंतिम निर्णय लेंगे ताकि वस्तुस्थिति क्या है, इसका पता चल सके।

वास्तव में कितनी ग्रापकी देनदारी है ग्रौर कितनी उनकी देनदारी है इसको ग्राप उनके साथ मिल कर तय करेंगे ?

श्री विद्याचरण शुक्ल : डा० गोपाल रेड्डी की ग्रध्यक्षता में जो कमीशन बना था, उसने जपनी फ़ाइनल रिपोर्ट भारत सरकार को नहीं दी थी ; उसने एक इनटेरिम रिपोर्ट दी थी। परन्तु उस रिपोर्ट पर कुछ निर्णय हो, उससे पहले मोरारका कमिशन को नियुक्त किया गया ग्रौर उस कमिशन से कहा गया कि वह सभी बातों पर फिर से विचार करके ग्रपना प्रतिवेदन दे। मोरारका कमिशन का प्रतिवेदन कुछ समय पहले, दो तीन महीने पहले, हमें मिला था ग्रौर ग्रभी हम उस पर विचार कर रहे हैं। वह प्रतिवेदन मिलने की एग्ज़ेक्ट तारीख इस वक्त मुझे याद नहीं है। हम लोग सक्रिय रूप से उस प्रतिवेदन पर विचार-विमर्श कर रहे हैं। उन लोगों के साथ बैठ कर इस बारे में विचार-विमर्श हुग्रा है। इन एरियर्ज़ के बारे में जो बातचीत होती है, वह दिल्ली प्रशासन ग्रौर दिल्ली नगर निगम के ग्रधिकारियों के बीच में होती है, क्योंकि यह मामला कोई भारत सरकार ग्रौर दिल्ली नगर निगम के बीच का नहीं है, बल्कि दिल्ली प्रशासन ग्रौर दिल्ली नगर निगम के बीच का है। कभी-कभी हम लोगों के पास कुछ स्पष्टीकरण या निर्देशन के लिए मामले ग्राते हैं ग्रौर हम जो कुछ उचित समझते हैं, उसके ग्रनुसार स्पष्टीकरण या निर्देशन दे देते हैं। हमारी कोशिश यह है कि यह मामला जल्दी से जल्दी सुलझ जाये।

श्री हरदयाल देवगुण : रेड्डी कमीशन ने ग्रपनी इनटेरिम रिपोर्ट में 2 करोड़ रुपये की एड हाक ग्रान्ट ग्रौर 6 करोड़ रुपये का इन्ट्रेस्ट-फ्री लोन देने के लिए कहा था। मैं यह जानना चाहता हूँ कि उस सिफारिश पर ग्रमल क्यों नहीं किया गया है। मोरारका कमिशन ने क्लेम सेटल करने ग्रौर ग्रदायगी करने के बारे में जो सिफारिशें की थीं, उन पर भी सरकार ने ग्रमल नहीं किया है। लेकिन उसने ग्रांट काटने के बारे में जो सिफारिश की, उस पर सरकार ने ग्रमल कर दिया। जैसे, ट्रांसफ़र्ड इंस्टीट्यूशन्ज़ की 96 लाख रुपये की ग्रान्ट को तीन साल में काटने की सिफारिश की गई थी। सरकार ने नये बजट में उसमें से 32 लाख रुपये काट लिए हैं। लेकिन कमीशन ने जो देने के लिए कहा है, वह नहीं दिया है। नई दिल्ली म्युनिसिपल कमेटी पर दिल्ली कार्पोरेशन की डेढ़ करोड़ रुपये की लेनदारी है, जिसके लिए कार्पोरेशन दो साल से सरकार के पीछे पड़ी हुई है ग्रौर वह रुपया दिलाने के लिए सरकार की खुशामद कर रही है। सरकार ने एन० डी० एम० सी० को 50 लाख रुपये की एड हाक पेमेंट करने ग्रौर बाकी रकम का बाद में फैसला करने के लिये कहा था। कार्पोरेशन तो मंत्री महोदय को सालिस मानने के लिए तैयार है। सरकार ने श्री धर्मवीर की तरह नई दिल्ली म्यूनिसिपल कमेटी में छाबड़ा को पाल रखा है। मैं यह जानना चाहता हूं कि सरकार कार्पोरेशन को वह डेढ़ करोड़ रुपया क्यों नहीं दिलवाती है ग्रौर वह इस बारे में कब फैसला करेगी।

श्री विद्याचरण शुक्ल : जैसा कि मैंने पहले कहा है, रेड्डी कमीशन के द्वारा जो इनटेरिम रिपोर्ट दी गई थी, उस पर हमारा कोई पक्का निर्णय नहीं हुग्रा।

एक माननीय सदस्य : क्यों ?

श्री विद्याचरण शुक्ल : जब उस रिपोर्ट पर सोच-विचार हो रहा था, तो डा० गोपाल रेड्डी उत्तर प्रदेश के राज्यपाल नियुक्त कर दिये गये ग्रौर वह ग्रपना काम पूरा नहीं कर सके। उसके बाद हमने श्री मोरारका की ग्रध्यक्षता में जो नया कमीशन बनाया, उसने फिर से इस पूरे प्रश्न पर विचार किया। उसकी रिपोर्ट ग्रभी हमारे सामने है ग्रौर हम उस पर कार्यवाही करने का प्रयत्न कर रहे हैं। जहां तक नई दिल्ली म्यूनिसिपल कमेटी ग्रौर दिल्ली कार्पोरेशन के बीच का मामला है, माननीय सदस्य ने स्वयं कहा है कि हमने यह प्रयत्न किया है कि वह झगड़ा शान्त हो जाये। हम इस बारे में तटस्थ रूप से व्यवहार कर रहे हैं।

न तो हमने दिल्ली म्यूनिसिपल कमेटी के साथ किसी तरह का पक्षपात करना है और न ही दिल्ली नगर निगम के साथ कोई विपक्षी का सा व्यवहार करना है। हम तटस्थ दृष्टि से इस मामले को देख कर यह यत्न कर रहे हैं कि यह झगड़ा जल्दी से जल्दी शान्त हो जाये। मैं यह भी बता देना चाहता हूँ कि यह झगड़ा बहुत पुराना है। ऐसा नहीं है कि यह झगड़ा कोई दो तीन साल पहले का है। और माननीय सदस्य यह बताना चाहते हैं कि कोई राजनैतिक फेर-बदल के कारण यह झगड़ा पैदा हुआ है, तो यह गलत बात है। यह एक बहुत पुराना झगड़ा है, जिस को शान्त करने की पूरी कोशिश की जा रही है।

श्री बलराज मधोक : मन्त्री महोदय का जवाब सुन कर बड़ा ताज्जुब और हैरानी होती है। वह बड़े पाक और साफ बन कर बोल रहे हैं। रेड्डी कमीशन की इनटेरिम रिपोर्ट पर सरकार ने अमल नहीं किया। मोरारका कमीशन की रिपोर्ट को आये हुए तीन महीने हो गये हैं। क्या तीन महीनों में उस पर विचार नहीं हो सका? दिल्ली की आबादी बढ़ रही है, दिल्ली का प्रसार हो रहा है, दिल्ली की नीड्ज बढ़ रही हैं। दिल्ली देश की राजधानी है, जिसके लिये केन्द्र की स्पेशल रेसपांसीबिलिटी है। इसलिए क्या केन्द्रीय सरकार का फर्ज नहीं है कि दिल्ली की आवश्यकताओं को पूरा करने के लिए, उसके आदमी ने जो रिपोर्ट दी है, उस पर जल्दी से जल्दी विचार करके उसको कार्यान्वित किया जाए? मंत्री महोदय ने कहा है कि कार्पोरेशन ने 7 करोड़ रुपया देना है, लेकिन उन्होंने इस रकम की डीटेल्ज नहीं दी हैं। इसके बिना हम कैसे यह निश्चय कर सकते हैं कि यह क्लेम ठीक है या नहीं। केन्द्रीय सरकार ने जो रकम देनी है, जब मंत्री महोदय ने उसकी डीटेल्ज दी हैं, तो फिर जो रकम वह कार्पोरेशन से मांगते हैं, उसकी डीटेल्ज भी देनी चाहिए। क्या यह सत्य है कि दिल्ली एडमिनिस्ट्रेशन ने पिछले साल सरकार से एक करोड़ रुपया मांगा था, जिसको प्लानिंग कमीशन, होम मिनिस्ट्री और फिनांस मिनिस्ट्री ने मान लिया था। दिल्ली एडमिनिस्ट्रेशन ने कहा था कि उसने दिल्ली में एक्सट्रा रीसोर्सिज पैदा किये हैं, उसके बदले में उसको एक करोड़ रुपया दिया जाये। इसमें दिल्ली एडमिनिस्ट्रेशन की एक 16 लाख रुपये की स्कीम है और ड्राई लेट्रिन्ज को वाटर-लेट्रिन्ज में बदलने और जमुना में गन्दे पानी के नालों को रोकने के बारे में दिल्ली कार्पोरेशन की 84 लाख रुपये की दो स्कीम्ज हैं। इस बारे में मेरे पास पूरे तथ्य हैं और श्री मोरार जी देसाई और होम मिनिस्ट्री के लेटर्ज हैं। उन्होंने यह माना है कि वे यह रुपया देंगे। लेकिन आज जबकि वे स्कीम्ज चालू हैं, तो कहते हैं कि वह रुपया नहीं देंगे, जिसकी वजह से वे स्कीम्ज खटाई में पड़ गई हैं। जब प्लानिंग कमीशन, गृह मंत्रालय और वित्त मंत्रालय ने लिखित रूप में उन ग्रान्ट्स को देना स्वीकार किया है, तो अब उनको देने में आना-कानी क्यों की जा रही है? मैं यह जानना चाहता हूँ कि वह 84 लाख रुपया कब दिया जायेगा, जिससे कार्पोरेशन अपनी दो स्कीम्ज चला सके?

श्री विद्याचरण शुक्ल : माननीय सदस्य के प्रश्न को सुन कर मुझे उतना ही अचम्भा और आश्चर्य हुआ है, जितना कि उन्हें मेरे उत्तरों को सुन कर हुआ है। मैं कह चुका हूं कि मोरारका कमीशन की रिपोर्ट आने के बाद हमने दिल्ली नगर निगम के मेयर साहब और दूसरे पदाधिकारियों के साथ इस बारे में विचार-विमर्श किया। माननीय गृह मंत्री और मैंने इस बारे में उनके साथ बातचीत की। हम यह प्रयत्न कर रहे हैं कि हम जल्दी से जल्दी इस बारे में निर्णय ले सकें; माननीय सदस्य स्वयं जानते हैं कि ये जटिल बातें हैं, जिनका निर्णय इतनी जल्दी और इतनी आसानी से होना कोई बड़ी आसान बात नहीं है। जहां तक आंकड़ों का सवाल है, माननीय सदस्य ने कहा है कि हमने वही आंकड़े दिये हैं, जो हम को सूट करते हैं। माननीय सदस्य जरा प्रश्न को देखें। उसमें जो आंकड़े मांगे गये हैं, वही हमने दे दिये हैं। जो

आंकड़े नहीं मांगे गये हैं, उनको हम अपने उत्तर में कैसे दे दें ?

श्री बलराज मधोक : 84 लाख रुपये की स्कीम्ज होम मिनिस्ट्री और फिनांस मिनिस्ट्री ने मानी हुई है, लेकिन सरकार वह रुपया नहीं दे रही है।

श्री विद्याचरण शुक्ल : माननीय सदस्य जिस ग्रान्ट की बात कर रहे हैं, उसके बारे में मुझे इस समय मालूम नहीं है। अगर वह इसके बारे में अलग से प्रश्न भेजेंगे, तो मैं उत्तर दे दूंगा।

श्री बलराज मधोक : मेरे पास इस बारे में पूरी कारेंसपांडेंस है। अगर मंत्री महोदय कहें, तो मैं उसको सदन की टेबल पर रखने के लिए तैयार हूं। फिर भी वह कहते हैं कि उन्हें इस ग्रान्ट का पता नहीं है।

MR. SPEAKER : Prof. Ranga.

SOME HON. MEMBERS *rose*—

MR. SPEAKAR : The whole Parliament is not only for Delhi. There are other questions also.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, दिल्ली में कोई एसेम्बली नहीं है। तो फिर दिल्ली के मसले कहां उठाये जायेंगे ? ये लोग हमारे साथ भेद-भाव कर रहे हैं।

SHRI RANGA : Lest an impression should be created in spite of the denial given by my hon. friend that this delay in settling this matter is being caused consciously or unconsciously—possibly consciously because the Administration there is different politically from the administration here—, would it not be better for the Government to think of providing a mechanism by which whenever such disputesarise—and they have arisen here—, instead of appointing committee after committee at the discretion of Government keeping with themselves the power to accept or not to accept the recommendations —appoint one committee and then appoint another committee in the hope that the decision would come in their own favour —, Government should devise some legislation by which it would be possible for the aggrieved authority like the Delhi Authority to refer such questions under dispute to that Tribunal so that they can give a different decision. So much of delay has taken place in appointing committee after committee the first one was headed by no less a person than presently a Governor and once a Member of the Cabinet here, and the second one headed by the earlier Chairman of the Public Accounts Committee ; and yet, Government is taking three months to be able to come to any kind of a decision! Would they kindly come to some decision before the present Administration in Delhi reaches the next General Elections ?

SHRI VIDYA CHARAN SHUKLA : I have already explained this. It is unfortunate that an impression is sought to be created that the delays are because of political differences. I have said that these are old disputes which go back to several years, 10 or 12 years, back. I agree with the viewpoint expressed by Shri Ranga that there should be some criteria worked out on the basis of which this matter should be settled. It was precisely for this purpose that the Dr. Gopala Reddi Commission was appointed, and since he could not complete the work, another gentleman had to be appointed to do the work and complete it, and he has now given his report, and we want to establish those criteria on the basis of which these dues will be divided among the local bodies in Delhi, namely the Delhi Cantonment Board, the NDMC and the DMC. And we are considering that matter very actively.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, दिल्ली के लोग कहां जायेंगे ? यहां एसेम्बली नहीं है कोई। आप हमें इजाजत नहीं देते हैं तो हमारे यहां बैठने का फायदा क्या है ?

MR. SPEAKER : I have already allowed so many supplementary questions.

श्री कंवर लाल गुप्त : दिल्ली की 45 लाख जनता क्या कहेगी हमें ? यह कोई तरीका नहीं है। अगर हम भी शोर मचायेंगे तब इजाजत देंगे। यह तरीका अच्छा नहीं है।

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, मैंने तीन बार इस सवाल पर आपसे समय मांगा। आप मुझे समय नहीं देते हैं। इसके विरोध में मैं सदन त्याग करता हूं।

(*Shei Ram Gopal Shalwale then left the House*)

उच्च न्यायालय के न्यायधीशों का चयन

*336. **श्री ओम प्रकाश त्यागी** : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) उच्च न्यायालय के न्यायाधीशों के चयन में लोक सेवा आयोग का हाथ न होने के क्या कारण हैं ;

(ख) क्या वर्तमान प्रणाली में पक्षपात तथा योग्यता की उपेक्षा करने की कोई गुंजाइश नहीं है ; और

(ग) यदि हां, तो इस त्रुटि को दूर करने के लिए सरकार द्वारा क्या कार्यवाही किये जाने का विचार है ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Judges of High Courts are appointed by the President in accordance with the procedure laid down in article 217 of the Constitution which does not require consultation with the Public Service Commission. Appointments of High Court Judges are made solely on considerations of merit. The question of partiality are of ignoring qualifications does not arise.

(c) Does not arise.

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय, गवर्नमेंट के द्वारा नियुक्त ला कमिशन की रिपोर्ट यह है कि न्यायाधीश की नियुक्ति योग्यता के अतिरिक्त और भी अन्य कंसिडरेशंस के आधार पर होती है...(व्यवधान) और कंसिडरेशंस मैं बता रहा हूं। राजनैतिक दृष्टिकोण दूसरे कंसिडरेशंस हैं...(व्यवधान)... अध्यक्ष महोदय, चूंकि कांग्रेस सदस्यों की ओर से शिकायत हो गई है इसलिए मैं यह उदाहरण देना चाहता हूं अन्य कंसिडरेशंस का। दिल्ली कोर्ट पंजाब हाईकोर्ट के अन्तर्गत था। यहां हाईकोर्ट आप बनाने लगे तो पंजाब से न्यायाधीश लाए। पंजाब के कोर्ट में न्यायाधीश दयाकृष्ण महाजन सीनियरमोस्ट थे। वहां से हंसराज खन्ना को निकाल कर लाए इसलिए कि "हम तुमको उड़ीसा में बीजू पटनायक की जांच करने लिए भेजेंगे और तुम हमारे फेवर निर्णय देना।" इस प्रकार से प्रलोभन देकर लाए। वह व्यक्ति यहां हाईकोर्ट का चीफ जज बन जायेगा तो सीनियर न्यायाधीश पंजाब में न्यायाधीश हो जायेगा।

SHRI R. BARUA : On a point of order...

MR. SPEAKER : I was myself going to object. He has made an insinuation against a judge. It is not only an insinuation but a terrible insinuation ; it is not an ordinary insinuation but a terrible insinuation to say that he was brought here in order to report on something.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं त्यागी जी को सलाह देता हूं नाम लेकर नहीं कहना चाहिए, वह सिद्धांत की बात कहें।

SHRI RANDHIR SINGH : There is a special provision in the Constitution in regard to appointment of judges.

SHRI S. R. DAMANI : These remarks should be expunged.

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय, यह ठीक है, नाम लेना उचित नहीं है और मैं उस पर खेद प्रकाश भी करता हूं। परन्तु यह सत्यता है कि न्यायाधीशों की नियुक्तियां राजनैतिक दृष्टिकोण से होती हैं...

श्री शिवनारायण : गलत।

श्री ओम प्रकाश त्यागी : मैं सरकार से यह जानना चाहता हूं कि न्याय व्यवस्था को देश की पोलिटिकल पार्टीज से ऊंचा हमारे संविधान में रखा गया हैं, उसे पवित्र रखना हम सभी का कर्त्तव्य है, केवल सरकार का

नहीं, तो ला कमीशन ने जैसा प्वाइंट आउट किया है कि योग्यता के अतिरिक्त और भी कंसिडरेशंस पर न्यायाधीशों की नियुक्ति होती है । उस लैकुना को दूर करने के लिए गवर्नमेंट ने क्या प्रयास किया है ?

SHRI Y. B. CHAVAN : I must say one thing and that too very categorically; that the appointments of judges are made absolutely on the merits of the person concerned, and that is guaranteed. I know that Shri Ranga may not be accepting it. but I would like to ask him how it can be done. The procedure which is laid down for the appointment of judges is something which itself guarantees this position, because when a vacancy arises in the case of a High Court judgeship in a State, the recommendation is initiated by the Chief Justice of the High Conrt and then in consultation with the Governor...

SHRI RANGA : The Chief Minister.

SHRI Y. B. CHAVAN : The Chief Minister does it. What is wrong about it ?

SHRI RANGA : That is wrong.

SHRI Y. B. CHAVAN : There is nothing wrong about it. If he has any recommendation which is not in consonance with the recommendation made by the Chief Justice, he is supposed to send back his recommendation to the Chief Justice and ask for his comments, and with his comments, those recommendations are sent to the Government of India who in consultation with the Chief Justice of India ultimately take decision in this matter. What more guarantee can be there than what is inherent in this situation ? The hon. Member's complaint appears to be, if I have understood him aright, that we are not taking their political considerations into account while appointing judges. That seems to be the idea. I cannot help it.

SHRI BAL RAJ MADHOK : This is an insinuation.

SHRI Y. B. CHAVAN : That seems to be the only objection that they seem to have in mind.

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय, मैंने बहुत साफ शब्दों में कहा है, इसमें किसी पार्टी विशेष का ध्यान नहीं है, यह कोई आपने ठेका तो लिया नहीं है कि सदैव कांग्रेस ही सरकार बनायेगी । कल को दूसरा पार्टी भी वहां आ सकती है...

श्री शिवनारायण : जब आइएगा तब देख लेंगे ।

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय, मैं यह कह रहा हूं हमको लोक सभा में किसी पार्टी विशेष का ध्यान करके बात नहीं करनी चाहिए । आज अगर कोई दोष है, अर्थात् राजनैतिक दृष्टिकोण से न्यायाधीश की नियुक्ति अगर कोई होती है तो ईमानदारी से उसको रोकना चाहिए । अभी गृह-मन्त्री महोदय ने स्वीकार किया है कि यहां गवर्नर साहब प्रान्त के चीफ मिनिस्टर से भी सलाह लेते हैं । आर्टिकल 217 में चीफ मिनिस्टर से सम्मत्ति लेना नहीं है । अभी मन्त्री महोदय ने स्वीकार किया है कि चीफ मिनिस्टर की भी सम्मति ली जाती है जब विधान में ऐसा नहीं है तो चीफ मिनिस्टर की सलाह क्यों ली जाती है ?

SHRI RANGA : 'The Governor' means the 'Chief Minister'.

SHRI Y. B. CHAVAN : It is a question of understauding the Constitution properly. When 'Governor' is to be considered, naturally, the Chief Minister is included in that term.

SHRI BAL RAJ MADHOK : But the debate is coming up tomorrow, and he is going to draw a distiuction between the Governor and the Chief Minister. In this matter a distinction should be drawn.

SHRI Y. B. CHAVAN : Wherever there is a distinction there is a distinction and where there is no distinction there is no distinction. What can I do about it ?

श्री जगजीत यादव : क्या माननीय गृह-

मन्त्री यह बताने की कृपा करेंगे कि इस कठिनाई की तरफ सरकार का ध्यान आकर्षित किया गया है कि उच्च न्यायालय के कई मुख्य न्यायाधीशों ने इस बात की कठिनाई बतायी है कि उच्च न्यायालय के न्यायाधीशों की जब नियुक्ति होती है तो आम तौर पर या तो बार एसोशियेशन से लोग लिए जाते हैं या सर्विसेज से लिए जाते हैं, उनमें बार के ऐसे लोग जिन के अन्दर पूरी योग्यता है और जो लीडिंग ऐडवोकेट्स हैं, उन्होंने कई बार इनकार किया है कई ऐसे मौके आए हैं क्योंकि न्यायाधीशों का जो वेतन है और जो उनकी सुविधाएं हैं वह इतनी कम हैं, इसलिए अच्छे और योग्य लोग इनकार कर देते हैं इस आफर को, तो इस बात को ध्यान में रखते हुए कि कई उच्च न्यायालय के मुख्य न्यायाधीशों ने सरकार का ध्यान इस ओर आकर्षित किया है कि न्यायाधीशों के वेतन और उनकी सुविधाएं और बढ़ाई जायं ताकि अच्छे लोग, योग्य लोग इस काम के लिए मिल सकें, इस कठिनाई का निराकरण करने के लिए सरकार क्या करने जा रही है ?

SHRI Y. B. CHAVAN : Certainly, there are proposals made by the Chief Justice of India about increasing the age of retirement and also improving the pension and service conditions of the Judges. These are under consideration by the Government of India. If at all any proposals on this matter are to be brought into effect, they have to be brought up first before the House because that will require an amendment of the Constitution. I am proposing to discuss this matter with the leaders of the groups because whenever such proposals are brought forward concerning the judiciary, they should have the support of all political parties.

SHRI RANGA : Of both the Houses.

SHRI Y. B CHAVAN : In the course of this session, I propose to call a meeting of the leaders of the groups.

श्री मधु लिमये : अध्यक्ष महोदय, मन्त्री महोदय ने फर्माया कि न्यायाधीशों की नियुक्ति योग्यता के आधार पर की जाती है, और इसके बारे में कोई मतभेद नहीं हो सकता है कि न्यायालयों की पवित्रता और निष्पक्षता बनी रहे और वे निर्भय भी रहें, इसके लिए हम सभी लोगों को प्रयास करना चाहिए लेकिन मैं मन्त्री महोदय से जानना चाहता हूं कि क्या उनका ध्यान कलकत्ता हाईकोर्ट के एक केस पर रखा गया है जो राजा रामगढ़ के सम्बन्ध में था जिसमें कलकत्ता हाईकोर्ट ने कहा है :

> "The position of a Minister vis-a-vis the State resembles the position of a trustee .... It is clear from the record that he used his power and authority in the withdrawal to further his own interest in the appeal .....In our opinion, the application for withdrawal was, in substance, an application by the Raja Bahadur, one of the respondents in the interest of himself and other contesting respondents."

अब मेरा सवाल यह है कि जब कलकत्ता हाईकोर्ट का यह निर्णय है और सुप्रीम कोर्ट के 8 जजों ने इसके ऊपर अपनी मोहर लगाई है और दफा 144 में लिखा हुआ हैं :

> "All authorities, Civil and Judicial shall act in aid of the Supreme Court".

यह हमारे संविधान की दफा में लिखा हुआ है ।

तो मैं जानना चाहूंगा कि क्या मन्त्री महोदय को पता ह कि इस तरह के राजा आज बिहार में मन्त्री बनने जा रहे हैं...(व्यवधान)... इस प्रकार से न्यायालय की पवित्रता कहां रहेगी ?...(व्यवधान)...मन्त्री महोदय से इस के बारे में हम मुत्तफिक राय हैं लेकिन जरा वे इसका खुलासा कर दें ।...(व्यवधान)...

MR. SPEAKER : All right.

श्री मधु लिमये : मंत्री जी जवाब नहीं देंगे ?

श्री अटल बिहारी वाजपेयी : वे बोल रहे

नहीं सकते शर्म के मारे । अपना मुंह नही खोल सकते ।

SHRI SURENDRANATH DWIVEDY : They are taking him as a 'trustee'. They consider him to be a trustee.

श्री मधु लिमये : मैंने दफा 144 कोट की थी :

"All authorities, civil and judicial, shall act in aid of the Supreme Court".

बिहार के मुख्य मंत्री और केन्द्रीय गृह मंत्री भी एक एथारिटी दें ।

MR. SPEAKER : All right.

SHRI SHIVAJI RAO S. DESHMUKH: It is, no doubt, true that the independence of the judiciary is the most crucial element for the very functioning of our Constitution. But this 'touch me not' attitude adopted by political administration which ensures independence of the judiciary is basically wrong. The present Home Minister as Chief Minister had to face a barrage of criticism in Maharashtra

MR SPEAKER : Is he asking a question ?

SHRI SHIVAJI RAO S. DESHMUKH: ..... on the score of the absence of a single Judge from Maharashtra, and had to plead his inability to do anything in the matter. So in a system where in the chequered history of a chartered High Court as that of Bombay not a single Maratha Judge could be there for a hundred years, does it not indicate that our method and motivation in regard to appointment of High Court Judge is really on merits, as it should be, or should it be based on the American pattern where when the Supreme Court of America gave a judgment which was not in accordance with the prevaling thinking of society, the President of US said that he would expand the Supreme Court and appoint Judges who would see the light of day and understand social evolution ?

SHRI Y. B. CHAVAN : There is no question for me to answer.

SHRI LOBO PRABHU : Montesquieu, the prophet of democracy, laid down the proposition that the executive, the legislature and the judiciary should function as independent entities. Now it happens that under our constitutional form of government, the legislature and the executive are combined. It also happens under the procedure which the Home Minister has described that the judiciary is also combined witn the executive, and this procedure has not worked properly, as is evident to anyone who has studied the matter and not only to the Law Commission. I may say that I was also a Home Secretary, and I know how some of the appointments were made. That has not worked properly. So I would like to ask the Home Minister whether he would not consider amending the Constitution—amendment of the Constitution is no bar as we are doing it every day...

SHRI SURENDRANATH DWIVEDY : We are opposing amendment.

SHRI LOBO PRABHU : Secondly, if he is not willing to do it, would he at least lay down criteria for selection of these Judges, because the public is extremely suspicious of appointments made, and if for any reason, the judiciary, which is the sole defender of democracy now in this country, is affected in this manner, democracy itself will fail ?

SHRI Y. B. CHAVAN : The hon. Member has raised a question which I have answered...(*Interruptions.*) Government do not propose to come forward with any proposals for amendment of the Constitution. In the appointment of judges, I think it is right that the Government also should have a say ; it is wrong to suggest that the Government should be completely indifferent. I do not agree with that proposition.

श्री शिव नारायण : अध्यक्ष महोदय, सेलेक्शन आफ जजेज के लिए हमारे यहां नियम बने हुए हैं । गवर्नर चीफ मिनिस्टर की कन्सलटेशन से रेकमेंड करता है और तब प्रेसीडेन्ट एप्वाइन्टमेंट करता है । हमारे कंस्टीट्यूशन की बमूजिब ये तीन एथारिटीज हैं । अब क्या आप

चाहते हैं कि चपरासी, कुर्मी, कहार, ये लोग जो चाहें उनकी रेकमेंडेशन से उनका एप्वाइंटमेंट किया जाये ? अभी हमारे एक आई० सी० एस० भाई ने पूछा...

SHRI LOBO PRABHU : I represent a constituency ; I do not represent the I C S. here, as he says.

श्री शिव नारायण : अध्यक्ष महोदय, पब्लिक सर्विस कमीशन हमारे मुल्क में एक हायस्ट एथारिटी समझी जाती है लेकिन उस को जुडीशरी से छोटा समझा जाता है । हमने जजेज को बड़ा हाई स्थान दिया है । कांग्रेस गवर्नमेंट ने तो यही काम किया है, अब आगे आने वाली सरकारें जो भी चाहें करें । मैं होम मिनिस्टर से जानना चाहूंगा कि वे क्या नये संशोधन लाकर एक नया फार्मूला बनाने के लिए तैयार हैं ?

SHRI Y. B. CHAVAN : There is no proposal of this kind.

श्री राम चरण : अध्यक्ष महोदय, आज एग्जिक्यूटिव करप्ट हो चुकी है, एडमिनिस्ट्रेशन ईनएफिशेन्ट हो चुका है और केवल जुडीशरी ही ऐसी बची है जहां से कि इनसान को न्याय मिल सकता है । लेकिन पिछले कुछ वर्षों से पोलिटिकल एसाइलम, राजनीतिक संरक्षण दे करके लोगों को जुडीशरी में नियुक्त किया जा रहा है । ऐसे लोगों को जज नियुक्त किया गया है जो एक दिन के लिए भी हाईकोर्ट में नहीं गए और जिनको वहां का कोई तजुर्बा ही नहीं है । इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि वे ला कमीशन में किसी तरह का कोई ऐसा संशोधन करेंगे जिससे कि हाईकोर्ट जजेज का एप्वाइन्टमेंट करते समय उनकी क्वालिफिकेशन, उनके एक्सपीरियेन्स इत्यादि का ध्यान रखा जा सके और सही व्यक्तियों को ही नियुक्त किया जाये ?

SHRI Y. B. CHAVAN : The hon. Member himself has admitted that there is a sense of integrity in our judiciary at present and so the complaint he is making does not stand.

Therefore I do not think that there is any need to change the present procedure for the appointment of judges.

SHRI CHINTAMANI PANIGRAHI : Has it come to the notice of the hon. Minister that serious and grave strictures were passed by the Supreme Court recently against the present Orissa Government on its Kendu leaves order. There had been a loss of revenue to the State exchequer to the tune of one crore of rupees.

MR. SPEAKER : The question is about the appointment of judges. Do you want to ask a question or do you want to reply to Mr. Madhu Limaye ? You can do it separately.

श्री मधु लिमये : फिर जज कौन बनना चाहेगा जब इस तरह की बातें होंगी ?

SHRI CHINTAMANI PANIGRAHI : You have yourself laid down a tradition and you resigned your Chief Ministership. Is it proper for the Government of Orissa to continue for one day after those strictures ?

SHRI SRI CHAND GOYAL : The hon. Home Minister confessed in reply to the question asked by Mr. Tyagi that the Law Commission appointed by the Home Minister has commented upon the appointment of judges and says that appointments are made on considerations other than merit. I also want to bring to his notice that the top advocates of so many bars are always ignored and others are recruited. May I know whether they will take into consideration income-tax returns for five or ten years as a criterion for judging top advocates so that they may not select wrong persons ? Merit is a matter of opinion and there must be some criteria to judge the relative merits of advocates and what I suggest is one such criterion.

SHRI Y. B. CHAVAN : The hon. Member has introduced the question of income-tax returns. From my personal experience, I find that those who are top

practitioners are not interested in appointment as High Court judges. One cannot go merely by the criterion of the personal income of a practitioner; possibly that is not the only criterion which could be accepted also. One has to see the judicial temperament, objectivity, etc. One can be a good lawyer, but that does not necessarily mean he will be a good judge. When the Chief Justice of a High Court makes a recommendation, he takes all these into consideration. My experience as Home Minister is, we have very rarely differed from the recommendations of the Chief Justices of High Courts.

MR. SPEAKER : Now, the advocate of Haryana.

SHRI NAMBIAR : Very often he comes as the peasant of Haryana. Is he an advocate or peasant ?

श्री रणधीर सिंह : अध्यक्ष महोदय, मुझे सबसे ज्यादा जो परेशानी है वह यह कि हजारों नहीं अपितु लाखों की तादाद में देश के मुख्तलिफ़ हाईकोर्टट्स में पेंडिंग केसेज हैं और इन पेंडिग केसेज की तादाद के मुकाबले मुख्तलिफ हाईकोर्टस में जजेज की तादाद बहुत ही कम है। एक, एक केस में जहां कोई हाईकोर्ट में जाता है तो उसकी 6-6, 7-7 और 10-10 साल में जाकर कहीं पेशी आती है, तो मैं आप की मार्फत होम मिनिस्टर से दरयाफ्त करना चाहता हूँ कि पेंडिग केसेज की तादाद की रोशनी में क्या जजेज की तादाद को बढ़ाने का कोई खयाल है ?

MR. SPEAKER : The question of arrears in courts does not arise out of this.

श्री रणधीर सिंह : ऐपाएंटमेंट आफ जजेज के क्वेश्चन से पेंडिग केसेज का बड़ा ताल्लुक है। इन्होंने जो जजेज की तादाद मुकर्रर की है वह बहुत थोड़ी है। चूंकि आमतौर पर लिटिगेंट पब्लिक देहात की होती है तो उन लोगों को इससे बड़ी तकलीफ होती है। मैं कोई मजाक में यह नहीं कह रहा हूं बल्कि मेरे नजदीक यह एक बड़ी सीरियस बात है और इसलिए मैं गृह-मंत्री महोदय से पूछना चाहता हूँ कि जब देहाती लोगों को इतनी तकलीफ है और एक, एक मुकदमें में दो, दो और तीन, तीन साल में पेशी आती है तो क्या इन हालत में वह जजेज की तादाद बढ़ाने के वास्ते तैयार हैं और अगर कोई इस किस्म की स्कीम है तो क्या है ?

SHRI Y. B. CHAVAN : The question of arrears in High Courts is a chronic one. It has been considered by the conferences of Chief Justices from time to time and they have taken many steps in this matter, including increasing the number of High Court judges wherever it was possible and necessary. But increasing the number of High Court judges alone is not the solution to this problem.

श्री रघुवीर सिंह शास्त्री : प्रश्न तो केवल इतना है कि जजों की नियुक्ति में कोई पोलिटिकल कंसिडरेशन नहीं आना चाहिये। जहां तक गवर्नर का संबंध है यह सर्वमान्य बात है कि गवर्नर नौन पोलिटिकल फ़ीगर होता है लेकिन चीफ मिनिस्टर के सम्बन्ध में कहना ही पड़ेगा कि वह पोलिटिकल फीगर होता है और जो चीफ मिनिस्टर के यहां से पैनेल आयेगा उसके लिए यह कैसे कह सकेंगे कि उसके पीछे पोलिटिकल कंसीडरेशन नहीं रहा है या पक्षपात नहीं रहा है ?

SHRI Y. B. CHAVAN : I have answered it.

MR. SPEAKER : Question No. 337 is transferred to 18th.

Next question, No. 338.

Development of National Highways in Gujarat

*338. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SHIP-

PING AND TRANSPORT be pleased to state :

(a) the amount spent annually on the development of national highways in Gujarat and in the whole of India ;

(b) whether it is a fact that only 0.5 to 2.5 per cent of the total amount incurred for the entire country is spent in Gujarat : and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). A statement giving the requisite information is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-242/69.]

SHRI NARENDRA SINGH MAHIDA: According to the statement, the percentage of expenditure on roads in Gujarat State came down from 8.14 in 1960-61 to 3.43 in 1967-68. May I know whether Gujarat State is going ahead with the building of National Highways according to the recommendations of the Nagpur Plan ?

SHRI IQBAL SINGH : It is true that the figure has come down from 8 to 3 per cent according to the statement. So far as grants to the States are concerned, one is maintenance and repair grant. Another grant is for widening of roads. That grant is given according to the conditions of the road. It fluctuates from year to year. In one year it may be more and in another year it may be less. It is given according to the need. Nagpur Plan deals both with state roads and National Highway. So far as National Highways are concerned, we are taking note of it.

SHRI NARENDRA SINGH MAHIDA : In spite of this much amount being spent, may I know who is responsible for the bad state of roads in Gujarat—the State Government or the Central Government ? And this is the condition of a road where there is heavy traffic between Bombay, Baroda and Ahmedabad.

SHRI IQBAL SINGH : All that I can say is that we give grants according to the conditions laid down. As far as the national highways are coucerned, we give grants to the State Government, who maintain them.

SHRI R. K. AMINA : May I know whether the Government of Gujarat have given a scheme for a national coastal highway to be constructed in Gujarat ? In view of the fact that according to the Nagpur Plan the deficiency is the greatest in Gujarat State and even under the new 1961-81 twenty-years plan the Gujarat State is falling short of the target laid down and also in view of the importance of that road for the economic development of that part of the country, how long will you take to decide whether that national coastal highway will be constructed in Gujarat or not ?

SHRI IQBAL SINGH : Regarding the coastal highway proposed by the Government of Gujarat, the total mileage is 588, out of which 225 miles are to be constructed on new alignments. Some part of it has been taken up, but that will be a State highway and not a national highway.

श्री तुलसी दास जाधव : यह नेशनल हाईवेज के डेवलपमेंट वर्क के ऊपर केन्द्रीय सरकार को हर प्रान्त को जितना पैसा देना देना चाहिये उतना पैसा वह नहीं देती है। उदाहरण के लिए महाराष्ट्र को ही ले लीजिये। वहां यह ट्रकों का सड़क यातायात इधर काफी बढ़ गया है, करीब 20 परसेंट वह बढ़ गया है और महाराष्ट्र गवर्नमेंट सेंट्रल गवर्नमेंट को बार-बार पैसे के लिए लिखती है लेकिन उसे नेशनल हाईवेज को डेवलप करने के लिए जरूरी पैसा नहीं दिया जाता है। मैं जानना चाहता हूं कि उसके प्रति इस उपेक्षा का क्या कारण है ?

श्री इकबाल सिंह : महाराष्ट्र राज्य का जहां तक ताल्लुक है उसकी जो भी इस बारे में सिफारिशें भाती हैं या मांग भाती है उन को ऐग्जामिन किया जाता है भौर उसके बाद जरूरी मदद यहां से दी जाती है।

Operation of Feeder Airlines in Kerala

+

*339. SHRI P. GOPALAN :
SHRI K. ANIRUDHAN :
SHRI VISWANATHA MENON :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state ;

(a) whether Government are aware of the possibility of operating Feeder Airlines in Kerala ;

(b) if so, whether Government propose to consider the question of operating such Airlines in Kerala ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHESHI) : (a) to (c). At present, Indian Airlines is operating services to Cochin and Trivandrum in the State of Kerala. The construction of an airfield at Calicut is under active consideration.

SHRI P. GOPALAN : May I know from the hon. Minister whether any private agencies have submitted any proposals to the government, expressing their readiness to operate feeder airlines in Kerala and, if so, what are the broad details of the proposals and what is the reaction of the government ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Which proposal is the hon. Member referring to ? I have not received any such proposal.

SHRI P. GOPALAN : I saw something in the press.

DR. KARAN SINGH : I have not received any such proposal. If there is any such proposal, I will certainly give it very careful consideration.

SHRI P. GOPALAN : Even though there are many small and big towns in Kerala, only Cochin and Trivandrum are connected by air. There is much scope for the development of air traffic in Kerala. In Cannanore, which is the northern district of Kerala, even now there is an airstrip which was constructed during the time of the second world war ; but it is not being used. In Calicut also there is another airstrip. May I know whether government will develop these airstrips and consider the question of operation of feeder airlines in these routes ?

DR. KARAN SINGH : The only place in Kerala which is being considered at the moment is Calicut, where there is a consistent demand. In fact, it has been given very high priority.

SHRI A. SREEDHARAN : Nothing has been done about Calicut. The Kerala Government have asked for clearance and yet no action has been taken.

DR. KARAN SINGH : If the hon. Member would bear with me for a short while, I will volunteer all the information. The Calicut proposal has been under consideration and we have given it very high priority in the Fourth Plan. As soon as the Fourth Plan is finalized we hope to start taking up the work of acquiring the land in Calicut.

SHRI P. GOPALAN : What about Cannanore ?

DR. KARAN SINGH : There is no proposal for connecting small places mentioned by the hon. Member nor for a feeder airline, but if the Kerala Government or any other private party comes up with such a proposal, I will give it very careful consideration.

SHRI VISWANATHA MENON : Cochin airport is a very small one and no bigger plane can come over there. There was a proposal to have a bigger civil airport at Edakkattuvayal near Cochin. What has happened to that proposal ?

DR. KARAN SINGH : As far as I am able to recall, the Cochin airport is under the Navy. It is a naval airport and, therefore, any expansion of it will have to be done in consultation with them.

SHRI VISWANATHA MENON : My question was : What happened to the proposal to have a new aerodrome at Edakkattuvayal ?

DR. KARAN SINGH : Because there is already an airport at Cochin which is operational, in view of the very limited

resources, we did not think it possible to give that up and acquire a new one.

SHORT NOTICE QUESTION

Home Minister's Visit to Bihar

+

S.N.Q. 3. SHRI HEM BARUA :
SHRI A. SREEDHARAN:
SHRI K. LAKKAPPA :

Will the Minister of HOME AFFAIRS be pleased to state ;

(a) whether it is a fact that he visited Bihar on the 19th February, 1969 ;

(b) whether it was an official vis t or a non-official visit ; and

(c) whether it is also a fact that he used an I. A. F. plane for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Non-official

(c) Yes, Sir, on payment of charges to Government as per rules.

SHRI HEM BARUA : Since Shri Chavan visited Bihar in his non-official capacity to advise the Congress Party there to elect their leader and since he used an IAF plane, may I know who paid for this chartered plane ? Was it the Congress Party or the Government ?

MR. SPEAKER : He has answered it. It was paid, according to the rules.

SHRI HEM BARUA : I want to know as to who paid, the Congress Party or the Government.

Secondly, will the same facilities be made available to members of other political parties if they want the facility of an IAF plane to fly down for political purposes ?

SHRI VIDYA CHARAN SHUKLA : As I have explained in my main answer, the charges were paid by the Home Minister personally and not by the Government.

As far as the question of use of Indian Air Force planes by various other political parties is concerned, there are definite rule about it and according to those rules these aircraft are made available for use of VIP flights.

SHRI RANGA ; What are those rules ? Why not say, 'Yes', to others also ?

SHRI HEM BARUA : Who are those VIPs, God alone knows. Whatever that might be, is it not a fact that Shri Chavan, after he got down at the aerodrome, motored down from the aerodrome to the city by an automobile made available to him by the State Government and after they elected Shri Harihar Singh as the Congress Legislature Party leader he went to the Governor of Bihar, who is his own party comrade, to advise him to give some more time to the Congress Party and Shri Harihar Singh to see that a ministry can be formed ?

SHRI VIDYA CHARAN SHUKLA : I can make a specific statement in the House that if the Home Minister or any minister for that matter goes on a private visit, all the charges connected with transport are paid by him and not by the Government.

SHRI HEM BARUA : My question was very definite. I just wanted to know whether it is a fact that Shri Chavan motored down from the aitport to the city to attend his own political party's meeting in an automobile that was made available to him by the State Government.

SHRI VIDYA CHARAN SHUKLA : Even if the automobile is made available by the State Government, charges can still be paid to the State Government. He was not a State guest.

SHRI SURENDRANATH DWIVEDY: Has it been paid ?

SHRI VIDYA CHARAN SHUKLA : I can give that information to the hon. Member. I have no hesitation whatsoever in giving the information to him. I do not have the information at present about this particular automobile trip from the airport to the city, but if he asks for specific information, I will give it to him. I do not want to hide this information from the House.

SHRI HEM BARUA : That is why the Home Minister should have been present here.

MR. SPEAKER : The Home Minister also might not have known whether they have paid the car charges.

SHRI SURENDRANATH DWIVEDY : If the Home Minister were present here, he could tell us whether transport was made available to him by the State. Why should he be not present here when this question related to him ?

SHRI A. SREEDHARAN : India is a democracy, perhaps the biggest democracy in the world, and when ministers function they have got to function very carefully, particularly when political issues like formation of governments are involved. From the hon. Minister's reply two facts have emerged. One is that all ministers, including the Home Minister of India, have different capacities and they function in a different way just like a revolving chair in a beauty parlour. When he turns this side he is the Home Minister and when he turns that side he is the Congress leader. Another fact that emerges is that this is the only country in the world where Air Force planes are used as taxis.

Mr. Chavan went to Bihar on February 19, when the Parliament session was on. The Home Minister who is concerned with a very important portfolio went to Bihar when the Parliament was in session to bolster up the tottering fortunes of the Congress Party and also to put in power, as hon. Member, Shri Madhu Limaye pointed out, the people like Raja of Ramgarh and Shri Harihar Singh and to do a lot of manipulations. This has clearly proved that the Home Minister of India has committed a serious dereliction of duty in violation of the fundamental principle of democracy. In view of this, will the Government of India advise Mr. Chavan to resign because that will be a good riddance ?

AN HON. MEMBER : Why don't you resign ?

SHRI A. SREEDHARN : Why should I resign ?

MR. SPEAKER : Shri Lakkappa—not here.

श्री कंवर लाल गुप्त : श्री चव्हाण जब बिहार गये थे तब वह एक कांग्रेस के नेता की हैसियत से गये थे। जैसा अभी मंत्री महोदय ने बतलाया, आई ए एफ के रूल्स हैं जिन की तहत दिया हुआ है कि किन-किन लोगों को ट्रेवेल करने की इजाजत है। जब वह कांग्रेस के नेता की हैसियत से गये थे तो मैं पूछना चाहता हूँ कि जो एअर फोर्स के प्लेन्स हैं या इंडियन एयरलाइन्स के प्लेन्स है. उन सब के सम्बन्ध में क्या सरकार ने सभी पोलिटिकल पार्टीज़ के लिये एक ही जैसे नियम बना रक्खे हैं, ताकि सब पार्टियों के नेता उनमें ट्रैवेल कर सकें ? अगर उनमें कहीं भेद है तो वह भेद क्या है, और क्या सरकार उसको दूर करेगी ? दूसरी बात में यह जानना चाहता हूँ कि इस संबंध में कितना पैसा श्री चव्हाण ने दिया है ?

श्री विद्या चरण शुक्ल : सुरक्षा मंत्रालय के जो नियम बने हैं वह दलों के आधार पर नहीं बने है। वे जो केन्द्रीय मंत्रिमंडल के मंत्री हैं केवल उनके लिए बने हैं। इसलिए इसमें कोई राजनीतिक भेदभाव नहीं किया गया है जो भी केन्द्रीय मंडल के सदस्य होंगे, उन सुविधा के लिए इन रूलस का प्रावधान किया गया है। यह भी बतलाया गया है कि कब-कब उनको काम में लाया जा सकता है सरकारी तौर पर और कब गैर-सरकारी तौर पर। अगर सरकारी तौर पर काम में लाया जाय तो कैसे चार्जेज वगैरह देने चाहियें। जहां तक चार्जेज का सवाल है, जहां तक मेरी सूचना है एअर हेडक्वार्टर्स में उनका बिल 4378 रु० का आया है, जिसका पेमेंट कर दिया गया है।

श्री कंवर लाल गुप्त : वह वहां पोलिटिकल पार्टी के सदस्य की हैसियत से गये थे। अगर दूसरी पोलिटिकल पार्टीज के नेता भी जाना चाहें तो क्या उनके लिये नियम को बदला

आयेगा, मैं यह पूछना चाहता हूं। अगर नहीं बतलेंगे तो क्या यह पार्शिऐलिटी नहीं है, यह पावर का मिस्यूज नहीं है ?

MR. SPEAKER : They want to know whether you can place the rules on the Table of the House.

SHRI VIDYA CHARAN SHUKLA : Yes, Sir. I have no objection.

SHRI P. K. DEO : I strongly resent that while the Government planes are being used for party purpose, specially, to perpetuate a minority Government in Bihar, these facilities are not available to the deceased Members of Parliament. When the body of the late Mr. K C Baghel, Member of Rajya Sabha, was to be taken to Raipur, this facility was not made available. May I know whether there is any line which is drawn between V.I.Ps. and other persons to whom the special treatment is being meted out ?

SHRI VIDYA CHARAN SHUKLA : There are specific rules, as I said, and when the rules are laid on the Table of the House, the hon Members will know that the rules do not provide for it.

SHRI KANWAR LAL GUPTA : Why don't you change the rules ?

SHRI RANGA : Do they consider it is high time now, under the changed circumstances of the country, that these rules might be suitably amended ?

SHRI VIDYA CHARAN SHUKLA : That is a suggestion for action. If any specific suggestions are received, we will definitely consider them.

श्री तुलसीदास जाधव : परसों राज्य सभा के माननीय सदस्य गुजर गये और उनके लिये कोई इन्तजाम नहीं किया गया, यह देख कर तथा यह सवाल मिनिस्टरों के बारे में बार-बार आता है यह देख कर पार्लियामेंट मेम्बरों और वी आई पीज के आने के लिए भी कोई इंतजाम सरकार करेगी या नहीं ?

श्री विद्या चरण शुक्ल : यह सवाल तो अध्यक्ष महोदय आपके और राज्य सभा के चेयरमैन साहब के विचार करने का है और आप विचार करके जो सुझाव देंगे उस पर कुछ कार्रवाई की जा सकती है।

MR. SPEAKER : Last year the body of one hon. Member belonging to the Communist Party was sent to Banaras.

श्री मधु लिमये : मरने के बाद। हम जिन्दा लोगों को ले जाने की बात कर रहे हैं। मरने के बाद की बात नहीं कर रहे हैं।

MR. SPEAKER : He asked about a dead Member.

श्री योगेन्द्र शर्मा : विरोधी दल वालों को मरने के बाद प्लेन मिलता है और शासकीय दल वालों को जिन्दा रहने पर प्लेन मिलता है।

श्री एस० एम० जोशी : मैं यह जानना चाहता हूँ कि ये जो नियम बनाये गये हैं ये नियम कब बने थे, कांग्रेस के पावर में आने के बाद बने थे या पहले बने थे ?

श्री विद्याचरण शुक्ल : ये स्वतंत्रता प्राप्ति के बाद बने हैं।

श्री मधु लिमये : आप लोगों ने अपने लिए बनाये हैं।

श्री अटल बिहारी वाजपेयी : क्या राज्य मंत्री महोदय इसको स्वीकार करेंगे कि ये नियम पुराने हो चुके हैं, ये नियम भेदभावपूर्ण हैं और सत्तारूढ़ दल को अन्य दलों की तुलना में ऊंचे स्तर पर रखते हैं ? मैं एक उदाहरण देना चाहता हूँ मध्यावधि चुनाव के दौरान हम लोगों ने एक हवाई जहाज किराये पर लिया था। हमारा वह हवाई जहाज आगरा के हवाई अड्डे पर नहीं उतर सका क्योंकि हवाई अड्डा मिलिटरी का था और मिलिटरी के हवाई अड्डे पर दूसरे हवाई जहाज नहीं उतर सकते हैं, मंत्रियों के हवाई जहाज उतर सकते

हैं। चुनाव के दिनों में इस तरह के बंधनों को लागू करना क्या यह नहीं बताता है कि सरकार विरोधी दलों के साथ भेदभाव करना चाहती है ? क्या मंत्री महोदय इस बारे में फिर से विचार करेंगे ?

श्री विद्या चरण शुक्ल : जो नियम बने हैं, मैं पहले ही बता चुका हूँ कि इनमें कोई राजनीतिक भेदभाव की बात नहीं है। ये केवल मंत्रिमंडल के सदस्यों के उपयोग के लिये बने हैं। गैर सरकारी कामों के लिये भी अगर विमानों को उपयोग में लाया जाता है तो उसके लिए भी नियम बने हुए हैं और भेदभाव की कोई बात नहीं है। माननीय सदस्य ने जो बातें कहीं हैं उनमें से एक बात को भी मैं मंजूर नहीं करता हूँ।

SHRI HEM BARUA : These rules are meant for the Ministers who act in their official capacity. When Ministers act in their non-official capacity, how do these rules apply ?

SHRI VIDYA CHARAN SHUKLA : Rules provide for this also . (*Interruptions*).

MR. SPEAKER : They are ready to place a copy of the rules on the Table of the House.

श्री मधु लिमये : उस पर बाद में एक घंटे की चर्चा होनी चाहिये ।

श्री रवि राय : क्या यह सही नहीं है कि चव्हाण साहब जा कर श्री हरिहर सिंह जैसे व्यक्ति को वहां का मुख्य मंत्री बना कर आए हैं जिनके खिलाफ एक प्रिवलेज मोशन पेंडिंग है और कांग्रेस के जो विधान सभा के सदस्य हैं वे भी उसको देने में शामिल थे ?

MR. SPEAKER : Now the engine is getting heated.

श्री मणिभाई पटेल : जिन राज्यों में विरोधी पक्ष का शासन है क्या वहां पर जो उनके मंत्री हैं वे लोग प्लेन का इस्तेमाल करते है या नहीं करते हैं, एक स्थान से दूसरे स्थान पर जाते हैं या नहीं जाते ? क्या वहां पर भी ऐसी कोई आपत्ति उठाई जाती है ? ये जो नियम सेंटर के लिए बने हुए हैं क्या इनकी इस वास्ते आलोचना नहीं हो रही है कि सत्ता इन विरोधी दल वालों के हाथ में यहां नहीं है ?

श्री स० मो० बनर्जी : मैं आपको याद दिलाना चाहता हूं कि यह इंडियन एयर फोर्स है, कांग्रेस एयर फोर्स नहीं है। उसके हवाई जहाज का कांग्रेस ने उपयोग किया है। ये लोग तो उन में जीवित अवस्था में उड़ सकते हैं और हम को मरने के बाद उड़ाने के लिए तैयार होते हैं। यह हमारी इनके खिलाफ शिकायत है।

हम लोगों ने कहा था कि चुनाव के दिनों में मंत्री लोगों को इस्तीफा दे देना चाहिये लेकिन इन्होंने नहीं दिया। खैर कोई बात नहीं। नौकरी से इनको उस अवस्था में वंचित होना पड़ता। हमें कोई शिकायत नहीं है। हवाई जहाजों का केवल इलैक्शन के दौरान में इस्तेमाल नहीं होता है। उसका उपयोग पार्टी परपजिज के लिए इलैक्शन के बाद भी होता है। हमारे मित्र वाजपेयी जी ने कहा है कि उनके हवाई जहाज को आगरा के हवाई अड्डे पर उतरने नहीं दिया गया। उनका हवाई जहाज शून्य में ही रह गया। पता नहीं वह कैसे उतरे थे। क्या आप इस बात को मानने के लिये तैयार हैं कि कोई भी पार्टी हवाई जहाजों का चुनाव के दौरान उपयोग इस तरह से न करे और न ही चुनाव के बाद पार्टी परपजिज के लिए करे। मुझे दुख है कि जिन को हवाई जहाज लेकर उड़ा था वह तो हैं नहीं इस वक्त और जो केवल उसको उड़ते देख रहे थे, वही इसका जवाब दे रहे हैं।

श्री शशि भूषण वाजपेयी : जिन राज्यों में विरोधी पक्ष की सरकारें हैं जैसे मध्य प्रदेश में है क्या यह सच नहीं है कि वहां का सरकारी हवाई जहाज श्रीमती सिंधिया को भी लेकर उड़ता है और यहां दिल्ली में आता है और वह

यहां भौर किसी काम के लिए नहीं बल्कि पत्र-कारों को शराब पिलाने के लिए उस में भाती हैं ? मैं यह भी जानना चाहता हूं कि क्या यह सच है कि चुनाव के दिनों में बिरला जी से हैलीकौप्टर लेकर श्रीमती सिचिया कृपलानी जी की मदद को पहुँची थीं ? मैं जानना चाहता हूं कि क्या इसके बारे में उन्होंने भ्राप से सलाह ली थी ?

MR. SPEAKER ; There is no question to be answered. Questions should be asked to elicit information, but the hon. Member is giving information.

SHRI S. KANDAPPAN : The Home Minister, Shri Y. B. Chavan, when he chartered a plane for his own purpose and is paying a bill of over Rs. 4000 and odd must be exorbitantly rich. Obviously, he has gone there for his party purposes.

Here, there is a serious issue that I want to raise. I am not bothered about the bill what they are going to pay or about the VIP treatment that they are getting. If there is any amendment required in the rules, that is a matter that we shall take up after the rules are made available to us. What I am concerned with is the question of defections and the puppet governments that are put up. After 67, Government at least pretended as if they were respecting the democratic rights of the various parties. But then they were sitting in Delhi and were manipulating things at the State capitals. But here is a blatant violation of the democratic decency when the Home Minister flew to a State capital to manouvre and to see that his own man is installed there as the Chief Minister. Is it proper and right ? I would like to have a categorical answer from Government.

It is a question of democracy and the survival of democracy in this country.

SHRI VIDYA CHARAN SHUKLA : As far as the plane is concerned, if the rules are observed and the payment of the bill is observed, there is nothing wrong on the part of the Union Minister to have gone by the IAF plane, and the rules themselves provide for such use.

SHRI S. KANDAPPAN : The election of the Chief Minister is the concern of the Assembly and the Governor. What was the purpose of the Home Minister visiting that place ?

SHRI VIDYA CHARAN SHUKLA : Private visit.

WRITTEN ANSWERS TO QUESTIONS

Officers on Deputation to Laccadive Administration

*331. SHRI P. M. SAYEED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officials in the various categories who were on deputation in the Laccadive Administration during the last three years, year-wise ;

(b) the Deputation Allowance admissible in each category ;

(c) the Deputation Allowance paid to these officials, category-wise, during the last three years, year-wise ;

(d) whether it is a fact that this amount could have been saved had the employment opportunities been provided to the local educated population ; and

(e) if so, the steps which Government propose to take to reduce the number of deputationists in the Laccadive Administration ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A statement is laid on the Table. [*Placed in Library. See* No. LT—243/69].

(d) and (e). In Class I and II posts recruitment is made through Union Public Service Commission or according to recruitment rules made with the approval of the Union Public Service Commission. Some posts have now been included in the Central or All India Cadres. In other Class III posts, services of officers are obtained on deputation if no suitable candidates are locally available. It is in the interest of development and welfare of the territory that their schemes do not suffer for want of suitable personnel.

Iron ore Plant at Visakhapatnam

*332. SHRI GADILINGANA GOWD: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is a programme to develop the iron ore handling plant at Visakhapatnam during the Fourth Five Year Plan ;

(b) if so, the details thereof ; and

(c) the amount allocated for the purpose ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) and (b). The Visakhapatanam Port at present has an iron ore handling plant with an esrimated annual capacity of 4.5 million tonnes. Some improvements to the plant, estimated to cost about Rs. 57 lakhs, are being carried out to increase its annual capacity of 6 million tonnes. These works are expected to be completed by October 1969. It is also proposed to develop during the Fourth Plan period on Outer Harbour at Visakhapatanam capable of handling deep drafted ore carriers with modern ore handling facilities of greater capacity.

(c) As the proposals for the development of ports during the Fourth Five Year Plan are still under consideration in consultation with the Planning Commission, it is not possible to indicate at this stage the amount that will be allocated for this purpose.

इंडियन एयर लाइन्स को हानि

*340. श्री सूरज भान :
श्री रणजीत सिंह :
श्री नारायण स्वरूप शर्मा :
श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी बाजपेयी :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) इंडियन एयर लाइन्स के ऐसे विमानों की संख्या कितनी है जिनसे लाभ नहीं हो रहा है ;

(ख) इनसे गत तीन वर्षों में कितनी हानि हुई है ; और

(ग) इस घाटे को दूर करने के लिए क्या कार्यवाही की गयी है और उसके क्या परिणाम निकले हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) इंडियन एयरलाइन्स के वाइकाउन्ट, फोकर, एच एस–748, स्काई-मास्टर और डेकोटा विमान लाभप्रद सिद्ध नहीं हो रहे हैं ; वे जनता के लिये विभिन्न मार्गों पर आवश्यक विमान सेवाएं उस लाभ के सहारे से चला रहे हैं जो अन्य मार्गों पर चल रहे दूसरे प्रकार के विमानों से हो रहा है ।

(ख) सभा पटल पर एक विवरण रखा गया है । [पुस्तकालय में रख दिया गया । देखिए संख्या LT–244/69].

(ग) स्काईमास्टरों को भूमिस्थ कर दिया गया है, तथा डकोटों को बदल कर क्रमशः उनके स्थान पर अन्य विमान लिये जा रहे हैं । वाइकाउंट विमानों को भी 1970 से प्रारम्भ होने वाले दशक में जल्दी ही बदल दिया जायेगा । नये एवं लाभप्रद विमान ले लेने पर इंडियन एयर लाइन्स के परिचालनों की आर्थिक स्थिति के यथासमय सुधर जाने की आशा है । कुछ मार्गों को चाहे वे लाभप्रद न भी हों बनाये रखना पड़ेगा ।

Janta Vidyalaya Scheme to teach Hindi in Madras

*341. SHRI R. BARUA :
SHRI N. R. LASKAR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that a decision in regard to the proposed Janta Vidyalaya Scheme to teach Hindi to the willing learners in the State of Madras has been taken ;

(b) if so, when the scheme is likely to start ; and

(c) the progress made in setting up such teaching institutions in the South ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The Government of India have sanctioned financial assistance to the Dakshin Bharat Hindi Prachar Sabha of Madras for running 200 Single-Teacher Hindi Vidyalayas in Tamil Nadu for teaching Hindi to those, who may wish to learn Hindi voluntarily.

(b) Some of these Hindi Vidyalayas were started by the Sabha from 2nd October, 1968, *i.e.* Mahatama Gandhi's Birthday.

(c) So far, about 110 Hindi Vidyalayas have been started.

Development of Haldia Port

*342. DR. RANEN SEN :
SHRI J. M. BISWAS :
SHRI INDRAJIT GUPTA :
SHRI K. HALDER :
SHRI SITARAM KESRI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the progress made so far in developing Haldia as a satellite Port of Calcutta ;

(b) the amount which has been spent so far in this respect ; and

(c) how long it will take to complete the construction ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) The Haldia Project comprises the construction of an oil jetty and an impounded Dock System with six berths and other ancillary facilities. The Oil Jetty has already been completed and brought into commission since August, 1968. Civil construction and dredging of the dock basin are in progress Orders have been placed for the supply of coal and iron are loading plants, shunting locomotives and sliding caission gates for the lock entrance.

(b) An amount of Rs. 15.75 crores has been spent on the project upto the end of January, 1969.

(c) The work relating to the Haldia Project is progressing according to schedule and is expected to be completed in early 1971.

National Research Development Corporation of India

*343. DR. SUSHILA NAYAR :
SHRI K. LAKKAPPA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have made an assessment of the working of the National Research Development Corporation of India during the last five years ;

(b) if so, the nature of irregularities found during the same period ; and

(c) the nature of action proposed to be taken in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Government has not made a separate assessment of the working of the Corporation. The Corporation, however, is submitting its Annual Report regularly and the Report is placed before Parliament.

(b) and (c). Do not arise.

Cell for Rural Roads in Bihar

*344. SHRI KAMESHWAR SINGH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Rural Roads Committee recommended that a separate cell for rural roads be created under the State Highway Department ;

(b) whether the cell has been created in Bihar ;

(c) if so, the progress made so far ; and

(d) if not, the reasons for delay in forming the cell ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) No, Sir. The Committee have recommended the creation by State Govts. of a separate Engineering Department headed by a Chief Engineer to look after all the rural works.

(b) The Bihar Govt. have already under their Community Development and Panchayat Department a Rural Engineering Organisation to deal with all rural works including rural roads.

(c) Information is being collected from the State Govt. and will be laid on the Table of the Sabha in due course ;

(d) Does not arise.

चौथी पंचवर्षीय योजना में शिक्षा व्यय में कटौती

*345. **श्री प्रकाशवीर शास्त्री :**
श्री शिव कुमार शास्त्री :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी योजना में शिक्षा व्यय की प्रस्तावित धनराशि में कोई कटौती की गई ;

(ख) यदि हां, तो क्या शिक्षा विस्तार कार्यक्रम पर इसका कोई प्रभाव पड़ेगा ; और

(ग) क्या सरकार ने इस सम्बन्ध में कोई योजना तैयार की है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) चौथी आयोजना में सामान्य तथा तकनीकी शिक्षा के लिए 809 करोड़ रुपये का विनिधान किया गया है जबकि शिक्षा सम्बन्धी केन्द्रीय आयोजना दल द्वारा 1300 करोड़ रुपये का प्रस्ताव किया गया था अथवा पहले तैयार की गई चौथी आयोजना के मसौदे में 1210 करोड़ रुपये की व्यवस्था की गई थी।

(ख) जी हां। संसाधनों की इस कटौती से शैक्षिक विस्तार के कार्यक्रमों पर, विशेष रूप से प्राथमिक स्तर पर विपरीत प्रभाव पड़ेगा।

(ग) केन्द्रीय शिक्षा सलाहकार बोर्ड ने अन्य उपायों के साथ-साथ यह सिफारिश की है कि शिक्षा के लिए नियत किये गये सार्वजनिक धन को बढ़ाने के लिए स्थानीय संसाधनों का उपयोग किया जाए। यह सिफारिश राज्य सरकारों के ध्यान में ला दी गई है, जो इस पर विचार कर रही हैं।

दिल्ली में लाटरियां चलाना

*346. **श्री रामस्वरूप विद्यार्थी :**
श्री बलराज मधोक :
श्री भारत सिंह चौहान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब तथा अन्य राज्यों के समान लाटरी निकालने के बारे में दिल्ली प्रशासन ने केन्द्रीय सरकार से अनुमति मांगी थी ;

(ख) क्या यह सच है कि सरकार ने इसके लिए अपनी अनुमति नहीं दी है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). दिल्ली प्रशासन ने केन्द्रीय सरकार से दिल्ली में लाटरी का आयोजन करने के सम्बन्ध में अनुमति मांगी है। उनकी प्रार्थना पर जांच की जा रही है।

Setting up of University Centre in South Delhi

*347. SHRI M. L. SONDHI :
SHRI BIBHUTI MISHRA :
SHRI J. B. SINGH :
SHRI SHARDA NAND :
SHRI R. K. SINHA :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether his attention has been drawn to the views expressed by the leading University Professors that a University Centre in South Delhi should be established to provide relief to the Delhi University ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : Yes, Sir.

(b) The University Grants Commission has appionted a Committee to look into this matter. Further action will be taken on receipt of the recommendations of the Commission.

Implementation of Recommendation of Kothari Commission Regarding Pay Scales of Teachers

*348. SHRIMATI SAVITRI SHYAM :
SHRI SHRI CHAND GOYAL :
SHRI SRADHAKAR SUPAKAR :
SHRIMATI TARA SAPRE :
DR. MAHADEVA PRASAD :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the names of the States which have implemented the recommendation of the Kothari Commission in regard to the pay scales of their teachers in the different catagories ;

(b) the steps taken by Government to enforce implementation of the recommendations of the Commission uniformly ; and

(c) whether the University Grants Commission gives any aid in the Implementation of these recommendations ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V RAO) : (a) and (b). A statement is laid on the Table of Sabha. [*Placed in Library. See* No. LT—245/69].

(c) In order to implement the salary scales recommended by University Grants Commission for University and College teachers, Government of India has been giving to the State Governments 80% of the additional expenditure for 5 years since 1st April, 1966.

Formation of Saurashtra Sena

*349. SHRI R. K. AMIN :
SHRI VISHWA NATH PANDEY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a move to form a Saurashtra Sena by the students of Saurashtra ;

(b) if so, the reasons for such a move ; and

(c) the Government's reaction to such a move ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). According to information furnished by the State Government, some student leaders decided on December 1, 1968 to set up a Saurashtra Sena with a view to protect against the alleged unjust attitude of the State Government towards the students in particular and the people of Saurashtra in general. No activities of the sena have come to notice of the State Government so far.

(c) The State Government are keeping a watch over the situation.

मद्रास में हिन्दी स्कूल खोलना

*350. श्री यशपाल सिंह : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) मद्रास राज्य के उन व्यक्तियों के लिए, जो स्वेच्छा से हिन्दी सीखना चाहते हैं, 200 स्कूल खोलने की योजना को क्रियान्वित करने के सम्बन्ध में क्या मतभेद उत्पन्न हो गये हैं ;

(ख) इन स्कूलों को चलाने के लिए शिक्षा मंत्रालय का कितनी धनराशि का अनुदान देने का विचार है ; और

(ग) इस योजना के फलस्वरूप तामिलनाडु में विस्थापित हुए कितने अध्यापकों को रोजगार मिलेगा ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य-मंत्री (श्री भक्त दर्शन) (क) से (ग). तमिल नाडू सरकार द्वारा अपने स्कूलों में द्विभाषा-सूत्र अपना लेने पर उन स्कूलों में हिन्दी शिक्षण बन्द हो गया। इस के पश्चात दक्षिण-भारत हिन्दी प्रचार सभा, मद्रास ने भारत सरकार से तमिलनाडू में 360 एक अध्यापक वाले हिन्दी विद्यालय खोलने के लिए आर्थिक सहायता देने का अनुरोध किया जिससे कि उन लोगों को हिन्दी पढ़ाई जा सके जो स्वेच्छा से हिन्दी सीखना चाहते हैं और साथ साथ

राज्य सरकार द्वारा छंटनी किये गये अध्यापकों को भी रोजगार मिल सके। भारत सरकार ने ऐसे 200 विद्यालय खोलने के लिए आर्थिक सहायता देना स्वीकार किया लेकिन इस शर्त पर कि इन विद्यालयों में केवल छंटनी किये गये हिन्दी अध्यापकों को ही नियुक्त किया जायेगा। कुछ क्षेत्रों में इससे भ्रान्तियां उत्पन्न हुई और उन्होंने सोचा कि ऐसे विद्यालय खोल कर भारत सरकार तमिलनाडू सरकार द्वारा स्कूलों में हिन्दी न पढ़ाने के निर्णय की प्रवचना कर रही है और उन पर हिन्दी थोप रही है। प्रो० शेर सिंह ने जो उस समय शिक्षा मंत्रालय में राज्य मंत्री थे व्यक्तिगत रूप से मद्रास के स्वर्गीय मुख्य मंत्री श्री सी० एन० अन्नादुरै तथा राज्य के अन्य मंत्रियों से मिल कर यह स्पष्ट कर दिया था कि केन्द्रीय सरकार तमिलनाडू में हिन्दी पढ़ाने के लिए स्वयं कोई पारम्परिक विद्यालय नहीं चलाना चाहती, वह तो केवल दक्षिण-भारत प्रचार सभा को जो कि तमिलनाडू और दक्षिण के अन्य राज्यों में पिछले कई वर्षों से निःशुल्क हिन्दी शिक्षण कक्षाएं और हिन्दी विद्यालय चला रही हैं उन लोगों की सुविधा के लिए जो कि स्वेच्छा से हिन्दी पढ़ना चाहते हैं, सभा की हिन्दी शिक्षण गतिविधियों के विस्तार के लिए आर्थिक सहायता दे रही है। राज्य सरकार को यह भी स्पष्ट कर दिया गया था कि केन्द्रीय सरकार की प्रच्छन्न रूप से हिन्दी लादने की कोई मंशा नहीं है। इन भ्रान्तियों के निवारण के पश्चात तमिलनाडू के स्वर्गीय मुख्य मंत्री और अन्य मंत्रियों से यह कहा कि उन्हें स्वैच्छिक हिन्दी संस्थाओं के माध्यम से राज्य में स्वेच्छा के आधार पर हिन्दी शिक्षण पर कोई आपत्ति नहीं।

1968-69 में 200 एक अध्यापक वाले हिन्दी विद्यालय चलाने के लिए दक्षिण-भारत हिन्दी प्रचार सभा मद्रास को 1,60,500/- रु० का अनुदान मंजूर किया गया है। आशा है कि इन विद्यालयों में तमिलनाडू के छंटनी किये गये 200 हिन्दी अध्यापकों को खपाया जा सकेगा।

Raising of Freight Rates

*351. SHRI C. JANARDHANAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Western Shipping liner conference have on several occasions unilaterally raised shipping freights in the past few years;

(b) whether the action on the part of the liner conference has adversely affected the exports of developing countries including India; and

(c) if so, the action Government propose to take in cooperation with other developing countries to protect the interests of our trade?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIH): (a) Yes, Sir.

(b) While it is true that increases in shipping freight rates do affect the competitive position of our export goods it is also true that shipping freight is only one of the numerous factors having a bearing on the export trade and it is difficult to isolate any one factor as being the reason for rise or fall in export.

(c) In cooperation with other developing countries we have got resolutions passed by UNCTAD-II regarding establishment of consultation machinery in the field of shipping and freight rates and conference practices. So far as India is concerned, the shippers have been organised into three Regional Associations at Bombay, Calcutta and Madras with an apex body called the All India Shippers' Council at New Delhi. Efforts are now being made to persuade the Conferences to recognise these bodies and to consult them before enforcing increases in shipping freight rates.

More Employment to Minorities

*352 SHRI KANWAR LAL GUPTA:
SHRI SHRI GOPAL SABOO:

SHRI BRIJ BHUSHAN LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact thet he has sent a circular to all the State Governments that more employment should be given to the minorities ;

(b) if so, the meaning of the term 'Minority' ; and

(c) whether this circular is consistent with the Constitution of India ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) In the Conference of Chief Ministers held on 19th May, 1968, the question of representation of the minority communities in the Services had also been discussed and it had been generally agreed that all possible efforts should be made to step up the recruitment of members of the minority communities in the services subject to the observance of the coustitutional provisions, and that it should be ensured that no prejudices worked against certain communities and that proper opportunities were provided to the members of the minority communities. The general agreement on this point was contained in the summary record of the discussions in the Conference which was circulated to the State Governments.

(b) In the context of the disscussion described at (a) above, it was not felt necessary to give a formal definition of the term 'minority'.

(c) As indicated at (a) above the suggestion was made subject to the observance of the constitutional provisions and, therefore, it cannot be deemed as not being consistent with the provisions of the Constitution.

Action Against Central Government Employees in Kerala

*353. SHRI A. K. GOPALAN :
SHRI BHAGABAN DAS :
SHRI P. P. ESTHOSE :
SHRI E. K. NAYANAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Central Government employees against whom action was taken in Kerala in connection with the token strike on the 19th September, 1968 ;

(b) how many of them were reinstated or taken back since then ; and

(c) whether Government propose to take necessary steps for the reinstatement in service of the remaining employees ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is being collected, and will be laid on the Table of the Sabha.

(c) The Government have already issued orders that in the case of those temporary employees whose participation in the strike was limited to absence from duty, the notices of termination of service will be withdrawn. Those Central Government employees, who were only absent from duty on 19th September 1968 and were prosecuted or arrested only for such absence under section 4 of the E. S. M. Ordinance, 1968, would be allowed to rejoin duty and no further disciplinary action would be taken against them even if they happen to be convicted. Temporary employees, similarly placed and discharged from service, would be reinstated in service after due factual verification. Government servants, who are acquitted by the Court, would be allowed to rejoin duty. If there are any employees who have not yet been taken back in service according to the above decisions, their cases would be reviewed.

Shifting of Safdarjung Aerodrome, New Delhi

*354. SHRI K. P. SINGH DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any final decision has since been taken by Government in regard to the shifting of Safdarjung Aerodrome, New Delhi to a new site ;

(b) whether the site has been selected ; and

(c) if so, the details of the plan ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The proposal to shift aircraft operations from Safdarjung Aerodrome to a new site is still under consideration.

(b) and (c). A number of alternative sites has been surveyed, but no decision has yet been taken.

Recovery of Transmitter in Madhya Pradesh

*355. SHRI GEORGE FERNANDES: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 897 on the 20th December, 1968 regarding recovery of a transmitter in Madhya Pradesh and state :

(a) whether inquiries in the matter have since been completed :

(b) if so, whether any action has been instituted against any persons ;

(c) whether the identity of the plane that parachuted the material has been established ; and

(d) whether Government are taking adequate steps to prevent any subversion in the country ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (d). The inquiries are still in progress. The Government are vigilent and all necessary steps have been taken to prevent subversion.

I. A. S./I. P. S. Scheduled Caste and Scheduled Tribes Officers

*356. SHRI C. K. CHAKRAPANI :
SHRI SATYA NARAIN SINGH :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of I. A. S. and I. P. S. officers belonging to the Scheduled Castes and Scheduled Tribes in India Statewise ; and

(b) the number of Scheduled Caste and Scheduled Tribe Officers recruited to I.A.S. and I. P. S. Cadres from 1965 to 1968, year-wise and State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The statements giving the requisite information are laid on the Table of the House. [*Placed in Library. See* No. LT-246/69].

American Tourists

*357. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the share of India in rupees in the 4-billion Dollars spent by American tourists last year ;

(b) whether it is a fact that poor food, red tape difficulties in obtaining visas, thefts of personal belongings, the nuisance of pimps and beggars, lack of good company in big hotels, prohibition permits, fantastic prices of handicrafts and handloom products and lack of natural scenery and ordinary comforts are some of the factors that have contributed to India being rated very low for tourism not only by a well-known American magazine but also by the Pacific Area Travel Association ; and

(c) if so, the practical steps being taken by Government to remedy this state of affairs ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The expenditure of U. S. tourists in India is estimated at Rs. 6.275 crores in 1967. Figures of U. S. tourists expenditure in 1968 have still to be calculated.

(b) Some of the factors mentioned in the question do figure in the report published by the Pacific Area Travel Association.

(c) The Tourist Department has begun a major programme to ensure public involvement in looking after tourists. Only with full public support can most of these difficulties be removed. In addition, visas are now issued, as far as possible, immediately on application. The tourist offices maintain a list of approved shops. Hotels are being advised to improve the quality of food served in their premises. The concept of special of Tourist Police has been accepted in principle. New programmes are being developed to show our magnificent natural scenery, and our 'people to people' programme is being broadened. It must be stated, however, that in view of the fact that provisions for tourism in the Central IV Plan have been drastically curtailed, it will not be possible to improve and strengthen the tourist infrastructure as rapidly as had earlier been hoped.

Sailings between India and USSR

*358. SHRI A SREEDHARAN :
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether an agreement has recently been reached between India and the USSR to increase the sailings to be provided by each country ;

(b) if so, the terms of the agreement and the extent to which the sailings provided by each country would be increased during the year 1969 as compared to 1968 and 1967 ; and

(c) the consequent rise in earnings of the Indian shippers on this account during the next year as compared to the provious year and how much foreign exchange would be earned by them ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b). Yes, Sir. It has been agreed that during 1969 the number of sallings in each direction to be provided by each country would be increased to 36 as compared to 32 in 1967 and 1968. Some of the other important points of the agreement relate to continuance of the present free in and out basis of the tariff, routing of cargoes through Kandla port after completion of the broad gauge link, rationalisation of freight rates on new commodities, procedure for fumigation of cargoes at Soviet ports, procedure for documentation and expeditious settlement of freight earned by Indian shipping lines.

(c) The earnings of the Indian shipping companies (not shippers) are expected to go up by about Rs. 80 lakhs on account of the four extra sailings to be provided during 1969. The freight payment is made in rupees in accordance with the Trade and Payments Agreement between the two countries.

Meeting of National Council of Joint Consultative Machinery

*359. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that according to the Constitution of Joint Consultative Machinery, a member, elected or nominated, remains on the National Council for three years unless there is a vote of no-confidence against him ; and

(b) if so, the reason for not inviting some of the members at the meeting of the said National Council held on the 27th December, 1968 ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No. Sir, Only nominees of recognised associations/unions may continue as members of the National Council for a term of 3 years.

(b) As certain associations/unions of Central Government employees participated in the token strike on 19-20th September, 1968, and were consequently de-recognised, their representatives on the National Council ceased to be members of the Council.

पश्चिमी बंगाल में राजनैतिक गिरफ्तारियाँ

*360. श्री ओंकार सिंह : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रपति शासन की उद्घोषणा के बाद 1968 में पश्चिमी बंगाल, पंजाब, बिहार तथा उत्तर प्रदेश में कितनी राजनैतिक गिरफ्तारियां की गईं और उनमें कितने संसद सदस्य थे ; और

(ख) गिरफ्तार किये गये व्यक्तियों में से कितने राजनैतिक नेताओं के विरुद्ध मामले दर्ज किये गये और कितने नेताओं के विरुद्ध अभी भी मुकदमें चल रहे हैं ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) : (क) और (ख). कानून के अन्तर्गत गिरफ्तारिया विशिष्ट अपराधों के लिए की जाती हैं। अतः राजनैतिक आधार पर गिरफ्तारियां करने का प्रश्न नहीं उठता। फिर भी कानून के विशिष्ट उल्लंघनों के लिए गिरफ्तार किये गये संसद सदस्यों तथा अन्य राजनैतिक नेताओं के सम्बन्ध में सूचना एकत्रित की जा रही है और बाद में प्रस्तुत की जायेगी।

Revenue and Administrative Expenditure Himachal Pradesh

2051. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the revenue and the administrative expenditure of Himachal Pradesh during the years 1963 to 1966 and in 1967-68 and 1968-69 :

(b) the expenditure incurred on the Central Government services, namely, Border Security and Border Districts ; and

(c) The percentage of expenditure met by the Central Government out of the heavy expenditure incurred on the Scheduled and Border Districts of Lahaul and Spiti and Kinnaur during the above mentioned years.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The requisite information is given below :—

Year	Revenue Income	Administrative Expenditure (Pay, allowances and contingencies)
		(Rupees in lakhs)
1963-64	555.11	759.30
1964-65	752.46	1116.05
1965-66	825.69	1190.42
1966-67	1066.18	1610.50
1967-68 (Revised Estimates)	1355.96	2396.38
1968-69 (Budget Estimates)	1443.38 (Budgeted)	2602.33

(b) The expenditure figures relating to the Border Security Service are as under :

	(Rs. in lakhs)
1963-64	18.76
1964-65	26.16
1965-66	11.70
1966-77	42.66
1667-68	74.28
1968-69	83.32 (Budgeted)

The entire expenditure on Border Security is reimbursable by Central Government. The information in respect of Border Districts is being collected.

(c) The information is being collected.

Grants from Central Road Fund to Gujarat

2052. SHRI NARENDRA SINGH MAHIDA ; Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Government of Gujarat forwarded the schemes to be financed from the Central Road Fund during the year 1968-69 ;

(b) if so, the particulars of these schemes ;

(c) the amount asked for and the amount allotted so far ; and

(d) whether the grants from the Central Road Fund (ordinary) reserves were sought ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Schemes of road development, which are to be financed from the Central Road Fund, are not called for and approved on a year-to-year basis. For the five years ending 1970-71, proposals relating to such schemes were invited in January, 1967, from State Governments, including the Government of Gujarat. The proposals received from that Government have been approved and the particulars thereof are given in the statements laid on the Table of the House' [*Placed in Library. See* No. LT-249/69.]

(c) and (d). The Government of Gujarat had asked for a provision of Rs. 19.57

lakhs for allocation works and Rs. 5.42 lakhs for Ordinary Reserve works, in the Revised Estimate of 1968-69, against which a provision of Rs. 18.00 lakhs for allocation works and Rs. 5.00 lakhs for Ordinary Reserve work is being made.

Tourist Centres in Gujarat

2053. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps taken by Government this year to increase the transport facilities and other amenities for the tourists to enable them to reach tourist centres in Gujarat ;

(b) the amount allocated for the development of places of scenic beauty and tourist attraction ; and

(c) the places selected as tourist centres in Gujarat ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No special steps have been taken this year to increase transport facilities, but STC cars have been allocated in the past to approved tourist Car Operators.

(b) During the current financial year the Central Government have taken up the development of the following tourist centres in Gujarat jointly with the State Government :

	Central Govt. share
	Rs.
(i) Construction of a Canteen-cum-retiring room at Lothal (Spillover scheme)	10,000
(ii) Water supply at Lothal (Spillover scheme)	3,000
(iii) Construction of a Guest House at Sabarmati Ashram	50,000

(c) The following tourist centres were selected for development of tourist facilities during the Second and Third Five Year Plans and the three Annual Plans.

Lothal, Sassan Gir, Nal Sarover and Sabarmati.

It is a tentatively proposed to provide facilities in the Ahmedabad complex during the Fourth Five Year Plan, including a "Sound and Light" spectacle at Sabarmati.

Education in India

2054. SHRI BABURAO PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are aware of a statement made by the former Union Minister of Education in Indore on the 30th December, 1968, regarding education in India, "All that we have done in the last 20 years was nothing but building a multistoreyed building on sandy soil" ;

(b) if so, Government's reaction thereto ; and

(c) the steps taken by Government to improve this state of affairs ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (SHRI V.K.R.V. RAO) : (a) The speech of the former Union Minister of Education in Indore on the 29th December, 1968 (and not on the 30th December, 1968) has been noted out of its context. What he said was as follows :

> "We are emphasizing higher education too much and neglecting primary education which has been given such high importance by the framers of our Constitution... This is a wrong policy, like building a multi-storeyed building on sand".

(b) and (c). The development of primary education is essentially a responsibility of the State Governments. The Government of India has advised them to give high priority to this programme and to make adequate allocations for it in their fourth five year plans.

Retired High Court Judges

2055. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of High Court Judges who retired during the last five years with dates of their retirement and particulars of their monthly pensions ;

(b) the names of those from the above list who were given assignments on committees or commissions with starting and ending dates of such assignments in each case and particulars of the assignments with the total emoluments earned by each during the period of assignment by way of salary or compensation and the travelling allowance paid to each ;

(c) whether it is a fact that the expectations of getting committee or commission work after retirement often influences the minds of some High Court Judges and has a definite effect in cases filled by Government ; and

(d) the reasons why these superannuated judges who richly deserve rest are again drafted into service in spite of strict limitations of age and memory as observed in many ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) A Statement giving the requisite information is laid on the Table of the House. [*Placed in Library See* No. LT-248/69.]

(b) Information is being collected and will be laid on the Table of the House

(c) No, Sir. There is not the remotest reason for such an inference.

(d) Retired Judges are usually appointed to positions involving functions of judicial or quasi-judicial nature. It is not always possible to requisition the services of serving Judges to hold such positions. Having regard to the public confidence enjoyed by the judiciary, and the ability and impartiality with which retired Judges have been performing the functions entrusted to them, it is clearly in the public interest that the practice should not be discontinued.

Duty Free Shop at Santa Cruz Airport

2056. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that foreign whiskies and liquors have been prominently displayed in the show cases of the duty-free shop opened recently at the Santa Cruz airport ; and

(b) if so, the reasons therefor when the Government of Maharashtra have prohibited all display, advertisement or publicity of any liquor because of the prohibition in the State ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The sale of merchandise at the duty-free shop is restricted to transit passengers on international travel and is effected only in foreign currency on production of the passport, flight details, etc. These are not for consumption in Bombay. The shop is located in the International Transit Lounge of the Airport which is inaccessible to the general public and can only be utilised by departing and transit passengers on international journeys. This is in accord with the practice followed throughout the world.

Disfiguring of Gandhi's Statue at Ludhiana

2057. DR. KARNI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have made any enquiries in the disfiguring of statue of Mahatma Gandhi at Ludhiana ;

(b) whether the culprits have been traced and, if so, what action has been taken against them ; and

(c) the steps being taken to protect the public monuments in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Government of Punjab have reported that the statue of Mahatma Gandhi at Ludhiana has not been disfigured by anyone, and, as such question of any enquiry by Government does not arise.

मध्य प्रदेश में मुख्य मार्ग (एक्सप्रेसहाईवे)

2058. श्री गं० च० दीक्षित : क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या एक मुख्य मार्ग के निर्माण हेतु

केन्द्रीय सरकार ने मध्य प्रदेश सरकार को ऋण दिया हैं ;

(ख) यदि हां, तो 1967-68 और 1968-69 में कितनी राशि नियत की गई और इसमें से कितनी राशि व्यय हुई ; और

(ग) यदि कोई ऋण नहीं दिये गए हैं तो इसके क्या कारण हैं ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मन्त्रालय में उप मन्त्री (श्री इकबाल सिंह) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) राज्य सरकार से मध्य प्रदेश में किसी भी एक्सप्रेस हाईवे के निर्माण के लिये ऋण की सहायता के लिये कोई प्रस्ताव प्राप्त नहीं हुआ है ।

मध्य प्रदेश की यात्रा करने वाले विदेशी पर्यटक

2059. श्री गं० च० दीक्षित : क्या पर्यटन तथा असैनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मध्य प्रदेश में पर्यटन महत्व के स्थानों की प्रतिवर्ष यात्रा करने वाले विदेशी पर्यटकों की संख्या का कोई अनुमान लगाया है ; और

(ख) क्या गत दो वर्षों में मध्य प्रदेश की यात्रा करने वाले पर्यटकों की संख्या में कुछ कमी हुई है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा० कर्ण सिंह) : (क) जी, नहीं । पर्यटन विभाग विभिन्न राज्यों में पर्यटक अभिरुचि के स्थानों पर अथवा अलग हर स्थान पर आने वाले विदेशी पर्यटकों की संख्या विषयक आंकड़े नहीं रखता ।

(ख) प्रश्न नहीं उठता ।

Expenditure of Transport for Tourists visiting Madhya Pradesh

2060. SHRI G. C. DIXIT ; Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the expenditure incurred on providing transport facilities to the tourists for visiting places of tourist interest in Madhya Pradesh during the last three years ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): No expenditure has been incurred by Central Government, because provision of transport facilities to places of tourist interest is the responsibility of the State Government concerned.

Loans for Police Housing Scheme

2061. SHRI G. C. DIXIT : Will the Minister of HOME AFFAIRS of be pleased to state :

(a) whether Government of Madhya Pradesh have been given loans in 1965-66, 1966-67 and 1967-68 for the Police Housing Scheme ;

(b) if so, the details thereof, yearwise ; and

(c) the number of houses built as far in Madhya Pradesh under the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The information is given below :

Year	Amount of loan
	Rs. lakhs
1965-66	32.25
1966-67	32.00
1967-68	30.00

(c) The Government of Madhya Pradesh has reported that 18,259 houses were built upto 1967-68.

Tourism in Madhya Pradesh

2062. SHRI G. C. DIXIT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps Government propose to take to boost tourism in Madhya Pradesh ;

(b) whether the State Government will be associated with it ; and

(c) if so, in what manner ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) In addition to the tourism schemes of the Madhya Pradesh Government, the Central Government propose to take up during the Fourth Five Year Plan, the integrated development of Khajuraho, for which a provision of Rs. 5 lakhs has tentatively been made.

(b) and (c). The details of the scheme will be drawn up in consultation with the State Government.

Recruitment of Scheduled Castes and Scheduled Tribes Candidates to All India Services

2063. SHRI S. M. SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the percentage of Scheduled Caste and Scheduled Tribe candidates is not observed in recruitment to the different All India Services in the States ;

(b) if so, the percentage of their representation in these Services during the year 1968 in Gujarat State, department-wise : and

(c) the steps Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Reservation of vacancies for Scheduled Caste and Scheduled Tribe candidates in the All India Services is made @ 12½% and 5% respectively of the vacancies to be filled through the Competitive Examinations ; reservation is not made Statewise. The vacancies reserved for them in the Indian Administrative Service have been competely filled in since 1962 and in the Indian Police Service since 1963. In the Indian Forest Service, for which recruitment through the competitive examinations started from the year 1967, the reserved vacancies have been duly filled by S.C./S.T. candidates.

(b) The representation of the Scheduled Castes and Scheduled Tribes in Gujarat as on 31st December, 1968 is given below :—

Service	Total No. of officers	No. of S.C.	No. of S.T.
I. A. S.	156	11	1
I. P. S.	71	4	2
I. F. S.	31	Nil	Nil

(c) As the officers appointed to the IAS and IPS during earlier years and to the IFS at the initial constitution stage retire incourse of time, the resultant reserved vacancies to which appointments will be made through the competitive examinations are likely to be filled up completely.

Shifting Of National Institute Of Sports

2064. SHRI S.D. SOMASUNDARAM : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state ;

(a) whether it is a fact that the Board of Governors had decided to shift the National Institute of Sports from Patiala to Delhi or Gwalior ;

(b) if so, the reasons for the delay in shifting ; and

(c) when it is likely to be shifted ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). A two member committee, set up by the Government of India, has recommended the shifting the training wing of the Institute to Gwalior and the coaching wing to Delhi. This recommendation was not found acceptable to the Board of Governors of the Institute. The matter is under the consideration of the Government.

Football Coach for Southern States

2065. SHRI S. D. SOMASUNDARAM : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that no football coach from the National Institute of Sports is sent to Southern States ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) and (b). No, Sir ; there are seven football coaches working in

the field wing, of which two are in the southern region.

पर्यटन तथा असैनिक उड्डयन मन्त्रालय से सम्बन्धित प्रतिवेदन तथा प्रकाशन आदि

2066. श्री भारत सिंह चौहान : क्या पर्यटन तथा असैनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि उनके मन्त्रालय तथा अधीनस्थ संस्थाओं और संगठनों से सम्बन्धित सभी प्रकार के आयोगों, अध्ययन-दलों, अध्ययन गुटों तथा समितियों द्वारा गत तीन वर्षों में प्रस्तुत तथा प्रकाशित प्रतिवेदनों (सिफारिशों आदि) के नाम, प्रकाशन की तिथि, भाषा मूल्य तथा उपलब्धि के बारे में स्थिति क्या है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा० कर्ण सिंह) : यह मन्त्रालय दो वर्ष पूर्व मार्च, 1967 में अस्तित्व में आया। वार्षिक रिपोर्ट के अलावा कोई और विशेष रिपोर्ट अभी तक प्रकाशित नहीं की गई हैं।

विदेश जाने वाले भारतीय विद्यार्थी

2067. श्री जगन्नाथ राव जोशी :
श्री रामगोपाल शालवाले :
श्री सूरज भान :
श्री बृज भूषण लाल :
श्री अटल बिहारी वाजपेयी :
श्री रणजीत सिंह :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में उच्च शिक्षा प्राप्त करने के लिए कुल कितने विद्यार्थी विदेश गये हैं ; और

(ख) उनमें से कितने विद्यार्थी विदेशी नागरिक बन गये हैं और वहां बस गये हैं तथा वे किन-किन देशों में बसे हैं और उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) 15,271.

(ख) सूचना अपूर्ण है, यह केवल अमरीका के बारे में उपलब्ध है, इसे एकत्र किया जा रहा है और सभा पटल पर रख दिया जाएगा।

Mir Waiz's Views For Kashmir Solution

2068. SRHIMATI ILA PALCHOUDHURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the views expressed by Moulvi Mohammad Farooq, the new ninth Mir Waiz of Kashmir, who was in Delhi in January this year, regarding the solution of the question of Kashmir and his intention to visit Pakistan ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Government have seen Press reports.

(b) Government's stand on Jammu and Kashmir has been made clear in the past both in Parliament and outside and there is no change in that stand.

When a formal application is received from Maulvi Farooq for a passport to go to Pakistan, the matter will be considered.

विद्यार्थियों को श्रम के महत्व के बारे में समझाना

2069. श्री ओम प्रकाश त्यागी : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में विद्यार्थियों को श्रम के महत्व को समझाने के लिये सरकार ने क्या कार्यवाही की है ;

(ख) क्या विद्यार्थियों को आत्म-निर्भर बनाने के लिये स्कूल की छुट्टियों में उनके लिये कार्य की व्यवस्था करने का सरकार का विचार है ;

(ग) यदि हां, तो क्या योजना बनाई गई है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) सरकार द्वारा अभी तक संचालित श्रम और समाज सेवा शिविर और कैम्पस कार्य प्रायोजना का योजनाओं के अन्तर्गत विद्यार्थियों द्वारा स्वैच्छिक श्रम करने और इस प्रकार उनमें श्रम के महत्व की भावना जागृत करने की व्यवस्था है। सरकार ने राष्ट्रीय सेवा और कार्यक्रम की एक नई योजना का निर्माण किया है जिसमें अन्य बातों के साथ-साथ विश्वविद्यालय के विद्यार्थियों द्वारा समाज सेवा और रचनात्मक कार्यकलाप शामिल हैं।

(ख) जी नहीं -

(ग) और (घ). प्रश्न नहीं उठता।

Allegations Against High Government Officials

2070. SHRI HARDAYAL DEVGUN :
SHRI SITARAM KESRI :

Will the Minister of HOME AFFAIRS be pleased tostate :

(a) whether Government have looked into cases of forgery and fraud in which very high Government officials and some literary figures have been involved, as reported in the 'Hindustan Times' dated 22nd December, 1968 ;

(b) whether an inquiry has also been made into the use of names, letter-heads blank and other material etc. by some forgerers ;

(c) if so, the results thereof and the names of the investigating agency ;

(d) the action taken by Government in the matter ; and

(e) if no action has been taken in the matter, the time by which the investigations are likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) : (a) Two such cases have come to notice. One relates to the use by a private individual of forged recommendatory letters purporting to be from a high official of Government of India and the other relates to fradulent printing and publication of Hindi books purporting to have been written by a well-known Hindi author.

(b) to (e). Cases have been registered on both these incidents and are under investigation by Central Bureau of Investigation. On finalisation of the investigation, action will be taken in accordance with law.

Bridge over Gan a at Mirzapur

2071. SHRI K. LAKKAPPA :
DR. SUSHILA NAYAR :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the proposal to construct a bridge over the Ganga river at Mirzapur has been dropped by the Government of India ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The proposed bridge over the Ganga at Mirzapur would fall on a State Road. The Uttar Pradesh Government are, therefore, concerned with its construction. They propose to include it in their Fourth Five Year Plan and have asked for Central loan assistance for this work. A decision on the State Government's request for loan assistance can, however, be taken only after the Fourth Five Year Plan has been finalised.

Bridge over Ganga at Allahabad

2072. SHRI D. N. PATODIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the World's noted bridge designer Dr. Fritz Leonhardt during his visit to India recently held discussions with the Deputy Prime Minister about the design of the proposed bridge across the Ganga River at Allanabad ;

(b) if so, the issues that were discussed with the noted bridge architect and whether he will be associated with the designing of the bridge ; and

(c) if not, whether his views will be taken not of by the designers of the bridge ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). During his visit to India in January 1969, Dr. Fritz Leonhardt, who is the consultant for M/s. S. S. Joshi & Co. Ltd., contractors for Ganga Bridge at Allahabad, called on the Deputy Prime Minister. In his talks with the Deputy Prime Minister, there was a reference about this bridge. There was no discussion about the design of the bridge as such, but Dr Leonhardt mentioned that this is the biggest bridge project that he has tackled for India.

As Dr. Leonhardt is the firm's consultant, discussions were held with him by the officers of the Government of India, the State Public Works Department as well as the contractors' engineers and his views have been noted.

समितियों तथा प्रतिनिधिमंडलों के लिये नाम-निर्देशन

2074. श्री कंवर लाल गुप्त : क्या संसदीय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में सरकार ने ऐसी कितनी सरकारी समितियां गठित की तथा ऐसे कितने प्रतिनिधिमंडल विदेश भेजे जिनमें संसद सदस्यों ने प्रतिनिधित्व किया ; और

(ख) इन समितियों तथा प्रतिनिधिमंडलों के सदस्यों के नाम क्या है और इनका किन राजनीतिक दलों से सम्बन्ध है ?

संसद-कार्य और नौवहन तथा परिवहन मन्त्री (श्री रघुरामैय्या) : (क) और (ख). जानकारी एकत्रित की जा रही है तथा सभा पटल पर रख दी जायेगी ।

Cambay Port

2075. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have received representations regarding the silting of the Cambay Port in Gujarat ;

(b) if so, the defects noticed in the Cambay Port in this respect ; and

(c) the time by which Government expect to get the present defects remedied ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The executive responsibility for the development of minor ports vests in the State Government concerned. The Government of Gujarat, who are concerned with the development of Cambay Port, have reported that no representation has been received by them regarding siltation of Cambay Port.

(b) and (c). Do not arise.

Dredger for Gujarat

2076. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Gujarat Government have asked for the allotment of a dredger for their use ;

(b) if so, the action taken thereon;

(c) when Government expect to send a dredger to Gujarat;

(d) whether the Gujarat Government have asked for more dredger ; and

(e) the other States who have their own dredger ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). The Government of India have a fleet of two suction dredger to attend to the needs of the minor ports. One of these two dredgers, ever since it has been acquired, has been working at the minor ports of Bhavnagar and Okha.

The Government of Gujarat has also its own dredgers. As some of these dredgers have become old, they approaced the Government for release of foreign exchange amounting to DM 23,85,685 for construction of 1 diesel suction hopper dredger by

M/s. Garden Reach Workshop, Calcutta. The foreign exchange therefor has been released and the order placed. That Government also proposed to purchase another steel hull pontoon Grab dredger at an estimated cost of Rs. 35 lakhs. They recently approached the Government for release of foreign exchange amounting to Rs. 1.25 lakhs for importing components required for the construction of this dredger. This request is under examination.

(e) The State Government of Andhra Pradesh, Madras, Kerala, Mysore and Maharashtra also have their own small dredgers.

Enquiry Against Bihar Ministers

2077. SHRI K. ANIRUDHAN :
SHRI UMA NATH :
SHRI JYOTIRMOY BASU :
SHRI SATYA NARAIN SINGH :
DR. SUSHILA NAYAR :
SHRI MOLAHU PRASAD :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 421 on the 29th November, 1968 and state :

(a) whether the enquiry into the charges against six former Congress Ministers of Bihar has since been completed :

(b) if so, the details of the findings ;

(c) the action taken by Government thereon ;

(d) if not, the reasons for the delay ; and

(e) when the enquiry is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No. Sir.

(b) and (c). Do not arise.

(d) and (e). The Government of Bihar have stated that as the number of charges is very large and the procedural requirements have also to be observed it may take some time to complete the enquiry. They expect that the enquiry may be completed by 30th September, 1969.

इंडियन एयरलाइन्स कारपोरेशन तथा एयर इंडिया के लिये विमान

2078. श्री सूरज भान :
श्री बृज भूषण लाल :
श्री रणजीत सिंह :
श्री जगन्नाथ राव जोशी :
श्री रामगोपाल शालवाले :
श्री अटल बिहारी वाजपेयी :
श्री दी० चं० शर्मा :
श्री वेणी शंकर शर्मा :
श्री हरदयाल देवगुण :
श्री चेंगलराया नायडू :
श्री वे० कृ० दासचौधरी :

क्या पर्यटन तथा असैनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने इंडियन एयरलाइन्स तथा एयर इण्डिया के लिये अधिक क्षमता वाले नये किस्म के विमानों के खरीदने के प्रश्न पर निर्णय कर लिया है ; और

(ख) यदि हां, तो इस निर्णय का ब्यौरा क्या है- इन पर कितनी विदेशी मुद्रा खर्च होगी और इनसे क्या लाभ होने की सम्भावना है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा० कर्ण सिंह) : (क) और (ख). सरकार के अनुमोदन से एयर इंडिया ने दो बोइंग-747 (जम्बोजेट) विमानों के आर्डर दे दिये हैं, जिनमें 45.00 करोड़ रुपये की विदेशी मुद्रा सम्मिलित है ।

इंडियन एयरलाइन्स के केई 100 से उपर सीटों वाले विमानों की खरीद के प्रस्ताव पर अभी सरकार विचार कर रही है ।

टाटा मर्सीडीज बसें

2079. श्री सूरज भान :
श्री बृज भूषण लाल :
श्री रणजीत सिंह :
श्री जगन्नाथ राव जोशी :

श्री रामगोपाल शालवाले :

श्री अटल बिहारी वाजपेयी :

क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टाटा मर्सीडीज द्वारा सरकार को गाड़ियों की खरीद पर कमीशन दिया जाता है,

(ख) गाड़ियों की खरीद पर राष्ट्रपति शासन के अधीन राज्यों, संघ क्षेत्रों तथा केन्द्रीय सरकार के विभिन्न मन्त्रालयों को प्रति वर्ष अलग-अलग कितना कमीशन दिया गया, और

(ग) यह राशि कहां और किस शीर्ष के अन्तर्गत जमा की गई है ?

संसद-कार्य और नौवहन तथा परिवहन मन्त्री (श्री रघु रमैया) : (क) से (ग). अपेक्षित सूचना एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जायेगी ।

केन्द्रीय सचिवालय सेवाओं के विकेन्द्रीकृत प्रशासन में परिवर्तन

2080. श्री सूरज भान :

श्री बृज भूषण लाल :

श्री रणजीत सिंह :

श्री जगन्नाथ राव जोशी :

श्री रामगोपाल शालवाले :

श्री अटल बिहारी वाजपेयी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सचिवालय सेवाओं के विकेन्द्रीकृत प्रशासन में कुछ परिवर्तन करने का निर्णय किया गया है ;

(ख) यदि हां, तो इस निर्णय का ब्यौरा क्या है और इसका प्रयोजन क्या है ; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग) . केन्द्रीय सचिवालय सेवाओं के वर्तमान विकेन्द्रित प्रशासन में कुछ तरमीम करने का प्रश्न अभी विचाराधीन है और निकट भविष्य में निर्णय लिये जाने की सम्भावना है, क्योंकि सचिवालय सेवाओं के प्रबन्ध के बारे में भी प्रशासनिक सुधार आयोग द्वारा सिफारिशें करने की सम्भावना है ।

Expansion of Education in Laccadive Islands

2081. SHRI P. M. SAYEED : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the amount earmarked for expansion of education in Laccadive Islands during the years 1966-67 and 1967-68 ;

(b) the actual amount spent during the above two years ;

(c) whether any proposal is under the consideration of Government to set up Institutions for technical education in the Islands ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The amount earmarked for 1966-67 was Rs. 14,94,000 and for 1967-1968, it was Rs. 17,41,000.

(b) Rs. 14,23,989 during 1966-67 and Rs. 16,30,021 during 1967-68.

(c) No, Sir.

(d) Does not arise.

(e) The number of students seeking admission in technical institutions is not large enough to justify starting of any technical institution in the Islands ; such students are admitted in the institutions on the Mainland.

Harbour in Laccadive Islands

2082. SHRI P. M. SAYEED : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the progress made in regard to the development of 'Hourbour' in Laccadive Islands ; and

(b) when it is expected to be completed ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Soil investigations and boring works to determine the material to be dredged and the type of a dredger to be deployed for the purpose have been completed. Orders for the purchase of a dredger and a pile driving equipment for construction of jetties have been placed. Two launches, one tug and one pable boat have been purchased. Materials for construction of jetties are being collected. Arrangements for marking the channels are in advanced stage. The hydrographic survey of most of the Islands has been carried out and the rest is in progress. The works are expected to be completed in the Fourth Plan period.

Seminar on Employment and Educational Policy

2083. SHRI R. BARUA :
SHRI N. R. LASKAR :
SHRI RAMAVATAR SHASTRI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that a seminar on Employment and Educational Policy was held in Patna under the auspices of the Bihar Shikhsha Nagrik Parishad on the 7th and 8th December, 1968 ;

(b) if so, whether the Seminar, which was attended by the eminent Economists and Social thinkers has suggested short-term and long term measures to tackle the problem ;

(c) if so, what are the main suggestion ; and

(d) how far they have been agreed to by Government ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) to (d). The Seminar has not sent any communication to the Ministry of Education. However, in view of the press report, a copy of its recommendations has been called for. This will be laid on the table of the Lok Sabha, when received.

दयाल आयोग का प्रतिवेदन

2084. श्री रघुबीर सिंह शास्त्री :
श्री भोगेन्द्र झा :
श्री विश्वनाथ पांडे :
श्री हरदयाल देवगुण :
डा० सुशीला नैयर :

क्या गृह-कार्य मंत्री 13 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4355 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या देश के विभिन्न भागों में साम्प्रदायिक दंगों के सम्बन्ध में रघुवर दयाल आयोग का प्रतिवेदन सरकार को मिल गया है ;

(ख) यदि हां, तो आयोग के क्या निष्कर्ष हैं और उसकी मुख्य बातें क्या हैं ; और

(ग) उन पर सरकार की क्या प्रतिक्रिया है ?

गृहकार्य मंत्रालय के राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) रांची-हटिया में उपद्रवों के बारे में आयोग का प्रतिवेदन सरकार को प्राप्त हो गया है । अन्य स्थानों में उपद्रवों के बारे में आयोग की जांच अभी जारी है ।

(ख) और (ग). रांची-हटिया में दंगों के बारे में प्रतिवेदन 25-2-69 को सदन के सभा-पटल पर रख दिया गया था । एक प्रतिलिपि बिहार सरकार को उनसे सम्बन्धित बातों पर उपयुक्त कार्यवाही के लिए भेज दी थी । प्रतिवेदन की प्रतिलिपियां अन्य राज्य सरकारों को भी उनकी सूचना के लिये तथा उन सिफारिशों पर, जिनमें जिला तथा राज्य स्तर पर कार्यवाही करने को कहा गया है, उपयुक्त कार्यवाही के लिए भेज दी गई थीं । केन्द्रीय सरकार द्वारा कार्यवाही से सम्बन्धित सिफारिशों पर गौर किया जा रहा है ।

Procedure for Grant of Permits to Private Vehicles in Delhi

2085. SHRI BENI SHANKER SHARMA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the procedure and criteria for the

grant of public carrier permits to general public in Delhi ;

(b) the time taken by the concerned Department for the grant of one single permit ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) and (b). Public carrier permits are granted by the State Transport Authority, Delhi under Section 56 of the Motor Vehicles Act, 1939, after following the procedure laid down in Section 57 of the said Act. Besides the considerations mentioned in Section 55 of that Act, the other criteria adopted, according to the Delhi Administration, are that the applicant should be resident of the Union Territory of Delhi and be able to produce a Vehicle not more than 10 years old on the date of application.

The time generally taken for grant of such a permit is about two months. Pending issue of a regular permit, a temporary permit is also granted, if so requested by the applicant, subject to the aforesaid criteria.

Air Agreement with Lebanon

2086. SHRI R. BARUA :
SHRI N. R, LASKAR :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that India and Lebanon have signed an air pact ;

(b) if so, the main terms of the agreement ; and

(c) when the agreement is likely to be implemented ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). An Agreement between the Government of India and the Government of the Republic of Lebanon, relating to air services, was signed on 19th September, 1964 and was ratified on 4th April, 1966.

Air talks were held in the first week of December, 1968 between the delegations of the Government of India and the Government of Lebanon as a result of which a Memorandum of Understanding was signed on 6th December, 1968 by the Leaders of the two Delegations.

The main features of the Memorandum of Understanding are as follows :

(i) The modality and formula for determining the Lebanese Carriers' participation in Indian emigrant traffic shall subject to approval by the aeronautical authorities of India and Lebanon, be determined by agreement between the Indian and Lebanese carriers within two months.

(ii) As soon as agreement is reached between Air-India and the Lebanese carriers, this shall be communicated to the respective aeronautical authorities for approval. Upon approval by both aeronautical authorities, the Lebanese authorities shall immediately withdraw their Government order disapproving the fares between I. A T. A. Traffic Conference Areas 2 and 3.

(iii) The Lebanese authorities undertake that until the withdrawal of Lebanese Government order disapproving fares between Areas 2 and 3, the Lebanese Carriers shall abide by the I. A. T. A. Tariffs between India and Lebanon as existing prior to January, 1968.

Receipt of Money by Dr. George Thomas from U.S.A.

2087. SHRI K. M. ABRAHAM :
SHRI P. GOPALAN :
SHRI C. K. CHAKRAPANI :
SHRIMATI SUSEELA GOPALAN :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 910 on the 15th November, 1968 regarding receipt of money by Dr. George Thomas from U.S.A. and state :

(a) whether the Enforcement Directorate have made further enquiries about the receipt of money by Dr. George Thomas of Kerala from the U.S.A. ;

(b) if so, the details of the findings ; and

(c) the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The enquiries by the Enforcement Directorate show that the money received by Dr. George Thomas from U.S.A. has been through legal channels and no contravention of the Foreign Exchange Regulation Act is involved. The question of taking any action in this regard, therefore, does not arise.

Book on Heroes of Freedom Movement

2088. DR. RANEN SEN :
SHRI JAGESHWAR YADAV :
SHRI BHOGENDRA JHA :
SHRI RAMAVATAR SHASTRI :
SHRI SARJOO PANDEY :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have decided to bring out a comprehensive book on the heroes of freedom movemeut ;

(b) if so, the steps taken to collect the material from the States ;

(c) the progress made so far in compiling the book ; and

(d) when the book is likely to be ready ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) ; (a) Yes, Sir. The Government have decided to bring out a 'Who's Who' of the patriots, who were hanged or killed in the country's struggle for freedom.

(b) Project Officers have been appointed to collect the material in the States and Union Territories.

(c) and (d). Necessary material is being collected and the book is likely to be ready by October, 1969.

Communist Strategy

2089. SHRI ONKAR SINGH :
SHRI KANWAR LAL GUPTA :
SHRI SHARDA NAND :
SHRI SHRI GOPAL SABOO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that he said at Barauni that the Communists were working on a strategy to plunge the country into disorder and precipitate greater crisis to achieve their own end ;

(b) whether it is also a fact that he condemned the Communists for their extra-territorial loyalty ; and

(c) if so, what specific steps have been taken by Government to check anti-national activities of these Communists ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Home Minister had spoken in general terms about the Communist ideology which has to be countered on a political plane and as such, the question of any specific steps does not arise.

नेहरू विश्वविद्यालय, नई दिल्ली

2090. श्री ओंकार सिंह :
श्री कंवर लाल गुप्त :
श्री जि० ब० सिंह :
श्री शारदानन्द :
श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में नेहरू विश्वविद्यालय की स्थापना में क्या प्रगति हुई है ;

(ख) इस विश्वविद्यालय में किन विषयों की शिक्षा दी जायेगी और यह कब से कार्य प्रारम्भ कर देगा ; और

(ग) इस पर कितना व्यय किया जायेगा ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) विश्वविद्यालय के लिए लगभग 600 एकड़ जमीन का अधिग्रहण किया गया है। विश्वविद्यालय के विभिन्न प्राधिकारियों का गठन तथा कुलपति की नियुक्ति का प्रश्न विचाराधीन है।

(ख) विश्वविद्यालय में पढ़ाये जाने के लिए विशिष्ट विषयों का निर्णय करना विश्व-विद्यालय के प्राधिकारियों की जिम्मेदारी होगी। अभी इस स्तर पर कोई तारीख नहीं बताई जा सकती है। विश्वविद्यालय की यथाशीघ्र स्थापना के लिये कोशिशें की जा रही हैं।

(ग) 1969-70 के बजट में एक करोड़ रुपये की व्यवस्था का विचार किया गया है।

Reconstitution of Copyright Board

2091. DR. SUSHILA NAYAR :
SHRI B. K. DASCHOWDHURY :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have reconstituted the Copyright Board in the country ;

(b) if so, the reasons therafor ;

(c) the name of the Chairman of the Board and number of members together with their names ; and

(d) the terms of reference of the Boord ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir.

(b) The term of the appointment of the Chairman and other members of the previous Board had expired.

(c) *Chairman* Shri J. K. Tandon, retired Judge of the Allahabad High Court.

Members

1. Shri Kanti Chaudhuri, Joint Secretary, Ministry of Education and Youth Services.
2. Shri Dwarkanath Gobardhan, Bar-at-Law, Advocate, Supreme Court.
3. Shri C. B. Rao, retired ICS and President, Kendriya Hindi Sikshan Mandal, Agra
4. Shri S. H. Belavadi, Secretary, Maharashtra Legislative Assembly and Council, Bombay.
5. Shri D. Suryanarayanaswamy, ex-Law Secretary, Andhra Pradesh.
6. Shri B. Sarma, Secretary to the Government of Assam, Law Department.

(d) The Copyright Board is a quasi-judicial body, set up under the provisions of Chapter II of the Copyright Act, 1957 (14 of 1957) to carry out certain functions specified in Sections 6, 31, 32, 50 and 52 (1)(j) of the Act.

Delegations Sent Abroad

2092. DR. SUSHILA NAYAR :
SHRI K. LAKKAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Delegations sent abroad during the last two years by his Ministry ;

(b) the names of countries visited by those delegations ;

(c) the amount spent by each delegation ; and

(d) the results achieved thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). A statement containing the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT-249/69].

अश्लील साहित्य का प्रकाशन

2093. श्री प्रकाशवीर शास्त्री :
डा० सुशीला नैयर :
श्री क० लकप्पा :
श्री शारदानन्द :

क्या गृह-कार्य मंत्री बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में अश्लील साहित्य के प्रकाशन में वृद्धि हो रही है ;

(ख) क्या यह भी सच है कि भारतीय भाषाओं में भी बड़े पैमाने पर अश्लील साहित्य प्रकाशित किया जा रहा है ; और

(ग) यदि हां, तो इसे रोकने के लिये

सरकार का क्या कार्यवाही करने का प्रस्ताव है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). देश के कुछ भागों में अश्लील साहित्य के प्रकाशन में कुछ वृद्धि होने की सरकार को जानकारी है। हिन्दी में भी ऐसे प्रकाशनों के दृष्टान्त ध्यान में आए हैं।

(ग) अश्लील प्रकाशनों के उत्पादन, बिक्री तथा परिचालन को रोकने के लिए केन्द्रीय सरकार ने सभी राज्य सरकारों तथा संघ राज्य क्षेत्र प्रशासनों से कानून के अन्तर्गत कार्यवाही करने का अनुरोध किया है। राज्य सरकारों ने अश्लील साहित्य वाली अनेक पत्रिकाओं के विरुद्ध कई मुकद्दमें चलाये हैं। एक गैर-सरकारी विधेयक सदन की प्रवर समिति के विचाराधीन है जो अन्य बातों के साथ-साथ ऐसे प्रकाशनों पर कार्यवाही करने के लिए कानूनी उपबन्धों को सशक्त बनाना चाहता है।

प्रशासनिक सुधार आयोग

2094. **श्री प्रकाशवीर शास्त्री :**
श्री शिव कुमार शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रशासनिक सुधार आयोग को अपने प्रतिवेदन शीघ्र प्रस्तुत करने के लिए कहा गया है ;

(ख) क्या इससे इस महत्वपूर्ण आयोग से निर्णय लेने के काम में जिस गम्भीरता की आशा की जाती है, उसमें बाधा पड़ने की सम्भावना है ; और

(ग) यदि हां, तो क्या आयोग को अपना प्रतिवेदन प्रस्तुत करने में उचित समय लगाने की छूट दी गई है, ताकि किसी महत्वपूर्ण सुझाव की उपेक्षा न हो ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) से (ग). प्रशासनिक सुधार आयोग की स्थापना संबंधी संकल्प आयोग से सरकार को अपना प्रतिवेदन यथा-शीघ्र प्रस्तुत करने की अपेक्षा करता है। यद्यपि सरकार द्वारा कोई निर्देश नहीं दिया गया है फिर भी आयोग से कई बार यह बताने का अनुरोध किया गया है कि उसके लिए अपना कार्य कब तक पूरा करना सम्भव होगा। आयोग के लिये इससे कोई बाधा उत्पन्न नहीं हो सकती है क्योंकि वह अपने प्रतिवेदनों के तैयार करने में पूर्ण रूप से विचार करने के लिए स्वतन्त्र है।

शिक्षा तथा युवक सेवा मंत्रालय के कर्मचारियों के पाकिस्तान में रह रहे सम्बन्धी

2095. **श्री रामस्वरूप विद्यार्थी :**
कुमारी कमला कुमारी :
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय तथा उससे सम्बद्ध और अधीनस्थ कार्यालयों में कितने ऐसे कर्मचारी हैं जिनके निकट सम्बन्धी पाकिस्तान में रह रहे हैं ; और

(ख) उनमें से कितने कर्मचारी अपने निकट सम्बन्धियों को मिलने के लिये गत दो वर्षों में पाकिस्तान गये थे ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) और (ख). सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जायेगी।

हिन्दी में फार्मों का मुद्रण

2096. **श्री राम स्वरूप विद्यार्थी :**
कुमारी कमला कुमारी :
श्री नारायण स्वरूप शर्मा :

श्री ओम प्रकाश त्यागी :

क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के हिन्दी सलाहकार समिति के पुनर्गठन के बारे में अतारांकित प्रश्न संख्या 5246 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) गृह-कार्य मंत्रालय द्वारा फार्मों के मुद्रण के सम्बन्ध में जारी किये गये आदेश को दृष्टि में रखते हुए विभिन्न मंत्रालयों द्वारा जुलाई, 1968 से दिसम्बर, 1968 तक हिन्दी में कितने फार्म छपवाये गये हैं ;

(ख) क्या यह सच है कि विभिन्न मंत्रालय हिन्दी की नियम पुस्तकाओं तथा फार्मों के मुद्रण में अनावश्यक विलम्ब कर रहे हैं ; और

(ग) यदि हां, तो सरकार का इस सम्बन्ध में क्या कार्यवाही करने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) इस अवधि में 743 फार्म द्विभाषिक रूप में छपवाये गये ।

(ख) जी नहीं, श्रीमान् ।

(ग) तिमाही प्रगति रिपोर्टों की गृह मंत्रालय में समीक्षा की जाती है और जहां कहीं आवश्यकता होती है वहां सम्बन्धित मंत्रालय/विभाग का ध्यान विशेषरूप से आकृष्ट किया जाता है । फार्मों तथा मैनुअलों के अनुवाद के लिए केन्द्रीय हिन्दी निदेशालय उत्तरदायी है ; उन्होंने मंत्रालयों/विभागों द्वारा निर्धारित तारीखों तक इनके अनुवाद पूरे करने का अब प्रबन्ध किया है ।

Agitation Against Assam Reorganisation

2097. SHRI M. L. SONDHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some Hill State People's organisations are still agitating against the reorganisation scheme of Assam ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) An organisation called the Hill State People's Democratic Party which came into existence after the reorgnisation scheme was announced, has expressed itself against the scheme.

(b) The reorganisation scheme has generally created a feeling of satisfaction among the people of the hill and valley areas of Assam and is in the best interests of the both the areas. Government hope that those who are now opposed to the Scheme also will persuade themselves soon to appreciate its merits.

Lady Assistant Teachers working in D. M. C. Schools

2098. SHRI M. L. SONDHI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that an assurance was given by the Delhi Municipal Corporation to the Lady Assistant Teachers who worked as teachers during the strike period to the effect that they wonld be absorbed in future vacancies ;

(b) if so, how many lady teachers from among them have been absorbed and how many still remain to be absorbed ;

(c) whether it is also a fact that the 1965 waiting list is being cancelled without providing jobs to all the candidates who qualified in the test : and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) No such assurance was given ; but the lady teachers, who had worked during the strike period and had taken the recruitment test in 1965, were given preference for appointment to regular vacancies over those who had not worked during the strike period.

(b) 125 lady teachers out of 2500, who worked during the strike period, have been absorbed against regular vacancies so far.

(c) Yes, Sir.

(d) The waiting list is normally valid for one year only. Moreover, the minimum prescrided qualifications have also been changed.

वैज्ञानिक तथा तकनीकी शब्दावली आयोग के वरिष्ठ अनुसंधान अधिकारी को संघ लोक सेवा आयोग द्वारा नियुक्त करना

2099. **कुमारी कमला कुमारी :**
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ समय पूर्व कई वरिष्ठ अनुसंधान अधिकारी वैज्ञानिक तथा तकनीकी शब्दावली आयोग में तदर्थ आधार पर नियुक्त किये गये थे और बाद में इन पदों पर नियुक्तियां संघ लोक सेवा आयोग के माध्यम से विनियमित की जानी थीं ;

(ख) क्या यह भी सच है कि अभी तक इस सम्बन्ध में संघ लोक सेवा आयोग से नहीं कहा गया है ;

(ग) यदि हां, तो उसके क्या कारण हैं ; और

(घ) संघ लोक सेवा आयोग के माध्यम से इन पदों पर नियमित रूप से नियुक्तियां करने में कितना समय लगने की सम्भावना है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) जी हां।

(ख) से (घ). इस तथ्य को देखते हुए कि 1-1-1970 तक कार्य को पूरा किया जाना है, वैज्ञानिक तथा तकनीकी शब्दावली आयोग की स्टाफ संबंधी आवश्यकताओं का अब पुनर्मुल्यांकन किया गया है। आयोग द्वारा आवश्यक पद, अब, भर्ती नियमों के अन्तर्गत, विभागीय तरक्की के जरिये भरे जाएंगे। संघ लोक सेवा आयोग से, उपयुक्त उम्मीदवारों के चयन के लिए विभागीय पदोन्नति समिति की बैठक की तारीख यथाशीघ्र निर्धारित करने का अनुरोध किया गया है।

वैज्ञानिक तथा तकनीकी शब्दावली आयोग

2100. **कुमारी कमला कुमारी :**
श्री नारायण स्वरूप शर्मा :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) वैज्ञानिक तथा तकनीकी शब्दावली आयोग के प्रशासनिक अनुभागों में कितने तकनीकी अधिकारी तथा अन्य कर्मचारी इस समय गैर-तकनीकी कार्य कर रहे हैं ;

(ख) अब उन्हें किस प्रकार का कार्य सौंपा गया है ;

(ग) क्या सरकार उन तकनीकी अधिकारियों तथा अन्य कर्मचारियों के स्थान पर गैर-तकनीकी व्यक्तियों को लगाने तथा उनकी सेवाओं का अन्य कार्यों के लिए उपयोग करने के प्रश्न पर तुरन्त विचार करेगी ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) एक प्रवर अनुसंधान अधिकारी तथा एक तकनीकी सहायक।

(ख) प्रवर अनुसंधान अधिकारी, आदान-संवितरण अधिकारी और बजट, लेखा तथा सामान्य अनुभाग के कार्यभारी के रूप में कार्य कर रहा है। तकनीकी विभाग से लिया गया एक तकनीकी सहायक, प्रशासन विभाग के एक तकनीकी सहायक के साथ, जिसका पद नियमित रूप से स्वीकृत किया गया था, प्रशासनिक कार्य तथा हिन्दी में पत्राचार कर रहा है।

(ग) और (घ). आयोग ने एक गैर-तकनीकी अधिकारी के पद की स्वीकृति का अनुरोध किया है। गैर-तकनीकी अधिकारी का पद स्वीकृत हो जाने पर प्रवर अनुसंधान अधिकारी को उसके कार्य से मुक्त कर दिया जायेगा। कार्य का दबाव कम होते ही अन्य तकनीकी सहायक को उसके कार्य से मुक्त कर दिया जायेगा।

Mogul Line Limited

2101. SHRI PREM CHAND VERMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the authorised and paid up capital of the Mogul Line Ltd., at she time of its setting up and as on the 31st March, 1968 ;

(b) the amount of loan the company owed on the 31st March, 1968, how much of its was from the Central Government, Banks or other parties ;

(c) the money that has been paid as interest by the company during the last three years ; and

(d) the working results of the last three years, the extent of profit and loss, the main causes for the less, if any and the estimates for the year 1968-69.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a)

	1960	As on 31.3.68
		(Rupees in lakhs)
Authorised Capital	200.0	200.0
Paid-up Capital	101.19	101.19

(b)

	Central Govt.	Banks	Other parties (Shipping Development Fund Committee)	Total
				(Rupees in Lakhs)
Amount of Loan	54.99	531.57	114.42	700.98

(c)

	1965	1966	1967
			(Rupees in Lakhs)
Interest Paid	1.03	3.00	3.43

(d)

	Gross Profits		Estimates for	
	1965	1966	1967	1968
				(Rupees in Lakhs)
Working Results	66.40	34.37	68.60	60.40
Dividend declared	7½%	7½%	7½%	—

Foreign Trade through Bombay Port

2102. SHRI MUHAMMAD SHERIFF: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the share of the Indian ships in the foreign trade of the Bombay Port has declined in 1966-67 ;

(b) if so, the names of cargoes which were exported in reduced quantity through this port ; and

(c) the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The total imports and exports through Bombay Port and the share of Indian ships therein during the years 1965-66 and 1966-67 are as set out below :

Year	Total import export (Tonnes)	Indian ships' share of total import export (Tonnes)	Percentage
1965-66	13,739,772	2,089,066	15.2%
1966-67	12,742,532	1,517,713	11.9%

The figures set out above show that there was a fall in the overall percentage of share of Indian ships during 1966-67.

(b) So far as exports from Bombay Port are concerned, there was a fall in the export of iron ore, manganese ore, oil cakes, and sugar during 1966-67 as compared with 1965-66.

(c) Exports by Indian ships did not decline but increased during 1966-67, the figures being 4.78 lakhs tons in 1965-66, and 4.82 lakhs tons in 1966-67. It may also be pointed out that, during both these years, import of foodgrains and fertilisers were major items. Wheat and milo accounted for 2.6 million tons in 1965-66, and 3 million tons in 1966-67. Imported fertilisers amounted to 4,50,000 tons and 7,34,000 tons respectively durjng the two years. Grain and fertiliser imports in Bombay are made through tramp ships whereas Indian vessels plying in overseas trade are engaged almost wholly in the liner trade. The total volume of import traffic handled by liners during 1966-67 dropped as compared with the traffic in 1965-66. India's share in the liner trade is restricted to 40 per cent.

New Outer Harbour at Madras

2103. SHRI MUHAMMAD SHERIFF: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether the construction of a new outer harbour at Madras has since been completed ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : No, Sir. The construction of the new outer harbour at Madras is still in progress and according to present indications, is expected to be completed by October, 1969.

Development of Minor Ports

2104. SHRI MUHAMMAD SHERIFF: Will the Minister of SHIPPING AND TRANSPORT be pleased to state ;

(a) whether the practice of granting Central aid for the development of minor Ports has been revived ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The National Development Council, at its meeting held on 13.9.68, decided that certain well-defined schemes concerning minor port development will be included under Centrally Sponsored Schemes.

(b) Does not arise.

पर्यटन तथा असैनिक उड्डयन मंत्रालय में तृतीय तथा चतुर्थ श्रेणी के पदों में नियुक्तियां

2105. श्री व० रा० परमार :
श्री रा० की अमीन :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस विभाग ने सितम्बर, 1968 में अनुसूचित जातियों के लिये रक्षित तृतीय चतुर्थ श्रेणी के कुछ पद विज्ञापित किये थे और उन के लिए प्रार्थना पत्र मांगे थे ;

(ख) अनुसूचित जातियों के कितने उम्मीदवारों ने प्रार्थनापत्र दिये थे, कितने व्यक्तियों को इंटरव्यू के लिए बुलाया गया था और कितने व्यक्ति चुने गये थे ; और

(ग) क्या यह संस्था अनुसूचित जातियों के

लिये निर्धारित कोटे के अनुसार थी और यदि नहीं, तो उसके क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) से (ग). जी, नहीं, मंत्रालय (मुख्य) में तो नहीं ; परन्तु निदेशालयों तथा विभागों से और अधिक सूचना उपलब्ध की जा रही है ।

वैज्ञानिक तथा तकनीकी शब्दावली आयोग के अध्यक्ष

2106. **श्री नारायण स्वरूप शर्मा :**
श्री ओम प्रकाश त्यागी :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक तथा तकनीकी शब्दावली आयोग के अध्यक्ष की आयु 70 वर्ष से अधिक है ;

(ख) क्या नियुक्ति के समय उनकी डाक्टरी परीक्षा हुई थी ;

(ग) यदि नहीं, तो इसके क्या कारण है ;

(घ) क्या देश में समान योग्यताओं वाले कम आयु के व्यक्ति उपलब्ध नहीं थे ; और

(ङ) यदि ऐसे व्यक्ति देश में उपलब्ध हैं, तो उनमें से एक को इस पद पर नियुक्त न करने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) से (ङ). अध्यक्ष की आयु अब 71 वर्ष की है । उच्च स्तरीय चयन समिति ने, जिसमें भूतपूर्व शिक्षा मंत्री तथा शिक्षा मंत्रालय के दो राज्य मंत्री, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद के महानिदेशक और विश्वविद्यालय अनुदान आयोग के अध्यक्ष सम्मिलित थे, उन के नामों पर विचार किया था जो उपलब्ध हो सकते थे और जो अध्यक्ष पद के लिए उपयुक्त थे । समिति ने मौजूदा अध्यक्ष डा० बाबू राम सक्सेना को, भाषा के क्षेत्र में उनकी प्रसिद्धि तथा उपाध्यक्ष के रूप में उनके पूर्व अनुभव को ध्यान में रखते हुए, इस पद के लिए अधिक उययुक्त समझा था । बाद में, समिति की सिफारिश को मंत्रिमण्डल द्वारा स्वीकृति दी गयी थी । भारत सरकार ने भी मौजूदा अध्यक्ष को आधारभूत नियमों तथा अनुपूरक नियमों के अन्तर्गत डाक्टरी परीक्षा से मुक्त कर दिया था ।

विश्वविद्यालय के प्रांगण में विधि तथा व्यवस्था

2107. **श्री यशपाल सिंह** : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) विश्वविद्यालयों के उपकुलपतियों द्वारा उनके पिछले सम्मेलन में व्यक्त किये गये इस विचार के प्रति उनके मंत्रालय की प्रतिक्रिया क्या है कि विद्यार्थियों में तोड़ फोड़ की बढ़ रही प्रवृति को देखते हुए विश्वविद्यालय के प्रांगण में पुलिस के दाखले पर प्रतिबन्ध को अब जारी रखने की कोई आवश्यकता नहीं है ;

(ख) विश्वविद्यालय प्रांगण में विद्यार्थियों की तोड़ फोड़ की गतिविधियों को रोकने के लिए क्या कार्यवाही की जा रही है ; और

(ग) क्या विद्यार्थियों की तोड़ फोड़ की कार्यवाहियों के कारण इस वर्ष 1968-69 (31 जनवरी, 1969 तक) सम्पत्ति को हुई क्षति का ब्योरा बताने वाला एक विवरण सभा पटल पर रखा जायेगा ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). कुलपतियों के कौन से सम्मेलन का हवाला दिया है, यह स्पष्ट नहीं है । लोक व्यवस्था राज्य सूची का विषय है । मूल रूप से यह राज्यों सरकारों का कर्तव्य है कि इस मामले में समुचित कारंवाई करें । जहां तक केन्द्रीय सरकार का सम्बन्ध है, अध्ययन तथा अनुसंधान के लिए अनुकूल वातावरण प्रदान के उद्देश्य से और

अवांछनीय गतिविधियों से छात्रों का ध्यान हटाने के लिए विश्वविद्यालय अनुदान आयोग छात्र-कल्याण के विभिन्न कार्यक्रमों को कार्यान्वित करने में विश्वविद्यालयों को सहायता प्रदान कर रहा है ।

(ग) सूचना उपलब्ध नहीं है ।

Foreign Christian Missionaries In India

2108. SHRI KANWAR LAL GUPTA:
SHRI BRIJ BHUSHAN LAL :
SHRI RANJIT SINGH :
SHRI JAGANNATH RAO JOSHI :
SHRI ATAL BIHARI VAJPAYEE :
SHRI SURAJ BHAN :
SHRI RAM GOPAL SHALWALE :
SHRI BHARAT SINGH CHAUHAN :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of HOME AFFAIRS pleased to state :

(a) the total number of foreign Christian Missionaries in India and the number among them belonging to Commonwealth countries and the total amount received by the Christian missionaries in cash and in kind during the last three years ;

(b) the number of schools, colleges, dispensaries and hospitals in the country run by missionaries ;

(c) the names of the foreign Christian missionaries who are reported to be indulging in anti-social activities in the last three years :

(d) the details of the complaints and and action taken by Government aginst them ; and

(e) how many new foreign Christian Missionaries have been given permission to come to India during the last three years and how many missionaries have been allowed to continue their stay in India after the expiry of their period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The number of registered foreign missionaries in India as on the 1st January 1968 was 6,420 ; of these 2,624 were from Common-wealth contries.

Statistics maintained of funds received from abroad are not classified separately for remittances received by missionary organisations. In the exchange accounts, these inward remittances come under the general heading "Private Donations". A sub-head under this heading accounted for receipts by missionaries, charitable institutions and other individuals. During 1966 and 1967 the coverage under this sub-head included receipts under Titles II and III of of PL 480 and the National Defence Remittances Scheme The total amounts accounted during 1965, 1966 and 1967 under this sub-head were Rs. 1,227 lakhs, Rs. 6,886 lakhs and Rs. 6,630 lakhs respectively (at the prevailing rates of exchange).

Information regarding the amounts received in kind is not available.

(b) to (e). The information is being collected and will be laid on the table of the House.

हिन्दी में आदेश, ज्ञापन आदि जारी करना

2109. श्री ओम प्रकाश त्यागी :
श्री राम चरण :
श्री मोलहू प्रसाद :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनका मंत्रालय यह आशा करता है कि भारत सरकार के विभिन्न मंत्रालय अपने सभी आदेश, कार्यालय ज्ञापन आदि अंग्रेजी के साथ-साथ हिन्दी में भी जारी करें जबकि गृह-कार्य मंत्रालय अपने प्रशासनिक तथा अन्य प्रकार के कार्यालय ज्ञापन अन्य मंत्रालयों को केवल अंग्रेजी में जारी करता है;

(ख) वर्ष 1968 के उत्तरार्ध में उनके मंत्रालय द्वारा वेतन तथा भत्ते आदि के संबंध में कितने कार्यालय ज्ञापन, आदेश, परिपत्र जारी किये तथा उनमें से कितने अंग्रेजी और हिन्दी में जारी किये गये;

(ग) कुछ परिपत्र आदि केवल अंग्रेजी में जारी किए जाने के क्या कारण हैं; और

(घ) क्या भविष्य में कार्यालय आदेश, परिपत्र आदि हिन्दी में भी जारी करने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ग). सामान्य आदेशों को हिन्दी और अंग्रेजी दोनों में जारी करना आवश्यक है, किन्तु कार्यालय ज्ञापनों के लिए यह आवश्यकता लागू नहीं होती। संशोधित राज भाषा अधिनियम के उपबंधों के कार्यान्वियन के लिए प्रशासनिक अनुदेश तारीख 6-7-1968 को जारी किये गये थे। इसके बाद इस प्रयोजन के लिए आवश्यक प्रशासनिक प्रबन्ध करने में कुछ समय लगा।

(ख) गृह मंत्रालय द्वारा सन् 1968 के अंतिम छः महीने में वेतन और भत्तों के संबंध में कार्यालय ज्ञापन और परिपत्र जारी करने से संबंधित सूचना एकत्र करने में होने वाला परिश्रम और व्यय प्राप्त होने वाले परिणामों से कहीं अधिक होगा। तथापि, इस अवधि में गृह मंत्रालय द्वारा "सामान्य आदेशों" के जारी करने से संबंधित स्थिति इस प्रकार है :—

संख्या	द्विभाषिक रूप में जारी किये गये	केवल अंग्रेजी में जारी किये गये
57	27	30

(घ) सामान्य आदेशों से संबंधित इस आवश्यकता के कार्यान्वयन की जांच तिमाही प्रगति रिपोर्टों द्वारा की जाती है और जहां आवश्यक हो वहां अनुवर्ती कार्रवाई की जाती है।

दिल्ली के लिए एकीकृत नागरिक तथा प्रशासनिक व्यवस्था

2110. **श्री ओम प्रकाश त्यागी :**
श्री हरदयाल देवगुण :
श्री स० चं० सामन्त :
श्री यशपाल सिंह :
श्री यज्ञदत्त शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली की महानगर परिषद् ने एक सर्वसम्मत प्रस्ताव पारित किया है कि दिल्ली की वर्तमान नागरिक तथा प्रशासनिक व्यवस्था के स्थान पर एक एकीकृत तथा शक्तिशाली व्यवस्था स्थापित की जानी चाहिये;

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) यदि कोई परिवर्तन किया जाना है तो कब किया जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान्। प्रस्ताव में यह भी उल्लेख है कि अध्यक्ष महोदय द्वारा मनोनीत किये जाने वाली सदन के 11 सदस्यों की एक समिति, प्रशासनिक व्यवस्था के इस समस्त विषय पर विचार करने के लिए, गठित की जानी चाहिये और इसे अपना प्रतिवेदन अगले सत्र के पहले दिन ही प्रस्तुत करना चाहिये।

(ख) और (ग). उपरोक्त कथन को ध्यान में रखते हुए इस समय प्रश्न नहीं उठता।

केन्द्रीय सचिवालय में हिन्दी विरोधी वातावरण

2111. **श्री ओम प्रकाश त्यागी :**
श्री राम चरण :
श्री मोलहू प्रसाद :

क्या गृह कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान भारत सरकार के हिन्दी सलाहकार के उस विचार (10 जुलाई, 1967 का प्रतिवेदन, पृष्ठ 30) की ओर दिलाया गया है कि केन्द्रीय सचिवालय में हिन्दी विरोधी वातावरण है;

(ख) यदि हां, तो हिन्दी विरोधी वाता-

वरण को समाप्त करने के लिए या कार्यवाही की गई है;

(ग) क्या यह भी सच है कि हिन्दी अध्यापन योजना के अधिकारी तथा प्रादेशिक हिन्दी अध्यापन अधिकारी आदि एक दूसरे से तथा विभिन्न मंत्रालयों से अंग्रेजी में पत्र व्यवहार करते हैं और अध्यापकों के स्थानान्तरण आदेश केवल अंग्रेजी में ही जारी किये जाते हैं; और

(घ) यदि हां, तो क्या इस स्थिति को समाप्त करने और हिन्दी अध्यापन योजना सम्बन्धी समुचा कार्य हिन्दी में ही करने के लिए आदेश जारी करने का सरकार का विचार है ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) हिन्दी सलाहकार ने अपनी रिपोर्ट में जो विचार प्रकट किये हैं वह यह हैं कि हिन्दी के प्रयोग संबंधी सरकार की नीति के प्रति कोई बाधाएं उत्पन्न नहीं की जानी चाहिये और इस नीति के प्रति अधिकारियों का दृष्टिकोण जितना सहानुभूतिपूर्ण होगा यह उतनी ही सफल हो सकेगी ;

(ख) प्रश्न उपस्थित नहीं होता :

(ग) और (घ). केन्द्रीय सरकारी कर्मचारी अपना सरकारी काम हिन्दी या अंग्रेजी में करने के लिए स्वतंत्र हैं। यद्यपि हिन्दी शिक्षण योजना से संबंधित काम के लिए धीरे-धीरे हिन्दी का अधिकाधिक प्रयोग होता जायेगा, किन्तु इस प्रयोजन के लिए अंग्रेजी के प्रयोग पर पूरी तरह से रोक लगाना संभव नहीं है। अब से स्थानान्तरण आदेश हिन्दी और अंग्रेजी दोनों भाषाओं में जारी किये जायेंगे।

Administrative Expenditure Incurred on Lahaul and Spiti

2112. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1667 on the 22nd November, 1968 and state ;

(a) whether the information on the administrative expenditure on Lahaul and Spiti from 1960 to 1968 has been collected; and

(b) if so, whether a copy thereof will be laid on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is being collected from the State Governments concerned and will be laid onthe Table of the House.

Share Of Himachal Pradesh In Common Property of Composite Punjab

2113. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the areas allotted to Himachal Pradesh from the common property of the composite Punjab in Delhi ;

(b) whether their possession has been given to Himachal Pradesh and, if not, the reason therefor ; and

(c) when the physical possession of the share of Himachal Pradesh will be handed over to it ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Out of the property know as Nabha Plot in New Delhi comprising eight acres, an area of one acre has been allocated to Himachal Pradesh, three acres to Haryana and four acres to Punjab. This property has been in the possession of the Central Government for the past several years and a number of hutments for residential purposes have been constructed thereon. These hutments form part of the general pool accommodation and have been allotted. It is not possible to get them vacated on account of the acute shortage of accommodation in the general pool in Delhi. Hence it may not be possible to give vacant possession of the land to Himachal Pradesh Government and the other successor Governments for some time to come.

कटक में विस्फोट

2114. श्री रघुवीर सिंह शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनवरी 1969 में उड़ीसा में

कटक में एक मकान में एक विस्फोट हुआ था जिसके फलस्वरूप कई व्यक्ति हताहत हो गये थे ;

(ख) क्या सरकार ने इस विस्फोट के कारणों का पता लगाया है ;

(ग) यदि हाँ, तो इसका क्या परिणाम निकला है तथा अपराधियों के विरुद्ध क्या कार्यवाही की गई है; और

(घ) क्या इस जांच के दौरान विदेशी एजेंसियों की कार्यवाहियों का पता चला है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां श्रीमान। 22/23 जनवरी, 1969 की रात्रि को एक विस्फोट के होने की खबर मिली है।

(ख) से (घ). राज्य सरकार मामले की जाँच कर रही है।

Secret Mao Organisation in Kerala

2115. SHRI C. K BHATTACHARYYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a report to the effect that an extremist section of the non-Gazetted Government employees in Trivandrum had formed a secret organisation before a portrait of Mao Tse-Tung, and the employees had affixed their signatures to a statement in blood drawn from their fingers ; and

(b) whether any inquiry has been made from the State Government.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) According to information furnished by the State Government, the report is not correct.

Damage to Dr. B. C. Roy's Statue in Durgapur

2116. SHRI C. K. BHATTACHARYYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to an act of vandalism in Durgapur in which the statue of Dr. B. C. Roy, former Chief Minister of West Bengal has been behanded after the results of the mid-term elections were out ; and

(b) the steps taken to find out the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is being collected from the Government of West Bengal and the same when received will be laid on the Table of the Sabha.

Administration of Justice to Subordinate Staff

2117 SHRI RAMCHANDRA VEERAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether despite Home Ministry's directive dated the 15th January, 1962 addressed to the Central Ministries, appeals, representations and memoranda from the members of the subordinate staff for the redressal of injustices done to them by the departments subordinate to Railways, Communications and Defence Ministries, are being withheld with the commencement of the new rules ;

(b) whether some of the provisions of the C.C.A. Rules 1965, are conflicting with the aforesaid directive ;

(c) whether information showing particulars in regard to the number of such petitions, representations, etc. received, acknowledged and disposed of by the Ministries during the last two years ending 31st December, 1968 will be placed on the Table of the House ; and

(d) whether Government proposed to take steps to ensure strict control of the Central Ministries over the administration of justice by the departments subordinate to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No such case has come to notice of the Ministry of Home Affairs.

(b) There is no provision in the CCS (CCA) Rules, 1965 for withholding of

appeals against orders for which appeals lie under the said rules. In this connection, a copy of rule 26 of the CCS(CCA) Rules, 1965 is laid on the Table of the House. [*Placed in Library. See* No. LT—250/69].

(c) The information is not readily available. Collection of such information would entail a lot of labour and time since representations are received from time to time from Government servants on a variety of matters in the course of day to day administration.

(d) The administrative Ministries/ Departments are to ensure that the orders/ instructions issued by Government from time to time are complied with by subordinate authorities.

Theft of Foundation Stone of Ghalib Memorial

2118. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Foundation Stone of the Ghalib Memorlal, laid by the President a year ago, was stolen ;

(b) if so, whether this has now been found : and

(c) the number of persons arrested in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) ; (a) to (c). Delhi Police received an information that the Foundation Stone of Ghalib Memorial had been stolen from the site. Investigation into the matter was taken up immediately and thorough enquiries made revealed that the Foundation Stone had fallen down some time back and its splinters and pieces were removed from time to time by various persons. There was no theft of the Foundation Stone as such, nor was there any such motive.

Ashoka Pillar in Kotla Ferozeshah, Delhi

2119. SHRIMATI ILA PAL CHOUDHURI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Ashoka Pillar in Kotla Ferozeshah in Dalhi is in a state of disintegration and that the thick plaster with the 2,200 year old Ashokan edict has fallen off from parts of the pillar etc. ; and

(b) if so, the steps taken to save further disintegration of this historic monument ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH(: (a) No, Sir.

(b) Does not arise.

Spies in Kashmir

2120. SHRIMATI ILA PAL CHOUDHURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some time ago two persons including a lady were arrested in the Akhnoor area with hand-grenades and other such materials in their possession ; and

(b) if so, a brief account of the incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Jammu and Kashmir Government have intimated that a man was asrested in Akhnoor area and a grenade recovered from his possession and that the case is under investigation.

Mobbing of Prime Minister's Car during her Election Tour of U.P. and Bihar

2121. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the car of the Prime Minister was mobbed by a crowd during her election tour of Uttar Pradesh and Bihar ;

(b) the persons responsiblle for these incidents ;

(c) whether any lathi charge had to be resorted to on the public during the election tour of the Prime Minister ; and

(d) if so, the number of persons who were injured as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). According to information received from the Government of Bihar the Prime Minister's car was not mobbed by crowds anywhere during her election tour of Bihar and the other parts of the Question do not arise. Information in respect of her tour of Uttar Pradesh is awaited from the State Government.

Hunger Strike by U.T. of Chandigarh Employees

2122. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the employees of the Administration of the Union Territory of Chandigarh have started an agitation by resorting to hunger strike ;

(b) if so, their main demands ; and

(c) the steps taken by Government to consider their demands ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes Sir, the strike was by the Engineering staff which has since been withdrawn.

(b) (i) Implementation of awards given by the Industrial Tribunal, (ii) Implementation of Punjab Pay Commissions recommendations so far as the employees of the Union Territory are concerned, and (iii) allotment of plots at concessional rates to employees of the Union Territory.

(c) In so far as the demand at (i) is concerned, many items of the awards have already been implemented and necessary action with regard to the rest is being taken. In regard to (ii), and (iii) the matter is being examined.

Deaths by Drowning in Chandigarh

2123. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of deaths by drowning in the Chandigarh lake during the last two years ;

(b) the causes of these death of the above cases and whether these cases relate to suicide or murder ;

(c) whether there are adequate lighting and guarding arrangements on the lake ; and

(d) whether it is a fact that atleast in one case, the life saving boat could not come to rescue a dying man on some technical grounds that it did not have the proper authority to ply the boat ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). During the years 1967 and 1968, 14 cases of drowning in Chandigarh lake were reported. Of these 14 cases, 6 cases were of suicide, 4 were accidental deaths and in the remaining 4 cases the cause could not be ascertained.

(c) Yes, Sir.

(d) No such instance has come to notice.

Civil Service in India

2124. SHRI HARDAYAL DEVGUN :
SHRI SITARAM KESRI :
SHRI SHRI CHAND GOYAL :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI BALRAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKAR SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the findings of the Study, Team set up by the Indian Institute of Public Administration that the Civil Service in India is not adequately adapted to fulfil its new role in national development ; and

(b) if so, the reaction of Government thereto and the steps proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The study was not commissioned by Government. However, the Adminis-

trative Reforms Commission is seized of the matter and will take the findings of this study, among others, into consideration when making recommendations to Government. Examination by Government will take place only thereafter.

More Powers to Vice-Chancellors to Curb Students' Unrest

2125. SHRI HARDAYAL DEVGUN :
SHRI SITARAM KESRI :
SHRI MANGLATHU-MADAM :
SHRI MANIBHAI J. PATEL :
SHRI K. P. SINGH DEO :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Chairman of the Univerisity Grants Commission has suggested at the recent Conference of Vice-Chancellors of State Univerisities for more powers to be given to the Vice-Chancellors to curb the students' unrest in the country ;

(b) whether Government have considered the suggestions made at the Conference ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K R.V. RAO) : (a) to (c). Yes, Sir. The Chairman, University Grants Commission made a suggestion to this effect in the Conference.

During the course of discussion on law and order problem in the Universities the Chairman, U. G. C. said that more powers should be given to the Vice-Chancellors to deal with problems of student discipline. This was in line with the recommendation made by the 'Committee on Model Act for Universities' and 'Education Commission'. The Conference, however, did not make any recommendation in this regard.

Resources for Educational Programmes in Fourth Plan

2126. SHRI HARDAYAL DEVGUN :
SHRI K. P. SINGH DEO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Government have asked the State Governments to augment their resources for educational programmes in the Fourth Plan.

(b) if so, the reaction of State Government thereto ; and

(c) the Central assistance proposed to be given for such programmes ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) The proposals are under the consideration of the State Government.

(c) Central assistance is given for the plan as a whole on the basis of certain criteria suggested by the National Development Council and there is no proposal to relate it merely to local resources raised by State Governments for educational programmes.

Cease-Fire Agreement with Mizos

2127. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Mizo Hills Congress Party has proposed a "cease-fire" agreement with the Mizo-hostiles after the pattern of the one with the Naga hostiles ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Mizo Hills District Congress Committee in its meeting on the 13th and 14th December resolved *inter alia* that the Government be requested to declare cease-fire for facilitating mediation. The stand of the Government on this issue continues to be that there can be no question of any talks until the hostiles lay down their arms.

बिहार, पश्चिम बंगाल तथा उत्तर प्रदेश में सलाहकार समितियां, बोर्ड तथा अन्य संगठन

2128. **श्री मोलहू प्रसाद :** क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 5324 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या बिहार, पश्चिम बंगाल, तथा उत्तर प्रदेश में सलाहकार समितियों, बोर्डों तथा अन्य संगठनों के बारे में इस बीच सूचना एकत्र कर ली गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है; और

(ग) यदि नहीं, तो देर के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). पश्चिम बंगाल और उत्तर प्रदेश सरकारों से अब सूचना प्राप्त हो गई है। चूंकि प्रश्न का राज्य तथा निम्न स्तर के एक बड़ी संख्या में विभागों से सम्बन्ध है, अतः जांच के पश्चात सूचना यथाशीघ्र सदन के सभा पटल पर रख दी जायेगी। बिहार सरकार से मांगी गई सूचना अभी प्रतीक्षित है।

विश्वविद्यालय अनुदान आयोग के सदस्यों का कार्यकाल

2129. **श्री मोलहू प्रसाद :** क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विश्वविद्यालय अनुदान आयोग के सदस्यों का कार्यकाल पांच वर्ष से घटाकर तीन वर्ष कर दिया गया है ताकि अधिक लोगों को अवसर प्राप्त हो सकें; और

(ख) यदि हां, तो ऐसा निर्णय करने के क्या कारण हैं जबकि विश्वविद्यालय अनुदान आयोग के सदस्य के रूप में कार्य करने वाले योग्य व्यक्तियों की कमी है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) जी नहीं। किन्तु विश्वविद्यालय अनुदान आयोग (संशोधन) विधेयक 1968 में एक व्यवस्था की गई है, जिसके अनुसार, विश्वविद्यालय अनुदान आयोग के सदस्यों की वर्तमान कार्यावधि 6 वर्ष से घटाकर 3 वर्ष करने और दोबारा नियुक्ति के लिए पात्र की व्यवस्था है। विधेयक लोक सभा में पेश है।

(ख) सरकार द्वारा यह निर्णय, शिक्षा आयोग (1964-65) की सिफारिशों के आधार पर किया गया है ताकि अधिक परिक्रमण हो सके।

Disparity in Pay Scales of Primary Teachers

2130. SHRI MOLAHU PRASAD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the replies given to Unstarred Question Nos. 1118 on the 26th July, 1968 and to Unstarred question No. 926 on the 15th November, 1968 and state:

(a) the designations of the officers competent to sanction scales of pay of Primary School Teachers of Government and Private Schools in the States under the President's rule and in the Union Territories;

(b) whether the details regarding the cost of living and economic potentiality in various States referred to in reply to parts (b) and (c) of Unstarred Question No. 926 answered on the 15th November, 1968, would be laid on the Table; and

(c) the details of the various steps taken by each State under the President's rule or Union Territory in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) There are no States under the President's Rule now. As for the Union Territories, new scales of pay for Government and aided Primary School teachers are prescribed with the concurrence of the Central Government.

(b) As already stated in reply to Question No. 926 dated the 15th November, 1968, this information is not available in the Education Ministry.

(c) Details vary from State to State and among Union Territories.

पोलिटेक्निकों के प्रशिक्षकों के वेतनमान

2131. **श्री मोलहू प्रसाद** : क्या शिक्षा तथा युवक सेवा मन्त्री 29 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 2669 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकार पोलिटेक्निकों के प्रशिक्षकों के वेतनमानों में असमानता दूर करने के बारे में सुझाव मान गई है ;

(ख) यदि हां, तो की गई अन्तरिम कार्यवाही का ब्यौरा क्या है ; और

(ग) लखनऊ और गोरखपुर की पोलिटेक्निकों के प्रशिक्षकों के पदों के लिए अर्हताओं का पृथक-पृथक ब्योरा क्या है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) और (ख). राज्य सरकार ने सूचित किया है कि मामला सक्रिय रूप से विचाराधीन है ।

(ग) विवरण सभा पटल पर रखा है । [पुस्तकालय में रखा गया । देखिये संख्या LT—261/69]

Protection, Preservation and Publication of the Archaeological Finds

2132. SHRI R. K. SINHA ; Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Archaeological Survey of India has drawn up fresh plans for the protection, preservation and publication of the archaeological finds ; and

(b) if so, the measures undertaken to fulfil these plans in regard to the archaeological finds in Ayodhya, Uttar Pradesh ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The Archaeological Survey of India has not drawn up any fresh plan as such, but increasing emphasis is being laid upon furthering its activities relating to the protection and preservation of monuments and sites already under its charge and to publications.

(b) There is no Centrally protected monument or site at Ayodhya and as such there is no plan to preserve the archaeological finds in Ayodhya.

Surfaced Roads

2133. SHRI R. K. SINHA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the average mileage of surfaced roads (i) per 1,000 sq. miles and (ii) per lakh of population in the country as a whole at the end of 1968 ; and

(b) the average mileage of the roads of the above two categories in Faizabad Division of Uttar Pradesh for the same period ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The average length of surfaced roads in the country at the end of March 1968 per 1,000 sq. miles of area and per lakh of population was 154 miles and 37 miles respectively.

(b) The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Air Service to Dimapur (Nagaland)

2134. SHRI BEDABRATA BARUA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines had operated a weekly service to Dimapur in Nagaland from October, 1968 ;

(b) whether this has been presently discontinued ;

(c) if so, the reasons therefor ; and

(d) when the service is expected to be resumed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (c). No, Sir. but a proving flight was carried out in 1968.

(d) Investigations are proceeding with the object of providing a service.

Mobile Library in Andhra Pradesh

2135. SHRI GADILINGANA GOWD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have received from the State of Andhra Pradesh a scheme of 'Mobile Library' in rural areas and asked for Central help ;

(b) if so, the details thereof ;

(c) the reaction of Government thereto ;

(d) whether the Central Government have their own scheme for opening Libraries in rural areas during the Fourth Five Year Plan ; and

(e) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) and (c). Do not arise.

(d) and (e). Because of limitations of funds, it has not been possible to consider the question of opening libraries in rural areas during the Fourth Five Year Plan.

Admission to LLB Course in Delhi University

2136. SHRI GADILINGANA GOWD : Will the Minister of EDUCALION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that a large number of Graduates do not get admission in the LLB Course conducted by the University of Delhi due to limited capacity in day/evening shifts ;

(b) whether Government are contemplanting to provide postal courses in LLB. also ; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No. Sir. The number of qualified students, who fail to get admission to LL.B, course of Delhi University, is not large.

(b) No, Sir.

(c) The rules and regulations laid down by the Bar Council of India, which is the final authority for determining standard of legal education in India, are such that the Law Courses cannot be organized through correspondence.

Postal Courses in Post-graduate Classes for Employees in Delhi/New Delhi

2137. SHRI GADILINGANA GOWD : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are contemplating to provide Postal courses in Post-graduate classes in order to facilitate the serving employees in Delhi/New Delhi ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) A proposal for starting of correspondence courses at post-graduate level has been approved by the Academic Council of the University of Delhi in principle, and is under consideration of the University Grants Commission.

(b) The details will be worked out after the University Grants Commission has approved of the proposal.

(c) Does not arise.

Re-organisation of Department of Intelligence Bureau

2138. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Department of Intelligence Bureau has been reorganised recently ;

(b) if so, the details thereof ;

(c) the reasons for reorganisation/bifurcation ;

(d) whether the bifurcation would adversely affect certain employees ; and

(e) if so, the steps taken to redress their grievances ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c). The external intelligence wing has been separated from internal intelligence to make for increased efficiency of the intelligence services.

(d) and (e). The bifurcation is not

expected to affect any employee adversely ; cases of hardship if any will be individually considered and dealt with sympathetically.

Language Controversy between Tamil Nadu and Centre

2139. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the efforts made to solve the language controversy between Tamil Nadu and the Centre ;

(b) the progress made in the matters ; and

(c) what are the chances of the controversy being resolved in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOMF AFEAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Central Government have on suitable occasions explained to the State their views on these aspects of their language policy in which differences with the State Government have persisted. Government are hopeful that in due course the controversy would be resolved.

Alleged Murder of Student by B. S. F. Personnel

2140. SHRI GANESH GHOSH :
SHRI P. P. ESTHOSE :
SHRI P. GOPALAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a student from Maharashtra was killed at Gharinda border in Punjab on the 12th December, 1968 by the Border Security Force ;

(b) if so, whether it is also a fact that his father, a former M.P. reported the matter to the Superintendent of Police, Amritsar ; and

(c) whether any arrests have been made in this connection and if so, the names of persons arrested ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). No, Sir. However a similar incident took place on the 12/13th August, 1968. In that connection, attention is invited to the reply, based on preliminary reports, given to Unstarred question No. 760 on 15th November, 1968. Some more information relating to the same incident was also given in reply to question No. 5218 on the 20th December, 1968. It is since learnt that in the light of the findings of the magisterial enquiry, referred to in the above-mentioned replies to the Lok Sabha questions, the following persons have been arrested ;

No. 31 Head constable Vir Singh

No. 569 Constable Ajit Singh

No. 333 Constable Bhag Singh, and

No. 259 Constable Balbir Singh.

Crime Among Border Security Force

2141. SHRI GANESH GHOSH :
SHRI P. P. ESTHOSE :
SHRI P. GOPALAN :

Will the Mnister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that in recent months crime is on the increase amongst the Border Security Force Jawans and officials ; and

(b) if so, the remedial steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Question does not arise.

लद्दाख के निकट विश्राम गृह

2142. श्री कुशोक बाकुला : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटिश शासन-काल में खुंगला, टेंगूर और सरजंग दर्रों के दोनों ओर और दरास, कारगिल ; श्रीनगर-जम्मू लेह तथा अन्य कस्बों में विश्राम गृह बनाये गये

थे, जहां कठिनाई तथा मुसीबत के समय लद्दाखी लोग ठहर सकते थे, परन्तु स्वतन्त्रता प्राप्ति के बाद लापरवाही के कारण वे विश्राम गृह नष्ट प्राय: हो गये हैं ; और

(ख) यदि हां, तो उन विश्राम गृहों की मरम्मत कराने तथा उनके पुनर्निर्माण के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). जम्मू तथा कश्मीर सरकार से अपेक्षित सूचना एकत्रित की जा रही है ।

Birla House, New Delhi

2143. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the death of Mahatma Gandhi, the Father of the Nation, took place on the spot where he was shot at or in the room in Birla House, New Delhi where he was removed after being shot at ; and

(b) whether any steps are being taken by Government to conduct an enquiry into the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Attention is invited to the answer given to Unstarred Question No. 1464 on the 27th February, 1969.

दिल्ली में नौसेना पुलिस के पाइलट द्वारा 20 बच्चों का घायल होना

2144. **श्री शशि भूषण :** क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि नौसेना के एक पुलिस पाइलट द्वारा चलाई जा रही है मोटर साइकिल की टक्कर से ईरान के शाह का स्वागत करने के लिये नई दिल्ली में पटेल मार्ग पर खड़े 20 बच्चे घायल हो गये थे ;

(ख) क्या उनमें 10 बच्चे गम्भीर रूप से घायल हो गये थे और उन्हें अस्पताल में दाखिल कराया गया था ; और

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है तथा इस मामले में क्या कार्यवाही की गई है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल): (क) जी हां, श्रीमान् ।

(ख) 9 बच्चे घायल हुए थे और उन्हें तत्काल अस्पताल को भेज दिया गया था । इन नौ में से 3 गम्भीर रूप से घायल हुए थे जब कि 6 बच्चों को मामूली चोटें आईं ।

(ग) मोटर साइकिल चालक के विरुद्ध दिल्ली पुलिस द्वारा एक मामला दर्ज कर लिया गया है और यह जांच के अन्तिम चरणों में है ।

Adverse entries in reports of employees

2145. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that "fair" remarks in the Annual Reports of the members of the various Central Secretariat Services working in the Home Cadre are being communicated as adverse entries in the Reports ; and

(b) if so, whether a copy of the orders under which this is being done will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 'Fair' remarks in the Annual Confidential Reports of certain members of the various Central Secretariat Services working in Home Cadre have been communicated to them not as adverse entries but as indicative of scope for improvement ;

(b) The instructions are classified as confidential and are intended for official use only.

Adverse Entries in Annual Reports of Employees

2146. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of employees, category-wise, in each grade of the Central Secretariat Service in the Home Cadre, who have been communicated adverse remarks in their Annual Reports in the year 1968 ; and

(b) how many of them have been communicated 'fair' remarks as adverse entries ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Adverse remarks were communicated in the year 1968 to twelve Section Officers and sixteen Assistants of the Central Secretariat Service Cadre of the Ministry of Home Affairs.

(b) 'Fair' remarks were communicated in the year 1968 to six Section Officers and fifteen Assistants of the Central Secretariat Service Cadre of the Ministry of Home Affairs. These remarks were, however, communicated not as adverse entries but as indicative of scope for improvement.

Selection Grade For Assistants in C.S.S.

2147. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to introduce Selection Grade for Assistants in the Central Secretariat Service ; and

(b) if not, the reasons for the discrimination when certain other cadres have selection grades ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No, Sir. There is no Selection Grade for any grades in the Central Secretariat Services. The Second Pay Commission did not recommend a Selection Grade for any of the grades in the Central Secretariat Services. In the case of Assistants, the Commission felt that the opportunity for their progress was quicker and larger in the Secretariat. A recent examination of the promotion chances available for Assistants also revealed that such chances were neither remote nor inadequate. No question therefore, arises of any discrimination against assistants.

भारत के अन्तर्राष्ट्रीय हवाई अड्डों पर शुल्क की वसूली

2148. **श्री हुकम चन्द कछवाय :**
श्री बेबेन सेन :
श्री क० प्र० सिंह देव :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा कोई ऐसा निर्णय किया गया है अथवा करने का विचार है कि भारत के अन्तर्राष्ट्रीय हवाई अड्डों पर 15 रु० प्रति व्यक्ति की दर से यात्री सेवा शुल्क वसूल किया जाये ; और

(ख) यदि हां, तो सरकार के अनुमान के अनुसार इससे प्रति वर्ष कितनी राशि की आय होगी तथा सरकार इस धन राशि का किस प्रकार उपयोग करेगी ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) जी, हां। विदेश जाने के के लिये चार अन्तर्राष्ट्रीय हवाई अड्डों पर विमान में चढ़ने वाले प्रत्येक यात्री पर कुछ विशिष्ट छूट प्राप्त श्रेणियों के यात्रियों को छोड़ कर, 1 अप्रैल, 1969 से प्रति व्यक्ति 15 रुपये का यात्री सेवा शुल्क लगाने का निर्णय किया गया है।

(ख) इस फीस से वार्षिक 45 लाख रुपये की कुल आय होने का अनुमान है। मौजूदा व्यवस्था के अनुसार यह राशि भारत की समेकित निधि में जमा की जायेगी।

हवाई अड्डों में प्रवेश-शुल्क

2149. **श्री हुकम चन्द कछवाय :** क्या **पर्यटन तथा असैनिक उड्डयन मंत्री** यह बताने की कृपा करेंगे कि :

(क) भारत में अन्तर्राष्ट्रीय हवाई अड्डों

में प्रति व्यक्ति एक रुपया प्रवेश-शुल्क लगाये जाने के समय से अब तक सरकार को कितनी धन राशि प्राप्त हुई है ; और

(ख) क्या लाभ तथा सुविधाओं की व्यवस्था को ध्यान में रखते हुए सरकार का विचार यह दर बढ़ाने का है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) हवाई अड्डा प्रवेश शुल्क आरम्भ किए जाने की तारीख से 31 जनवरी, 1969 तक इस शुल्क से केवल 19,32,272.00 रुपये की राशि वसूल की गई है। यह शुल्क सबसे पहले, प्रयोगात्मक आधार पर, 16 अगस्त, 1967 से केवल दिल्ली (पालम) पर आरम्भ किया गया था, और प्रति व्यक्ति 50 पैसे निर्धारित किया गया था। 1 जनवरी, 1968 से यह शुल्क बढ़ा कर 1 रुपया प्रति व्यक्ति कर दिया गया और यह स्कीम बाद में 15 अप्रैल, 1968 से अन्य तीन अन्तर्राष्ट्रीय हवाई अड्डों अर्थात् कलकत्ता (दमदम), बम्बई (शान्ताक्रुज) और मद्रास में भी आरम्भ कर दी गई।

(ख) जी, नहीं।

बिहार में विधान सभा के एक उम्मीदवार की कथित हत्या

2150. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बिहार में मध्यावधि चुनाव में जनवरी, 1969 में उम्मीदवार की, जो नामांकन पत्र भर कर लौट रहा था, कथित हत्या के बारे में जांच की है ;

(ख) यदि हां, तो इस बारे में सरकार ने अब तक क्या कार्यवाही की है ; और

(ग) क्या सरकार इसे राजनीतिक हत्या समझती है और इस प्रकार की घटनाओं की पुनरावृत्ति को रोकने के लिए सरकार द्वारा क्या कार्यवाही करने का प्रस्ताव है ?

गृह-कार्य मन्त्रालय में उप-मन्त्री (श्री के० एस० रामास्वामी) : (क) से (ग). राज्य सरकार से तथ्य मालूम किये जा रहे हैं।

आगरा में विस्फोटक पदार्थों का पाया जाना

2151. **श्री भारत सिंह चौहान** :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिसम्बर, 1968 में आगरा में एक खड्डे से एक बम तथा बड़ी मात्रा में विस्फोटक पदार्थ मिले थे ;

(ख) यदि हां, तो पाये गये विस्फोटक पदार्थों तथा बम का ब्यौरा क्या है ;

(ग) क्या सरकार ने इस बात की जांच कराई है कि पाये गये ये पदार्थ विदेशों में बने थे ;

(घ) क्या जांच अधिकारी ने सरकार को प्रतिवेदन प्रस्तुत कर दिया है ; और

(ङ) यदि हां, तो उसका ब्यौरा क्या है ?

गृह-कार्य मंत्रालय में राज्यमन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). 11 दिसम्बर, 1968 को ग्राम नागला कचियन के समीप एक खड्डे से 855 विद्युत विस्फोटक मिले थे, जो आगरा छावनी रेलवे स्टेशन से लगभग 1 मील की दूरी पर है।

(ग) से (ङ). राज्य सरकार द्वारा मामले की जांच की जा रही है।

पाकिस्तान, बर्मा तथा नेपाल के नागरिकों द्वारा सीमा का उल्लंघन

2152. **श्री भारत सिंह चौहान** :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान, बर्मा तथा नेपाल के नागरिकों तथा सेना अधिकारियों ने बहुत बड़ी संख्या में भारतीय सीमा का उल्लंघन किया है ;

(ख) यदि हां, तो गत तीन वर्षों में उन्होंने

अलग-अलग कितनी बार सीमा का उल्लंघन किया ; और

(ग) उपर्युक्त अवधि में कितने व्यक्तियों को गिरफ्तार किया गया और उनके विरुद्ध क्या कार्यवाही की गई ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). **नेपाल** : भारत और नेपाल के बीच नेपाली नागरिकों के आवागमन पर कोई प्रतिबन्ध नहीं है। अत: भारत-नेपाल सीमा का नेपालियों द्वारा उल्लंघन करने का प्रश्न नहीं उठता।

बर्मा : 1966–68 की अवधि के दौरान बर्मा की सेना द्वारा सीमा के उल्लंघन की कोई घटना नहीं हुई। 1966–68 के दौरान 44 बर्मी राष्ट्रिक बिना वैध यात्रा-पत्रलेखों के मनीपुर में प्रवेश करने के लिए गिरफ्तार किये गये थे। कानून के संबंधित उपबन्धों के अधीन पकड़े गये सभी बर्मी राष्ट्रिकों के विरुद्ध उचित कार्यवाही की गई है और की जा रही है।

पाकिस्तान : संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन से सूचना एकत्रित की जा रही है तथा सदन के सभा-पटल पर रख दी जायेगी।

पाकिस्तानियों द्वारा अपहृत भारतीय

2153. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1962 से अब तक भारत-पाकिस्तान सीमा क्षेत्रों में पाकिस्तानी सैनिकों तथा असैनिकों ने कितने भारतीयों का अपहरण किया ;

(ख) अपहृत व्यक्तियों में प्रशासनिक सेवा के कितने अधिकारी तथा कर्मचारी हैं ; और

(ग) पाकिस्तान ने कितने अपहृत व्यक्तियों को अब तक मुक्त कर दिया है तथा कितने अभी भी पाकिस्तान में हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) ; पंजाब, गुजरात, राजस्थान, पश्चिम बंगाल, आसाम तथा त्रिपुरा की सरकारों से प्राप्त सूचना के अनुसार आंकड़े इस प्रकार हैं :—

(क) 586.

(ख) 17.

(ग) क्रमश: 507 तथा 61.

जम्मू व कश्मीर के सम्बन्ध में आंकड़े राज्य सरकार से एकत्रित किये जा रहे हैं और प्राप्त होने पर सदन के सभा पटल पर रख दिये जायेंगे।

पाकिस्तानी घुसपैठिये

2154. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के पास उपलब्ध जानकारी के अनुसार 1 जनवरी, 1962 से अब तक आसाम, नागालैंड तथा पश्चिम बंगाल में पूर्वी पाकिस्तान से कितने पाकिस्तानी घुसपैठिये आये ;

(ख) इस अवधि में पूर्वी क्षेत्र की सीमाओं पर सीमा सुरक्षा दल तथा पाकिस्तान घुसपैठियों के बीच कितनी बार मुठभेड़ हुई ; और

(ग) कितने घुसपैठिये मारे गये तथा कितने गिरफ्तार किये गये ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) आसाम, नागालैंड और पश्चिम बंगाल में पाकिस्तानी घुसपैठियों की संख्या ठीक-ठीक ज्ञात नहीं है। फिर भी, राज्य सरकारों से प्राप्त सूचना के अनुसार 1 जनवरी, 1962 से 31 जनवरी, 1969 तक की अवधि में पता लगने वाले पाकिस्तानी घुसपैठियों की संख्या 2,64,938 है।

(ख) कुछ नहीं।

(ग) प्रश्न नहीं उठता।

Book Production Programme

2155. **SHRI RAM AVTAR SHARMA:** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Com-

mission for Scientific and Technical Terminology is co-ordinating a rupees 18 crore book production programme ; and

(b) whether Government propose to consult the U. P. S. C. for selecting a whole time Secretary having knowledge of some other Inian languages besides Hindi for this programme ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) No, Sir. The Commission for Scientific and Technical Terminology provides only the secretarial assistance to the Standing Committee of the Vice-Chancellors of Hindi-Speaking States which co-ordinates book production programme at the University level in Hindi.

(b) As no separate post of Secretary has been created, the question of his selection does not arise.

Dredging at Paradeep Port

2156. SHRI SHRADHAKAR SUPAKAR : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the two dredgers now engaged in Paradeep Port are not able to cope with the dredging of silt whereas many dredgers are lying in the other ports; and

(b) the steps taken so far to improve this situation ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Paradeep Port has one Dredger, 'Konarka', which has been working there since January, 1968. The dredger was designed to meet the annual dredging requirements of the port. However, due to the delay in the delivery of the dredger and the installation of a sand pump system, there was accumulation of the sitlation. This was aggravated during the monsoon of 1968 when the permissible draft at the port had to be reduced from 34 ft. to 28 ft. In order to meet this situation, as a measure of expediency, the services of a dredger belonging to the Calcutta Port Commissioners were utilised to work along with the port's own maintenance dredger. As a result of these efforts, the permissible draft has been restored to 35 ft. For the removal of a shoal which has formed at the tip of the southern breakwater, a dredger belonging to the Visakhapatnam Port has been deployed from 3-1-1969. As a long term measures, steps have been taken to expedite the commissioning of the sand pump system by the end of March, 1969, and to create a sand trap near the southern breakwater through contract dredging.

Dredgers available with ports are meant to meet the normal maintenance requirements of those ports. They are generally not idle. However, to the extent circumstances require it and there is spare capacity, dredgers belonging to one port are utilised in other ports as has been the case at Paradeep.

Book Entitled "Moscow's Hand in India"

2157. SHRI SAMAR GUHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to Peter Sagar's book, named 'Moscow's Hand in India' published in Berne and now reprinted in India ;

(b) whether the materials, figures and statistics are fabricated or actual ;

(c) whether such propaganda is intend- to 'sell' communist ideology in India ;

(d) whether Government have made a study of the political implications of such propaganda materials circulated in India to ascertain how far it impinges upon the nationalist interests in India ; and

(e) whether smilar propaganda by India is permitted in the U. S. S. R. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) to (d). Attention is invited to reply given to unstarred question No. 6510 on July 24, 1967.

(e) Various aspects of Indian events and policies are suitably publicised by the Indian Embassy in Moscow.

Shipping Corporation of India

2158. SHRI S. S. KOTHARI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Shipping Corporation of India has augmented its fleet during the last five years ;

(b) if so, the rate of increase, yearwise ;

(c) its estimated freight earnings during the years 1968-69 and 1969-70 so far ;

(d) its budgeted figures of profit or loss for the said period ; and

(e) the proposed extensions of the international shipping routes covered by it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) Yes.

(b) The pace of expansion of the fleet of the Corporation during the last five years is indicated below :

As on	No. of vessels	Gross tonnage	Dead wt. tonnage
		(in lakh tons)	
31-3-1965	31	2.50	3.55
31-3-1966	35	3.04	4.33
31-3-1967	43	3.82	5.38
31-3-1968	52	4.52	6.48
1-3-1969	63	5.68	8.30

(c) and (d). As estimated by the Corporation at present the operating earnings and net profits for 1968-69 and 1969-70 would be as follows :

Year	Estimated operating earnings	Estimated net profits
	(Rs. about in crores)	
1968-69	40	5.5
1969-70	48	6.0

(e) The Corporation has under study the question of extending its services to the following countries, depending upon the trade and availability of suitable tonnage :—

(1) New Zealand,

(2) Fiji,

(3) Philippines,

(4) West Africa, and

(5) Latin American Ports.

Mortgage of D. T. U. Property

2159. SHRI P. VISWAMBHARAN :
SHRI SURENDRANATH DWIVEDY :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Government have obtained Rs. 75 lakhs of property as mortgaged from the Delhi Transport Undertaking ;

(b) if so, how long this property has been held as mortgage ; and

(c) whether this practice has been allowed in respect of loans granted to other institutions ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) to (c). While sanctioning a loan of Rs. 60.00 lakhs to the Municipal Corporation of Delhi for the Delhi Transport Undertaking during 1968-69, it was agreed that the D. T. U. will have a mortgage deed executed by the Municipal Corporation within a period of 3 months from the drawal of the loan. The mortgage may be limited to a sum of Rs. 75 lakhs. The deed has, however, not been executed so far.

The practice referred to in part (a) of the question, has not so far been followed by the Department of Health in so far as the Delhi Water Supply and Sewage Disposal Undertaking is concerned. Regarding the Delhi Electric Supply Undertaking, the Ministry of Irrigation and Power is arranging to get an agreement executed by by the D. E. S. U. for loans to be advanced to that Undertaking by the Ministry of Irrigation and Power.

Complaints against Laccadive Union Territory Officers

2160. SHRI E. K. NAYANAR :
SHRI GEORGE FERNANDES :
SHRIMATI SUSEELA GOPALAN :

SHRI A. K. GOPALAN :
SHRI P. GOPALAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a statement made by Shri P. M. Sayeed, M. P. from Laccadive and Minicoy Islands about the false propaganda and nefarious activities of some of the officials posted there ;

(b) whether Government have enquired into these charges ; and

(c) if so, what are the findings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). Government of India have ordered an enquiry into the incident of police firing in Kiltan Island on December 19, 1968. As regards other wide allegations made against officials of Laccadives Administration, Government have found no firm basis for these charges.

Indian Ocean Research

2261. SHRI P. VISWAMBHARAN :
SHRI K. LAKKAPPA :
SHRI SURENDRANATH DWIVEDY :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that ships of several nations are taking part in the research of the Indian Ocean ;

(b) if so, the names of countries whose ships are engaged in this research ; and

(c) whether the research information would be shared by India with those engaged in the research of the Indian Ocean ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) There is at present no research being conducted by ships of other countries in the Indian Ocean.

(b) and (c). Do not arise.

सरकारी कर्मचारियों के आचरण सम्बन्धी नियम

2162. श्री वाल्मीकी चौधरी :
श्री यज्ञदत्त शर्मा :
श्री सीताराम केसरी :
श्री हरदयाल देवगुण :
श्री वासुदेवन नायर :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल ही में सरकारी कर्मचारियों के आचरण सम्बन्धी नियमों में संशोधन किया है जिसके अनुसार वे अपने सम्बन्धियों को गैर सरकारी कम्पनियों में नौकरी दिलाने के लिए सरकारी प्रभाव का प्रयोग नहीं कर सकेंगे ;

(ख) यदि हां, तो वे संशोधन क्या हैं और सरकार ने इन नियमों को किन कारणों से बनाया है ; और

(ग) ये संशोधन वास्तविक व्यवहार में कहां तक कारगर सिद्ध हो सकेंगे क्योंकि इस प्रकार के अनुचित प्रभाव का विशेषकर उच्चाधिकारियों के मामलों में सामान्यत: पता लगाना कठिन होगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख), सरकार ने अभी हाल में संशोधित अखिल भारतीय सेवायें (आचरण) नियम निकाले हैं जिनमें अन्य बातों के साथ व्यवस्था है कि कोई अधिकारी अपने पद का उपयोग अपने परिवार के किसी सदस्य को किसी फर्म या कम्पनी में नौकरी दिलाने के लिये नहीं करेगा। यह भ्रष्टाचार निरोध हेतु सन्थानम समिति की सिफारिशों के आधार पर किया गया है।

(ग) यदि कोई अधिकारी अपने सरकारी प्रभाव का उपयोग अपने परिवार के किसी सदस्य को नौकरी दिलाने में करता पाया जाता है तो आचरण सम्बन्धी नियमों को भंग करने के लिये उसके विरुद्ध कार्यवाही की जा सकती है।

Re-allocation of Staff due to Punjab Reorganisation

2163. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2597 on the 29th November, 1968 regarding the re-allocation of staff due to Punjab re-organisation and state :

(a) whether Government have since examined all the recommendations of the Chief Secretaries Committee regarding the re-allocation of staff in respect of all the departments on the re-organisation of Punjab ;

(b) if so, with what result ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Out of 57 Departments involved in the process of re-organisation, recommendations of the Chief Secretaries' Committee have been received in respect of 54 Departments. Allocations in respect of 53 Departments have been finalised.

(c) Action is in progress to finalise allocations in respect of remaining Departments on a priority basis.

Re-allocation by Services after Re-organisation of Punjab, Haryana and Himachal Pradesh

2164. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2723 on the 29th November, 1968 and state :

(a) the number of representations received by Government for change of allocation of services, including the allocation of husband and wife to the same State, during the year 1968 after the re-organisation of Punjab, Haryana and Himachal Pradesh ; and

(b) the details of the representations received and the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Authentic information is not available. The Government of Punjab have reported that approximately 734 representations were received by them and by the Government of Himachal Pradesh. Information about representations received by the Government of Haryana is not available.

(b) Representations have been considered in cases of personal hardship, which *inter alia* includes the need for husband and wife being allotted to the same State, health factor etc. Individual cases are decided on merits having regard to the totality of the circumstances. Information about the number of cases of each category is not readily available.

Exchange Racket of Missionaries

2165. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been invited to the news-item appearing in the 'Blitz' dated the 11th January, 1969 regarding rupees 2 crores yearly exchange racket of missionaries and that the American Christian Mission Society Ltd. with its Asian headquarters in India has been taken more than normal interest in the political and Social life of the people ;

(b) whether any investigation in the matter has been conducted and, if so, the result thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). As far as the particular transaction regarding acquiring of a plot of land in Bangalore, the Enforcement Directorate have already investigated into the matter and issued a notice to the Treasurer of the foreign Christian missson concerned to show cause in respect of the alleged contravention of the provisions of the Foreign Exchange Regulation Act. On receipt of a reply to the show cause notice, the case will we adjudicated by the Director of Enforcement.

The Enforcement agencies of the Government continue to be vigilant and action as provided in the Law is taken in all cases, where evidence is found to estab-

lish contravention of the foreign exchange regulations.

Government have no specific information about the involement of the American Christian Mission Society Ltd. in the political life of the country.

School Text-Books

2166. SHRI YAJNA DATT SHARMA :
SHRI HARDYAL DEVGUN :
SHRI R. K. SINHA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Committee appointed by his Ministry to go into the quality and content of School text books has criticised History books taught to chiidren ; and

(b) if so, the recommendations thereof and the action taken by Government thereon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). A Committee was set up in September, 1966, under the Chairmanship of Prof. K. G. Saiyidain to examine *inter alia* complaints regarding textbooks and to state the general principles to be adopted in the preparation and assessment of textbooks. The Committee examined some of the Language, History and Social Studies textbooks of a few States and found that, while every complaint made by some minorities was not correct,and some appeared exaggerated perhaps as a result of over-sensitiveness and suspicion. some of them had a measure of validity. An extract from the Report of the Committee about the teaching of history is laid on the Table of the House. [*Placed in Library. See* No. LT—252/69].

Copies of the report have been sent to the State Governments and the National Council of Educational Research and Training. This Report is also to be considered by the National Board of School Text-Books.

Recruitment to Border Security Force

2167. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the basis of recruitment to the Border Security Force ;

(b) whether domiciles of the border areas are given preference ;

(c) the details of the uniforms, food and other amenities provided to the men of the Border Security Force ;

(d) the details of the weapons by which training is given in each unit ;

(e) whether special training to control collective agitation is given to some units ; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Recruitment to those posts to which direct recruitment is made, is done on an All-India basis.

(b) Generally, more people from border areas volunteer for setvice in the Border Security Force than others, though every eligible person, from any part of the country, can apply.

(c) Depending on the nature of requirements of different areas, suitable uniform, ration and other amenities are provided to the Border Security Force personnel.

(d) Suitable weapons haye been provided to the personnel of the Border Security Force so that they can discharge their duties effectively. They are given che necessary training in the institutions of the Border Security Force as well as in their units.

(e) and (f). Adequate training in duties connected with aid to civil power is also imported to the personnel of the Border Security Force.

Policy Statement by Government Officials

2168. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government officers are entitled to make any policy statement without necessary approval of government ;

(b) whether it is a fact that the Secre-

tary, Ministry of Labour and Employment, Government of India, while opening a discussion 'Personnel Management and Industrial Relations under Asian Branch of International Labour Organisation' held at Jamshedpur (Bihar) on the 24th October, 1968, proposed banning of strikes by the Government employees ; and

(c) if the reply to part (b) above be in the affirmative, whether Government have any policy decision on the issue and, if not, how could a Government officer issue such a policy statement on his own ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There is no restriction on expressiou of opinion by a member of an All-India service except to the extent provided in Rule 6, 7 and 8 of the All India Service (Conduct) Rules, 1954.

(b) Government have seen reports of a speech delivered by Shri P. C. Mathew at an international seminar organised by the I.L.O. at Jamshedpur on 24th October 1968 in the course of which he said "In some countries there is a ban on strikes by people employed in all public employment while in some others the prohibition does not apply to autonomous undertakings or industrial and commercial establishments of Government. The purpose is to ensure that the normal life of the community is not placed in jeopardy by a section of the population for the purpose of enhancing their sectional interests. This ban cannot be construed as an unreasonable invasion of an inviolable right as long provision is made for an alternative method of settlement of the grievances of the concerned workers, say through compulsory arbitration".

(c) Shri Mathew was giving at the seminar his own academic opinion on the practice in some countries and it does not amount to adverse criticism of any policy of the Government of India. Government of India's policy in the matter is as reflected in the laws on the subject from time to time.

High Court Judges

2169. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the fact that a large number of High Court Judges are now-a-days participating in various kinds of meetings and social gatherings ;

(b) if so, the reaction of Government of thereto ; and

(c) whether Government are contemplating any legislative action to prevent such practices ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). High Court Judges are free to participate in social gatherings and other meetings, such as those at which cultural and intellectuai matters are discussed. They, are, however, expected to avoid getting involved in current public controversies and generally to so conduct themselves that no doubts can be legitimately raised about their judicial detachment.

(c) No, Sir.

Complaints Against West Bengal Civil Servants

2170. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) weether he has received repeated complaints that the West Bengal Civil Servants do not attend to letters received from Members of Parliament in time ;

(b) if so, from whom these complaints have been received ; and

(c) what action, if any, has been taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Member who has put the question had made such a complaint.

(c) The State Government were requested to instruct all concerned that the letters from Members of Parliament should be acknowledged promptly and final replies to matters raised in such letters should be communicated to them within the shortest possible time. The State Government have issued instructions accordingly.

Development of Trivandrum Airport

2171. SHRI MANGLATHUMADAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount allotted for the imorovement of the Trivandrum Airport, as recommended by the Airport planning Group of his Ministry ; and

(b) when the works are likely to be taken up and completed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). The Aerodromes Planning Group has recommended extension and strengthening of the main runway and other associated works at Trivandrum at an estimated cost of Rs. 129.50 lakhs, and provision of additional radio navigation aids at a cost of about Rs 37.30 lakhs. These are being kept in view while finalising the Fourth Plan schemes, and their execution will depend on the resources available and the priority allotted.

Central Government Employees' Consumer Cooperative Stores New Delhi

2172. SHRI MANGALATHUMADAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government Employees' Consumer Co-operative Stores in Delhi are working satisfactorily ;

(b) whether any surprise checks were made by the Head Office Inspectors of its Branches in various colonies ;

(c) whether there are any complaints about the blackmarketing of grains in certain Branches ; and

(d) if so, the steps taken to prevent such blackmarketing ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY : (a) No, Sir. It was for this reason that the affairs of the Society were looked into by three independent agencies whose reports were examined by a Committee of three senior officers drawn from the Ministry of Finance Department of Cooperation and Ministry of Home Affairs. The recommendations of that Committee for improvement of the working of the Society and the Stores have been accepted and are being implemented.

(b) Yes Sir.

(b) No Sir,

(d) Question does not arise.

Air Traffic on Indian Airlines

2173. SHRI D. N. PATODIA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the number of the passengers on the Waiting List of the Indian Airlines is mounting up steadily and by 1973-74 the present traffic is likely to double itself ;

(b) if so, the different routes where the increase in the waiting list has been significant ; and

(c) the steps taken to augment the capacity to meet the increase in traffic ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The increase is mainly on the trunk routes.

(c) On the basis of a directive issued by Government, Air-India are carrying domestic passengers on the Bombay-Delhi, Bombay-Calcutts and Bombay-Madras sectors of their international services. The Indian Airlines have already placed orders for the purchase of HS-748 aircraft for the replacement of Dakotas. So far, 6 out of the 14 ordered for have been received. The proposal of the Indian Airlines to augment their fleet by the purchase of several 100 plus capacity aircraft is under consideration of Government.

Gorakhpur on Air Map

2174. DR. MAHADEVA PRASAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any proposal is under consideration to bring Gorakhpur, an important town of the Eastern Districts of U. P., on the air map of the country ; and

(b) if so, when this proposal is expected to materialise ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR.KARAN SINGH) : (a) No, Sir.

(b) Does not arise.

Deteriorating Financial Condition of Universities

2175. SHRI SITARAM KESRI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Vice-Chancellors and Heads of University level institutions of India and Ceylon expressed their concern at the deteriorating financial condition of the Universities ;

(b) if so, tne reaction of Government thereto ; and

(c) what were the other recommendations of the Conference of Vice-Chancellors and heads of University level institutions ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The Seminar Organised at the time of the 44th Inter-University Board meeting held at Vallabh Vidyanagar discussed the problem of the University finances on the basis of a sample study carried out under the auspices of the Board. The following Draft Resolution was adopted :

"This 44th meeting of the IUB suggests to the State Governments to adopt the following criteria already being used by the Government of Gujarat for determining the block grant to the various Universities :—

1. Annual expenditure incurred by the University under the settled channels of expenditure.
2. Increase in expenditure envisaged in view of developmental schemes and subsequent additional staff—administrative as well as teaching.
3. Expenditure that becomes committed when the University Grants Commission Plan help ceases.
4. Expenditure on campus development and/or expansion of physical facilities not covered under Uni-University Grants Commission schemes.
5. Increase due to revision in salary scales or D. A. or other allowance or amenities or benefits.
6. 6% increase to meet the expenditure on normal annual increments of the staff on rolling basis."

(b) The Resolution is addressed to the State Governments.

(c) The three significant recommendations are :

(i) The Board approved a Memorandum submitted by its standing committee to the Finance Commission advocating due cognisance of the non-Plan maintenance expenditure of the Universities in various States and placing at the disposal of the State Governments sufficient funds to meet their requirements of the Universities.

(ii) The Board recommended for implementation the measures outlined by the Committee appointed by the U. G. C. for effective propagation of the philosophy and programme of family planning.

(iii) The Board resolved to extend its support to the scheme of National Service under consideration in the Ministry of Education.

Revenue and Administrative Expenditure in Union Territories

2176. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any guidelines have been worked out or fixed by the Central Government for reducing the administrative expenditure and for augmenting the revenues and incomes of the Union Territories ;

(b) if so, the details thereof ; and

(c) the outcome of those steps during the last three years in each Union Territory ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI (VIDYA CHARAN SHUKLA) : (a) to (c). No specific guidelines have been worked out or fixed by the Central Government for reducing the administrative expenditure or for augmenting the revenues and incomes of the Union Territories. However, general instructions from the Central Government to secure economy in expenditure like reduction of provision for Travelling Allowances, ban on upgradation of pay-scales,

non-filling up of vacant posts as far as possible. etc, are also applicable to U.Ts. Work Studies are also carried out as far as possible to assess the staff requirements and effect economies in staff expenditure wherever feasible. Some Union Territories have also taken steps to tap additional resources by upward revision of tax-structure and new taxation. It is not possible to work out the exact outcome of these steps in each Union Territory.

Consultative Committee of Members of Parliament for Union Territories

2177. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Consultative Committees were constituted at the Centre for the Union Territories, consisting of Members of Parliament of those Union Territories, and they used to do useful work ; and

(b) if so, the reasons for their discontinuance ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In pursuance of the recommendations of the States Reorganisation Commission that the Union Territories may have Advisory bodies suitable to their requirements. Home Minister's Advisory Committees (and not Consultative Committees) were constituted for the Union Territories of Delhi, Manipur, Tripura and Himachal Pradesh. The Committees were represented, among others, by Members of Parliament from the particular Union Territory, and discussed policy questions, legislative proposals and annual financial statements of the concerned Territory.

(b) With the enforcement of the provisions of the Union Territories Act, 1963, which provided for Legislative Assemblies and Council of Ministers in the Union Territories of Himachal Pradesh, Manipur and Tripura, the Advisory Committees for these three territories were abolished. With the enforcement of the provisions of the Delhi Administration Act, 1966, with effect from 6th September 1966 providing for establishment of a Metropolitan Council and Executive Councillors, the Advisory Committee for Delhi was also abolished. Advisory Committees for Chandigarh, Andaman and Nicobar Islands and Laccadive, Minicoy and Amidivi Islands are in existance.

Murder of Shri Bakshish Ali, Candidate for Election to Uttar Pradesh Assembly

2178. SHRI SATYA NARAIN SINGH :
SHRI BEDABRATA BARUA :
SHRI K. M. ABRAHAM :
SHRI C. K. CHAKRAPANI :
SHRI P. RAMAMURTI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Shri Bakshish Ali, a candidate for election to the Shyam Deurwa Constituency in Uttar Pradesh was murdered ;

(b) whether Government have investigated the case ; and

(c) if so, the result of the investigation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information received from the State Government Shri Bakshish Ali, who had filed nomination papers on the 7th January, 1969 for election to the State Legislative Assembly from Shyam Deurwa Constituency in Gorakhpur district, was murdered in the evening of the 8th January, 1969, while he was on his way to village Barhera from village Shyam Deurwa.

(b) and (c). The case is being investigated by the State C.I.D.

Promotions of Scheduled Caste Candidates as Section Officers

2179. SHRI SURAJ BHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many Scheduled Caste and other candidates were promoted as Section Officers on the basis of different Departmental Examinations held in 1963 and the basis on which reserved vacancies, against which Scheduled Caste candidates were promoted, were arrived at ;

(b) whether the qualified Scheduled

Caste candidates who appeared in examination held in 1963 were eligible under carry forward rule to reserved vacancies out of the vacancies filled through examinations held in 1959 and 1960 ;

(c) if so, whether they were promoted against all the reserved vacancies including those available under carry forward rule, subject to 45 percent of total vacancies filled, as per Government orders dated the 4th December, 1963 ; and

(d) whether they were promoted against reserved vacancies out of the vacancies filled through the exclusive panel of Non-SC/ST candidates formed on the basis of examinations held in 1959 and 1960 and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). No Section Officer Grade Limited Departmental Competitive Examination was held in 1963. The Examination which was intended to be held in August 1963 was actually held in February, 1964. The number of vacancies of Section Officers filled through this Examination was 16 out of which 4 were filled by Scheduled Castes and 12 by others.

The percentages of normal reservations for Scheduled Castes and Scheduled Tribes are 12½% and 5% respectively of the number of vacancies filled through the competitive examination. The number of normal reservations plus the carried forward reservations should not exceed 45% of the vacancies filled through the examination. In accordance with these general principles, the reserved vacancies against which Scheduled Castes candidates were promoted were arrived at as shown below :

Category	Normal reservation	Addition on a/c of carry-forward		Net reservation
		actual carry-forward	Proportionate share	
1	2	3	4	5
Scheduled Castes	2 (@12½% of 16)	6	*2	4(2+2)
Scheduled Tribes	1 (@ 5% of 16)	5	*2	3(1+2)

*The difference betwwen the normal reservation of 3(2+1) and the total reservation permissible, namely 7 (45% of 16) distributed proportionately with reference to the carry-forward of 6 and 5 respectively.

The U.P.S.C. gave 4 Scheduled Caste candidates from that examination. No Scheduled Tribe candidate was available.

So far as the 1959 and 1960 Examinations for Assistant Superintendents (redesignated Section Officer) are concerned, against 121 vacancies, 36 Scheduled Caste candidates were taken. As the competitive nature of these two examinations had not been made abundantly clear, it was decided that those of the left-over candidates of these two examinations who had secured 55 per cent or more marks should be promoted within a period of 5 years. The question of making any reservations against the intake of such left-over candidates did not, therefore arise.

मध्य प्रदेश के खजुराहो मन्दिरों की मूर्तियों की चोरी

2180. श्री यशवन्त सिंह कुशवाह :

श्री श्रीनिवास मिश्र :

श्री क० लकप्पा :

श्री एस० एम० कृष्ण :

श्री यज्ञदत्त शर्मा :

श्री सुरेन्द्र नाथ द्विवेदी :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि ;

(क) क्या यह सच है कि जनवरी 1969 के दूसरे सप्ताह में नई दिल्ली के एक होटल में खजुराहो मन्दिरों की मूर्तियां मिली थीं ;

और पुलिस ने होटल के कुछ कर्मचारियों को गिरफ्तार किया था ; और

(ख) यदि हां, तो उसकी मुख्य-मुख्य बातें क्या हैं और इस सम्बन्ध में क्या कार्यवाही की गई है ?

शिक्षा तथा युवक सेवा मन्त्रालय में उप-मन्त्री (श्रीमती जहानआरा जयपाल सिंह) : (क) और (ख). यह सच नहीं है कि जनवरी, 1969 के दूसरे सप्ताह में नई दिल्ली के एक होटल में खजुराहो मन्दिरों की कुछ मूर्तियां मिली थीं। किन्तु 17 जनवरी, 1969 को छतरपुर पुलिस ने राजनगर जिला छतरपुर, मध्य प्रदेश के पुलिस स्टेशन के एक मामले में, जहां 1000 रुपये मूल्य की एक देव प्रतिमा की चोरी हो गई थी, नई दिल्ली के वाई० एम० सी० ए० टूरिस्ट होटल के प्रबन्धक को गिरफ्तार किया था। प्रबन्धक को, दक्षिण नई दिल्ली के अतिरिक्त जिला मजिस्ट्रेट के सामने पेश किया गया था और इस आदेश के साथ उन्हें ज़मानत पर रिहा किया गया था कि अतिरिक्त जिला मजिस्ट्रेट छतरपुर की अदालत में 27 जनवरी, 1969 को पेश हों। इस सम्बन्ध में, भारत सरकार के पर्यटन बंगलो, खजुराहो के प्रबन्धक को भी, 25 जनवरी, 1969 को गिरफ्तार किया गया था। चोरी गई मूर्ति को उससे हासिल कर लिया गया है। अभियुक्तों पर मुकदमा चलाया जा रहा है।

राष्ट्रीय अनुशासन योजना

2181. **श्री भोला नाथ मास्टर** : क्या **शिक्षा तथा युवक सेवा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) जनरल भोंसले द्वारा आरम्भ की गयी राष्ट्रीय अनुशासन योजना में उसके आरम्भ से लेकर उसके समाप्त होने तक कितनी राशि व्यय की गयी तथा उस योजना को समाप्त करने के क्या कारण थे ;

(ख) उस योजना की मोटी रूपरेखा क्या है जो उस योजना के स्थान पर बनाई जा रही है ; और

(ग) राजस्थान के अलवर जिले के सारिस्का सेंटर में इस योजना के अन्तर्गत प्रशिक्षण देने के लिए बनायी गयी इमारतें तथा नियुक्त किये गये कर्मचारियों का किस प्रयोग के लिए उपयोग किया जायगा ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) और (ख). कुंजरू समिति द्वारा की गयी निम्नलिखित सिफारिशें हैं कि स्कूल स्तर पर शारीरिक शिक्षा का एक समेकित कार्यक्रम भी होना चाहिए, जो शैक्षिक प्रणाली से पूर्णरूप से गुंथा हुआ हो और उन विभिन्न कार्यक्रमों को पुन: स्थापित किया जाना चाहिए जो उस समय चालू थे अर्थात् शारीरिक शिक्षा राष्ट्रीय अनुशासन योजना (एन० डी० एस०), और सहायक केडिट कोर (ए० सी० सी०) भारत सरकार ने राष्ट्रीय अनुशासन योजना को समाप्त कर दिया है।

शारीरिक शिक्षा के समेकित कार्यक्रम के मुख्य विषय जो 1965-66 से चालू हैं :

1. व्यायाम पट्ट
2. ड्रिल तथा कवायद
3. लेजिम
4. जिम्नास्टिक/लोक नृत्य
5. प्रमुख खेल ; गौण खेल तथा दुफंदी बांध
6. ट्रैक एण्ड फील्ड इवेन्ट्स ; परीक्षण तथा पैदल सैर
7. कामबैटिक्स
8. राष्ट्रीय आदर्श तथा सुनागरिकता, व्यावहारिक प्रायोजनाएं और सामुदायिक गान।

लड़के तथा लड़कियों के लिये अलग-अलग चौथी श्रेणी से XI तक सभी स्तरों पर उपयुक्त आवधिक नियंत्रित कार्यक्रम विकसित कि‌ए गए हैं। राज्यों के स्कूलों के शिक्षकों और राष्ट्रीय अनुशासन योजना के प्रशिक्षकों को उपर्युक्त कार्यक्रम कार्यान्वित करने के लिए अनुस्थापित किया गया था।

स्वर्गीय जनरल भौंसले की राष्ट्रीय अनुशासन योजना पर 1958 से अक्तूबर, 1965 तक खर्च की गई कुल रकम 517.26 लाख रुपये है।

(ग) सरिस्का केन्द्र पर केन्द्रीय संस्थान का इरादा राष्ट्रीय अनुशासन योजना के प्रशिक्षकों को अनुस्थापन करने का था। राज्यों में राष्ट्रीय अनुशासन योजना के प्रशिक्षकों के नियंत्रण के विकेन्द्रीकरण के सरकार के निर्णय के साथ, सरिस्का केन्द्र को बन्द कर दिया गया है और उस भवन को केन्द्रीय रिजर्व पुलिस ने ले लिया है। केन्द्र पर नियोजित अनुदेशात्मक कर्मचारियों का प्रादेशिक कार्यालयों के स्थानान्तरण कर दिया गया है जहां से उन्हें प्रारम्भ में लिया गया था, प्रशासनिक कर्मचारियों की राष्ट्रीय स्वस्थता दल निदेशालय, दिल्ली को बदली कर दी गई है।

राजस्थान के सीमावर्ती क्षेत्रों में सड़कों का निर्माण

2182. **श्री भोलानाथ मास्टर :** क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के सीमावर्ती क्षेत्रों में सड़कों का निर्माण कार्य संतोषजनक ढंग से हो रहा है;

(ख) 1968-69 में सड़कों के निर्माण के लिये कितनी राशि नियत गई थी और क्या यह इस बारे में निर्धारित कार्यक्रम के अनुसार खर्च की गई है ; और

(ग) क्या उनके मन्त्रालय का विचार आगामी वर्ष 1966-70 में इस कार्य के लिये अतिरिक्त राशि नियत करने का है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मन्त्रालय में उप-मन्त्री (श्री इकबाल सिंह): (क) से (ग). राज्य सरकार के अनुरोध पर चालू वर्ष में इन सड़कों के लिये कुल 746 लाख रुपये की राशि नियत की गई थी। बाद में राज्य सरकार ने सूचित किया कि केवल 556.12 लाख रुपये की राशि के व्यय किए जाने की सम्भावना है क्योंकि मूल मांग में कुछ ऐसी सड़कों के निर्माण कार्य शामिल थे जो निम्नतर प्राथमिकता की है और जिनका निर्माण कार्य चालू वित्तीय वर्ष में अपेक्षित नहीं है। 556.11 लाख रुपये की व्यवस्था के अन्तर्गत के निर्माण कार्यों की प्रगति संतोषजनक है। 1969-70 के दौरान धन आवंटित करने का प्रश्न विचाराधीन है।

इंडियन एयरलाइन्स को हुई हानि

2183. **श्री भोलानाथ मास्टर :** क्या पर्यटन तथा असैनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 25 प्रतिशत आय बढ़ जाने पर भी इण्डियन एयरलाइन्स को हानि हो रही है। और

(ख) यदि हां, तो इस हानि को पूरा करने के लिए क्या कार्यवाही की जा रही है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा० कर्ण सिंह): (क) जी, नहीं। वास्तब में चालू वर्ष कारपोरेशन ने 69 करोड़ रुपये के लाभ का अनुमान लगाया है, जबकि लाभ के इससे भी बढ़ जाने की सम्भावना है।

(ख) प्रश्न नही उठता।

Creation of Districts on Communal Basis

2184. SHRI S. R. DAMANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the States from which reports have been received by the Government of India about demands for the creation of districts on communal basis ;

(b) the States which have conceded such demands and separate districts have been created or are under creation ; and

(c) the reaction of the Government of India and the advice given by them to the State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No State Government/Union Territory Administration has received demands for the creation of districts on communal basis.

(b) and (c). Do not arise

Luxury Hotels

2185. SHRI S. R. DAMANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that as a measure of promoting tourism, Government are going to construct new luxury hotels;

(b) if so, how many, their location and the estimated expenditure;

(c) whether the experience of running the existing hotels justifies further expansion of this activity; and

(d) whether private parties have been invited to undertake the job and, if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The India Tourism Development Corporation Ltd., a public sector undertaking, has plans to construct hotels at a number of tourist centres in the country. Except for the Hotel project at Bangalore, where construction has commenced, the locations of the other projects have still to be finalised after proper market surveys.

(c) Yes, Sir. Hotel management in the public sector is rapidly gaining in efficiency and justifies expansion of hotels both as a promotional and a commercial activity.

(d) Yes, Sir. In addition they have been offered a wide range of incentives and assistance.

Charges against the Former Mysore Chief Minister

2186. SHRI K. LAKKAPPA:
SHRI SURENDRA NATH DWIVEDY:
SHRI SRINIBAS MISRA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI S. S. KOTHARI:
SHRI RAM GOPAL SHALWALE:
SHRI JAGANNATH RAO JOSHI:
SHRI SURAJ BHAN:
SHRI BRIJ BHUSHAN LAL:
SHRI A. SREEDHARAN:
SHRI S. M. KRISHNA:

Will the Minister of HOME AFFAIRS be pleased be state:

(a) whether Government have received any communication levelling certain charges against the former Chief Minister of Mysore,

(b) if so, whether Government have taken any action thereon; and

(c) if no action has been taken, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). Attention is invited to the statement made in Parliament by the late Prime Minister Shri Lal Bahadur Shastri on 22.2.1965. This indicates Government's final decision in the matter.

Kaidala Temple, Mysore

2187. SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:
SHRI SRINIBAS MISRA:
SHRI S. M. KRISHNA:
SHRI A. SREEDHARAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have any plan to place Kaidala Temple in the Tumkur District of Mysore State on the Tourist Map of India; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) No Sir, due to strictly limited resources.

Old Fort Delhi

2188. SHRI B. K. DASCHOWDHURY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to

make the Old Fort of Delhi a rendezvous for the night visitors ;

(b) if so, whether any committee has been appointed for the lay-out plan ; and

(c) the total expenditure likely to be incurred thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (c). Under 'Project Delhi, the following schemes relating to Purana Qila are being taken up :—

1. Floodlighting of the ramparts ;
2. Open air theatre ;
3. Restaurant ;
4. Landscaping inside and around Purana Qila. During the current financial year, the floodlighting of Purana Qila was completed at an approximate cost of Rs. 1,17,000. The details of other schemes have yet to be worked out.

(b) A Project Delhi Committee, consisting of representatives of the Delhi Administration, the Archaeological Survey of India and the Department of Tourism, has been set up to work out the details of the entire project.

Mahajan Commission Report

2189. SHRI A. SREEDHARAN :
SHRI SRINIBAS MISRA :
SHRI K. LAKKAPPA :
SHRI J. H. PATEL :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI RANJIT SINGH :
SHRI HARDAYAL DEVGUN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have not taken any decision on the Mahajan Commission Report on the Maharashtra-Mysore Boundary Dispute ;

(b) if so, the reasons for the delay ; and

(c) whether Government have taken note of the agitations that are being planned in both the States in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The issues involved in this case are complex and delicate and efforts to resolve early as the dispute as possible are continuing. In meantime, Government hope that people of both the States will appreciate the need for exercising maximum restraint in a matter like this involving good neighbourly relations and give no quarter to any agitation approach.

दिल्ली और खजुराहो के बीच सीधी पर्यटक परिवहन सेवा

2190. श्री नाथूराम अहिरवार : क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली और खजुराहो के बीच सीधी परिवहन-सेवा न होने के कारण विदेशी और भारतीय पर्यटकों को बड़ी कठिनाइयों का सामना करना पड़ता है ;

(ख) यदि हां, तो क्या सरकार दिल्ली और खजुराहों के बीच पर्यटक विभाग की बसों को चलाने के प्रश्न पर विचार करेगी ; और

(ग) यदि हां, तो ये बसें कब तक चालू की जायेंगी और यदि नहीं, तो इसके क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) इंडियन एयरलाइन्स दिल्ली से खजुराहो के लिए एक दैनिक विमान सेवा परिचालित कर रहे हैं। रेल से यात्रा कर रहे यात्रियों के लिए झांसी से खजुराहो को जोड़ने वाली एक बस सेवा भी है।

(ख) और (ग). भारत पर्यटन विकास निगम लिमिटेड ने मध्य प्रदेश राज्य सड़क परिवहन निगम के सहयोग से दिल्ली और खजुराहो के बीच एक कोच सेवा के परिचालन की सम्भावना की समीक्षा की है। लेकिन, पर्यटक गाड़ियों के अन्तर-राज्य संचलन के कारण उत्पन्न होने वाली समस्याओं तथा अन्य परिचालन सम्बन्धी समस्याओं के कारण इस सेवा को चलाने के विषय में अभी तक कोई अन्तिम निर्णय नहीं किया गया है।

Press Statement By Maharishi Mahesh Yogi

2191. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Goverment's attention has been drawn to a Press statement by Maharishi Mahesh Yogi at Nagpur on 18th January, 1969 to the effect that if foreign spies operated at his Ashram "it was good", because the foreigners would know "our country" better ;

(b) if so, the reaction of Government thereto ; and

(c) whether any investigations have been carried out in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information received from the Govenment of Maharashtra, Maharishi Mahesh Yogi has not made any such statement.

(b) and (c). Do not arise.

Report of Evaluation Committee

2192. SHRI LOBO PRABAU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the action taken by his Ministry on the report of the Evaluation Commitee that 10,000 miles of rural communications established at a cost more than 6 crores of rupees are being eliminated for ack of completion and maintenance, in addition to missing links which make several roads useless ; and

(b) since rural communications were orientated by the Central Government, what provision is proposed to prevent loss of the investment already made and of communications, which are the minimum according to the Road Plan of the Central Government ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFIARS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The Hon'ble Member is probably having in mind the Evaluation Committee set up by the Government of Mysore which reviewed, *inter alia*, the programme of rural roads undertaken by the State Government. The Government of India have not received the report of the Committee nor are they concerned with it or the programme reviewed by it. It is understood from the State Government that in their Report the Committee have recommended under Chapter 6 on Rural Communications that the State Government should concentrate on the proper maintenance of the rural roads of about 14,000 miles length already formed at a cost of Rs. 6 crores. The State Government have added that they are accordingly maintaining these roads to the extent of the resources available and have made the following grants for these roads :

	(Rs. lakhs)
1964-65	5.00
1965-66	10.00
1966-67	20.00
1967-68	20.00
1968-69	20.00

Jayanti Shipping Company

2193. SHRI LOBO PRABHU ; Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Dr. Teja held shares worth Rs. 2.75 crores and other shareholders the remaining 25 lakhs of the original shares of the Jayanti Shipping Company :

(b) whether it is also a fact that the value of these shares has increased by the repayment of the cost of 8 out of 10 bulk carriers and, if so, what is the current valuation of the assets of the company after allowing for depreciation ;

(c) the amount due from Dr. Teja from money improperly drawn by him and the reasons why this is not recovered by seizure of his assets in the Jayanti Shipping Company ; and

(d) the reason why Government do not allow the Jayanti Shipping to work on its own if it is now solvent and can offer a proper competition to other Shipping Corporations ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) The total issued and paid-up capital

of Jayanti Shipping Company amounts to Rs. 2,88,12,800. Out of this, shares of the face value of Rs. 2,12,47 200 are held in the name of Dr. Teja shares of the face value of Rs. 70.82,500 are held in the name of Mr. Kulukundis who is a foreigner and the remaining shares of the value of Rs. 4,83,100 are held by 14 other shareholders, all of whom are Indian nationals.

(b) The number of bulk carriers owned by the company is 11 and not 10. None of these 11 has so far been fully paid for but the price insatlments are being paid regularly in accordance with the repayment schedule. There is, however, no causal connection between the repayment of the price instalments due and the value of the shares of the company. The written down value of all the vessels of this company as on 31.3.1968 was Rs. 35,78,40,566.

(c) The new management of the Company has filed a number of civil suits in India as well as abroad in respect of the amounts due from Dr. Teja and they have already obtained two decrees, one for Rs. 15 66 lakhs from the Delhi High Court and another for Rs. 82.92 lakhs from the Bombay High Court. The shares held in the name of Dr. Teja have been attached by the Bombay High Court. However, the total amount due from Dr. Teja would be known only after all the civil suits already filed as well as certain further civil suits which have yet to be filed after some more investigations, are decided.

(d) The management of this company was taken over by the Government of India in June, 1966 for a period of five years. Although under the new management the financial position of the Company has improved substantially, yet it will take a few more years to place the company on sound financial footing. However, the company is working on its own as a separate unit, managed by the Shipping Corporation of India and is as much in a position to compete with other shipping companies as any other Indian Shipping company.

Reorganisation of Delhi Police

2194. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a study team was appointed by his Ministry to go into the question of reorganisation of the Delhi Police ;

(b) whether the Study Team has submitted its report to the Ministry ; and

(c) if so, what steps have been taken to implement the recommendations of the Team ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c) Do not arise.

Hierarchical System in Scientific Departments

2195. SHRI D. N. PATODIA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Prime Minister is reported to have stated that the hierarchical system in scientific departments had adversely affected junior scientists ;

(b) whether the above fact has also been corroborated by the Chairman of the Science Congress who at the Bombay Session is reported to have stated that a handicap did exist for Junior Scientists working in scientific departments and the opportunities to be given to them were largely a matter in the hands of senior scientists and this differed from man to man ;

(c) whether due to the lack of opportunities, the young scisntists are forced to seek employment outside the country ; and

(d) if so, the steps Government propose to take to reorganise the scientific institutions so that the young scientists do get their own share of initiative in formulating original plans and executing them ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) While addressing the fifty-sixth session of the Indian Science Congress in January 1969 the Prime Minister stated : "Much has been said about the adverse effects of the heirarchical structure on scientific and Research and Design Organisations, yet the system persists". She called upon senior scientists to createan atmosphere of confidence in which younger

scientists could make effective contributions to research and development.

(b) There is no such reference in the printed address of the President of the Congress.

(c) Some young scientists and engineers seek employment outside the country for various reasons including lack of adequate opportunities here.

(d) The steps taken to encourage young scientists include award of merit promotions and advance increments for outstanding research work, grant of felloships and scholarships for research, liberal policies for grant of study leave, for publication of papers, for attending symposia and seminars, for filing patent applications and for visits abroad for study. Special encouragement is also being given to young scientists to work at Advanced Centres set up in Universities. A proposal for giving direct *ad hoc grants* to scientists engaged in research in universities and scientific institutes are under consideration.

पटना हवाई अड्डे का विकास

2197. **श्री रामावतार शास्त्री :** क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(ख) क्या सरकार ने पटना हवाई अड्डे का विकास करने की कोई योजना तैयार की है ;

(ख) यदि हां, तो इसका ब्यौरा क्या है ;

(ग) क्या यह सच है कि ऐसा विकास कार्य करने के लिये हिन्दुस्तान वेहिकल्स कम्पनी (साइकल फैक्ट्री) फूलवाड़ी शरीफ का कहीं और स्थानांतरण करने का प्रस्ताव सरकार के विचाराधीन है ; और

(घ) यदि हां, तो कहां और ऐसा करने में कितना समय लगेगा ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख). 1966 में पटना हवाई अड्डे का धावनपथ 50.8 लाख रुपये की लागत से बढ़ाकर 6,500 फुट कर दिया गया था तथा उसे 'एल सी एन 30' तक सशक्त कर दिया गया था तथा वह वाइकाउंट परिचालनों के लिए उपयुक्त है। बढ़े हुए हवाई यातायात की आवश्यकताओं की पूर्ति के लिए वर्तमान टर्मिनल बिल्डिंग में परिवर्तन एवं परिवर्धन करने के सिवाय हवाई अड्डे का और अधिक विकास करने का कोई प्रस्ताव नहीं है।

(ग) और (घ). क्योंकि फैक्टरी बाधा उपस्थित करती है तथा परिचालन-क्षेत्र को सीमित करती है, अतः इसको हटाने के बारे में विचार किया जा रहा है, फिलहाल फैक्टरी पर बाधा-सूचक रोशनी की व्यवस्था कर दी गयी है।

Privately owned Jetties

2198. SHRI VIRENDRA KUMAR SHAH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there are several privately owned jetties in the country ;

(b) if so, the criteria for giving permission for **owning** the jetties as above ; and

(c) the number of such privately owned jetties in India, Statewise, and the period from which they are in operation ?

THE DEPUTY MINISTER IN THE DTPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

सरकारी कर्मचारियों को गणतन्त्र दिवस पुरस्कार

2199. **श्री रघुवीर सिंह शास्त्री :**
श्री यज्ञदत्त शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गणतन्त्र दिवस के अवसर पर पुरस्कार देने के लिये व्यक्तियों का चयन करने हेतु नियुक्त समिति ने दो वर्ष पूर्व यह सिफारिश की थी कि सरकारी कर्मचारियों को उनकी सेवा-निवृत्ति से पूर्व इस प्रकार के पुरस्कार नहीं दिये जाने चाहियें ;

(ख) क्या यह सच है कि इस वर्ष कुछ सरकारी कर्मचारियों को ये उपाधियां दी गई हैं ;

(ग) यदि हां, तो उन व्यक्तियों के नाम क्या हैं और वे किन-किन राज्यों/संघ राज्यक्षेत्रों के हैं ; और

(घ) इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं, श्रीमान् ।

(ख) और (ग). जी हां श्रीमान् । अपेक्षित तथ्यों का एक विवरण सभा-पटल पर रखा है । [पुस्तकालय में रख दिया गया । देखिये संख्या LT—263/69]

(घ) पुरस्कार विभिन्न क्षेत्रों में विशिष्ट सेवा के लिये दिये गये थे ।

दिल्ली नगर निगम द्वारा करों में वृद्धि

2200. **श्री रघुवीर सिंह शास्त्री** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनका मंत्रालय दिल्ली नगर निगम पर इस बात के लिये बल दे रहा है कि वह करों में वृद्धि करने के सम्बन्ध में मोरारका आयोग की सिफारिशों को क्रियान्वित करे, अन्यथा नगर निगम को भंग कर दिया जायेगा ; और

(ख) यदि हां, तो इसके लिए क्या कारण और क्या औचित्य हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). मोरारका आयोग के वस्तुनिष्ठ प्रतिवेदन पर सभी सम्बन्धित कार्यालयों द्वारा इसके समस्त आशयों को ध्यान में रखते हुए, जांच की जा रही है । दिल्ली नगर निगम पर सरकार द्वारा किसी भी प्रकार के दबाव डालने का प्रश्न नहीं है ।

Performance of Educational Institutions

2201. SHRI RABI RAY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Planning Commission has agreed with the Ministry that the performance of Educational Institutions rather than the amount spent should be the criterion for approval of the expansion programme during the Fourth Five-Year Plan ; and

(b) if so, the broad details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No specific proposal was made by the Ministry of Education and Youth Services on this subject. But as a general programme of improving the efficiency of implementation, it has been decided that a system of performance budgetting should be introduced in the Fourt Five-Year Plan.

(b) The object of this system is to ascertain the performance under each programme in relation to its objectives in addition to the expenditure incurred thereon. The details of the performance evaluation will naturally vary from scheme to scheme. For instance, for expansion programmes at the primary stage, the enrolments in different classes would indicate performance. In respect of buildings performance would be indicated by the effectiveness of space utilisation, the cost of construction per cubic foot, or the time taken for construction. In the programme of production of books in regional languages for use at the university stage, progress will be judged on the basis of the number of books, subjects covered and their quality, etc.

भारतीय सर्वेक्षण विभाग में विभिन्न वेतनक्रम

2202. **श्री रामावतार शर्मा** : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय सर्वेक्षण विभाग में असैनिक तथा सैनिक अधिकारियों के लिए भिन्न-भिन्न वेतनक्रम निर्धारित किये गये हैं हालांकि उनके कृतियों में कोई अन्तर नहीं है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) इसके परिणामस्वरूप असैनिक अधिकारियों में बढ़ते हुए असंतोष को दूर करने के

लिए क्या कार्यवाही की गई है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) और (ख). जी नहीं । भारत के सर्वे विभाग में नियुक्त असैनिक तथा सैनिक अधिकारियों के लिए समान वेतन-मान निर्धारित किए गए हैं । तथापि, वेतन में तत्काल किसी बड़ी हानि के बगैर भारत के सर्वे विभाग में सैनिक अधिकारियों के लिए स्वेच्छा से सेवा करने को सुविधाजनक बनाने के लिए निर्धारित वेतनमान में उनके वेतन के अलावा उपयुक्त व्यक्तिगत वेतन प्रदान किया जाता है । उनके व्यक्तिगत वेतन का निर्धारण, भारत के सर्वे विभाग में सेवा करने के लिए स्वेच्छा प्रकट करने वाले सैनिक अधिकारी से दो प्रवर सैनिक अधिकारियों तथा दो अवर सैनिक अधिकारियों के वेतनों के औसतों के आधार पर, प्रत्येक मामलों में अलग-अलग किया जाता है ।

(ग) प्रश्न नहीं उठता ।

भारतीय सर्वेक्षण विभाग में असैनिक अधिकारियों के स्थान पर सैनिक अधिकारियों की नियुक्ति

2203. **श्री रामावतार शर्मा** : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय सर्वेक्षण विभाग में संघ लोक सेवा आयोग द्वारा नियुक्त असैनिक अधिकारियों के स्थान पर सैनिक अधिकारियों को नियुक्त किया जा रहा है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

राजधानी में विदेशी पर्यटकों के लूटे जाने और उनके साथ धोखाधड़ी की घटनाएं

2204. **श्री रामावतार शर्मा** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में और विशेषकर राजधानी में पर्यटकों को लूट लिये जाने तथा उन्हें धोखा दिये जाने और उनके सामान को चुरा लिये जाने की घटनाओं में वृद्धि हो रही है ;

(ख) क्या यह भी सच है कि ऐसी घटनाओं के कारण आगामी पर्यटनमौसम में हमारे देश की यात्रा करने वाले विदेशी पर्यटकों की संख्या में कमी हो जायेगी और इससे विदेशी मुद्रा की कमाई में हानि होगी ; और

(ग) यदि हां, तो इस प्रकार की घटनाओं को रोकने के लिए क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). दिल्ली में सन् 1967 में 20 मामलों की तुलना में सन् 1968 में विदेशी पर्यटकों को धोखा देने/उनके सामान को चुरा लेने के 38 मामले सूचित किये गये । स्थानीय पुलिस को विदेशियों द्वारा सामान्यनया भ्रमण किये जाने वाले स्थानों पर अधिक सतर्कता बरतने के लिये सचेत कर दिया गया है । यह सुनिश्चित करने के लिये कि विदेशी पर्यटक निरुत्साह न हों क्योंकि यदि ऐसी घटनाएं रोक न ली गई तो इससे भारत में पर्यटन को बढ़ावा देने पर प्रतिकूल प्रभाव पड़ेगा, इन क्षेत्रों में गश्त भी बढ़ा दी गई है ।

राज्य सरकारों/संघ राज्य क्षेत्रों से सूचना प्राप्त की जा रही है और प्राप्त होने पर सभा-पटल पर रख दी जाएगी ।

National Scholarships Scheme

2205. SHRI P. C. ADICHAN :
SHRI ONKAR SINGH :
SHRI HUKAM CHAND KACHWAI :

SHRI BHARAT SINGH CHAUHAN :
SHRI VIDYADHAR BAJPAI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that in addition to the Post-Matric Scholarship Scheme, there is another scheme called National Scholarship Scheme for grant of scholarships ;

(b) if so the details of, and conditions of eligibility under, the latter scheme ;

(c) the allocation and disbursement of funds under the National Scholarship Scheme for the years 1966-67, 1967-68 and 1968-69 separately ;

(d) whether application forms for all Schemes of Scolarships are given to the students so that they may apply for grant of scholarship under any of the schemes ; and

(e) if not, the reasons for not giving them different application forms ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : Prior to 1961-62, Scholar-Ships were giveu for Post-matriculation studies under the "Post-Matric Scholarships Scheme". In 1961-62, this scheme was replaced by the National Scholarships Scheme.

(b) The total number of Scholarships available are allocated to the various States/Union Territories on the basis of population. Within the same State, these are further distributed among the various examining bodies at the School leaving stage and the first-degree stage on the basis of enrolments in their respective examinations in the preceding year provided that at least one award is made for each such examination, even if it is not entitled to the same on proportional basis. Candidates obtaining at least 60 per cent marks an aggregate in any of the examinations mentioned above are eligible for National Scholarships provided the fulfil the requirements or the prescribed Means Test. Scholarships are awarded strictly on merit basis by the State Government.

(c) The amount spent on the scheme in 1966-67 was Rs. 82,70,800, in 1967-68 Rs. 1,17,84,000 and a budget provision of Rs. 2,37.64,000 has been made in 1968-69.

(d) and (e). The Post-Matriculation Scholarship Scheme does not exist any longer. As for the National Scholarships Scheme, each examining body, viz. university or board is advised of the maximum number of scholarships available to candidates passing its examinations. A Form to elicit particulars of students, a Proforma of Income Affidavit and an Information Circular containing relevant extracts of rules for the scholarships scheme are sent by that authority to qualified candidates (in order or merit) twice the number of awards available. Upon receipt of the particulars of the students and the income affidavit, the awards are finalised. The income must not exceed the limit which has been laid down, otherwise a person next lower in order of merit is awarded the scholarship.

Advisory Board for Manipur

2206. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the then existing Advisory Board for Manipur presided over by the then Home Minister passed a resolution on the 9th December, 1958 for constructing a memorial monument at Khongjong, (Manipur) where the last battle of Independence for Manipur was fought in the year 1891 against the British invaders ;

(b) if so, the main points in the resolution ;

(c) the action taken so far in the course of implementing the resolution ;

(d) whether Government have declared the Khongjong war memorial as a national monument ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (e). The matter was discussed in a meeting of the Advisory Committee for Manipur held on 18-12-1958. It was agreed that some land might be found near Khongjong and a park should be laid out. The nature of the memorial was to be settled later on by the Chief Commissioner with the Committee.

Manipur Government is being requested to expedite action.

Post-Graduate Classes in D. M. College, Manipur

2207. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Government D. M. College of Manipur has opened Post-Graduate classes in all the arts subjects ;

(b) if not, in how many subjects the classes have been opened ;

(c) whether the classes are run by one teacher or more and in how many subjects there is only one teacher ; and

(d) if run by only one teacher for a subject, the reasons for not appointing more teachers in the interest of the taught and the subject ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Not so far, Sir.

(b) Three subjects, namely, Economics, History and Mathematics.

(c) One teacher each in Economics and History and four teachers in Mathematics.

(d) The Manipur Administration have already taken necessary steps to recruit more teachers as indicated below :

(i) For the post-graduate classes in History, offers of appointments were made to two more teachers ; one has accepted the offer and is likely to join soon, while the other has not joined. Regarding Economics, the post of a Senior Lecturer has been advertised by the Union Public Service Commission. The Commission have recommended one candidate for appointment as Junior Lecturer and he has accepted the appointment.

(ii) The question of engaging part-time Lecturers, until the posts are filled up, is also under the consideration of the Manipur Administration.

Grants to Private Colleges of Manipur

2208. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Government of Manipur have not sanctioned grants to a number of private Colleges of Manipur, resulting in the non-payment of pay of the teachers for a number of months ;

(b) if so, the reasons for the delay in giving the grant ;

(c) the number of private colleges affected by this financial difficulty ; and

(d) whether Government propose to give help to tide over the difficulties ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir.

(b) According to Manipur Administration, the concerned Colleges do not fulfil the conditions laid down in the Grants-in-aid Rules.

(c) Eight Colleges.

(d) The matter is under urgent consideration.

Pushpak Aircrafts

2209. SHRI VIRENDRA KUMAR SHAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Pushpak Trainer Aircrafts with different Flying Clubs in India have been grounded since the middle of January ;

(b) whether the above action was taken at the instance of the Director-General of Civil Aviation ;

(c) whether this directive had to be issued following reports of fatigue cracks being found in some planes :

(d) whether the possibility of the above defects arising out of faulty workmanship on the parts of the Hindustan Aeronautics Limited which manufactured the above aircrafts, has been ascertained ; and

(e) whether any precautions have been taken to ensure that other types of aircrafts manufactured by the above firm, for example 'AVRO 748' now in use with the

Indian Airlines, are free from such defects ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir. Instructions were issued by the Director-General of Civil Aviation to all Operators that Pushpak aircrafts shall not be flown until such time as wing rear struts attachment lug was modified according to the Scheme evolved by the manufacturers *viz* Hindustan Aeronautics Ltd., Bangalore Division. As a result thereof, the operators of Pushpak aircrafts themselves grounded the aircraft, pending incorporation of this modification.

(c) Yes, Sir.

(d) The defect has been found to be due to fatigue and not due to faulty workmanship.

(e) Does not arise, in view of the reply at (d) above. Avro 748 (no known as HS-748) is manufactured by 'HAL Kanpur Division, in accordance with the specifications and drawings furnished by the parent firm in U. K. Necessary inspections during manufacture as well as in operation, including inspections for fatigue checks, are carried out by the HAL and the operator in accordance with prescribed requirements.

Changes Regarding Technical Diploma Courses

2210. SHRI VALMIKI CHOUDHARY :
SHRI B. K. DAS CHOWDHURY :
SHRI K. P. SINGH DEO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Institute of Applied Manpower Research has in a recent report recommended drastic changes in the present system of technical diploma courses and in the existing ratio of engineers to technicians ;

(b) if so, the precise recommendations made by the Institute, in this regard ; and

(c) Government's decisions thereon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). The Institute of Applied Manpower Research has recommended that the present polytechnic diploma courses should be reorganised in relation to the requirements of industry for middle level technicians. To this end, the Institute has suggested that in consultation with industry technician specialities should be correctly grouped, that the type and standard of training required for each group of specialities should be determined and that sandwich courses should be organised in cooperation with industry.

The Institute has not determined any new ratio of engineers to technicians, but has suggested that such a ratio should be worked carefullr from time to time depending upon the progress of industrial development in our country and optimum utilisation of trained manpower.

(c) The Central Government and the All India Council for Technical Education have generally accepted these recommendations and decided that the polytechnic diploma courses should be diversified and functionally related to specific types of technicians required by industry. Provision has been made in the Fourth Plans of States for introducing these reforms in polytechnic education. The State Governments have been requested to formulate a plan of action in consultation with the industry.

Compulsory Retirement of Government Officials

2211. SHRI LOBO PRABHU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the proposed action of the Mysore Government to appoint a Screening Committee to retire officials compulsorily at the age of 50 years will also include the All India Services personnel in the Mysore State cadre ;

(b) what are the instructions about the weightage to be given to the confidential Records in deciding the officer's worth ;

(c) whether, in order to remove fears of victimisation, Government whould provide in the confidential records on the civil side for categorisation and informing

the same to the officials as is done in the Defence Services ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Matters relating to retirement of the All India Service Officers are governed by the All India Services (Death-*cum*-retirement-Benefits) Rules, 1958. These rules do not as yet provide for the compulsory retirement of an All India Service Officer on his attaining the age of 50 years. It is only after these rules are amended, that the Screening Committee appointed by the Mysore Government can recommended the compulsory retirement of any All India Service officer of the Mysore cadre on his attaining the age of 50 years.

(b) Although no instructions have been issued to the State Governments, generally the confidential records do form the basis for deciding an officer's worth.

(c) and (d). The existing instructions already provide that adverse remarks made in the confidencial record of an officer should be communicated to him, together with the substance of the entire report.

Indian Monuments

2212. SHRI K. P. SINGH DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have drawn up a programme to convert Indian monuments into magnets of tourism with UN assistance ; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Indian monuments are already magnificent tourist attractions. We do, however, want to encourage an increasingly large number of tourists to visit them. With this object the services of an expert on Cultural Tourism have been obtained from the UNESCO. He is now visiting as many major centres as possible and will advise us both on promoting them and on ensuring their conservation and preservation.

Conference of Non-Hindi States

2213. SHRI K. P. SINGH DEO :
SHRI HEM RAJ :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Conference of Non-Hindi States held recently at Coimbatore had made certain suggestions in regard to the language problem ;

(b) if so, thr salient features thereof ; and

(c) the reaction of Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICE (DR. V.K.R.V. RAO) : (a) to (c). A copy of the Resolutions adopted at a Conference of Non-Hindi States held at Coimbatore on 25th and 26th January, 1969, is laid on the Table of the House. [*Placed in Library. See* No. LT-254/69]. Government's policy on languages has already been clearly stated in the Government Resolution of 18th January, 1968, as adopted by both the Houses of Parliament.

Checks at Airports

2214. SHRI K. P. SINGH DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether, in view of the existing slow and cumbersome procedure for completing the customs, health and immigration checks at the airports which causes delay to the passengers, Government propose to streamline the procedure ; and

(b) if so, the steps being taken by Government in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Government is already seized of the matter. The problem of facilitation has two aspects *viz.* (i) provision of adequate terminal facilities at airports, and (ii) simplification of paper work relating to frontier formalities, such as customs, immigration and health clearance. As regard :

(i) above, a Committee under the chairmanship of Shri J.R.D. Tata, has recently examined the matter

and made important recommendations towards modernising the terminal and other facilities at international airports in India, for consideration by Government.

(ii) a high level inter-Departmental Committee for facilitation under the chairmanship of Civil Aviation Secretary and including senior representatives of Customs, Immigration, Health and Civil Aviation, has been meeting periodically to look into the various policy aspects of frontier formalities to ensure that decisions are taken on a broader basis and implemented without delay.

Preference to Local People in Employment

2215. SHRI VIRENDRA KUMAR SHAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that when the State of Andhra Pradesh was formed some sort of gentlemen's agreement was reached about giving prefernces to the people belonging to a particular locality for some selected Jobs ;

(b) if so, which were the parties to the above agreement ;

(c) whether such agreements are valid under the Constitution of India ;

(d) whether it is a fact that Section 3 of the Public Employment (Requirement as to Residence) Act, 1957, and the Rules made thereunder by the Andhra Pradesh Government to put into effect the provisions of the above agreement have been declared "void and inoperative" and *ultra virse* of Article 16 (3) of the Constitution by the Andhra Pradesh High Court ;

(e) whether it is also a fact that in spite of the above decisions, the Andhra, Pradesh Government are going ahead with the plan of reserving certain vacancies in the Telengana region for the local residents ; and

(f) if so, the steps proposed to be taken by the Central Government to make the above State adhere to the Constitutional provisions, as interpreted by the Andhra Pradesh High Court ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir. An agreement was reached between the Andhra Pradesh and Telengana leaders at the time of formation of the State of Andhra Pradesh. One of the terms of the agreement was that a temporary provision be made regarding Telengana as a distinct unit so far as recruitment to subordinate services was concerned and for continuing qualifications as to residence which were enforced in the former Hyderabad State immediately before the formation of the State of Andhra Pradesh.

(c) The agreement noted above was given effect to through an Act of Parliament passed in accordance with Article 16 of the Constitution.

(d) By a judgement pronounced on 3rd February, 1969, a single Judge of the High Court of Andhra Pradesh had held that the provisions of Section 3 of the Public Employment (Requirement as to Residence) Act, 1957 and the Rules framed thereunder by the Central Government in respect of Andhra Pradesh were *ultra vires* of the Constitution. On appeal, a Division Bench of the High Court of Andhra Pradesh suspended the operation of this order and later by its judgement pronounced on the 20th February, 1969, set aside the judgement dated 3-2-1969 and declared section 3 of the Public Employment (Requirement as to Residence) Act, 1957 and the Rules framed thereunder as valid and consistent with the Constitution.

(e) and (f). Do not arise.

Duty Free Shop At Palam Air Port

2216. SHRI P. C. ADICHAN :
SHRI K. LAKKAPPA :
SHRI YASPAL SINGH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a duty free shop has been opened at the Palam Airport where many imported items including liquors etc. are sold duty free ;

(b) if so, the salient features of this shop and the reasons for opening it ;

(c) whether similar types of shops are

also proposed to be opened at other international airports ; and

(d) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The Duty Free Shop situated in the transit lounge is meant for transit and out-going passengers only. It stocks imported cigarettes, liquors, perfumes, cosmetics, pens, pencils, other gift articles and a variety of Indian goods such as silks, handicrafts, gramophone records, etc. These articles are sold against payment in foreign exchange only.

Duty free shop at International Airports are an accepted tourist facility as they enable foreign tourists to buy articles of common use at cheaper rates, and the country earns foreign exchange.

(c) and (d) Duty free shops are already functioning at Dum Dum Airport, Calcutta, and Santa Cruz Airport, Bombay. It is proposed to open a similar duty free shop at the Meenambakkam Airport, Madras, shortly.

Unemployment Among Scientists

2217. SHRI D. N. PATODIA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the extent of unemployment that now exists amongst the Scientists in the country ;

(b) whether it is a fact that there is in fact a dearth of trained scientists in the country ; and

(c) if so, the steps that have been taken to impart training to the scientists and to meet the needs ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V RAO) : (a) The number of Post-graduates in Science registered in Employment Exchanges on 31-12-68 was 3236 which may also include those who might have enrolled themselves in their effort to get better employment.

The number of well qualified Scientists temporarily placed in the Scientists' Pool and in need of regular employment was 151 on 1st February, 1969.

(b) Shortages of trained in scientists various fields do occur from time to time in the country.

(c) Research training Fellowships and Scholarships for advance training in India and in foreign countries in important fields are granted.

Pay Scales of English Stenographer-Instructors

2218. SHRI BENI SHANKER SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the pay scales of English Stenography Instructors working in the Secretariat Training School in Delhi ;

(b) the nature of their duties and working hours ;

(c) the minimum qualifications they possessed at the time of their appointment as instructors ; and

(d) the prescribed syllabus and of the English Stenography course they teach to each category of students ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Rs. 350-25-650.

(b) To train the Lower Division Clerks in the Ministries and Attached Offices in English Stenography and Typewriting and to impart training to Stenographers (Grade II of the Central Secretariat Stenographers Service) appointed on the basis of the Competitive Examination held by the Union Public Service Commission in the technique of taking dictation. The working hours of the School are the same as for the attached offices of the Government of India i.e. 9.30 A.M. to 4.30 P.M., but some of the stenography classes have to be held outside the normal office hours. The working hours of two of the Stenography Instructors have been staggered, one from 8.00 A.M. to 3.00 P.M. and the other from 11.00 A.M. to 6.00 P.M.

(c) They were Grade I Officers of the Central Secretariat Stenographers Service. These posts are included in the Cadre of Grade I Officers of the Central Secretariat Stenographers Service.

(d) The syllabus in stenography course is as follows :—

(i) Theory and Practice of Shorthand

(ii) Techniques of taking dictation and

(iii) Proper presentation of typewritten work.

हिमाचल प्रदेश के स्कूलों के चतुर्थ श्रेणी के कर्मचारी

2219. **श्री निहाल सिंह :** क्या शिक्षा तथा युवक सेवा मंत्री 29 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 2744 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश के स्कूलों के चतुर्थ श्रेणी के कर्मचारियों के सम्बन्ध में जानकारी इस बीच एकत्र कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण है ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) से (ग). हिमाचल प्रदेश सरकार अभी भी क्षेत्रीय कार्यालयों से सूचना एकत्रित कर रही है तथा मिलने पर वह यथा समय सभा पटल पर रख दी जायेगी।

हिमाचल प्रदेश के स्कूलों के भवनों में प्रधानाध्यापकों का निवास

2220. **श्री निहाल सिंह :** क्या शिक्षा तथा युवक सेवा मंत्री 29 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 2743 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश के स्कूलों के भवनों में प्रधानाध्यापकों के निवास के बारे में जानकारी इस बीच एकत्र कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो जानकारी एकत्र न की जा सकने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य-मन्त्री (श्री भक्त दर्शन) : (क) से (ग). सूचना अभी तक एकत्र नहीं की जा सकी, क्योंकि हिमाचल प्रदेश के अनेक कार्यालय और शैक्षिक संस्थाएं ऐसे दूर-दराज स्थानों में स्थित हैं, जहां वर्षा और शीत ऋतुओं में पहुंचना कठिन होता है। सूचना यथा शीघ्र सभा-पटल पर रख दी जायेगी।

वर्ष 1968 में लंदन-सिडनी कार दौड़ में हुई दुर्घटनाएं

2222. **श्री निहाल सिंह :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर, 1968 में हुई लंदन-सिडनी कार दौड़ में भारत में कितने भारतीय तथा विदेशी लोग मारे गये हैं और कितने व्यक्ति जख्मी हुए ; और

(ख) इस कार-दौड़ के सन्दर्भ में व्यवस्था करने पर भारत सरकार ने कितनी राशि खर्च की ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). पंजाब सरकार ने सूचित किया है कि लंदन-सिडनी कार दौड़ में दो आस्ट्रेलियन उनके इलाके में जख्मी हुए थे। हरयाणा तथा महाराष्ट्र की सरकारों तथा दिल्ली प्रशासन ने सूचित किया है कि न तो कोई मारा गया और न कोई घायल ही हुआ। शेष सम्बन्धित राज्य सरकारों से सूचना एकत्रित की जा रही है और उसे, कार दौड़ के लिए प्रबन्ध करने में किये गये व्यय के साथ, सभा-पटल पर रख दिया जायेगा।

हिमाचल प्रदेश में श्री बलदेव सिंह की हत्या

2223. **श्री विद्याधर बाजपेयी :**
श्री अविचल :
श्री भारत सिंह चौहान :
श्री शारदा नन्द :

श्री हुकम चन्द कछवाय :
श्री वालमीकि चौधरी :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार को इस बात की जानकारी है कि दिसम्बर, 1968 के प्रथम सप्ताह में श्री बलदेव सिंह की हत्या की गई थी तथा उन की लाश को हिमाचल प्रदेश के कांगड़ा जिले में अनूर रेलवे स्टेशन के पास धमेटा गांव की झाड़ियों में फेंक दिया गया था ;

(ग) क्या सरकार को यह जानकारी है कि घटना स्थल पर कोई भी पुलिस अधिकारी नहीं गया तथा चार-पांच दिन के बाद वहां एक सिपाही को भेजा गया था और मृतक के वारिसों को शव परीक्षा रिपोर्ट भी नहीं दी गई थी ;

(ग) यदि हां, तो उन्हें शव परीक्षा रिपोर्ट के न दिखाये जाने के क्या कारण हैं, और इस घटना के सम्बन्ध में अब तक क्या कार्यवाही की गई है ; और

(घ) इस सम्बन्ध में गिरफ्तार किये गये व्यक्तियों का ब्यौरा क्या है और यदि कोई भी व्यक्ति गिरफ्तार नहीं किया गया है तो इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (घ). हिमाचल प्रदेश सरकार से सूचना एकत्रित की जा रही है और प्राप्त होने पर सदन के सभा पटल पर रख दी जायेगी ।

हिमाचल प्रदेश में श्री बलदेव सिंह की हत्या

2224. **श्री विद्याधर बाजपेयी :**
श्री निहाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को संसद सदस्यों से इस आशय की शिकायतें प्राप्त हुई हैं कि दिसम्बर, 1968 के प्रथम सप्ताह में श्री बलदेव सिंह की हत्या कर दी गई थी और उन के शव को हिमाचल प्रदेश के कांगड़ा जिले में अनूर रेलवे स्टेशन के पास धमेटा गांव की झाड़ियों में फेंक दिया गया था ;

(ख) यदि हां, तो क्या सरकार ने इस मामले में की गई जांच का ब्यौरा देते हुए संसद सदस्यों के पत्रों का उत्तर दिया है ;

(ग) यदि उत्तर नहीं भेजे गये हैं तथा जांच नहीं की गई है तो इसके क्या कारण हैं ; और

(घ) क्या इस घटना की जांच करने के लिये सरकार ने कोई वरिष्ठ अधिकारी भेजे हैं और यदि हां, तो उन अधिकारियों के पदनाम क्या हैं तथा वे कितनी बार घटना स्थल पर गये हैं और जांच के क्या निष्कर्ष निकले हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी हाँ, श्रीमान् ।

(ख) से (घ). हिमाचल प्रदेश सरकार से इस घटना के बारे में तथ्य भेजने के लिए अनुरोध किया गया है ।

प्रशासनिक सुधार आयोग के प्रतिवेदन

2225. **श्री नीतिराज सिंह चौधरी :** क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) प्रशासनिक सुधार आयोग द्वारा अब तक कितने प्रतिवेदन प्रस्तुत किए गए हैं तथा कितने प्रतिवेदन अभी प्रस्तुत किये जाने शेष हैं ;

(ख) शेष प्रतिवेदन कब तक प्राप्त हो जाने की सम्भावना है ; और

(ग) क्या अब तक प्रस्तुत किये गये सब मूल प्रतिवेदनों पर वास्तव में आयोग के सदस्यों के हस्ताक्षर थे और यदि नहीं तो उन प्रतिवेदनों के नाम क्या हैं जिन पर सदस्यों के हस्ताक्षर नहीं थे तथा जिन्हें सदस्यों द्वारा हस्ताक्षरित मान कर प्रस्तुत किया गया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) अभी तक 10

प्रतिवेदन प्रस्तुत किये गये हैं। यह बतलाना सम्भव नहीं होगा कि आयोग और कितने प्रतिवेदन प्रस्तुत करेगा क्योंकि यह आयोग पर निर्भर है कि कार्यों की शर्तों के अन्तर्गत वह जितने आवश्यक समझे प्रतिवेदन प्रस्तुत कर सकता है।

(ख) सरकार ने समय की कोई सीमा निश्चित नहीं की है कि कब तक आयोग को अपने प्रतिवेदन प्रस्तुत करना है।

(ग) 'नागरिकों की शिकायतों के निवारण की समस्याओं' पर प्रतिवेदन के अतिरिक्त, सभी मूल प्रतिवेदनों पर आयोग के समस्त सदस्यों द्वारा हस्ताक्षर किये गये थे। 'नागरिकों की शिकायतों के निवारण की समस्याओं' पर प्रतिवेदन पर दो सदस्यों द्वारा हस्ताक्षर नहीं किये गये क्योंकि वे उस समय विदेश में थे। तथापि आयोग ने प्रतिवेदन के लिए उनकी सहमति प्राप्त कर ली थी।

Link Road For National Highway Nos. 5 and 42

2226. SHRI SRINIBAS MISRA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Government of Orissa have sought Central assistance for the construction of link road near Chowdwar for linking National Highway Nos. 5 and 42 ;

(b) when such assistance was sought ;

(c) whether such a road has already been constructed ; and

(d) if so, the total expenditure incurred thereon ;

(e) whether Government are considering reimbursement of the Govenrment of Orissa and complete the construction ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (e). The proposal for the construction of a link road connecting N. H. Nos. 5 and 42 in the Chowdwar area was mooted by the State Govt. in June 1963 and an estimate amounting to Rs. 1.87 lakhs for the link road (excluding bridge works) was sanctioned in January 1964. However, in April 1966 the State Govt. sent a revised estimate amounting to Rs. 39.20 lakhs for the link road (excluding bridge works). An examination of the estimate showed that the cost of the project covering both road and bridge works was likely to go up to about Rs. 78 lakhs. Owing to the then prevailing acute financial stringency, the Govt. of India were unable to go in for this heavy investment and the sanction accorded to the original estimate amounting Rs. 1.87 lakhs was, therefore, cancelled in July 1967. N. H. Nos. 5 and 42 are already connected near Nargundi.

U. K. Assistance to Overcome Need of Trained Teachers

2227. SHRI K. P. SINGH DEO : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether during his recent visit to India, the Chairman of the British Council offered assistance to overcome the need of trained teachers in the country and for the expansion of facilities for teachers training;

(b) if so, the nature of the assistance offered ; and

(c) the reaction of Government in regard thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Druing his discussions with the then Education Minister, the Chairman of the British Council stated that the Council would willing to give further assistance for training and retraining of teachers of English institutions such as the Central Institute of English, Hyderabad, if so desired.

(b) Normally the type of assistance consists of trainers of teachers and equipment such as Language laboratories, linguaphone records etc. The Cairman of the British Council did not state specifically what the Britsh Council would be prepared to give.

(c) Government welcomes the offer of the British Council and will avail itself fo the offer as and when necessary.

Hotels by Alitalia

2228. SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) whether the Alitalia Airlines proposes to set up a number of hotels in India :

(b) if so, the broad details of the hotel construction scheme submitted by the said airlines and the total bed capacity proposed to be provided at each place ; and

(c) Government's reaction to the scheme ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No such proposal has been received by Government so far.

(b) and (c). Do not arise.

Moulvi Mohammad Farooq's Request to Visit Pakistan

2230. SHRI SHIVA CHANDER JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Moulvi Mohammed Farooq, Mirwaiz of Kashmir has asked the Central Government for permission to visit Pakistan for exhuming the body of Maulvi Yusuf Shah, a former Mirwaiz ;

(b) if so, whether Government have responded to it and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SUKLA) : (a) Yes, Sir.

(b) The matter will be considered when a formal application for a passport is received and there is indication from the Pakistan Government of their willingness to transfer the body of the late Mir Waiz.

Target for Indian Shipping in Fourth Plan

2231. SHRI SHIVA CHANDRA JHA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have finalised the target for the Indian Shipping for the Fourth Plan period ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) No, Sir.

(b) Does not arise.

(c) The shipping target for the Fourth Plan is a part of the overall Fourth Five Year Plan which is yet to be finalised.

Activities of R. S. S. in Banaras Hindu University

2232. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Dean of Science and another Professor of the Banaras Hindu University are actively working and organising R. S. S. there ;

(b) whether a students' deputation met the Prime Minister and apprised her of its activities in the Banaras Hindu University and the attitude of the Vice-Chancellor towards R. S. S. ; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) According to the information available with the Government, certain teachers of the Banaras Hindu University are active workers of R. S. S.

(b) Yes, Sir.

(c) Government are awaiting the report of the Banaras Hindu University Inquiry Committee.

Science as Integral Part of Primary and Secondary Education

2233. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether CASTASIA has firmly declared that Science should be an integral part of both Primary and Secondary education ; and

(b) if so, the steps proposed to be taken to achieve the above purpose ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) It has recommended the teaching of Science as a part of general education of every pupil in the first ten grades, the content being appropriate to the maturity levels of the pupil.

(b) This is primarily the responsibility of the State Governments. In so far as the Central Government is concerned, recommendations similar to those of CASTASIA have been included in the National Policy on Education. The Central Government has also been emphasising on the States the need to expand and improve Science education at School stage and has also rendered financial assistance during the Third and the subsequent annual Plans.

राष्ट्रीय राजपथ

2234. श्री भोलानाथ मास्टर : क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका मत यह है कि भारत में राष्ट्रीय राजपथों की स्थिति अच्छी नहीं है यद्यपि भारत सरकार उनकी मरम्मत तथा सुधार के लिए धन नियत करती है ; और

(ख) राष्ट्रीय राजपथों को ग्रामों की सड़कों के साथ कब तक मिला दिये जाने की संभावना है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मन्त्रालय में उप-मन्त्री (श्री इकबाल सिंह) : (क) जी नहीं । उपलब्ध साधनों के अन्दर राष्ट्रीय मुख्य मार्गों की देखभाल यथा सम्भव अच्छी तरह की जा रही है ।

(ख) राष्ट्रीय मुख्य मार्गों के अतिरिक्त अन्य सड़कों के निर्माण की जिम्मेदारी राज्य सरकारों की है । राष्ट्रीय मुख्य मार्गों को ग्राम सड़कों से जोड़ने के प्रश्न का सम्बन्ध राज्य सरकारों से है ।

Compulsory Primary Education in States

2235. SHRI BHOLA NATH MASTER: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether his Ministry is of the opinion that Rajasthan, Bihar, Madhya Pradesh and Uttar Pradesh would not be able to achieve the target of compulsory primary education even in the next 50 years; and

(b) if so, the way in which the Directive Principle on compulsory primary education in the Constitution would be got implemented by these States and the reasons for slackness in the said States in achieving the target of compulsory education ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SNRI BHAKT DARSHAN) : (a). The proposals for the Fourth Plan, received from the Governments of these States, indicate that, on the basis of the present rate of progress, it may take many years to provide education in these States in accordance with the provisions of Article 45 of the Constitution.

(b) The slackness in achieving the target in the four States is mainly due to lack of financial resources.

हिमाचल प्रदेश में बलदेव सिंह की हत्या

2237. श्री प्रदिवन :
श्री भारत सिंह चौहान :
श्री शारदा नन्द :
श्री शि० म० सिंह :
श्री हुकम चन्द कछवाय :
श्री बाल्मीकी चौधरी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने जिला कांगड़ा, हिमाचल प्रदेश, के घामेटा के आटा मिल में कार्य करने वाले श्री बलदेव सिंह, जिन्हें दिसम्बर, 1968 में जबकि उनका वेतन के प्रश्न पर मिल के मालिक से झगड़ा हो गया था, जिसके फलस्वरूप उन्हें मिल मालिक ने मार कर उनके

शव को बिजली के खम्बे के निकट झाड़ियों में फेंक दिया था, की हत्या के बारे में कोई जांच की है ;

(ख) यदि हां, तो क्या सरकार ने ग्रामीणों से इस तथ्य की जाँच करायी है कि मिल मालिक ने कुछ वर्ष पूर्व नर-बलि के रूप में एक हरिजन महिला को मार दिया था और पुलिस अधिकारियों के साथ सांठ-गांठ करके मामले को दबा दिया था और अपनी आटा मिल को अन्यत्र स्थानान्तरिक कर लिया था ;

(ग) क्या सरकार का विचार स्थानीय पुलिस अधिकारियों और मिल मालिक के विरुद्ध जाँच करने और उनके विरुद्ध कार्यवाही करने का है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (घ). हिमाचल प्रदेश से सूचना एकत्रित की जा रही है और प्राप्त होने पर सदन के सभा-पटल पर रख दी जायेगी ।

Rural Institutes

2238. DR. MAHADEVA PRASAD : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number and places where Rural Institutes have been established ; and

(b) how far these Institutes have succeeded in achieving the purpose for which they were started ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—255/68].

Basic Education

2239. DR. MAHADEVA PRASAD : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Basic Education as sponsored by the State Governments is materially different than that conceived by Mahatma Gandhi ;

(b) if so, whether it is not proper for Government to make the necessary improvements in the Gandhi Centenary Year ; and

(c) if so, the steps, if any, which Government propose to take in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Except the element of self-sufficiency, the existing pattern of Basic Education in the country is not materially different from that conceived by Mahatma Gandhi.

(b) and (c). This subject is primarily the responsibility of the State Governments and according to our information, they are trying their best to provide satisfactory Basic Education within the available resources of finance and manpower.

पटना में दंगे

2240. **श्री मृत्युंजय प्रसाद** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना में 5 जनवरी, 1967 को बिहार के तत्कालीन मुख्य मंत्री के निवास स्थान पर आक्रमणों, खादी तथा ग्रामोद्योग भवन को आग लगाये जाने, राज्य परिवहन डिपो पर आक्रमण तथा पटना में आग लगाई जाने के सम्बन्ध में गोली चलाई जाने की घटनाओं की जांच करने के लिए नियुक्त किये गये जांच आयोग ने अपना जाँच कार्य पूरा कर लिया है और अपना प्रतिवेदन सरकार को प्रस्तुत कर दिया है और यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ; और

(ख) क्या इस प्रतिवेदन को, आयोग के समक्ष दिये गये साक्ष्यों सहित प्रकाशित किया जायेगा और सभा-पटल पर रखा जायेगा ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) और (ख). राज्य सरकार से तथ्य मालूम किये जा रहे हैं ।

Compensation for Detention Under D. I. R.

2241. SHRI JOYTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many cases against Government demanding compensation for detention under the Defence of India Rules have been filed since the lifting of the Emergency ;

(b) what is the total amount of compensation demanded ; and

(c) what action, if any, is proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information received from the State Governments and Union Territories, six cases, one against the Government of Maharashtra, four against the Government of West Bengal and one against the Government of Rajasthan have been filed. The total amount of compensation claimed in the six cases is Rs. 8,40,500/-. The State Governments of Maharashtra and Rajasthan have decided to contest the suits filed against them. The State Government of West Bengal have informed that it has been decided to contest two suits. Information about the action taken by the Government of West Bengal on the remaining two suits in respect of which writ of summons have been served on the Solicitor to the State Government on 13-2-69, is awaited. Information from the Government of Jammu and Kashmir is awaited.

हरिजनों पर अत्याचार

2242. श्री ओंकारलाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हरिजन लीग के अध्यक्ष श्री अमींचन्द ने हरिजनों पर अत्याचार किये जाने के बारे में प्रधान मंत्री को अनेक पत्र लिखे हैं और उनसे इस मामले की जांच कराने का अनुरोध भी किया है ;

(ख) क्या सरकार ने इन मामलों की जांच की है ; और

(ग) यदि हां, तो उसके क्या परिणाम निकले हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) ऐसे किसी पत्र का पता लगाना सम्भव नहीं हुआ है ।

(ख) और (ग). प्रश्न नहीं उठता ।

Issues Considered by Joint Consultative Machinery

2243. SHRI VALMIKI CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the resolutions or issues which have so far come up for consideration of the Joint Consultative Machinery constituted under his Ministry and the decisions taken by it ;

(b) the action taken by Government on each of these decisions ;

(c) whether there has been any delay in implementing these decisions ; and

(d) if so, the reasons for the delay in each case ?

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). Statements I, II and III are laid on the Table of the House regarding the issues which came up for consideration by the National Council of the Joint Consultative Machinery, and the decisions taken thereon. [*Placed in Library. See* No. LT—256/69]

(c) and (d). Formal Orders/instructions wherever necessary on the basis of the decisions of the National Council have to be issued after consulting the Ministries concerned and in some cases after consulting statutory bodies like the Union Public Service Commission and the Comptroller and Auditor General. This process involves some time. As would, however, be seen from Statement I, there has been no undue delay in the implementation of the decisions of the Council.

Interference in Autonomy of Universities

2244. SHRI VALMIKI CHOUDHARY :

SHRI B. K. DAS-CHOWDHURY :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Inter-University Board of India and Ceylon had at its 44th Annual Session held at Vallabhnagar in January this year, expressed concern over the increasing interference in the autonomy of Universities by the University Grants Commission and the Central and State Governments and had also urged the University Grants Commission and the Governments concerned to relieve the Universities of financial uncertainties ;

(b) if so, the precise nature of the observations and suggestions made in this regard ; and

(c) Government's reaction thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The Seminar organised at the time of the 44th Inter-University Board meeting held at Vallabh Vidyanagar discussed (i) Universities and their Finances and (ii) University Constitution. The Board adopted the following Draft Resolutions :

(i) *University and Finances :*

This 44th meeting of the Inter-University Board suggests to the State Governments to adopt the following criteria already being used by the Government of Gujarat for determining the block grant to the various universities :

(1) Annual expenditure incurred by the University under the settled channels of expenditure.

(2) Increase in expenditure envisaged in view of developmental schemes and subsequent additional staff—administrative as well as teaching.

(3) Expenditure thal becomes committed when the University Grants Commission Plan help cases.

(4) Expenditure on campus development and/or expansion of physical facilities not covered under University Grants Commission schemes.

(5) Increase due to revision in salary scales or D. A. or other allowances or amenities or benefits.

(6) 6% increase to meet the expenditure on normal annual increments of the staff on rolling basis.

(ii) *University Constitution :*

Resolved that a Committee be appointed by the President of the Inter-University Board to enquire into and report on the question of revising the structure of the universities so as to make it conform to the changed conditions and become an efficient instrument for meeting the aspirations of the people and the needs of the country.

(c) Government have taken note of the Resolution.

Performance of I.A.C.

2245. SHRI S. S. KOTHARI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the performance of the Indian Airlines Corporation has improved this year ;

(b) if so, the budgeted income and profits for the years 1568-69 and 1969-70 ; and

(c) the steps taken to further improve the working of the Corporation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Yes, Sir. As against the loss of Rs. 38.11 lakhs during 1667-68, the Indian Airlines have budgeted for a profit of Rs. 69.20 lakhs during 1968-69, which in fact they expect to exceed. The total budgeted revenue for 1968-69 is Rs. 3895 lakhs. The Budget Estimates for 1969-70 are yet to be finalised by the Corporation.

(c) By improving internal efficiency, rationalisation and economy and by careful planning of expansion and acquisition of fleet.

Misappropriation of Funds by Delhi Administration

2246. SHRI SHARDA NAND :
SHRI P. C. ADICHAN :

SHRI RAM SINGH AYARWAL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Chief Vigilance Commissioner, New Delhi had received any complaint in December, 1968 from any Member of Parliament regarding misappropriation of funds of about Rs. 1,40,000 allocated for the Post-Matric Scholarship Scheme during 1967-68 by the Delhi Administration ; and

(b) if so, the result of the enquiries made by the Chief Vigilance Commissioner in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : Yes, Sir.

(b) The Central Vigilance Commission is still making enquiries.

Expenditure on facilities for Car Race from London to Sydney

2247. SHRI P. C. ADICHAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total expenditure incurred by Government to provide facilities for the car race from London to Sydney and foreign exchange content thereof :

(b) the details of the facilities arranged by Government for the competitors, including cost of each item ;

(c) whether it is a fact that the competitors had been robbed of their belongings during their passage/stay in India and if so, the details in this regard ; and

(d) the number of persons injured or killed in India as a result of this race and the details of each incident ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No expenditure was incurred by the Central Government.

(b) The following facilities were extended to the organisers of the London-Sydney Car Race :

(i) Expeditious customs and immigration clearance at Hussainiwala checkpost and at Bombay Port ;

(ii) Opening of the Hussainiwala border after normal working hours, opening of an exchange counter at Hussainiwala checkpost by State Bank of India and special lighting arrangements at the checkpost;

(iii) Co-ordination of traffic arrangements by the local police force and first-aid arrangements along the route from Hussainiwala to Bombay ; and

(iv) Special communications arrangements by the Army and local police force to ensure smooth passage of the cars.

(c) Government's attention has been drawn to the news item appearing in certain newspapers about the alleged pick-pocketing at Control Point, Delhi. However, no specific complaint was received by the Tourist Department.

(d) During the passage of the rally through India, four accidents took place, none of which was fatal. Three participants received serious injuries. The details of accidents are :

(i) *Australian entry* : Accident with a truck at Rajpura, participants received minor injuries.

(ii) *French entry* : Car hit the pillar of level crossing beyond Gwalior. Both occupants were seriously injured and were brought to Delhi by specially chartered plane arranged by the French Embassy with the assistance of the Department of Tourism.

(iii) *British entry* : Car went out of control while negotiating a sharp curve before level crossing outside Agra City. One participant received serious injuries and was given medical attention at the local Medical College Hospital.

(iv) *British entry* : Car collided with a truck on Agra-Bombay road, all three participants received minor injuries.

It was one of the conditions of the race that any accidents will be the responsibility of the participants themselves.

Enemployment Allowance to Engineering Graduates and Diploma Holders

2248. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Central Government and other State Governments and Administrations of Union Territories, particularly Delhi, have had under consideration the question of granting unemployment allowance to Engineering Graduates and Diploma-Holders and to other technicians ;

(b) if so, the decisions taken by each Government/Administration ; and

(c) the number of such unemployed persons at present in each State/Union Territory ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). There is no proposal to grant unemployment allowance to engineering graduates and diploma holders. The Central Government's Programme of Practical Training has been expanded and nearly 11,000 training places have been provided in the current year for graduates and diploma holders. During training; graduates are paid a stipend of Rs. 250 p.m. and diploma-holders are paid a stipend of Rs. 150 p.m.

(c) A statement showing the number of engineering graduates and diploma holders on live register of Employment Exchanges in each State as on 31.12.1968 is laid on the Table of the House. [*Placed in Library. See* No. LT-257/69].

Foreign Tourists

2249. SHRI M. L. SONDHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the claim of 600,000 tourists who will visit India by 1973 has been challenged by the Hoteliers ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). A target of 600,000 tourists was set by the Department of Tourism to form the basis for the preparation of the Fourth Five Year Plan. Due to a drastic curtailment in the Plan outlay, however, this target will now have to be sharply reduced.

Charges Against IPS Officer of Orissa Cadre

2250. SHRI BABU RAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Mr. Justice S. K. Ray of the Orissa High Court in a Commission has found Shri S. P. Mallik of the Indian Police Service guilty of outraging the modesty of a fellow bus passenger named Dr. (Mrs) Minati Patnaik between Rourkela and Cuttack ;

(b) if so, the reasons why criminal prosecution under Section 354 of IPC is not being instituted against the offender ;

(c) the disciplinary steps taken against offender by the Union Government ; and

(d) if no steps have been taken in the matter the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Commission of Inquiry which was appointed by the Government of Orissa have held that the allegation in this regard is true.

(b) This is a matter essentially for the State Government to consider.

(c) and (d). At the time of the alleged incident Shri S. P. Mallik was employed under the Government of Orissa and according to the rules of the Government of Orissa alone are compatent to initiate disciplinary proceedings against him. On a reference from the State Government necessary clarification has been communicated to them.

12.18 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Yesterday we discussed about the Governor's Address and I said that we would discuss the matter on Monday. We shall take it up at four o' clock on Monday. Yesterday, we had decided that the House would sit in future till 7 p m. ; yesterday in the Business Advisory Committee it was agreed...

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : It has to be agreed to by the House.

MR. SPEAKER : That motion is coming up before the House just now. Anyway, even if we assume that the House is not sitting till 7 p.m. and we did not provide for this, we can sit till 7 p.m. for this purpose ; we have been sitting till 7 p.m. or 7.30 p.m. ; therefore, I have no objection about that. We shall take up that discussion at 4 p.m. on Monday and go on till 7 p.m. or whatever it is.

Now, Papers to be Laid on the Table.

श्री योगेन्द्र शर्मा (बेगुसराय) : हम लोगों ने आज एक एडजर्नमेंट मोशन दिया था । वह बहुत ही गम्भीर मामले के बारे में था । बिहार में राजा रामगढ़ को मंत्री पद की आज शपथ दिलाई जा रही है...

MR. SPEAKER : However *gambhir* it may be, I am not going to answer these questions on the floor of the House.

श्री योगेन्द्र शर्मा : उनके खिलाफ कलकत्ता हाई कोर्ट का जजमेंट है । यह शुद्ध राजनीतिक आचरण और नैतिकता का प्रश्न है ।

MR. SPEAKER : What the hon. Member is saying will not be noted down.

SHRI YOGENDRA SHARMA :**

MR. SPEAKER : The hon. Member should resume his seat. One hon. Member was good enough to come and discuss this with me in the Chamber. I did not want to mention the name, but Shri Madhu Limaye had come and discussed with me about the Raja of Ramgarh. I told him that there was the Assembly there in the State of Bihar, and they can censure the Minister or throw him out or throw out anybody and so on. So, I told him that this should not be made a precedent. Supposing some body gives notice about a Bengal Minister, am I to admit it here ? In that case, why are the State Assemblies needed ? If Members are going to raise such issues here, why should the State Assemblies be there ? If I were to allow this, then I would have to allow in the case of Madras, Bengal, Punjab and so on. It is most unconstitutional. I think the hon. Member does not realise the implications of this. There is great danger if I were to allow it. If I allow it now, then every party may raise it about some Minister in some State, and I do not know where it will lead.

श्री योगेन्द्र शर्मा : यहां इस पर विचार नहीं होगा तो...

MR. SPEAKER : It looks as if I am wasting my breath. Reason does not seem to prevail upon the hon. Member. He does not seem to understand it. It is very unfortunate.

12.22 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Indian Institute of Technology Kanpur.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1667-68. [*Placed in Library See* No. LT-233/69]

Aircraft (Amendment) Rules

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1969, published in Notification No. G.S.R. 182 in Gazette of India dated the 1st February, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [*Placed in Library. See* No. LT.-234/69.]

Arms (Amendment) Rules, Punjab Khadi and Village Industries Board (Reorganisation) Order and Notifications under All India Services Act.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to

**Not recorded.

lay on the Table :—

(1) A copy of the Arms (Amendment) Rules, 1969, published in Notification No. G.S.R. 266 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library. See* No. LT.-235/69].

(2) A copy of the Punjab Khadi and Village Industries Board (Reorganisation) Order, 1969, published in Notification No. S.O. 379 (English version) and S.O. 380 (Hindi version) in Gazette of India dated the 25th January, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [*Placed in Library. See* No. LT-236/69].

(3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Administrative Service (Recruitment) Amendment Rules, 1669, published in Notification No. G S.R. 257 in Gazette of India dated the 15th February, 1969.

(ii) Indian Police Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 258 in Gazette of India dated the 15th Februarry, 1969. [*Placed in Library See* No. LT. 237/69].

Major Port Trusts (Procedure at Board Meetings) Amendment Rules and Annual Accounts of the Commissioners for Port of Calcutta for 1966-67 and Audit Report.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :—

(1) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.S.R. 120 in Gazette of India dated the 18th January, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963 [*Placed in Libraray, See* No. 238/69].

(2) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1966-67 and the Audit Report thereon. [*Placed in Library. See* No. LT-239/69].

———

BUSINESS OF THE HOUSE—*Contd*

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 10th March, 1969, will consist of :—

(1) Further discussion on the General Budget for 1969-70.

(2) Submission to the vote of the House of Demands on Account (General) for 1969-70.

(3) Consideration and passing of the Public Employment (Requirement as to Residence) Amendment Bill, 1969, as passed by Rajya Sabha.

(4) Discussion and voting on : Demands for Grants (Railways) for 1969-70. Supplementary Demands for Grants (Railways) for 1968-69.

———

12.24 hrs.

BUSINESS ADVISORY COMMITTEE

Thirtieth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS. AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969".

MR. SPEAKER : Motion moved :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969".

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इस प्रस्ताव पर मेरा एक बाकायदा संशोधन है।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : This motion is regarding the Business Advisory Committee's report. About the programme, as announced by the hon. Minister, I want to say something. Last time, we had referred to the need for a discussion on the Report of the Committee on Defections. The hon. Minister had promised that he would consult the Minister and let us know when we shall take it up. But I do not find anything about in that in the business annouuced for next week.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा संशोधन है कि पब्लिक एम्पलायमेंट (रेक्वायरमेंट एज़ टु रेजीडेंस) एमेंडमेंट बिल और दूसरे ऐसे बिलों को इस रपट से काट दिया जाये और कम्पनी डोनेशन्ज़ और मैनेजिंग एजेन्सी सिस्टम सम्बन्धी बिल के लिए यह समय दिया जाये। मैं जानता हूँ कि यह बजट-सत्र है और इस लिए सब से ज्यादा महत्व हम को बजट को देना चाहिए, फ़िनास बिल और एप्राप्रिएशन बिल को देना चाहिए। लेकिन अगर सरकार इस के अलावा कोई और बिल तथा अनुदानों को पास करना चाहती है, तो सब से पहले कम्पनी डोनेशन्ज़ सम्बन्धी बिल को पास करना चाहिये। मैं सरकार को याद दिलाना चाहता हूँ कि इस के बारे में मैंने बहुत धीरज से काम लिया है। सरकार की ओर से बरसाती सत्र में यह दावा किया गया था कि इस बिल को ले लिया जायेगा। शीत कालीन सत्र में भी लिखित रूप में यह वादा किया गया था कि इस बिल को लिया जायेगा। सरकारी दल को अकेले बिड़ला कम्पनियों से 38 लाख रुपया मिला है। मध्यावधि चुनाव हो गया, सब कुछ हो गया। मेरा सुझाव है कि मेरा यह संशोधन माना जाये और कम्पनी डोनेशन्ज़ सम्बन्धी बिल को इस सदन में लिया जाये।

श्री प्रकाश वीर शास्त्री (हापुड़) : अध्यक्ष महोदय, पिछले शुक्रवार को भी मैंने कहा था कि अनियत दिन वाले प्रस्तावों के सम्बन्ध में आप कुछ परम्परायें निर्धारित करें। मद्य निषेध के बारे में टेकचन्द कमेटी की रिपोर्ट 1964 में में ही पेश कर दी गई थी, परन्तु अभी तक उस पर बहस नहीं हो सकी है। मैं निवेदन करना चाहता हूँ कि यह गांधी शताब्दी का साल है। इसलिए सरकार को निश्चित रूप से अपना मन बताना चाहिए—या तो वह कहे कि वह इस रिपोर्ट को बिल्कुल नहीं मानती है और या यह कहे कि वह इस को सिद्धान्त रूप से मानती है।

MR. SPEAKER : After all, what we are discussing in this session is mainly the budget, Does the hon. Member want the budget to be postponed and some other discussion such as a discussion on the Tek Chand Committee's report to be taken up ? Further, it is not as if Shri Raghuramaiah has proposed this. This is not the proposal of Government but the report of the Business Advisory Committee. The representatives of the different groups were there and we all sat' together and arrived at this report.

श्री मधु लिमये : उस में कम्पनी डोनेशन्ज़ सम्बन्धी बिल का प्रश्न पहले ही उठाया गया था।

MR. SPEAKER : If this kind of thing is going to happen, then we could as well give up the Business Advisory Committee and we need not have any meetings of the Business Advisory Committee. After all, the representatives of all the groups are represented there. They could as well mention these things there. I have no objection to their doing so, and I do not come in their way.

SHRI SURENDRANATH DWIVEDY : I was speaking about the programme for next week. The Business Advisory Committee does not decide about next week's programme.

MR. SPEAKER : I was talking about the motion had been moved by the hon. Minister, and Shri Madhu Limaye had suggested the deletion of something and

the incorporation of something else in its place.

SHRI SURENDRANATH DWIVEDY : I was speaking about the programme for next week.

MR. SPEAKER : But that is over now. I had asked the hon. Minister to move the motion ; he has moved it and Shri Madhu Limaye has moved an amendment seeking to delete something from it. As regards the hon. Member's suggestion, I think the hon. Minister may say something about it; I think he will consider the matter...

SHRI SURENDRANATH DWIVEDY : He did not say anything...

MR. SPEAKER : I do not know whether he has consulted the Minister or not. But that was only information which the hon. Member had wanted. But now we are on the motion. The motion has been moved, and Shri Madhu Limaye has moved an amendment to it.

SHRI SURENDRANATH DWIVEDY : That was why before he started moving the amendment, I wanted to know about this.

श्री प्रकाश वीर शास्त्री : अध्यक्ष महोदय, मेरी बात को तो पूरा होने दीजिये । भूतपूर्व संसद्-कार्य मन्त्री, डा० राम सुभग सिंह, बैठे हुए हैं । उन्होंने आप की उपस्थिति में यह घोषणा की थी कि छोटे अधिवेशन में दो या तीन और बड़े अधिवेशन में दो सप्ताहों में एक नियत दिन वाला मोशन जरूर लिया जायेगा । इसीलिए मैंने पिछले शुक्रवार को आप से निवेदन किया था कि इस बारे में कोई परम्परा बनाई जाये ।

MR. SPEAKER : I do not know whether the hon. Member wants the budget discussion and the discussion on the Demands to be postponed in order to take up something else ? I do not know whether he really wants it. Any way, he can ask of the hon. Minister.

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : Let any impression should go round that we on this side are not anxious about the company donations Bill, I would say that we would request you to please see that this Bill comes up.

MR. SPEAKER : We discussed about the Public Employment (Requirement as to Residence) Bill. That may expire by the 24th of this month or so That was what was stated.

Therefore, we had to take it because it will expire.

SHRI S. M. BANERJEE (Kanpur) : I do not want to say anything against the recommendations of the Business Advisory Committee because I am a party to it But the tradition in this House has been that whenever the Minister of Parliamentary Affairs announces the business for the next week, if there is something important which has been left out, we point it out through you. As was very ably pointed out by Shri Dwivedy, a discussion of the Report of the Committee on Defection is necessary because of the happenings in Bihar. We know what is happening there. The Congress has yielded to the pressure of the Raja of Ramgarh.

MR. SPEAKER : He is not a defector. Is he ?

SHRI S. M. BANERJEE : He is a defector, not at the all-India level but at the Bihar level.

I am only stressing that this Report should be discussed as early as possible.

The second thing is about the company donations Bill. You remember last time in the Business Advisory Committee, Dr. Ram Subhag Singh had made a solemn promise about it. We also thought that the Congress was interested in collecting funds for the mid-term poll, Now that the poll is over, let the Bill be brought forward. Let it be applied retrospectively.

SHRI RAGHU RAMAIAH : It will be recalled that some hon. members opposite demanded a discussion of the Report of the Committee on Defections. There is an official Motion about it asking for its consideration sent in by the Minister of Home Affairs. We have no objection to its being taken up as soon as possible.

MR. SPEAKER : I shall put the motion to vote.

श्री मधु लिमये : मैं अपने संशोधन पर डिविजन चाहता हूं। चुनाव में पूंजी का इस्तेमाल हो रहा है। मैं देखता हूँ कि क्या ये लोग अपने वचन का कोई मूल्य समझते हैं या नहीं। आज श्री मोरारजी देसाई को "रघुकुल रीति" याद नहीं आयेगी।

MR. SPEAKER : His amendment says that instead of Public Employment Bill and other Bills, the Company Donations Bill be taken up for consideration and passing.

This is out of order. If it were accepted, some other member might move that some other Bill should be substituted. So I shall put the motion to vote.

The question is :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March 1969"

Let the lobbies be cleared.

12.30 hrs.

[Mr. Deputy-Speaker *in the Chair*]

MR. DEPUTY-SPEAKER : The Lobbies have been cleared. I shall put the question to vote now. The hon. Minister.

SHRI RAGHU RAMAIAH : I have already stated and I repeat that as soon as the financial business is over and the other Bills which are high priority items such as those for the replacement of the Ordinance by Bills and certain other measures which require immediate enactment because of the enforcement of the financial measures etc. we have no objection to take it up as soon as possible...(*Interruption*).

श्री मधु लिमये : नहीं, ऐसे नहीं। जो बिल समय के साथ जुड़े हुए हैं उन के अलावा और कोई बिल नहीं लिया जायेगा, इस को पहले लेंगे ऐसा साफ शब्दों में कहिए।

MR. DEPUTY-SPEAKER : Now, the Minister for Parliamentary Affairs had clarified the position. The question is... (*Interruptions*).

श्री शिव नारायण (बस्ती) : डिविजन की घंटी के बाद डिविजन होना चाहिए। जब घंटी बजती है तब क्यों आप लैक्चर दिलवाते हैं ?

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969."

The motion was adopted.

SHRI S. M. BANERJEE : I wanted a clarification.

SHRI NAMBIAR (Tiruchirappalli) : Let the records be straight. I was a member of the Business Advisory Committee and the hon. Minister promised that he would consult the Cabinet and fix the time.

SHRI RAGHU RAMAIAH : I did not say that I would fix the time. What I said was that, that I would find out if it could be brought. I have already indicated what I had to say on this question. I never said that I would fix a date.

MR. DEPUTY-SPEAKER : We shall go to the next business now.

श्री रबि राय (पुरी) : यह सदन की मर्यादा का सवाल है। एक सैकेंड सुन लीजिये आप। यह इन की चिट्ठी है मेरे पास...

MR. DEPUTY-SPEAKER : The Business Advisory Committee meets every week and you can raise this issue in the Committee. Now is not the proper time, nor is this the proper forum.

श्री मधु लिमये : इन्होंने जो स्पष्टीकरण किया उसका क्या मतलब है ?

MR. DEPUTY-SPEAKER ; We have taken up the next item now.

श्री मधु लिमये : तो फिर वोट शुरू होने के बाद वह बीच में क्यों खड़े हो गए ?

MR. DEPUTY-SPEAKER : He is not standing now.

श्री मधु लिमये : इन के स्पष्टीकरण का क्या मतलब है, यह हमें बता दीजिये । आप ने उन्हें स्पष्टीकरण क्यों करने दिया ?

———

12.35 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—*Contd.*

MR. DEPUTY-SPEAKER : The House will now resume further discussion on the general budget. Mr. Mahida.

SHRI NARENDRA SINGH MAHIDA (Anand) : Sir, the budget presented by the Deputy Prime Minister and Finance Minister has been generally welcomed and I must congratulate him on bringing forward a very balanced budget. These are days of economic stress and strain and to bring a balanced budget is more difficult. In these circumstances, with his experience of finance for the last so many years, a very balanced budget has been brought.

Instead of going in for deficit financing, he has brought out certain controversial issues, particularly the levy on fertilisers. Many States, including Gujarat, have just taken to fertilisers. There are two sides to this question. Progressive farmers have just started using fertilisers. I believe that those who have the facility of tubewells and canal water and who have earned more money should be taxed in a minor way, not heavily. After all, the money will go to the central exchequer for the good of the people.

Another controversy is about taxing of pumping sets used for lifting water from channels, tanks, etc. If big farmers using pump sets are taxed, I have no objection. But if the intention is to tax small farmers who have begun to use pump sets, I shall raise my voice against it.

The budget has to include many aspects. The Kandla fertiliser project is not yet in the picture. The fertiliser project envisaged by Tatas at Mithapur has not yet been finally sanctioned by Government. I have seen the site of this project only a week back. There was objection from Dr. V. K. R. V. Rao, the then Minister for Transport and Shipping, that Tatas are asking for a private port. I have difference of opinion on this. They are asking only for a jetty to facilitate transport of components of fertilisers and raw materials, and despatch of the fertiliser. I have been to the cement factory at Sikka. They have a private jetty, Mithapur project also proposes to have a private jetty and not a port and there should be no objection to it.

There are various areas in our country which are backward while some other areas are well up in industrialisation. Now that the Gujarat State is coming up, it should not be held against that State that there is already one fertilizer factory at Baroda, another is being thought of in Kandla and a third is being considered at Mithapur. Fertilizer produced there will not be used only by Gujarat ; it will be utilized all over the country. But, as the Tatas have said, this project can be located only at Mithapur because that area has certain advantages for the location of the plant. Therefore, if that project is not allowed there, it will have to be dropped. I do not hold any brief for Tatas. But, at the same time, I would say that it should be considered as a national project because it will benefit the whole country.

Railways are considering the construction of many lines. Tarapur-Bhavanagar line will open up certain areas in Gujarat which are backward and which do not have any facilities of railways. Railway Ministry may very well say that they have not got enough funds. But paucity of funds should not hold back development of those areas which are backward. We should pay particular attention to backward areas, be it in Bengal, Assam, Gujarat, Andhra Pradesh or Rajasthan.

A major irrigation project in which the States of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan are interested is the Narmada Valley Project. Since Gujarat is a deficit State, so far as food is concerned, I still wonder why there is any hesitation in taking up that project. It is one of the biggest projects in the world. I am confident that if this scheme is implemented, our

[Shri Narendra Singh Mahida]

import of foodgrains will be reduced. So, it should be taken as a national project. I would request the hon. Finance Minister to give top priority to this project and see to it that it is taken up at an early date.

If the States of Maharashtra, Madhya Pradesh, Gujarat and Rajasthan come to an agreement, well and good. If they do not, then the provisions of the River Water Disputes Act should be invoked and the dispute referred to arbitration ; or the Central Government themeselves can give a decision and take up the work. Even if the work is taken up now it will take nearly twenty years for its completion, which is a long time. Many of us may not be alive then. As this project will help our national cause, I hope the Finance Minister will pay urgent attention to this and take it up at an early date.

There are many other important river valley projects. If there is agreement between Maharashtra, Mysore and Andhra Pradesh and Nagarjunasagar project is taken up, the farmers of the surrounding area will be benefited and the whole topography of that area will be changed. The farmers of that area are waiting for the irrigation channels to be dug and filled with water. The farmers will be satisfied only when they actually receive water ; no amount of political talk about settlement between States will convince them. As India is an agricultural country, top priority should be given to agriculture. It is a sad fact that even twenty years after independence we are not self-sufficient and we are importing foodgrains from outside.

I am glad that the Central Government have given some attention to agro-industries as well.

Priority should be given to agro-industries because these industries help our agriculture. Unless agriculture is given the topmost priority, even higher than that given to the Bokaro steel project. we shall not be able to feed our hungry people and save our country from the rampages of Communisi or semi-Communist propaganda till then.

After all, we must give concrete hope to our nation, Mere political speeches here or outside or changing governments here and there will not affect our masses. It is, therefore, an imperative necessity that we concentrate our attention on agriculture. We many not build our dams immediately but we can certainly tap the underground water. Tubewells can be raised and wells can be dug.

Only very lately the land mortgage development banks have started advancing small amounts to farmers for digging wells. This should be subsidised. The Central Government should give more allocation of funds to these land mortgage banks so that they can give loans to farmers who can then buy better cattle : better seeds and better implements for farming. Unless this is done, I do not think there is any hope for further development in agriculture.

I also have a word to say about road transport in villages. That will come under the Transport Ministry and we shall discuss it further. Rural roads have to be developed. India is divided into two parts, the urban area and the rural area. The urban area is having all the benefits of a free country—electricity, waterworks, good roads, hospitals, schools and colleges. I come from the rural area and I feel that the rural area is still neglected. It behaves greately to the rural area people that they are silent over this matter and do not march to Delhi. Just imagine if 40 crores of people march to Delhi. I do not know what our Communist brothers will have to say about this. But because they are not properly organised and advised and cannot come to Delhi, it does not mean that their affairs should be neglected.

I personally feel that rural India is lagging behind and it will take hundreds of years before we pull them up and put them and par with the urban area. I, therefore, plead that more amount should be spent over the rural areas. They should also receive modern benefits like high schools and medical institutions. The people of rural India cannot wait indefinitely and her the danger lies. If there is a spread of any Communist elements—I am not afraid of the urban areas—we have seen what results have been brought by it. They can be excited. This sort of affairs cannot be allowed to go on for years, I therefore, very humbly plead with the hon. Deputy Prime Minister that he should pay

more attention to the rural areas. Tax those people who can afford to pay taxes but we cannot tax the *jhuggi* and *jhonpri* dwellers who have nothing to pay. I am quite sure that any taxation will be opposed by the urban people, by those who earn money. But this money will have to be spent for the development of rural areas. As long as this process goes on, I shall support the Finance Minister. I hope that rural India will also receive proper attention.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, इस से पहले कि मैं बजट के बारे में कुछ कहूँ, आज के समाचारपत्रों में कल सदन में जो कुछ हुआ था उसकी गलत रिपोर्ट छपी है और मैं उसकी ओर आप का ध्यान दिलाना चाहता हूं।

कल प्रतिपक्ष की ओर से यह प्रश्न खड़ा किया गया था कि कृषि सम्पत्ति पर कर लगाते समय उपप्रधान मंत्री महोदय ने एटार्नी जनरल की राय ली थी या नहीं और उपप्रधान मंत्री महोदय ने अपने जबाब में कहा कि उन्होंने एटार्नी जनरल की राय ली थी। लेकिन समाचार-पत्रों में ऐसा छपा है कि उपप्रधान मंत्री जी ने वर्तमान एटार्नी जनरल की राय ली थी। लेकिन मुझे ऐसा पता लगा है कि राय वर्तमान एटार्नी जनरल की नहीं ली गई बल्कि उपप्रधान मंत्री महोदय ने जो पहले एटार्नी जनरल थे उन की राय ली थी। इस समाचार के प्रकाशन से किसी प्रकार की गलतफहमी न हो इसलिए रेकार्ड को साफ कर लेना जरूरी है और मैं आशा करता हूँ कि उपप्रधान मंत्री महोदय जब इस बहस का जवाब देंगे तो वह इस प्रश्न को स्पष्ट कर देंगे।

उपाध्यक्ष महोदय, एक विकासशील अर्थ व्यवस्था में बजट केवल आय-व्यय का लेखा-जोखा मात्र नहीं होता है। बजट को आर्थिक पुर्ननिमाण के लिए अपनाई जाने वाली नीतियों, व्यूह रचना और कार्यक्रम को कार्यान्वित करने का एक समर्थ उपकरण होना चाहिए। प्रश्न यह है कि क्या इस कसौटी पर वर्तमान बजट खरा उतरता है ? दूसरे शब्दों में हमें यह देखना होगा कि क्या बजट के प्रस्तावों से उत्पादन और उत्पादकता में वृद्धि होगी ? क्या रोजगार के अवसर बढ़ेंगे ? क्या बचत और निवेष (इनवेस्टमेंट) को बढ़ावा मिलेगा ? क्या मंहगाई के पाटों में पीसने वाले आम आदमी को राहत मिलेगी ? क्या विषमता की जो खाई चौड़ी होती जा रही है वह कम होगी ? इन कसौटियों पर कस कर मैं बजट को देखना चाहता हूं और इन प्रश्नों का उत्तर बजट के प्रस्तावों में मैं खोजना चाहता हूँ।

वित्त मंत्री महोदय ने अपने भाषण में आर्थिक स्थिति का जो चित्र खींचा है मुझे लगता है कि वह यथार्थवादी नहीं है। उस में अतिरंजन की मात्रा है। उन्होंने तस्वीर के केवल उजागर पक्ष को सामने रखा है और जो काले और भूरे पहलू हैं वह दृष्टि से ओझल हो गये हैं। वित्त मंत्री के शब्दों में इस वर्ष अन्न की फसल संतोषजनक होने की उम्मीद है, किन्तु उपप्रधान मंत्री जी यह कहना भूल गये कि अच्छी फसल का अधिकांश श्रेय मौसम को है। अभी तक हमारी खेती आसमान पर निर्भर है। एक वर्ष मौसम की कृपा न हो तो हमें फिर अन्न संकट का सामना करना पड़ सकता है। आज भी पानी के अभाव में देश के अनेक भागों में सूखा है और कहीं-कहीं तो मनुष्य और जानवर अन्न और जल के अभाव में मारे मारे फिर रहे हैं।

उपप्रधान मंत्री ने निर्यात में वृद्धि की बात कही है, लेकिन सच्चाई यह है कि निर्यात में जितनी वृद्धि होनी चाहिए थी उतनी नहीं हुई है। यह भी एक कटु सत्य है कि अवमूल्यन के कारण पहले कम निर्यात करके हम अधिक प्राप्ति कर सकते थे अब अधिक निर्यात करके उतनी प्राप्ति नहीं कर पा रहे हैं। चाय, जूट और सूती कपड़े का बाजार हमारे हाथ से निकल रहा है। अन्य देशों की तुलना में हमारे मूल्य अधिक है, हमारा माल भी उतना बढ़िया नहीं है जो प्रतियोगिता में टिक सके और हमारी साख कम होती जा रही है।

वित्त मंत्री जी ने यह स्वीकार किया है कि 1967-68 की अपेक्षा रिपमेंट

[श्री ग्रटल बिहारी वाजपेयी]

ग्रोबलिगेशंस ग्रर्थात् ऋण-शोधन का भार ग्रधिक है ग्रौर विदेशी सहायता का कुछ कम उपयोग हुग्रा है । वस्तुस्थिति यह है कि विदेशों पर हमारी ग्राथिक निर्भरता एक खतरनाक स्थिति तक पहुँच गयी है । हालत यह है कि नई दिल्ली विदेशी राजधानियों की ग्रोर देखती है, प्रादेशिक सरकारें नई दिल्ली की ग्रोर देखती हैं ग्रौर जनता प्रादेशिक सरकारों की ग्रोर देखती है । स्वाधीनता की लड़ाई में हम ने एक स्वावलम्बी, स्वाभिमानी भारत की रचना का स्वप्न देखा था लेकिन ग्राज जो भारत की तस्वीर हमारे सामने है वह एक परावलम्बी परमुखापेक्षी ग्रौर पंगु भारत की तस्वीर है । इस कटु सत्य का हमें सामना करना होगा ।

उपप्रधान मंत्री महोदय ने ग्राथिक स्थिति का जो रंग भरा चित्र खींचा है उस में उन करोड़ों वेकारों का कोई स्थान नहीं है जो काम करना चाहते हैं लेकिन जिन्हें काम करने के ग्रवसर उपलब्ध नहीं हैं । बढ़ती हुई बेकारी, विशेष कर शिक्षित व्यक्तियों की बेरोजगारी एक गम्भीर चिन्ता का विषय है । वह न केवल सरकार की ग्राथिक नीतियों ग्रौर नियोजन की विफलता का प्रमाण है लेकिन वह हमारे राजनीतिक ग्रौर सामाजिक ढांचे के लिए भी एक गहरा संकट पैदा करने वाली बात है ।

सरकार का ग्रनुमान है कि इस वर्ष विकास की दर तीन फ़ीसदी होगी, लेकिन जिस गति से जनसंख्या बढ़ रही है उस में तीन फीसदी विकास की दर हमारे ग्राथिक पिछड़ेपन को दूर नहीं कर सकती । जितना हम विकास कर रहे हैं यह बढ़ती हुई जनसंख्या निगलती जा रही है ग्रौर जो पिछड़ापन है उस के दूर करने का कोई ग्रासार दिखाई नहीं देता है । वर्तमान को सुखकर बनाने के लिए ग्रौर उज्ज्वल भविष्य के निर्माण के लिए हमें विकास की दर को बढ़ाना होगा । वर्तमान बजट इस में सहायता दे सकेगा इस प्रकार के लक्षण नहीं दिखाई देते हैं । वर्तमान बजट को न तो विकास का बजट कह सकते हैं न पुनरुत्थान का बजट कह सकते हैं यद्यपि ग्राशा यह की जाती थी कि बजट विकासशील बजट होगा ग्रौर ग्रर्थ व्यवस्था में पुनरुत्थान करेगा । यह एक निराशाजनक बजट है जिसमें निर्भीक चिन्तन, यथार्थवादी ग्राकलन ग्रौर भविष्योन्मुखी दृष्टि का ग्रभाव दिखाई देता है ।

ग्रब मैं बजट प्रस्तावों पर ग्राना चाहता हूँ । उनका ग्रलग ग्रलग जिक्र करने के पूर्व मैं एक बात कहूंगा कि उपप्रधान मंत्री महोदय ने कई क्षेत्रों में राहत दी है ग्रौर कई क्षेत्रों पर नया भार डाला है लेकिन जो राहत दी है वह लगता है डरते डरते, सहमते, सहमते दी है ग्रौर मजबूरी के मारे दी है । लेकिन जो नया भार डाला गया है उस में बड़ी निर्भीकता से काम लिया है शायद परिणामों की चिन्ता किये बगैर भार डाला गया है । राहत देने में झिझक ग्रौर भार डालने में परिणामों की चिन्ता न करना यह एक ऐसी स्थिति है जिस पर सदन को गम्भीरता से विचार करना होगा ।

उदाहरण के लिए उपप्रधान मंत्री ने बड़ी कृपा करके भारतीय कम्पनियों से लभांश के रूप में होने वाली ग्राय के लिए कर में छूट देने की वर्तमान सीमा को 500 रुपये से 1000 रुपये तक कर दिया है । इस कदम का स्वागत किया जा सकता था । यह सही दिशा में एक कदम है ग्रौर वित्त मंत्री इस के लिए बधाई के पात्र होते लेकिन जहां सही दिशा में उन्होंने एक कदम उठाया है वहां गलत दिशा में दो कदम उठाये हैं ।

वह गलत कदम कौन से है, ग्रब मैं उनकी चर्चा करूंगा ।

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after lunch at four minutes past fourteen of the clock.

[Shri Gadilingana Gowd *in the Chair*]

GENERAL BUDGET - GENERAL DISCUSSION—*Contd.*

श्री अटल बिहारी वाजपेयी : सभापति जी, मैं निवेदन कर रहा था कि उपप्रधान मंत्री महोदय ने भारतीय कम्पनियों को लाभांश के रूप में होने वाली आय के लिए कर से छूट देने की जो वर्तमान सीमा पांच सौ रुपया है उसको बढ़ा कर एक हजार रुपया किया है और वह एक सही दिशा में कदम है। लेकिन उसके साथ ही उन्होंने दो कदम गलत दिशा में उठाये हैं। पहली बात व्यक्तिगत आयकर की दरों में क्रमिक वृद्धि करने का प्रस्ताव एक प्रतिगामी प्रस्ताव है और उसकी सीधी चोट उसी मध्यम वर्ग पर पड़ेगी जो पहले से ही आर्थिक भार में दबा जा रहा है। 10,001 रुपये से 15,000 रुपये तक की आमदनी पर कर की दर में दो प्रतिशत और 15,001 से 20,000 की दर में तीन प्रतिशत की वृद्धि का सुझाव विवेकपूर्ण नहीं माना जा सकता। इस सुझाव को वापिस लिया जाना चाहिये। क्या यह आश्चर्य की बात नहीं है कि इस मध्यम वर्ग पर वित्त मंत्री और उप प्रधान मंत्री की वक्र दृष्टि काफी समय से पड़ रही है? करों के सम्बन्ध में जो भी नये प्रयोग किये जाते हैं उस में इस मध्यम वर्ग को अपना निशाना जरूर बनाया जाता है चाहे वह अनिवार्य बचत योजना हो, चाहे वार्षिक जमा योजना हो। जो वर्ग समाज की रीढ़ की हड्डी है उस वर्ग को नए बोझों से लादा जाता है। इससे उसकी बचत की शक्ति कम होती है और इसके परिणामस्वरूप आर्थिक पुनर्निर्माण में उस वर्ग से जो योगदान मिलना चाहिये, वह नहीं मिल पाता।

अब मैं उत्पादन शुल्कों पर आता हूं। यहां वित्त मंत्री जी ने अपना जाल बड़ा चौड़ा और बड़ा गहरा फैलाया है। न केवल पुरानी चीजों पर उत्पादन शुल्क बढ़ाया गया बल्कि नई चीजों को भी उत्पादन शुल्कों की लपेट में लिया गया है। सिमेंट, वनस्पति, बिजली के पंखे, बिजली के लट्टू और ट्यूबें, साबुन, सोडा-एश, कास्टिक सोडा और सोडिम सिलिकेड पर लगे हुए वर्तमान परिणाम-शुल्कों को मूल्यानुसार शुल्कों में अर्थात एड वेलोरम में परिवर्तित किया जाएगा। वित्त मंत्री ने आशा प्रकट की है कि इस परिवर्तन से उत्पादनकर्ताओं को लागत और कीमत घटाने की प्रेरणा मिलेगी। उनकी यह आशा पूरी होगी, इसके कोई लक्षण नहीं हैं। जो भी परिवर्तन किया जाएगा उसकी कीमत उपभोक्ता को चुकानी पड़ेगी। इन चीजों के लिए उपभोक्ता को अब अधिक मूल्य देना होगा।

दानेदार चीनी में 23 प्रतिशत उत्पादन शुल्क लगाया गया है जो अनावश्यक है, अनुचित है। यह न गन्ना उत्पादक के हित में है और न ही चीनी उद्योग के हित में है। कहा यह गया है कि दानेदार चीनी पर उत्पादन शुल्क बढ़ने से नियंत्रित और खुले बाजार में बिकने वाली चीनी के भाव में एक रूपता आएगी। लेकिन स्थिति यह है कि खुले बाजार में चीनी का भाव बढ़ गया है और पहले से काफी ऊंचा है। भाव में और वृद्धि होने पर आम आदमी को चीनी के लिए अधिक खर्चा करना पड़ेगा क्योंकि नियंत्रित चीनी सब लोगों को पर्याप्त मात्रा में नहीं मिलती है। दिल्ली प्रशासन बधाई का पात्र है कि दिल्ली नगर में रहने वाले और दिल्ली के गांवों में रहने वाले लोग चीनी की बराबर मात्रा पाते हैं लेकिन अन्य प्रदेशों में यह स्थिति नहीं है। ग्रामीण जनता नियंत्रित मूल्य पर अपनी आवश्यकताओं के अनुसार चीनी नहीं पा सकती। उसे खुले बाजार में अपनी आवश्यकतायें पूरी करनी पड़ेंगी और अधिक दाम देना पड़ेगा। बड़े आश्चर्य की बात यह है कि वित्त मंत्री महोदय ने अपने भाषण में कहा है—मैं उन के शब्दों को उद्धृत कर रहा हूँ :

> "....चीनी पर शुल्क लगाये जाने पर माननीय सदस्य सिर्फ इस कारण आपत्ति नहीं करेंगे कि इस से प्रसंगवश 27.45

[श्री अटल बिहारी वाजपेयी]

करोड़ रुपये का अतिरिक्त राजस्व प्राप्त होगा।"

प्रसंगवश—इंसिडेंट्ली ! उप-प्रधान मंत्री शुल्क को बढ़ाना नहीं चाहते, उनकी नियत अच्छी है, लेकिन जो नीति उन्होंने अपनाई है, अगर उस में चलते चलते 27 करोड़ रुपये का लाभ हो जाये, तो फिर वह उस लाभ को लेने से इंकार नहीं करेंगे !

मैं पूछना चाहता हूं कि अगर उन को लाभ होगा, तो वह किस की जेब से जायेगा, उस का बोझ किस पर पड़ेगा ? विनोद करने की उन की क्षमता का मैं आदर करता हूं और उसके लिए उन्हें बधाई देता हूँ। मगर इस से चीनी की मिठास में कुछ कमी हो गई है, चीनी अब कड़वी लगने लगेगी, यह बात वित्त मंत्री अपने ध्यान से न उतारें।

यह भी प्रश्न है कि चीनी पर बढ़ाये गये उत्पादन शुल्क में से गन्ना-उत्पादक को क्या मिलेगा। मध्यावधि चुनावों के पूर्व खाद्य तथा कृषि मंत्री ने यह घोषणा की थी कि कहीं भी गन्ने का दाम 10 रुपये प्रति क्विंटल से कम नहीं होगा। इस घोषणा पर अमल नहीं किया गया है। मिलों ने गन्ना-उत्पादकों के साथ न्याय नहीं किया है। गन्ना-उत्पादक अपना गन्ना सस्ता बेचता है और अब उसे चीनी महंगी खरीदनी पड़ेगी। इसे तो संतुलित दृष्टि-कोण नहीं कहा जा सकता है। खेत में जो चीज पैदा होती है, उस की कीमत में और कल-कारखानों में जो माल बनता है, उस के मूल्य में कोई ताल-मेल होना चाहिए। यह ताल-मेल स्थापित करने में सरकार विफल रही है। दानेदार चीनी पर उत्पादन-शुल्क बढ़ा कर उप-प्रधान मंत्री ने इस असंतुलन को और भी बिगाड़ दिया है।

भूरे कपड़े पर शुल्क हटाने से कुछ कपड़ा मिलों को अवश्य राहत मिलेगी। किन्तु बहुत बारीक तथा बारीक किस्म के छपे कपड़े पर 5 पैसे प्रति वर्ग मीटर और दूसरी सब किस्मों के छपे कपड़े पर 2.5 पैसे प्रति वर्ग मीटर का और ऊंचा शुल्क लगा कर वित्त मंत्री ने एक हाथ से जो दिया है, वह दूसरे हाथ से वापस ले लिया है। सब कपड़ा मिलें भूरा कपड़ा नहीं बनाती हैं। जिन्हें राहत मिलेगी, उन मिलों की संख्या कम है और जिन पर भार पड़ेगा, उनकी संख्या अधिक है।

श्री एस० आर० दामानी (शोलापुर) : राहत वाली मिलों की संख्या ज्यादा है।

श्री अटल बिहारी वाजपेयी : क्या माननीय सदस्य को मालूम नहीं है कि जो अहमदाबाद की मिलें हैं, उनको राहत का फायदा बहुत कम होगा ?

श्री एस० आर० दामानी : आज 88 पर-सेंट कोर्स, लोअर मीडियम और हाई मीडियम का उत्पादन है और 12 परसेंट फ़ाइन और सुपरफ़ाइन का उत्पादन है, यह मैं माननीय सदस्य की जानकारी के लिए अर्ज कर दूं।

श्री अटल बिहारी वाजपेयी : मैं भूरे कपड़े की बात कर रहा हूँ। राहत केवल भूरे कपड़े में दी गई है, और किसी तरह के कपड़े में नहीं। सब मिलें भूरे कपड़े का उत्पादन नहीं कर रही हैं, माननीय सदस्य इस बात को स्वीकार करेंगे।

प्रश्न यह है कि सूट के कपड़े, परदे, सजावट के कपड़े और टर्किश तौलिये पर 15 प्रतिशत मूल्यानुसार शुल्क लगा कर उस वर्ग पर प्रहार किया गया है, जिससे अधिक बचत की आशा की जा सकती है। और वह बचत पुनर्निर्माण में लगे, इस प्रकार की वित्त मन्त्री आकांक्षा रखते हैं।

मैं सिगरेट का उपयोग नहीं करता हूं, इस लिए मैं दावे के साथ नहीं कह सकता हूं, मगर जो सिगरेट पीने वाले हैं, उनका कहना है—मैं चाहूंगा कि वित्त मंत्री इस बात को स्पष्ट करें—कि सिगरेट पर जो 6 प्रतिशत से लेकर 18 प्रतिशत तक उत्पादन-शुल्क बढ़ाया गया है, उसका बोझ मध्यम दर्जे और हल्के दर्जे की

सिगरेट पीने वालों पर पड़ेगा, बहुत अच्छी सिगरेट पीने वालो पर नहीं । अगर यही स्थिति है, तो इस पर पुनर्विचार करने की आवश्यकता है ।

मोटर स्पिरिट में 7 पैसे प्रति लिटर उत्पादन-शुल्क की वृद्धि सड़क परिवहन उद्योग को संकट में डाल देगी, जिसमें छोटे तथा मध्यम दर्जे के लोगों ने पूंजी लगा रखी है । मोटर स्पिरिट के दाम बढ़ेंगे, तो बसों के किराये बढ़ेंगे, माल ढोने की कीमत बढ़ेगी । कुल मिला कर इसका असर मूल्य-वृद्धि पर होगा । सड़कों की दशा सुधारने के लिए कुछ रकम निर्धारित करने के बजाय सरकार सड़क परिवहन से लगातार कमाई करती जा रही है । इस नीति को दूरदर्शितापूर्ण नहीं कहा जा सकता है । यह तो तात्कालिक लाभ के लिए दूरगामी लक्ष्यों को विफल करने वाली बात है ।

यह भी याद रखना होगा कि हाल ही में रेल मंत्री ने बिना संसद् की स्वीकृति के माल भाड़े की दर में 10 प्रतिशत की वृद्धि की है । रेल के माल भाड़े में 10 प्रतिशत की वृद्धि और मोटर स्पिरिट के उत्पादन-शुल्क में 7 पैसे प्रति लिटर की वृद्धि कुल मिला कर मूल्यों में बढ़ौतरी का कारण बनेगी ।

जहां तक रासायनिक खाद पर 10 प्रतिशत मूल्यानुसार उत्पादन-शुल्क और शक्ति-चालित पंपों पर 20 प्रतिशत मूल्यानुसार उत्पादन-शुल्क लगाने का प्रश्न है, उसका समर्थन नहीं किया जा सकता है । मुझे आश्चर्य है कि स्वयं वित्त मंत्री ने अपने भाषण में जो बात कही है, यह शुल्क लगा कर उन्होंने उसका खंडन कर दिया है । अपने भाषण के तीसरे पैराग्राफ़ में वित्त मंत्री ने जो कुछ कहा है, मैं उसकी ओर उनका और इस सदन का ध्यान खींचना चाहता हूं । उन्होंने कहा है :

> "यद्यपि अन्न की पैदावार बढ़ गई है, तो भी देश की बढ़ती हुई आबादी के लिए अन्न का सन्तोषजनक प्रबन्ध करने के लिए हमें अभी बहुत प्रयत्न करना है । कृषिजन्य कच्चे माल और अन्न का आयात अब भी काफ़ी हो रहा है । इस लिए हमारे सीमित साधनों से कृषि में, जिसके अन्तर्गत अनुसन्धान, रासायनिक खाद और पानी जैसी खेती के लिए आवश्यक चीजें और किसानों को ऋण देने तथा अनाज के संग्रह की सुविधायें भी आती हैं, पूंजी लगाने की प्रथम आवश्यकता है ।"

प्रश्न इतना ही है कि इस पूंजी की आवश्यकता को पूरा करने के लिए अगर किसान स्वयं आगे बढ़ते हैं, तो क्या उन्हें निरुत्साहित किया जाना चाहिए । खाद पर उत्पादन-शुल्क लगाने का कोई औचित्य नहीं है । देश में रासायनिक खाद की पहले से कमी है—मांग अधिक है और माल कम है । दूसरी ओर सब किसान अभी तक रासायनिक खाद का उपयोग करने की आदत नहीं डाल सके हैं । हमें अधिकाधिक किसानों को रासायनिक खाद का उपयोग करने के लिए प्रवृत्ति करना है । रासायनिक खाद पर जो सबसिडी लगी थी, सरकार उसे वापस ले चुकी है । अब 10 प्रतिशत उत्पादन-शुल्क लगा कर उसने खेती के साथ, और खेती में लगे हुए लोगों के साथ, न्याय नहीं किया है । इससे न केवल अन्नोत्पादन के प्रयत्नों को धक्का लगेगा, अपितु किसान का उत्साह भी मारा जायेगा ।

मैं इस बात से सहमत हूं कि समृद्ध किसानों में बचत की प्रवृत्ति बढ़नी चाहिए । उस बचत को नये उत्पादनों में लगाया जाये, इस तरह की परिस्थिति भी पैदा करना आवश्यक है । किन्तु रासायनिक खाद और बिजली के पंपों पर टैक्स लगाने से यह उद्देश्य पूरा नहीं होगा । क्या यह सम्भव नहीं है कि समृद्ध किसानों को इस बात के लिए प्रेरित किया जाये कि वे अपनी पूंजी लगा कर नल-कूप खुदवायें और अन्य किसानों को उचित मूल्य पर उन नल-कूपों का पानी दिया जाये ? क्या नल-कूपों की खुदाई के लिए हम किसानों की बचत का उपयोग करने का वातावरण नहीं बना सकते हैं ? ग्रामीण क्षेत्र

[श्री अटल बिहारी वाजपेयी]

में जो फ़ालतू रुपया आया है, इस प्रकार उसका सदुपयोग होगा और साथ ही किसानों को भी सन्तोष होगा।

ग्रामीण क्षेत्रों में खेती पर आधारित छोटे और मध्यम वर्ग के उद्योगों को प्रारम्भ करने के लिए समृद्ध किसानों को प्रोत्साहित किया जा सकता है। सरकार आवश्यक सुविधाएं जुटाए तो खेती पर आधारित ऐग्रो इंडस्ट्रीज़ ग्रामीण क्षेत्र में प्रारम्भ हो सकती हैं और जो समृद्धि ग्रामीण क्षेत्र में हमें दिखाई देती है उसे ग्रामीण क्षेत्र में ही उद्योगीकरण के काम में लगाई जा सकती है। इस दृष्टि से सरकार योजना बनाये, इसकी बहुत आवश्यकता है। वित्त मंत्री ने कृषि संबधी सम्पत्ति पर कर प्रस्ताव रख कर वर्र के छत्ते में हाथ डाल दिया है। अब चारों ओर से वर्रे, भिड़ें उप-प्रधान मंत्री को घेर रही हैं। यह भिड़ें मंत्रि-मंडल में भी हैं, यह भिड़ें उनके दल में भी हैं......

उप-प्रधान मन्त्री तथा वित्त मन्त्री (श्री मोरार जी देसाई) : इनसे बच जायेंगे।

श्री अटल बिहारी वाजपेयी : अब अगर चमड़ा मोटा है तो आप बच सकते हैं। सवाल बचने का नहीं है। सवाल इस बात का है कि क्या कृषि सम्पत्ति पर कर लगाना आवश्यक है? और अगर आवश्यक है तो वह केन्द्र में लगना चाहिए या राज्य में लगना चाहिए? कल मैंने आकाशवाणी सुनी, रेडियो बोला, कि केरल के मुख्य मन्त्री श्री नम्बूद्रीपाद और आन्ध्र के मुख्य मन्त्री श्री ब्रह्मानन्द रेड्डी कृषि सम्पत्ति पर कर लगाने का समर्थन करते हैं। अगर रेडियो का समाचार सही है तो वह फिर अपने राज्य में कृषि सम्पत्ति पर कर लगाने के लिए कदम क्यों नहीं उठाते हैं?

श्री मोरार जी देसाई : उन्हें अधिकार नहीं है।

श्री अटल बिहारी वाजपेयी : ऐग्रीकल्चर टैक्स लगा सकते हैं।

श्री मोरार जी देसाई : वह अलग बात है।

श्री अटल बिहारी वाजपेयी : वह अपना सिरदर्द आपके ऊपर मढ़ना चाहते हैं। मेरा निवेदन है कि केन्द्र और राज्यों में पहले से ही विवाद के कई मुद्दे हैं। इस सवाल पर नया विवाद खड़ा करने की आवश्यकता नहीं है।

श्री मोरार जी देसाई : आप कर रहे हैं।

श्री अटल बिहारी वाजपेयी : आप मौका दे रहे हैं इसलिए कर रहे हैं। हम मौका जाने थोड़े ही देंगे। मेरा मतलब है कि कृषि सम्पत्ति पर कर असंवैधानिक है, गैर-कानूनी है। यह राज्यों का विषय है। यह राज्य की तरफ से लगना चाहिए, केन्द्र की तरफ से नहीं।

वित्त मन्त्री ने यह अनुमान किया है कि इससे कोई 5 करोड़ रुपये की आमदनी होगी। यह अनुमान कम करके लगाया गया है। लेकिन मैं पूछता हूं कि अगर अनुमान सही है और केवल पांच करोड़ की आमदनी होने वाली है और यह पांच करोड़ रुपया भी वित्त मन्त्री महोदय राज्यों को दे देने वाले हैं तो फिर केन्द्र को इस विवाद में क्यों डालना चाहते हैं? राज्यों को परामर्श दिया जा सकता है कि इस तरह के साधनों से अपने खर्च को बढ़ाने का प्रयत्न करें लेकिन केन्द्र द्वारा इस कर को लगाने का समर्थन नहीं किया जा सकता। हमें यह भी नहीं भूलना चाहिए कि ग्रामीण क्षेत्र में जो समृद्धि आई है वह अभी पैर जमा नहीं पाई है। प्रारम्भ में ही कोई ऐसा काम नहीं होना चाहिए जो उत्साह पर पाला डाले, जन-असन्तोष को जन्म दे और नई आर्थिक और राजनैतिक कठिनाइयां पैदा करे। इस कर के संबंध में केन्द्रीय मन्त्रि-मण्डल में, कांग्रेस संसदीय दल में जो मतभेद हैं वह सामने आ गये हैं। वित्त मन्त्री ने सच्चे किसानों को, जेनुइन एग्रीकल्चरिस्ट को इस कर की वृद्धि से बाहर रखने का वादा करके अपने प्रहार की चोट को कम करने का प्रयत्न जरूर किया है किन्तु इससे समस्या हल नहीं होगी। कौन किसान सच्चा है, कौन झूठा है, कौन असली है कौन नकली है, कौन फसली है, इसकी छानबीन में जब जायेंगे

तो सरकारी अधिकारियों को ऐसे अधिकार मिलेंगे जिनका दुरुपयोग हो सकता है और सच्चे तथा ईमानदार किसानों की परेशानी भी बढ़ सकती है। मेरा निवेदन है कि इस तरह के कृषि सम्पत्ति पर लगाये हुए कर को वापस लेने की आवश्यकता है।

चाय का निर्यात शुल्क घटा कर 20 प्रतिशत प्रति किलोग्राम से 15 प्रतिशत प्रति किलोग्राम किया जा रहा है और उस पर दी जाने वाली छूट बढ़ा कर 35 पैसे से 55 पैसे प्रति किलोग्राम की गई है। धातु के बने डिब्बों में बन्द चाय पर लगा हुआ निर्यात शुल्क बिलकुल हटा लिया गया है। यह ठीक कदम है किन्तु थोड़ी देर में आया है और पर्याप्त नहीं है। चाय का उत्पादन का खर्च बढ़ रहा है, आगे और भी बढ़ेगा। अगर रासायनिक खाद के मूल्य में वृद्धि होगी तो फिर चाय के उत्पादन के मूल्य में भी वृद्धि होगी। उसका उप-प्रधान मंत्री को विचार करना होगा। निर्यात शुल्क में कमी का लाभ व्यापारी उठायेंगे। लेकिन अगर चाय के उत्पादकों को राहत देनी है तो चाय पर लगे हुए उत्पादन शुल्क में कमी होनी चाहिए।

जूट के संबंध में मैं यह निवेदन करना चाहूँगा कि शुल्क में कमी करने के बाद भी पाकिस्तान की प्रतियोगिता में हमारे जूट का निर्यातक टिक नहीं सकेगा। यह अनुमान लगाया गया है कि पाकिस्तान के निर्यातक को हैसेन के निर्यात में एक टन पर 6 सौ रुपये का फायदा होता है जब कि भारतीय निर्यातक को 3 सौ रुपये का घाटा होता है। जूट का बाजार हमारे लिए संकुचित होता जा रहा है। जूट का उद्योग संकट में है। इस उद्योग को प्राथमिकता की सूची में रखने का उप-प्रधान मंत्री का निर्णय उचित है। लेकिन इस समय जो जूट का संकट आया है, इतनी सहायता से यह संकट हल नहीं होगा।

प्रति वर्ष बजट में एक्साइज ड्यूटीज, उत्पादन शुल्क बढ़ाए जाते हैं और अगर पिछले कई वर्षों का इतिहास देखें तो यह वृद्धि सौ करोड़ रुपये के लगभग होती है। इसका बोझ आम आदमी पर पड़ता है। प्रश्न यह है कि क्या उत्पादन शुल्क में वृद्धि करना आवश्यक है? एक ओर कहा जाता है कि हम आर्थिक मन्दी में से निकल रहे हैं। अगर मन्दी में से पूरी तरह से निकलना है तो बाजार में माल की मांग बढ़नी चाहिए। लोगों की खरीदने की ताकत बढ़नी चाहिये। लेकिन नये टैक्स लगा कर, उत्पादन शुल्क लगाकर चीजों को महंगा किया जा रहा है। एक कन्ज्यूमर रेजिस्टेंस जैसी चीज भी होती है। अगर मांग नहीं बढ़ेगी तो उत्पादन नहीं बढ़ेगा। आर्थिक शिथिलता को पूरी तरह से दूर नहीं किया जा सकता। लेकिन माल के दाम हम इतने न बढ़ने दें कि कन्ज्यूमर रेजिस्टेंस पैदा हो जाय। उप-प्रधान मन्त्री को इस सम्बन्ध में ध्यान रखना होगा।

यह बात कही गई है और मैं इसको दोहराना चाहता हूँ कि बजट में गैर-आयोजना संबंधी खर्चे में कमी करने के प्रयत्नों का कोई उल्लेख नहीं है। आयोजना व्यय से भिन्न व्यय में वृद्धि के जो कारण बताये हैं वह सर्व-विदित हैं। मंहगाई बढ़ेगी तो महंगाई भत्ता बढ़ेगा। उस बढ़ोतरी को टाला नहीं जा सकता। लेकिन फिर भी सरकारी खर्चे में कमी की गुन्जाइश है। यह अनुमान लगाया गया था कि सरकारी खर्चे में सौ करोड़ रुपये की कटौती की जा सकती है। अगर फिजूलखर्ची रोकी जाय, मितव्ययिता से काम लिया जाय तो सरकार सौ करोड़ रुपये की बचत कर सकती है। इस बचत के लिए प्रयत्न करने का उप-प्रधान मन्त्री ने कोई आश्वासन नहीं दिया है।

बजट की दो बातें मुझे पसंद आई हैं जिन की मैं चर्चा करना चाहूंगा। अभी तक यह विवाद चलता था कि चौथी योजना का निर्णय किस तरह से किया जाय, क्या हम पहले यह तय करें कि हमें कितना रुपया खर्च करना है और फिर हम वह रुपया जमा करने के उपायों

[श्री अटल बिहारी वाजपेयी]

पर विचार करें, यह तरीका गलत था। इसने हमारे सामने संकट पैदा किया। लेकिन बजट भाषण से ऐसा लगता है कि इस बारे में केन्द्रीय सरकार में विशेषकर वित्त मंत्रालय और योजना आयोग में जो संघर्ष हो रहा था, उस में वित्त मन्त्रालय विजयी हुआ है और उप-प्रधान मंत्री ने अपने भाषण में चतुर्थ पंचवर्षीय योजना के लिए इस साल कुल कितनी राशि है, इसका स्पष्टीकरण किया है। क्या मैं यह समझूं कि भविष्य में भी यही तरीका अपनाया जायेगा, जितने साधन उपलब्ध हैं, उनके आधार पर योजना का निर्धारण होगा। अगर यह नीति के तौर पर स्वीकार किया गया है तो मैं इसका स्वागत करता हूँ। आर्थिक नियोजन को यथार्थवादी बनाने का इसके अलावा और कोई चारा नहीं है।

उप-प्रधान मन्त्री महोदय ने अपने भाषण में उपभोग्य वस्तुओं का उत्पादन करने वाले उद्योगों को बढ़ावा देने का जो तथ्य स्वीकार किया है, उसकी भी सराहना की जानी चाहिये। हमें भारी उद्योगों की आवश्यकता है, हमें अर्थ व्यवस्था को स्वावलम्बी बनाना है, लेकिन हम यह नहीं भूल सकते कि हमारे आर्थिक नियोजन को लोकतांत्रिक ढांचे में चलना है। जनता को बुनियादी आवश्यकता की चीजों से महरूम रख कर हमें आर्थिक नियोजन के लिए जो उत्साह पैदा करना चाहिये, वह उनके मन में पैदा नहीं कर सकते। उप प्रधान मंत्री महोदय ने अपने भाषण में जो कहा है, मैं उसका उल्लेख करना चाहता हूँ

"यह जरूरी है कि कृषि की उत्पादकता के साथ-साथ उपभोक्ता वस्तुओं का उत्पादन करने वाले उद्योग-धन्धों में भी कुशलता और उत्पादन क्षमता ज्यादा हो। इन उद्योग-धन्धों की ओर ध्यान देना इसलिए विशेष रूप से आवश्यक है कि ऐसा करने से उत्पादकता बढ़ाने के लिए प्रेरणा मिलती है और सरकार की आमदनी भी बढ़ती है।"

कन्ज्यूमर गुड्स की आवश्यकता सर्वमान्य है। उप-प्रधान मंत्री ने यह आवश्यकता स्वीकार की है। यह भी पुरानी नीति से थोड़ा परिवर्तन का संकेत है। यह परिवर्तन पहले ही हो जाना चाहिये था। लेकिन उपभोग्य वस्तुओं का उत्पादन बढ़ाना और फिर उन पर एक्साइज ड्यूटी लगा कर उपभोग्य वस्तुओं को मंहगा करना—ये परस्पर विरोधी नीतियां हैं और इन की संगति बैठाना उप-प्रधान मंत्री के लिए मुश्किल होगा।

सभापति महोदय, वित्त मंत्री महोदय ने अपने बजट भाषण में अपने को सूत्रधार कहा है। उन्होंने कहा है—"इस समय तो मैं केवल सूत्रधार के रूप में आपके सामने उपस्थित हुआ हूं जिसका काम नाटक प्रारम्भ होने से पहले कुछ समय के लिए रंगमंच पर आकर नाटक में दर्शकों की रुचि बढ़ाना होता है।" मगर मैं जानना चाहता हूं कि इस नाटक का नाटककार कौन है, यह नाटक किस ने लिखा है और अगर उप-प्रधान मंत्री सूत्रधार हैं तो इस नाटक का नायक कौन है, नायिका कौन है और इन सब से बड़ी बात है कि खलनायक कौन है? क्या सूत्रधार का कर्तव्य केवल दर्शकों में रुचि पैदा करना है या सूत्रधार महोदय निर्देशक भी बनना चाहते हैं। यह नाटक नहीं है, यह जीवन है। यह अभिनय नहीं है, यह वास्तविकता है। कालचक्र ने उप प्रधान मंत्री को 50 करोड़ जनता के जीवन के नाटक के रंगमंच पर एक महत्वपूर्ण भूमिका देने का निर्धारण किया है। यह नाटक देखने के लिये नहीं हो रहा है, यहां भारत के भाग्य का निर्णय हो रहा है और आवश्यक है कि आज जब देश राजनीतिक दृष्ठि से परिवर्तन की प्रक्रिया में से गुजर रहा है, आर्थिक क्षेत्र में हमारे चिन्तन में स्पष्टता होनी चाहिये, लक्ष्यों में वास्तविकता होनी चाहिए और हमारे प्रस्ताव ऐसे होने चाहिये जो उत्पादन बढ़ायें, बढ़े हुए उत्पादन के समान्तर वितरण को प्रोत्साहन दे और बचत की प्रवृति को बढ़ावा देकर विकास की दर में वेग ला सकें। वर्तमान बजट

इन उद्देश्यों की पूर्ति कर सकेगा—इसमें मुझे सन्देह है।

उप-प्रधान मंत्री सदन की चर्चा सुनेंगे, उन चर्चाओं के प्रकाश में उन्हें अपने बजट प्रस्तावों को संशोधित करने का मौका भी मिलेगा। लेकिन ऐसे कर-प्रस्ताव जो मध्यम वर्ग पर बोझा डालते हैं, ग्रामीण क्षेत्रों की जनता पर ऐसा भार डालते हैं जो कृषि उत्पादन के कार्य में बाधक सिद्ध होंगे, ऐसे प्रस्ताव उप-प्रधान मंत्री को वापस लेने चाहिये। बजट के प्रस्तावों के बारे में अन्तिम निर्णय करते हुए हमें इन कसौटियों का ध्यान रखना होगा और मुझे विश्वास है कि सदन और देश की प्रतिक्रिया को ध्यान में रख कर उप-प्रधान मंत्री ऐसे संशोधन करेंगे जिन से बजट ऐसा बन सके, जिसे जनता के गले के नीचे उतारा जा सके।

SHRI BHAGAVATI (Tezpur) : Mr. Chairman, Sir, in 1916, Mahatma Gandhi made his first important speech when he addressed students and professors of the Banaras Hindu University. In that speech, he mentioned that, in the morning, when he visited the Vishwanath temple, he found dirt and filth in every place He then put a pertinent question : will dirt and filth evaporate, the very moment the British go away from this country. Again, he put another question : What will our swaraj be like if we cannot keep our own temple clean ? I think that is a very important question. That was important at that time and that is important even today. It has greater relevance today. If we want to make this country great, I feel, we have to understand the significance of this message. Mr Albert Camos, a great French writer, once wrote in one of his famous books, "In twenty centuries, the sum total of evils in the world has not decreased ; no paradise divine or revolutionary has been realised." We have to ponder how this world can be made a better place to live in. I think, in the year of Gandhi Centenary, India has to make some contribution so that humanity as a whole can see better days. We have to clear the Angustian stable in the world and make the public life in India clean and pure.

I remember to have read a very famous book written by Prof. Harrison Brown entitled "Challenge to man's future" in which he has analysed with scientific data to show that if the advanced countries squander the natural resources of the world, a day will fast approach when, if this machine civilisation, because of certain catastrophe stops functioning, it will be very difficult to revive it again.

These are the problems that the world has faced. I think that in India has the responsibility, this Government has the responsibility, to focus attention on these issues.

We speak of many failures, many defects and many shortcomings. When there is communal trouble, we blame each other. When there are atrocities committed against Harijans, we blame the Government for not implementing the Constitutional provisions concerning them. When there is fallure in prohibition, then also we raise our voice, we wax eloquent in blaming the Government. But, in this way, can we take this country ahead ? That is the main question before all of us We may blame one party. In elections one party may go down and another party may come up ; one party may be in power today and another party may come to power tomorrow. But we have been saying things by which we have created confusion in the minds of the people. We have created an impression in the minds of the people that some people in Delhi or in State Capitals can do miracles. This is a bad psychology that we have created. So, whichever party may come to power will face difficulty. They may go on for six months or one year, but after that they will face the same situation ; because we have ignored fundamental issues. We have taught the people in a wrong way. Government is not all-powerful ; government should not be all-powerful ; government should not be made all-powerful ; it should not be made to appear that ministers are persons who are supported to do miracles. If we create a psychology that the Government or Ministers can give whatever we ask for, this country can never go ahead. Of course, if we do not have democracy, things can be different, but in democracy we must understand the significance of Gandhiji's teachings and by following him only we can go ahead.

[Shri Bhagavati]

It has been said that this is a year in which there has been some progress both in the agricultural field and in the industrial field. It is true that industries have shown signs of progress ; there is increased production. But I feel that we have to be very careful about the future. We have to see things. judge things, scientifically. How do we judge whether the country's economy has progressed ? What is the criterion ? Not by production of statistics alone. Of course, in this connection, I would like to be guided by one factual position and that is the proportion of the people engaged in different occupations. By that we can judge the growth of the economy. At present 70 per cent of the people in this country are engaged in agriculture. No country can have a good economy if such a high percentage of people have to live on land. In no country land can feed such a high percentage of people. In this country also the historical fact is that so many people did not depend on land ; even in the middle ages, only about 60 to 65 per cent of the people of this country depended on land. But now 70 per cent of the people depend on land and every year the percentage of the people depending on land is increasing. Between the 1951 census and the 1961 census, 43 per cent of the people have increased in agricultural field as cultivators and farmers and 14 per cent as agricultural labourers. This is not a happy state of affairs. This means that there is more pressure on land, more fragmentation of our land. There are 9 million holdings which are less than one acre in size.

That is above 19 percent of the total holdings. Again, there are 21 3 million holdings of the size of less than five acres, and the percentage is 43.5 per cent of the total holdings. So, how can you expect that the agriculturist should compete in this modern age and have the standard of living which he should have ? I submit that it is not possible at all with this size of holding. And it is not possible to provide bigger holdings for 70 per cent of the people. Whether in this Government or any other, no Minister can do a mircale in this respect and find enough land to give to all of them. In Russia, the land area is seven times more than the land area in India. But the total population there is 23 crores whereas our total number of voters is 26 crores. When that is the case, how can any Minister distribute economic holdings to all the cultivators in this country ? So, a sizable number of cultivators will have to be shifted to other occupations, and to other fields. That should be the main criterion of developing the economy. For that, industrialisation is the only answer.

I think we have to go deep into these matters. I hope that the Government and the Planning Commission will look into these things very carefully. At present, our position is really not a very happy one.

The net calorie value of the food that we get is less than 2000 calories. Again, *per capita* protein consumption is only 49 grams per day. Certainly that is not enough. That is the lowest in the world. So, that is a direction in which we have to do much. So far, we have been laying much stress only on cereal production, and we have not laid stress on non-cereal production, I would like to suggest that we should make offort to increase non-cereal food production in the country. In that field, we have not done much, and emphasis also has not been given in that matter in the way in which it should have been given.

I feel unhappy when I listen how some people talk about Centre State relations so often now a days. It is really necessary that there should be good relations between the Centre and the States. But when we talk of this so often, and the way we do it, means that there is something wrong somewhere. We have to see that the Centre and the States pull on together without any hitch. If any readjustment of power is necessary, that also has to be looked into and that has to be looked into by a competent body. A high-powered commission may be set up to go into this question, because it is langerous to talk about these things without coming to grip on these matters. Loose talk will lead to distrust, and if we allow distrust to grow, that will be very bad for this country. I would only like to remind the House that in the past, it is a historical fact that India lost her indenpendence, and invasion was possible because the Centre was weak.

Whenever the Centre was weak, foregin invasion was possible. So, let us not commit that mistake again.

I hear people saying that the Centre has done this and the Centre has done that, thereby creating disaffection between the Centre and the States. The Centre may be wrong. I do not know, in certain matters, but it is wrong to make the Centre weak. If we want to make the Centre strong, this sort of propaganda should be stopped. By strength I do not mean constitutional power alone. The Centre may have enough constitutional and legal power; but that does not make the Centre strong. There must be prestige attached to the Centre, there should be affection between the units and the union, and there should be popular support towards the Centre ; that kind of atmosphere has to be created.

The State or thes Units must also know that if they make the Centre weak, they make themselves weak, there will be no India and they will have to suffer. I think this is an aspect to which we have to pay our attention.

I would now like to say a few words about my State, Assam: I would request our respected leader and Deputy Prime Minister, Shri Desai, to pay his personal attention to the problems of Assam. It is a frontier State. I know he has sympathetically considered its problems and helped the State to some extent. But Assam has a backlog of problems which have to be solved. Industrially, the State is even now very much backward. We have to understand that because of the geographical situation, Assam can develop industrially if the raw materials available there tapped. One of the main raw materials there is oil. Now about 4.5 million tonnes of crude oil is produced in Assam. Out of that, only 0.75 million tonne has been given to the Gauhati Refinery and 0.5 million tonne to Digboi. Even if substantial prosition of the crude produced is not refined in the State itself, how can you expect Industrial development in the State ? Agood part of the crude produced there must be refined there itself. One argument put forward againts this is that there is not enough market for refined oil. This is a very outmoded argument because the idea of product-pipeline has now been accepted by same who have expert knowledge on the subject.

14.53 hrs.

[Mr. Deputy-Speaker *in the Chair*]

The idea of carrying crude by pipeline is outdated and uneconomic. Our Public Undertakings Committee's analysis will also thraw light on this matter. It may be seen that ultimately taking out crude by pipeline is uneconomic and more expensive than taking out of the refined product by product-pipeline. This is an aspect which I would like our Deputy Prime Minister to consider. I am sure that he will find additional capacity that can be built up in the Gauhati Refinery or in some other refinery in Assam itself.

Another marjor problem of Assam is flood and soil erosion. Assam has one of the biggest rivers not only in the country but in the world. Brahmaputra is really an international river running through three countries, but mainly through one State of this country. It is very difficult for Assam to take effective measures to control floods and erosion by itself. You will be surprised to know that annually about Rs. 5½ crores worth of crop is damaged by floods; there are other damages caused to railways, roads, buildings etc. Thousands of acres of land are eroded by the Brahmaputra every year. So many villages have been eaten up. At least 225 villages are eaten up even in normal times. Annually Brahmaputra is a very big problem for Assam. Its economic development depends on proper control of the river. I would like the Deputy Prime Minister to look into this matter and set up a Brahmaputra Commission in the central sector.

Not many centrally-sponsored schemes have been taken up in Assam. The State has not got its due share of such schemes. I would request the Deputy Prime Minister to give priority to the State in respect of some schemes to be taken up by the Centre.

There are raw materials in Assam for petro-chemical industries, cement and paper factories ; but nothing has been done so far. Proposals have been made but sanction had not been given finally. I request the Finance Minister to look into this

[Shri Bhagavati]

matter personally. Assam produces the largest export earning commodities and it is expected that Assam gets its due share. Somehow the Assamese people have a feeling that the Central leaders do not pay attention to this border State ; they feel neglected. I request the hon. Deputy Prime Minister to remedy this psychology. It may be wrong but this psychology is developing, which is not good for our country. Something should be done so that people may feel that they have no reasonable ground to complain against the Centre.

At present some railway divisions has been created in NEF Railways and only one division has been created in Assam — Lumding. There could be another division in Tinsukia and one more division in Rangapara or Rangiya. People feel that all the divisions should not be outside Assam and that at least there divisions should be inside Assam.

We are in difficult times and the Finance Minister has made some financial proposals. I appreciate the relief given by him to tea, jute and cotton textiles. There is one particular difficulty with regard to tea coming to West Bengal from Assam ; it is subject to entry tax. The Finance Minister of Assam had taken up this matter with the West Bengal Government. It is to be seen whether it is possible that the Centre imposes some tax and divides the proceeds between Assam and West Bengal so that the same commodity is not subjected to two taxes and the tea industry as a whole is not made to suffer. I hope the Government will consider this matter also.

As regards the excise duty on fertiliser and power pumps, I do not think it is the time to levy such duties. Our cultivators have just begun to utilise fertilisers and it will not be correct to impose any burden on them at this stage ; this will act as a disincentive and hence I request the Government to reconsider this matter. There should not be any tax on fertiliser and power pumps, or on kerosene because that also hits the lower middle class. They are already very much hit, because the cost of living is high. It will not be proper to have the additional burden on the lower middle-class. Of course the Finance Minister has the unenviable task of mobilising resources by imposing taxes and we have to given him support. Otherwise, how can he run the Government ? But some proposals are not acceptable to us and I hope he will reconsider them.

15.00 hrs.

Sir, I think one of the very important questions is how to encourage the people to save, because the flow of funds into investment, is a prerequiste for economic growth. That is the first condition of all economic growth. Funds must be made available by tax collection. But by taxation alone, we cannot have enough funds. If industrialists, as they want, are allowed tax concession so that they can save and invest that also cannot serve the purpose. We cannot also mobilise enough resources by total taxation. But we can educate the people to save voluntarily. We can create a proper climate for saving. That, we have not done. And that is why it has not been possible to mobilise enough resources for industrialisation.

There is enough capital in the country; amongst the agriculturists also, there is some mony, but that has not been mobilised. We have not tried to get their cooperation in mobilising this money for productive investment. So, I would like to say that some machinery should be set up and some education is imparted so that in patriotic way the people can come forward to save their money and utilise that money for productive purposes and thus create more resources and income for the people.

I thank you for the opportunity you have given me to speak on the budget.

———

15.09 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Substitution of section 309)

SHRI VIRBHADRA SINGH (Mahasu): I beg to move for leave to introduce a Bill

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7.3.69.

further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI VIRBHADRA SINGH : I introduce the Bill.

---

15 02½ hrs.

CONSTITUTION (AMENDMENT) BILL—*Contd.*

(*Amendment of articles* 80 *and* 171)

By Shri C. C. Desai

MR. DEPUTY-SPEAKER : Shri C. C. Desai—absent.

Being a Constitution (Amendment) Bill, we will have to clear the lobbies and have a division.

SOME HON. MEMBERS : What is it, Sir ?

MR. DEPUTY-SPEAKER : This being a Constitution (Amendment) Bills voting has to be by division. The lobbies have been cleared.

The question is :

"That the Bill further to amend the Constitution of India be taken into consideration."

The Lok Sabha divided

DIVISION No. 3] AYES [15 06 hrs.

Birua Shri Kolai
Chakrapani. Shri C. K.
Esthose. Shri P. P.
Gopalan, Shri P.
Gopalan, Shrimati Suseela
Gowd, Shri Gadilingana
Khan, Shri Ghayoor Ali
Kundu Shri S.
Mangalathumadam, Shri
Menon, Shri Vishwanatha
Naik Shri G. C.
Patel, Shri J. H.
Rao, Shri V. Narasimha
Shastri, Shri Ramavatar
Viswanatham, Shri Tenneti
*Yadav, Shri Chandra Jeet

NOES

Agadi, Shri S. A.
Bajpai, Shri Vidya Dhar
Bhagavati, Shri
Bhakt Darshan, Shri
Chandrika Prasad, Shri
Damani, Shri S. R.
Deshmukh, Shri Shivajirao S.
Dwivedi, Shri Nageshwar
Ganesh, Shri K. R.
Ganga Devi, Shrimati
Hari Krishna, Shri
Hazarika, Shri J. N.
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Kamble, Shri
Kinder Lal, Shri
Kureel, Shri B. N.
Kushok Bakula, Shri
Mahishi, Dr. Sarojini
Mandal, Shri Yamuna Prasad
Mohsin, Shri
Naghnoor, Shri M. N.
Nair, Shri N. Sreekantan
Pahadia, Shri Jagannath
Partap Singh, Shri
Patel, Shri Manibhai J.
Patil, Shri S. B.
Poonacha, Shri C. M.
Prasad, Shri Y. A.
Raju, Shri D. B.
Rane, Shri
Rao, Shri J. Ramapathi
Rao, Dr. V. K. R. V.
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saigal, Shri A. S.
Sapre, Shrimati Tara
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Shambhu Nath, Shri
Shankaranand, Shri
Sheo Narain, Shri
Siddheshwar Prasad, Shri
Sudarsanam, Shri M.
Verma, Shri Balgovind
Virbhadra Singh, Shri

*Wrongly voted for 'AYES'.

MR. DEPUTY SPEAKER : The result* of the Division is : Ayes : 16 ; Noes : 48. The motion is not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. So the motion is lost.

The motion was negatived.

15.08 hrs.

PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : The Law Minister is coming in a minute. He has asked me to follow the debate and take notice till then.

MR. DEPUTY-SPEAKER : He should have written to the Chair. It is very good of you, but ministers are not to be represented by proxy on such important Bills. Now, the Law Minister has come.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I thought the other side would be speaking and so, I requested Mr. Poonacha to be present for a few minutes till I came.

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, मैं एक चीज कहना चाहता हूँ। जब आप डिवीजन की घंटी बजायें, तब मेहरबानी करके उसके बीच में कोई डिस्कशन न होने दीजिये।

MR. DEPUTY-SPEAKER : I know Mr. Sheo Narain is meticulous about observing the rules.

Now, 2 hours are allotted for this Bill. The mover may take 20 minutes.

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to move :

> "That the Bill to provide for the compulsory publication of annual accounts by recognised political parties, be taken into consideration."

उपाध्यक्ष महोदय, यह विधेयक इस आशय से मैं इस सदन के सम्मुख लाया हूँ कि जो राजनीतिक दल हमारे देश के अन्दर कार्य करते हैं, वे अपनी आमदनी का और अपने खर्चे का हिसाब किताब प्रकाशित किया करें। इस प्रकार के विधेयक हमारे दल की ओर से समय-समयपर आते रहे हैं। आपको याद होगा कि श्री अटल बिहारी वाजपेयी जी ने एक विधेयक इस आशय का यहां रखा था और उसमें यह मांग की थी कि जो कम्पनियां राजनीतिक दलों को चन्दे देती हैं, बड़ी-बड़ी धनराशियां देती हैं, उसके ऊपर प्रतिबन्ध लगाया जाए। लेकिन मुझे याद है कि उस समय जो हमारे वित्त मंत्री थे, श्री टी० टी० कृष्णमाचारी उन्होंने उसका भरसक विरोध किया था। लेकिन आज बदले हुए हालात में फिर से सरकार इसके ऊपर विचार करने जा रही है। लेकिन आज मैं फिर इस बात की चेतावनी देना चाहता हूं कि आज राजनीतिक दलों के सिलसिले में लोगों के मन में भ्रांतियां बढ़ती जा रही हैं। जिस विशाल धनराशि का व्यय उनको राजनीतिक गतिविधियों के लिए, अपने अधिवेशनों के लिए और विशेष कर चुनावों में करना पड़ता है उसके सम्बन्ध में जनता इस प्रकार की अपेक्षा रखती है, आशा रखती है कि उस सारे धन का हिसाब किताब, उस सारे धन का लेखा जोखा प्रकाशित हो और सब के सामने आये।

राजनीतिक दल भारत में जो लोकतंत्रीय व्यवस्था है, उसमें एक विशेष स्थान रखते हैं।

---

*The following Members also recorded their votes :—

Ayes : Sarvashri Deven Sen, A. Sreedharan, Arjun Singh Bhadoria, Ram Charan, Janeshwar Misra, N. R. Patil, and Dr. Amat.

Noes : Sarvashri Chintamani Panigrahi, Chandra Jeet Yadav and Randhir Singh.

मैं यह जानता हूँ कि भारत के संविधान में आज उनका कोई स्थान नहीं है। परन्तु पीपल्ज रिप्रिजेंटेशन एक्ट के तहत जो कंडक्ट आफ इलैक्शन रूल्ज बने हैं, उसमें हमने राजनीतिक दलों को मान्यता दी हुई है चुनाव लड़ने की और उनके लिए हम चुनाव चिह्न भी तय करते हैं। यह भी सर्वविदित है कि राजनीतिक दलों के द्वारा हमारे देश का जो जम्हूरी ढांचा है, हमारे देश में जो राज्य करने का तरीका है, वह चलाया जा रहा है इसलिए मैं समझता हूँ कि इन दलों के सम्बन्ध में लोगों के मनों के अन्दर कोई शकूक रहें, कोई भ्रांतियां रहें, उनके ऊपर उनकी पूरी आस्था न रहे, यह हमारे लोकतंत्र के लिए ठीक चीज नहीं होगी, यह हमारे देश के लोकतंत्र को दुर्बल करने वाली चीज होगी। जनतंत्र के स्वास्थ्य के लिए यह आवश्यक है कि इस प्रकार का पग उठाया जाए। मैं यह नहीं कहूँगा कि यह एक पूरा इलाज होगा सारी जो बुराई है उसका। लेकिन मैं यह समझता हूं कि यह एक उचित कदम होगा, सही दिशा में एक कदम होगा।

आप यह भी देखें कि हमारे देश के अन्दर काले धन का बड़ा भारी प्रभाव है। वह चाहे उद्योग के अन्दर हो, चाहे व्यापार के अन्दर हो या बड़े-बड़े पूंजीपतियों के पास हो, बड़ी भारी मात्रा में उपलब्ध होता है। कभी-कभी कोई जागरूक राजनीतिक कार्यकर्ता उसको किसी न किसी स्कैंडल के रूप में उखाड़ते हैं, उसको सामने लाते हैं। यह तो आप भी मानते हैं कि आज काला धन हमारे देश के अन्दर भारी मात्रा में इस्तेमाल हो रहा है और वह हमारे राजनीतिक दलों तक भी पहुँचता है। पिछले चुनावों के सिलसिले में इस सदन में यह प्रश्न उठाया गया था और गृह-मन्त्री श्री चव्हाण ने यह स्वीकार किया था कि 1967 के आम चुनाव में विदेशी धन का भी प्रयोग हुआ था। जब इस प्रकार की बात को हम सुनते हैं तो हमारा सिर शर्म से झुक जाता है। भारत के राजनीतिक दल चुनाव में विदेशी धन का प्रयोग करें, विदेशी सहायता उनको मिले, मैं समझता हूँ कि भारत के लोकतंत्र के लिए, उसके स्वास्थ्य के लिए यह ठीक नहीं है, उसके स्वास्थ्य को दुर्बल करने वाली यह चीज है। अगर यह काला धन राजनीतिक दलों तक पहुंचता है तो वह चीज सामने आनी चाहिये, सतह पर आनी चाहिए। इस बात को छिपाया नहीं जाना चाहिये।

आज अनेक दलों के ऊपर आरोप लगाये जाते हैं। कोई कहता है कि पूंजीपति फलां दल को भारी मात्रा में धन देता है। किन्हीं दलों के बारे में कहा जाता है कि उनको विदेशों से सहायता मिलती है। आज जिस प्रकार से भारी मात्रा में धन का व्यय करना पड़ता है विशेष कर चुनाव में, उसकी भी काफी आलोचना होती है मैं कहूँगा कि आज चुनाव मंहगे होते जा रहे है और जब से सुप्रीम कोर्ट ने यह निर्णय दे दिया है कि जहां तक राजनीतिक दलों का संबंध है, वे किसी चुनाव में जो धन व्यय करते हैं किसी प्रत्याशी के लिए या अपने दल की विचार धारा के प्रसार के लिए, वह धन उस गिनती में नहीं आ सकता है, तब से तो चुनाव खर्च और भी ज्यादा हो गया है एक प्रत्याशी जो लोकसभा का या विधान सभा का चुनाव लड़ता है उसको रिप्रिजेंटेशन आफ दी पीपल एक्ट के अन्दर अपने खर्च का हिसाब देना पड़ता है और एक मर्यादित धनराशि ही वह व्यय कर सकता है। उससे अधिक अगर वह करता है तो उसका चुनाव अवैध घोषित हो जाता है। इसलिए उससे बचने के लिए एक दूसरी परिपाटी चली है, एक दूसरा तरीका चला है और वह है राजनीतिक दलों के द्वारा धन का व्यय किया जाना। मैंने भी एक चुनाव याचिका दिल्ली और पंजाब हाई कोर्ट के शिमला बैंच में लड़ी थी।

SHRI RANDHIR SINGH (Rohtak): On point of order, Sir. This Bill, which seeks to amend the Constitution...... (*Interruption*).

MR. DEPUTY-SPEAKER: There is no amendment; it is independent legislation.

SHRI RANDHIR SINGH : Political parties are not recognised either by the Representation of the People Act or by the Constitution as such ; they are recognised only by the rules and those rules do not have the force of law. So, there is absolutely no need for this Bill. If he wants to bring forward a Bill on this subject, he should bring forward a comprehensive Bill to make suitable amendments to that effect in the Representation of the People Act. But this Bill does not come within the ambit of that provision and I feel that he should withdraw this Bill and bring forward another Bill to amend the Representation of the People Act.

SHRI S. M. BANERJEE (Kanpur) : I think, Chaudhri Randhir Singh has misunderstood it. He thinks that it seeks to amend the Constitution. This Bill only wants that candidates belonging to political parties must disclose their expenses. It is actually a check so that elections are not polluted either by foreign money or by (*An Hon. Memb r* : Birla money) that money which influences elections. So, he should understand that is a perfectly valid Bill. No objection was raised when it was introduced. But if he wants to oppose it, he can oppose it when he gets an opportunity to speak.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, the point of order is raised under the impression that there is no mention of the word "parties" in the Act itself but is mentioned only in the rules. It is also assumed by him that the rules have no force of law. Unfortunately, it is not a fact. Those rules have the force of law and it is under the force of those rules that you and I and everybody here is participating in elections and we are able to come here to form the government, run the administration of this entire country and take charge of Rs. 3,000 crores a year. Therefore, when it has been found on account of our experience in the last 20 years that there must be some check on this, it was a good idea that came into the head of Shri Goyal. When he has brought a very good, decent, corrective measure, that a point of order should be raised by such a great purist as Shri Randhir Singh is simply ununderstandable. It is quite in order because the rules do recognise these political parties. It is under those rules that we are functioning. Therefore it is quite within order. Besides, the Lok Sabha has got power to pass legislation on any subject which is covered by List I or List III of the Seventh Schedule of the Constitution.

Therefore, we have got powers directly as well as residuary'

MR. DEPUTY-SPEAKER : Will he throw some light on this ? I do not think Mr. Randhir Singh wants to block the progress of the Bill I do not think that is his intention. The question is that rules are framed under the People's Representation Act or the Conduct of Election rules and, according to his plea, if I have understood him correctly, instead of an independent legislation, it could fit in as an amendment to the People's Representation Act. What have you got to say about this particular point.

SHRI TENNETI VISWANATHAM : Both can be done. There are two methods of effecting a change. One is by amending the Conduct of Election rules and the other is by bringing a comprehensive, an independent, Act by itself so that it covers not merely the People's Representation Act but perhaps also any other election machinery and election procedures throughout the land. There is nothing wrong with this will. This is a comprehensive one. Personally, I myself have been of the opinion that this is a measure which the Government itself should have sponsored.

SHRI K. NARAYANA RAO (Bobbili): Sir, you have correctly identified the issue which my hon. friend has rightly raised. The issue is not so much about the competence of Parliament but about the propriety and procedural aspect of it. The Bill itself makes a pointed reference to the Conduct of Election rules, rule (5), sub-rule (1). There are two courses open. The proper way is to bring a modification in the election rules. But a more proper way is to bring an amending Bill, an amendment to the People's Representation Act. Therefore, on the question of propriety and also on the proper conduct of the business here, I feel, there is considerable force in what my hon. friend, Shri Randhir Singh, has said.

श्री श्रीचन्द गोयल : उपाध्यक्ष महोदय, जहां तक रिप्रेज़ेन्टेशन श्राफ पीपल एक्ट का ताल्लुक है, उसमें पोलीटिकल पार्टीज के बारे में कोई स्वतन्त्र प्रावधान नहीं है। उस एक्ट के तहत हमने जो कान्डक्ट श्राफ इलैक्शन रूल्ज बनाये हैं, उनमें पोलीटिकल पार्टीज को रेकगनाइज किया गया है श्रौर चुनाव लड़ने के लिए उन्हें सिम्बल ग्रान्ट किये गये है। रिप्रेजेन्टेशन श्राफ पीपल एक्ट के संशोधन का कोई प्रश्न ही पैदा नहीं होता है। इस लिए मैंने सदन के सामने यह एक स्वतंत्र बिल रखा है, जिसका रिप्रेजेन्टेशन श्राफ पीपल एक्ट से कोई सीधा सम्बन्ध नहीं है। देश में जनतंत्र का स्वास्थ्य कायम रखने के लिए श्रौर उसको सुधारने के लिए यह श्रावश्यक है कि राजनैतिक दल श्रपने धन का लेखा-जोखा श्रौर हिसाब-किताब घोषित करके जनता के सामने रखें। इसलिए लोक सभा को स्वतंत्र रीति से इस बिल पर विचार करके इसको पारित करने का पूरा श्रधिकार है। इसको दूसरे कानूनों के साथ जोड़ने की, या किसी कानून के संशोधन के रूप में रखने की, कोई श्रावश्यकता नहीं है।

MR. DEPUTY-SPEAKER : You should clarify one more point. So far as the parties are concerned, they are covered by this Bill. What about Independents ? They might be getting money from some other source. How are they to be governed ?

श्री श्रीचन्द गोयल : उपाध्यक्ष महोदय, यह बिल केवल चुनावों पर होने वाले खर्च के हिसाब-किताब को घोषित करने के लिए श्रौर उसकी देख-भाल या जांच-पड़ताल करने या निगाहवानी रखने के लिए नही है। यह बिल तो इस दृष्टि से लाया गया है कि राजनीतिक दल विभिन्न साधनों से जो भी धन इकट्ठा करते हैं श्रौर उस धन को श्रपने संगठनों की गतिविधियों, श्रपने प्रचार, श्रपने वार्षिक श्रधिवेशन या फिर चुनाव लड़ने के लिए खर्च करते हैं, उस सबका विवरण, श्रर्थात् राजनैतिक दलों के धन श्रौर श्राय के साधन श्रौर उसको खर्च करने के तरीके सतह पर श्रायें, जनता को उसके बारे में जानकारी हो। लोगों की वहां तक पहुँच श्रौर रसाई हो। इस बिल का स्कोप केवल चुनावों पर होने वाले खर्च तक ही सीमित नहीं है, बल्कि राजनैतिक दल श्रपनी विभिन्न गतिविधियों के लिऐ किस प्रकार का धन इकट्ठा करते हैं श्रौर किस प्रकार उसको व्यय करते हैं, वह सब कुछ इस बिल के श्रन्तर्गत श्रा जाता है। श्रापने श्राजाद उम्मीदवारों के बारे में पूछा है कि इस बिल से वे कैसे कवर होंगे। उसका कोई प्रश्न नहीं है, क्योंकि श्राजाद उम्मीदवार इस तरह का धन इकट्ठा नहीं करते हैं ;

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : With great respect to by hon. friend, Shri Singh, I would say that I do not find anything legally objectionable in this Bill. This is a valid Bill. Your point was—and that was a good point—that it could have come better as an amendment to the representation of the people Act. I was going to say that in my reply. But because this has not been brought that way, it does not cease to be a good bill. In fact, in substance, this will work as an amendment of the Representation of the People Act. That kind of legislation is also understood. But I would be requesting the hon. Member later on to withdraw the Bill because that Election Commission, after the 1967 General Elections, has recorded in its report that it would be advisable to amend the Representation of People Act to have a provision of this type, but, subsquently, the mini-elections, as we generally refer to, came and there was no time. Immediately after the result of the elections came out, I had a long talk with the Chief Election Commissioner...

श्री श्रोंकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, ला मिनिस्टर साहब बोल रहे हैं श्रौर सदन में कोरम नहीं है।

MR. DEPUTY-SPEAKER : The bell is being rung...

Now there is quorum. The hon. Minister may continue.

SHRI K. NARAYANA RAO : I rise on a point of order. After the point of quorum has been raised, is it proper on the part of member or members who had been sitting in the house to leave the house ? When the quorum bell was ringing, Mr. Limaye and Mr. Banerjee left the house. I went your ruling on this.

MR. DEPUTY-SPEAKER : It is expected of a member who raises it to be not only attentive but also be present in the House. Otherwise, it will be just frivolous...

SHRI K. NARAYANA RAI : My point is different. Why should members leave the House when the quorum bell is ringing ? when the quorum bell is ringing we are expected to rush to the house, but members who were here already were leaving when the bell was ringing. Is it proper on the part of members to leave the House when the quorum bell is ringing ? I want your ruling on this.

MR. DEPUTY-SPEAKER : It is not proper.

SHRI RANDHIR SINGH : They are not diligent members ; they should be suspended.

SHRI GOVINDA MENON : I was saying that the Chief Election Commissioner has, in his report on the 1967 General Elections, included a paragraph which completely supports Mr. Goyal. that is to say, political parties should be compelled to disclose the amounts they spend on elections.

It is not in this matter only but in several other respects also that the Representation of the People Act 1951, requires modifications and amendments. So it was only about a week ago that I had a discussion with the Chief Election Commissioner when I requested him to advice Government on the comprehensive amendments required to the Act. That being so, we could go over to the next Bill on the agenda if my hon. friend, the Mover, would agree to withdraw this Bill. Government will certainly bring forward a comprehensive Bill to amend the Act.

SHRI BALRAJ MADHOK (South Delhi) : While we appreciate the stand that the Law Minister has taken, I would suggest that we should proceed with discussion of the Bill as it would thrash out many issues which would be of help in drafting the comprehensive Bill envisaged by hon. Minister.

SHRI RANDHIR SINGH : The law Minister has more or less conceded what the mover wanted. His object having been achieved, why waste the time of the House now ?

MR. DEPUTY-SPEAKER : He raised a point of order and the Law Minister has given certain clarifications which are useful. Now the Bill is before us. A little discussion would give a little more opportunity to members to express their viewpoints, and than the hon. Member will withdraw the Bill. We will spend as little time on it as possible.

SHRI JAGANNATH RAO JOSHI (Bhopal) : Government can bring forward suitable amendments to this Bill.

MR. DEPUTY-SPEAKER : No, procedurally it would be better to have a comprehensive amending Bill.

श्री श्रीचन्द गोयल : उपाध्यक्ष महोदय, जहां तक कि विधि मन्त्री ने इस सिद्धांत को स्वीकार किया है कि वह पीपुल्स रेप्रेजेन्टेटिव ऐक्ट में कोई न कोई संशोधन करके राजनैतिक दल जो चुनाव में धन खर्च करते है उसके ऊपर कोई नियंत्रण लगाएंगे, उसके लिऐ मैं उनको धन्यवाद देता हूं । लेकिन जो विधेयक इस समय इस सदन में पेश है उसका स्कोप इससे कुछ ज्यादा है । केवल चुनाव का प्रश्न नहीं है । मैंने यह प्रार्थना की है कि राजनैतिक दल अपना पूरा हिसाब-किताब पेश करें । मैं अभी आपके सामने कुछ आंकड़े रखूंगा । आपको पता होगा अभी फ़रीदाबाद के अन्दर कांग्रेस का अखिल भारतीय अधिवेशन होने जा रहा है उसके लिए 40 लाख रुपया इकट्ठा किया जा रहा है । मैं अभी फरीदाबाद गया था । वहां के एक बड़े पूंजीपति जिसकी एस्कार्ट्स नाम की कंपनी है, 7 लाख रुपया इसके लिए चन्दे के रूप में या धन के सहायता के रूप में दे रहा है । इस

प्रकार के उद्योगपति, इस प्रकार के पूंजीपति बड़े-बड़े व्यापारी जब धन देते हैं राजनेतिक दलों को, चाहे वह चुनाव के लिए देते हैं, चाहे वह दल की गतिविधियों के प्रसार के लिये देते हैं, चाहे उसकी विचारधारा के प्रचार के लिये देते हैं, प्रश्न यह है कि वह धन किस सोर्स से आया है उसका पता लगना चाहिए। जनता के सामने वह बात आनी चाहिए । किस प्रकार से उसका व्यय किया गया, उसकी पूरी जानकारी मिलनी चाहिये । तो मैं वहां तक तो उनका धन्यवाद करता हूँ जहां तक चुनाव के नियम में वह संशोधन करेंगे परन्तु मैंने गुजारिश की है कि इस बिल का जो स्कोप है वह इससे कहीं ज्यादा है । वह पूरा नियंत्रण राजनैतिक दलों के रुपया इकट्ठा करने और खर्च करने पर तथा उसके हिसाब-किताब के नियंत्रण के बारे में है । इसलिए मैं चाहता हूँ कि उसको पेश करना बहुत आवश्यक है ।

मैं उदाहरण दे रहा था कि आज काला धन अपने देश में बढ़ता जा रहा है और उसका प्रभाव बढ़ता जा रहा है । मैं यह भी निवेदन कर रहा था कि जबसे सुप्रीम कोर्ट ने यह निर्णय दिया है कि राजनैतिक दल चुनाव में जो धन व्यय करेंगे वह किसी भी प्रत्याशी के चुनाव में खर्च हुए धन के हिसाब में गिना नहीं जायगा । उसके कारण यह मनोवृत्ति बढ़ी है कि प्रत्याशी जो रुपया खर्च करेंगे वह अपने माध्यम से नहीं बल्कि वह अपने राजनैतिक दल के माध्यम से खर्च करेंगे और इससे भी भ्रष्टाचार बढ़ रहा है, इज कारण भी मैं समझता हूं कि इसके ऊपर रोक लगाना आवश्यक है । मैं केवल एक दो दलों का उदाहरण देना चाहता हूँ । पिछले दिनों में वह रिपोर्ट आई है :

Organisational report adopted at the Patna session on 26 Feburary 1968 by the Communist Party of India. This report contains a sensational confession that the Party spent Rs. 80 lakhs in the first six months from September 1, 1966 to February 1. 1967.

एक राजनैतिक दल छः महीने में 80 लाख रुपया खर्च करता है और यह केवल आज मैं नहीं कह रहा हूँ, बल्कि अनेकों सूत्रों से उनके ऊपर इस बात की आलोचना की जाती है, आपत्ति की जाती है कि उनको विदेशी सूत्रों से यह धन की सहायता मिल रही है । यह आपत्ति की जाती है कि जो पीपुल्स पब्लिशिंग हाउस है, कम्यूनिस्ट पार्टी के जो बड़े-बड़े नेता है, वह इसके डाइरेक्टर्स हैं और यह सारा लिटरेचर पब्लिश करने के नाम पर इतना धन व्यय किया जाता है । मैं यह भी जानता हूं कि वह कोई इतना लम्बा चौड़ा साहित्य तैयार नहीं करते । साहित्य तो वह विदेशों से मंगाते हैं । लेकिन उसके नाम पर काफी धन खर्च किया जाता है ।

श्री रामावतार शास्त्री (पटना) : यह बात नहीं है । हमारा तो एकाउंट भी पब्लिश होता है । इनका तो वह भी नहीं है । जनसंघ का कहीं एकाउंट है ?

श्री श्रीचन्द गोयल : मैं निवेदन करना चाहता हूं कि जो न्यू एज प्रिंटिंग प्रेस है उसके अन्दर भी रूस की तरफ से जितनी पुस्तकें छपती हैं, जितना साहित्य छपता है वह सारा का सारा आज इनको दिया जाता है । इसी प्रकार से ऐडवर्टाइजमैंट्स के द्वारा पैसा दिया जाता है । यह दल जो समाचारपत्र निकालता है चाहे वह साप्ताहिक हो. चाहे वह मासिक हो, चाहे दैनिक हो, उन पत्रों में उनको जो बड़ी बड़ी रकमों ऐडवर्टाइजमेंट्स दिये जाते हैं इसी प्रकार की भारी सहायता होती है । मेरा किसी एक राजनैतिक दल पर इस प्रकार की आपत्ति करने का उद्देश्य नहीं है । आज अनेकों दलों के बारे में इस प्रकार की आपत्ति की जाती है । आज कांग्रेस दल के बारे में कहा जाता है कि कुछ बड़े-बड़े पूंजीपति चाहे वह टाटा हों, बिरला हों, चाहे डालमिया हों, चाहे अमीचन्द प्यारे लाल हों, वह बड़ी भारी-भारी रकमें इनको देते हैं । जैसे मैंने अभी बतलाया, एक अधिवेशन के लिए 7 लाख रुपया एस्कार्ट्स

[श्री श्रीचंद गोयल]

वाले दे रहे हैं। पिछले दिनों में डी० डी० पुरी ने 10 लाख रुपया चन्दा कांग्रेस पार्टी को दिया। मैं इस चीज को सिद्धांत के रूप में रखना चाहता हूं ताकि मतदाताओं को चुनाव के पहले इस बात का पता चल जाय।... (व्यवधान)...हमारे बारे में भी कहिये। हम भी छापेंगे। हम तो जब यह बिल ला रहे हैं तो हम अपना सारा हिसाब-किताब छापने के लिए तैयार हैं, इसी आशय से यह बिल लाए हैं। हम जिन सूत्रों से धन इकट्ठा करते है उसका एक-एक पैसे का हिसाब देंगे और जिस प्रकार से खर्च करते हैं उसका एक-एक पैसे का हिसाब देंगे। इसीलिए हमें इस बात का एहसास हो रहा है कि हम इस बात की मांग करें कि राजतिनैक दल अपने सारे लेखे-जोखे को जनता के सामने प्रस्तुत करें। जनता को जब शकोसुबहे हैं, उनको जब इस प्रकार संदेह है तो वह दूर होना चाहिए और मैं समझता हूं कि जब यह हिसाब किताब प्रस्तुत होंगे तब लोगों के संदेह दूर होंगे।

हाउस आफ कामन्स के अन्दर एक लेबर मेम्बर पार्लियामेंट, जाफरे बिंग ने 15 दिसम्बर, 1949 को इसी आशय का एक बिल हाउस आफ कामन्स के अन्दर पेश किया था। उन्होंने जो तर्क दिये है वह इस प्रकार हैं :

Mr. Geoffrey Bing 1512

I beg to move, Mr. Bing said, that in the opinion of the House political parties and other associations having political action as one of their aims should publish annually full and adequate statements of their accounts.

SHRI GOVINDA MENON : What happened to the Bill ?

SHRI SHREE CHAND GOYAL : Exactly ; the Conservative Party of England has the same attitude as the Congress Party of India.

मैं यही कहना चाहता हूँ कि वहां पर भी यही हुआ, वहां की कन्जर्वेटिव पार्टी ने इस बिल को स्वीकार नहीं किया। इसमें दलील यह दी गई थी कि मतदाताओं को चुनाव से पहले इस बात का पता लगना चाहिए कि किन-किन सूत्रों से यह धन आया है, किन इन्टरेस्ट्स ने यह धन दिया है और वे किस प्रकार से उस दल की नीतियों पर बाद में प्रभाव डालेंगे, किस प्रकार उस दल की नीतियां, कार्यक्रम और गतिविधियां आगे जाकर प्रभावित होंगी। इसलिए अपने मत का प्रयोग करने से पहले जनता को इसका पता लगना चाहिए।

उपाध्यक्ष महोदय, यह बड़ी वजनदार दलील है कि कांग्रेस दल इस बात का नाजायज फायदा न उठाये, जिन सूत्रों से भी वे धन लेते हैं, चाहे प्रधान मन्त्री के पद या दूसरे मन्त्रियों के पदों से लाभ उठाकर जो धन इकट्ठा किया जाता है, जिसके लिये न दल चाहता है और न देनेवाला चाहता है कि उनका नाम प्रकाश में आये, क्योंकि वे छिपे रहकर दल की नीतियों को प्रभावित करना चाहते हैं, बदनाम नहीं होना चाहते—जनता का अधिकार है कि जिन सूत्रों से वह धन आया है, उसकी पूरी जानकारी उसको मिलना चाहिये।

उपाध्यक्ष महोदय, इस विषय पर श्री आर० टी० मैकन्जी ने अपनी पुस्तक ब्रिटिश पोलोटिकल पार्टीज में कन्जर्वेटिव पार्टी की आलोचना की है तथा इसी विषय पर मैं आपका ध्यान श्री क्राउबेल की पुस्तक की तरफ दिलाना चाहता हूँ जिसमें उन्होंने कहा है—

"That he who pays the piper calls the tune is often said to be the entire story of party finance in a democracy."

मैं यह समझता हूं कि जो इस प्रकार से धन देते है, वे अपनी इच्छाओं के अनुसार उस दल की नीतियों को दिशा देते हैं। इसलिए यह कहा गया है कि लोगों को इस बात की जानकारी होनी चाहिए, इस बात का पता लगना चाहिए।

आखिर में मैं यह निवेदन करूंगा कि यह

दलगत प्रश्न नहीं है। चौधरी रणधीर सिंह और विधि मन्त्री इस बात का प्रश्न न उठायें— चूंकि जनसंघ दल की तरफ से यह विधेयक लाया गया है, इसलिये इसका विरोध करना है। मैं समझता हूँ कि यह जनतन्त्र के स्वास्थ्य को कायम रखने के लिए, उसको सुधारने के लिये सही दिशा मे एक आवश्यक कदम है। मैं यह नहीं कहता कि यह सब मर्जों की एक ही दवा है, इससे तमाम काला धन प्रकाश में आ जायगा, लेकिन इतना मैं जरूर समझता हूं कि इससे जनतन्त्र के स्वास्थ्य को कायम रखने के लिये निश्चित रूप से सहायता मिलेगी। इसलिये मैं सभी दलों से प्रार्थना करता हूँ कि इसको दल का प्रश्न बना कर, सभी दल इसको समर्थन दें।

MR. DEPUTY-SPEAKER : Motion moved :

> "That the Bill to provided for the compulsory publication of annual accounts by recognised political parties, be taken into consideration."

The law Minister has already indicated that he intends to bring forward a comprehensive Bill. So, I request hon. Members to confine their remarks to just five minutes each. Already we have lost 45 minutes.

श्री तुलशीदास जाधव (बारामती) : उपाध्यक्ष महोदय, हमारे ला मिनिस्टर साहब ने शुरुआत में ही इसके प्रिन्सिपल को कुबूल कर लिया है—इसके लिये मैं उनको धन्यवाद देता हूं। कोई अच्छी चीज हो, चाहे वह कहीं से भी आये, उसको कबूल करने की हिम्मत उन्होंने दिखाई है यह अच्छी बात है।

एकाउन्ट्स के बारे में यहां पार्लियामेंट में, बाहर अखबारों में और पब्लिक मीटिंग्ज में बार-बार चर्चा होती है। उसका हम अपने तरीके से उत्तर देते हैं, परन्तु यह बात स्वाभाविक है कि जिस पार्टी के हाथ में सत्ता होती है, समाज में उनके प्रति अनादर पैदा करने का प्रयत्न किया जाता है। आज कांग्रेस पार्टी सत्ता में है, कल दूसरी पार्टी सत्ता में हो सकती है, परन्तु विरोधी पार्टियां सदैव सत्तारूढ़ पार्टी के प्रति, उनकी नीतियों के प्रति, उनकी बुराइयों के प्रति पब्लिक मीटिंग्ज में या अखबारों के जरिये जनता के मन में शक पैदा करने की कोशिश करती हैं, यह बात दूसरी है कि लोग उनको मानते हैं या 100 परसेन्ट नहीं मानते हैं, परन्तु उसका असर जरूर होता है।

SHRI S.M. BANERJEE : Sir I understand that Mr. Narayana Rao said that I raised quorum and walked out of the House. I never raised quorun.

MR. DEPUTY-SPEAKER : He never mentioned your name.

श्री तुलशीदास जाधव : इसलिये इस देश में डेमोक्रेसी की प्राथमिक अवस्था में यदि सब पार्टियां, जिनको जनता के सामने जाना है, अपने-अपने एकाउण्ट बतायें तो यह एक अच्छी परम्परा होगी। उसमें यह बात तो नहीं है कि किसके पास से कितना लिया है लेकिन डोनेशन उसमें बता सकते हैं।

जहां तक मुझे मालूम है असेम्बली के इलैक्शन के लिये 10 या 12 हजार रुपये और पार्लियामेंट के इलैक्शन के लिये 25 हजार रुपये तक खर्च करने की परमीशन है, परन्तु ऐसा सुना जाता है कि यह खर्चा कहीं ज्यादा होता है। यह बात सही है कि पहले 1937 में जो इलैक्शन हुए और उस वक्त जो खर्चा होता था, उसके मुकाबले में आज के इलैक्शन के लिए अगर मैं ऐसा कहूँ कि यह एक बारगेनिंग जैसी चीज हो गई है, तो वह गलत न होगा। जैसे हम बाजार में कोई चीज खरीदने जाते हैं, उसी तरह की स्थिति इलैक्शन की हो गई है। मुझको स्मरण है—राजेन्द्र बाबू जब राष्ट्रपति पद छोड़ रहे थे, उन्होंने अपनी आखिरी स्पीच में कहा था मैं ज्यादा कुछ नहीं कहता, अब तक 12 वर्षों में मैंने कुछ नहीं कहा है, लेकिन जाते हुए एक बात कहना चाहता हूं कि इलैक्शन में ज्यादा खर्च होना, डेमोक्रेसी के लिये डेंजर है। उनकी यह बात सही है। हमारे देश में आर्थिक दृष्टि से गरीब लोग ज्यादा है, वे किसी

[श्री तुलशी दास जाधव]

पार्टी या उसके प्रिन्सिपल पर ध्यान नहीं देते, जब लोग उनके पास पैसा देने जाते हैं तो सोचते हैं कि किसको वोट दें, जो पैसा देता है उसको वोट दे देते हैं। तो एक तरह से यह बाजार जैसी चीज हो गई है।

एकाउन्ट देने से उस पर कन्ट्रोल आयेगा, यह बात सही है। आज पैसा देकर वोट खरीदने का एक परिणाम यह भी हुआ है—मैं इस पार्टी या उस पार्टी के बारे में या इस एम० पी० या उस एम० पी० के बारे में नहीं कह रहा हूं आज यह हवा बन गई है कि जो इस तरह से चुनकर आता है, वह साढ़े चार या पौने पांच साल तक लोगों के पास जाने की जरूरत नहीं समझता। वह समझता है कि 10-15 लाख रुपया खर्च करने से वोट मिल जायेगा, इसलिए रोजाना जाने की क्या जरूरत है। जनता के साथ सम्पर्क, जिसको हम 'मास कोन्टेक्ट' कहते हैं, जो डेमोक्रेसी का प्रिन्सिपल है, वह खत्म हो जाता है। आजकल यह हो रहा है कि बड़े-बड़े लखपति यहां वहां कहीं भी चले जाते हैं, जहां उनका जनता के साथ कोई सम्बन्ध नहीं है वहां चले जाते हैं जो जनता में काम करने वाले वर्कर्स हैं, जिनका जनता के मास-कोन्टेक्ट है, वे भी पैसा लेकर, उनसे दस-पांच लाख रुपया लेकर खर्च करके चुनाव जिता देते हैं।

डिमोक्रेसी के लिये यह चीज बहुत नुकसानदेह होगी। इसमें किसी भी पार्टी का सवाल नहीं है। जो हमारा मूल प्रिंसिपल है, उसके लिए यह बड़ा धोखा है। इसलिए मेरा यह कहना है कि जो एकाउन्ट की बात है, उसको देने में या मांगने में कोई हर्ज नहीं है।

एक बात मुझे यह कहनी है कि इलैक्शन के लिए किसी भी पार्टी को लोगों से बहुत ज्यादा पैसा इकट्ठा नहीं करना चाहिए। हर गांव में पोलिंग स्टेशन बने होते हैं। वहां पर जो लोग रहते हैं वे अपने खेतों पर काम करने के बाद भी अपना वोट देने के लिए आते हैं। उनके ऊपर किसी भी पार्टी को पैसा खर्च करने की जरूरत नहीं है। पांच वर्ष तक तो लोग उन गांवों में जाते नहीं हैं और जब वोट लेने का समय आता है तभी वहां पर जाते हैं, यह बात मैं समझता हूं ठीक नहीं है। इसी प्रकार से सरकार के लिए भी यह उचित नहीं है कि चार साढ़े चार साल तक जो वह आम जनता के लिए अच्छे-अच्छे कानून न बनाये, उनको सुविधाएं प्रदान न करे और फिर बाकी 6 महीनों में ही उनके लिए कुछ अच्छे काम करे। मैं तो समझता हूं कि लोगों से बराबर ताल्लुक बनाये रखना चाहिए। फिर वे आसानी से वोट देंगे और किसी को कोई खर्चा करने की जरूरत नहीं होगी। यह बात मैं समझता हूं, हर एम० पी०, हर एम० एल० ए० के दिल में आनी चाहिए कि वे लोगों से बराबर सम्पर्क बनाये रखें। फिर जनता भी सोचेगी कि ये तो हमारे पास हमेशा ही आते हैं, इसमें लेन-देन की कोई बात नहीं है। डिमोक्रैसी को बनाये रखने के लिए देश में इस प्रकार की हवा को तैयार करना बहुत ही जरूरी है।

अन्त में मुझे यह निवेदन करना है कि इस पार्लियामेंट के अन्दर इस प्रकार से पैसे के लेन देन की जो बातें कही जाती हैं, जो कि अखबारों में भी निकलेंगी, मैं समझता हूं किसी प्रकार भी उचित नहीं है।

श्री अर्जुन सिंह भदौरिया (इटावा): माननीय उपाध्यक्ष महोदय, वर्तमान विधेयक वास्तव में इस देश में स्वस्थ लोकतन्त्र के लिए बहुत ही गुणकारी और लाभदायक है। इसलिए मैं यहां पर किसी भी राजनीतिक दल के खर्चे के ब्योरे में न जाकर नीति और सिद्धान्त की चर्चा करना ही ज्यादा उचित समझता हूं। हमारे कुछ माननीय सदस्य इस विधेयक को केवल चुनाव के खर्चे तक तक ही सीमित रखना चाहते हैं। चुनाव का खर्चा ही नहीं बल्कि इस विधेयक में प्रत्येक दल का सम्पूर्ण आय-व्यय का एक वर्ष का लेखा-जोखा आना चाहिए।

यदि हमें देश के लोकतन्त्र को मजबूत और भविष्य के लिए सफल बनाना है तो हमें यह ढूंढना होगा कि कहीं गंगोत्री के अन्दर तो कीचड़ नहीं है ? यदि हम राजनीतिक दल के लोग जनता से मिले हुए धन का हिसाब-किताब जनता के समक्ष उपस्थित नहीं कर सकते हैं तो फिर यह मानना होगा कि हमारा विश्वास ही लोकतन्त्र में नहीं है । यह बिल जो उपस्थित किया गया है, इसके पीछे जो मंशा और कार्य-क्रम है, वह दोनों ही लोकतन्त्र के लिए उपयोगी होंगे यदि शासन इसे मंजूर करे । मैं स्पष्ट कहना चाहता हूं कि देश के लोकतन्त्र को सफल बनाने के लिए जरूरी है कि अगर विरोधी दल की ओर से भी देश के हित के लिए कोई बात आये तो शासन का परम कर्तव्य हो जाता है कि उन अच्छी बातों को भी मंजूर करे । आज शायद शासक दल यह सोचता है कि उसके पास काफी धन है लेकिन मैं उनको सचेत करना चाहता हूँ कि यदि वह धन किसी उपयोग में आता है तो केवल मुट्ठी भर लोगों के उपयोग में ही आता है । शासक दल के जो गरीब, मेहनतकश लोग हैं, जोकि अपना सम्पूर्ण समय देकर काम करने वाले लोग हैं, उनके लिए आगे चलकर मुसीबत आयेगी । अभी विशेषकर उत्तर प्रदेश, बिहार, पंजाब में जो मध्यावधि चुनाव हुए और आगे 1972 में लोक सभा के लिए चुनाव होंगे, उसमें लोकसभा के हर सदस्य को अकेले ही चुनाव लड़ना पड़ेगा । यह हो सकता है कि कांग्रेस दल में जो बड़े राजा लोग या सेठ लोग हैं, वे शानदार ढंग से चुनाव लड़ सकें लेकिन गरीब लोगों को तो छोटी सहायता से ही अपना चुनाव अभियान चलाना पड़ेगा । इसलिए मैं निवेदन करना चाहता हूं कि शासक दल में जो गरीब लोग हैं वे सरकार पर इस बात का दबाव डालें कि हर दल अपना हिसाब-किताब तभी पेश करेगा जब शासक दल इस नीति को मंजूर करे । आज इसकी मंजूरी की बहुत बड़ी जिम्मेदारी शासक दल के ऊपर है । मैं शासक दल से निवेदन करना चाहता हूं कि यह कोई आज का ही सवाल नहीं है, हो सकता है कि अगले दस साल तक आप शासन में रह कर मजबूती से काम चला लें लेकिन दस साल के बाद अगर आपको यही शिकायत करनी पड़ी, जोकि आज विरोधी दल के लोग करते हैं, तो उस स्थिति में वह आपके लिए उपयोगी नहीं होगा, आपके लिए भी वही चीज उपयोगी है जोकि सारे देश के लिए उपयोगी है, देश के लोकतन्त्र के लिए उपयोगी है ।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं ।

श्री शिव नारायण (बस्ती) : जो बिल इस हाउस के सामने उपस्थित है, उसके जो सिद्धान्त हैं वह तो बहुत सुन्दर हैं । लेकिन मैं निवेदन करना चाहता हूँ—दिल साफ हो तो आइना क्या चीज है ।

15.57 hrs.

[Shri Gadilingana Gowd *in the Chair*]

खुदरा फजीहत, दीगरा नसीहत । आप सारी गालियां कांग्रेस को ही न दें, जरा अपने दामन में भी मुंह डालकर देखें । मैं अभी मिड टर्म इलैक्शन से लौटा हूं । मैंने वहां पर पैदल और रिक्शे से दौरा किया । मैं तो जब जीतकर आया तो हमेश फर्स्ट नम्बर पर अपना रिटर्न दाखिल किया । और जब मैंने अपना रिटर्न दाखिल कर दिया तो फिर हमारे उस रिटर्न की नकल जनसंघ, स्वतन्त्र दल, सभी ने की । तो हम अग्रसर हैं, हम हमेशा आपको प्रकाश देते है । हमारा संविधान मौजूद है । हमने संविधान में लिखा है कि हम एकाउन्ट्स देंगे । हमारी कांग्रेस पार्टी अगर किसी से चन्दा लेती है तो उसको रसीद भी देती है । हमारे वर्कर्स और मेम्बर्स के पास बाकायदा ए० आई० सी० सी० की तरफ से छपे हुए फार्म मिलते है । अगर किसी ने दस रुपये दिये तो उसको फौरन दस रुपये की रसीद काट कर दे दी ।

एक माननीय सदस्य : लेकिन दस पांच लाख की रसीद नहीं देते हैं ।

श्री शिव नारायण : दस-बीस लाख की भी हम रसीद देते हैं। हम आज शान से कह सकते हैं कि आज उत्तर प्रदेश में जो हमारे चीफ मिनिस्टर श्री चन्द्रभानु गुप्त हैं, उन्होंने आज तक किसी से भी अगर पैसा लिया तो उसकी रसीद दी, पी० सी० सी० के नाम बैंक कटवाया, उस पैसे को अपनी जेब में नहीं डाल लिया। वे तो हम लोगों को भी डांटते रहते हैं कि सावधान रहो। मैं आपको यह एक नमूना दे रहा हूँ, कोई हवा में बात नहीं कर रहा हूँ। इसलिए मेरा आपसे कहना है कि गाली देने से पहले जरा अपने दामन में भी मुंह डाल कर देखो।...(व्यवधान)...जो बिल खोजों आपना, मुझ से बुरा न कोय। जब नयी पार्लमेंट आई थी तब इस आगस्ट हाउस में यह क्वेश्चन आया था। सभी पार्टीज का नक्शा हमारे होम मिनिस्टर की जेब में था, सभी के मुंह बन्द थे। इसलिए ऐसी बात कीजिए जोकि दूसरों को भी मान्य हो। हमारे ला मिनिस्टर ने इस बिल के प्रिंसिपल को माना है। हम लोग भी मानते हैं और चाहते हैं कि इस मुल्क में जितना कम पैसा खर्च हो उतना ही अच्छा है ताकि हमारा मुल्क गरीब न हो। लेकिन साथ ही साथ मैं यह भी अदब से कहना चाहता हूं कि जो रुपया बाहर से आता है, फारेन कन्ट्रीज के लोग हमारे यहां इन्टरवीन करते हैं, और यहां के जो लोग उनकी जेबों में खेलते हैं, उनसे मैं अपील करना चाहता हूँ कि आप हिन्दुस्तानी हैं तो हिन्दुस्तानी बनकर रहें।...(व्यवधान)...दिल जले जब फरियाद करते हैं तो आसमान भी हिल उठता है। इस देश को आजाद करने के लिए राजगुरु, सुखदेव, भगत सिंह फांसी के तख्ते पर चढ़े थे। उस पुराने इतिहास को आप न भूल जाओ। मैं बंगाल से अपील करना चाहता हूं। मैं पंजाब से भी अपील करना चाहता हूँ जहां पर आयाराम और गयाराम पैदा हो रहे हैं। मैं बड़ा खुश हूंगा अगर इस बिल को सरकार पूरे रूप में मान ले। उसके बाद हमारी, गोयल जी की और सभी की जांच हो और हरएक अपना अपना हिसाब इमानदारी से बतायें कि कहां कहां से वह आया है।

16.00 hrs.

कल आप ने अखबारों में पढ़ा होगा कि सही मायनों में बतलायें कि कहां कहां से आता है? उधर के हमारे विरोधी दल वालों की तरफ से कहा जाता है कि हम कांग्रेस वाले इस देश के बड़े बड़े मिल मालिकों से पैसा लेते हैं लेकिन हुजूर हम हिन्दुस्तानियों से ही तो पैसा मांगते हैं। हम टाटा, बिड़ला से पैसा मांगते हैं। ऐसा करके क्या हम कोई गुनाह करते हैं? यह हमारे देश के उद्योगपति जिन से हम पैसा मांगते हैं यह हमारे देश के भामाशाह सरीखे है। लेकिन मैं अपने दोस्तों से कहना चाहूँगा कि हम उन की तरह से फोरेन कंट्रीज से पैसा नहीं मंगवाते हैं। अब अगर बिड़ला, टाटा जैसे भारतीय उद्योगपति कांग्रेस की पैसे से सहायता करते हैं तो उन को बहुत गालियां दी जाती हैं लेकिन इस के विपरीत जो बाहर से पैसा मांग कर ले आते हैं उन को कुछ नहीं कहते हैं। वह तो मानो गंगाजल से नहाये हुए हैं, हरिद्वार गंगा में या त्रिवेणी के संगम में डुबकी लगा कर आये है। मुझे कहना पड़ता है कि मेरे उधर के मित्र "पर उपदेश कुशल बहुतेरे" वाली चीज को ही चरितार्थ कर रहे है। मैं चाहूंगा कि जो भी बात कही जाय वह नपी, तुली हो और वह जहां हम पर लागू हो वहां वह उधर के तमाम मित्रों पर भी समान रूप से लागू हो।

मैं इस हाउस का मैम्बर चला आ रहा हूँ। मेरे प्रोफेसर डा० ईश्वरी प्रसाद ने आशीर्वाद दिया और मैं मैम्बर पालियामेंट हो गया। सब से बड़ी बात यह है कि हम सभी लोग यहां जनता के प्रतिनिधि होकर आये हैं। First of all, you must be a member of Parliament. To be a minister is something more; to be the Prime Minister is still something more. But you must first become a Member of Parliament elected by the people, for the people and of the people.

मैं इस बिल को लाने के लिए श्री श्रीचन्द गोयल को धन्यवाद देना चाहता हूं। जहां तक बिल के सिद्धान्त का सवाल है हम सब उस से आमतौर पर सहमत हैं। ला मिनिस्टर ने भी इस बारे में एश्योरेंस दिया है कि वह इन लाइंस पर एक अच्छा बिल लाएंगे। लेकिन आज देश में जो वातावरण चल रहा है वह है "कहता बहुता मिले, गहता मिले न कोय" जोकि अवांछनीय है। हम को और उधर के हमारे उन मित्रों को सब को इस बात का प्रयत्न करना चाहिए कि जो हम दूसरों को करने को कहें स्वयं उसके अनुरूप आचरण करें। देश की मांग है कि हम जो दूसरों को करने लिए कहें स्वयं उन पर पहले अमल करें।

पिछले अगस्त में जब मैं फारेन कंट्रीज से लोट कर यहां आया था तो मैंने प्राइम मिनिस्टर को कहा था कि हमारा मुल्क अभी भी दूसरे देशों की तुलना में चीपर हैं लेकिन बी आर ग्रोस लैकिंग इन डिसिप्लिन।" We want moral character of the people. Those who obey can give orders. हम स्वयं जो दूसरों से करने की अपेक्षा करें उसे करके दिखायें।

जैसा मैंने आरम्भ में कहा जहां तक इस बिल के सिद्धान्तों का सवाल है हम उन से सहमत हैं और वह सुन्दर सिद्धान्त हैं लेकिन जरूरत इस बात की है कि हम और आप ठीक ठीक उन के ऊपर चलें।

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Mr. Chairman, Sir, I rise to support his Bill. I congratulate my hon. friend Mr. Goyal on his having brought this Bill. I also congratulate Government on its acceptance of the principle. Now, if the principle is good and if the Bill is short, I do not see why it should be postponed on the ground that a comprehensive legislation will be brought forward. If we refer to the records of Government, many a good Bill have been buried alive on the promise of a comprehensive legislation. I trust Mr. Govinda Menon will not fall a prey to that general theory of comprehensive legislation which may or may not come but be careful to see that it should come as soon as possible. If there is any delay in bringing the comprehensive Bill because processing of the comprehensive legislation in the light of many proposals made by the Election Commissioner, in the light of the experience of 20 years will take a long time, this very good thing and an acceptable one would be unnecessarily postponed. Therefore, while I do not quarrel with him because he has said that the Bill could lie over until he brings his own Bill, at the same time, I would suggest to him that he should take speedy action to bring forward such a Bill.

The purity of this administration lies in the purity of those who compose the administration. A tree is good if its seeds are good. The fruit of a tree is good if the seeds of the tree are not poisoned. In the case of Government, it is we, the elected Members, that form the seeds of this big tree of Government. Therefore, the purity must begin with us. The purity must begin with those who compose the various legislatures who are responsible for the formation of Government. So, it is very necessary that all of us should have self-discipline.

We have found that the provisions relating to the election expenditure have not been adequate to curb the tendencies which are not good. This particular Bill seeks to strengthen certain ideas of purity in our administrative machinery, the governmental machinery and the legislative and Parliamentary machinery. Unless the party behaves well from the start, they cannot be expected to give a pure administration later when they come into power.

If it is not considered irrelevant, I would like to take you back to 1957, to one incident that happened in 1957. After the General Elections were over, there was a meeting of the All India Congress Committee of Gauhati. A very important member of the AICC who at that time became an ex-Minister asked the President as to what was the amount that had been collected for the purpose of elections and what was the expenditure. A reference to the newspapers of that day will bear out what I am saying. Then the President simply asked, 'Don't you trust us ?'. Then the ex-Minister and an important member of the AICC said, 'It is not a question of trust. I just want to know how much was collected and how much was spent. Then the President looked at the face of the

[Shri Tenneti Viswanatham]

Prime Minister and the Prime Minister looked at the face of the President and both smiled at each other, and all of them looked at these three, and the matter went off. Afterwards I purchased the AICC Bulletins. When I was in the Congress, it was the practice to mention all the donations which we used to collect and give an account of them. So, I thought that if I looked into the AICC Bulletin, I would know the amount collected and the amount spent. I purchased Bulletin after Bulletin, but there were no accounts ; the accounts of the donations collected for election purposes were not mentioned there. It was a very sad state of affairs. Therefore, from that day I was always thinking that there must be some compulsory legal provision calling upon the various political parties to maintain accounts, not only of their regular, routine subscriptions and other things but also of the donations which they collect for any special occasion—it may be for elections, it may be for All India Congress Committee meeting or it may be this or that in respect of Jan Sangh or any party : all of them may be collecting donations for other purposes, for meetings, invitations, delegations and so on. The scope of this Bill is to see that all parties regulate their accounting procedure. There is nothing wrong in this ; it is very good, and as has been said by the hon. Law Minister, it is very good in principle. If it is good in principle, unlecs the language is bad or the drafting is loose, it should be accepted right on the spot. Anyway, I take it on trust that the Law Minister would bring his Bill soon. I would like to say that there should be no delay in this matter ; the sooner we do, the better it is; we will generate confidence in the country ; nowadays the confidence has been shattered because people do not give accounts. I remember, what happened in my own State. Once. certain people running a transport organisation went to the Minister to request him to see that nationalisation was not proceeded with in those districts. Incidentally, it would appear, they mentioned, "As you remember. we gave Rs. 8 lakhs for the electionfund". Then I was told that the Minister jumped up and said, 'No ; you never gave Rs 8 lakhs : I received only Rs. 2 lakhs.' There was no account either for Rs. 8 lakhs or for Rs. 2 lakhs. These things happen. When these things come to light, what happens ? Nobody will be accountable for anything That is to say, the bonds of society, the bonds of purity, are all loosened, shattered and broken. Therefore, if you want to set up a new kind of society for which, it is proclaimed every day, the Government stands, then we have to begin with ourselves, i.e., we begin with our parties.

A question was raised by the hon. Deputy Speaker about the independents, the individuals. What happens when an individual collects money ? He is not a party, he is not an institution and he does not say that he does it for somebody else.

Everybody knows it is for the individual. If they have trust in the individual, they give ; otherwise, they do not. Certainly if he collects donation for a particular purpose like election or convening a conference or meeting and so on, he should be accountable. I have no doubt that this Bill covers that also.

Therefore, from any point of view, whether it is individuals or Independents or whether they are parties, it is absolutely necessary that they should account for all the donations they receive for such purposes.

There is another reason why this should have been done .....

MR. CHAIRMAN : There is only one hour for this Bill. He should conclude

SHRI TENNETI VISWANATHAM : All right. I support the Bill. I request the hon. Minister to bring forward the comprehensive Bill as earlp as possible.

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, मैं बड़ा शुक्रगुजार हूँ श्री गोयल का जिन्होंने इस सवाल को लोगों के सामने रखने की कोशिश की है पार्लियामेंट की मार्फत, जिसके बारे में काफी टीका टिप्पणी बाहर भी होती है ग्रौर सदन में भी होती है । मैं उनसे एक चीज कहूँगा । उन्होंने कम्यूनिस्ट पार्टी का कुछ लेखा जोखा यहां रखने की कोशिश की है । किसी कांफरेंस का उन्होंने जिक्र किया है । चूंकि मैं उस ग्रुप से ताल्लुक रखता हूँ ग्रौर काफी नजदीक

हैं कम्यूनिस्ट पार्टी के, इसलिए एक चीज आप की मार्फत श्री गोयल से कहना चाहता हूं कि वह यह भी साथ-साथ बतला देते तो अच्छा होता कि जनसंघ को इतना पैसा कैसे मिलता है चुनाव लड़ने के लिए। वह चुनावों में खेमे की बात को, पोस्टर की बात को या पैम्फलेट की बात को तो छोड़ दीजिये, वह टोपियां इतनी बांट देते हैं कि डर लगने लगता है। पिछले चुनावों में पूरे कानपुर जिले में यह हुआ था कि या तो सफेद टोपी दिखलाई देती थी या पीली टोपी दिखलाई देती थी। उनके सिवा किसी और की टोपी नहीं दिखलाई देती थी। आखिर टोपियों में भी तो कुछ खर्च होता है, वह कोई कागज की तो बनती नहीं हैं, कपड़े की बनती हैं।

अब की बार सरमायेदारों ने यह सोच लिया था कि वह कांग्रेस से दिल लगाना छोड़ दें। उन्होंने 60—70 साल तक कांग्रेस से दिल लगाया, लेकिन अब वह बूढ़ी हो गई है, इसलिए 18-19 साल की नई नवेली को पकड़ो। इस बार जनसंघ का सरमायेदारों ने काफी पैसा दिया। पिछली बार आप ने देखा होगा कि कांग्रेस से ज्यादा पैसा शायद जन संघ और स्वतंत्र पार्टी को दिया गया था।

श्री श्रीचन्द गोयल : हमने सिर्फ सवा लाख लिया था।

श्री स० मो० बनर्जी : एक सवा लाख के बराबर होता है।

फिर भी मैं कहना चाहता हूँ कि बजाय इसके कि हम इन चीजों को उठायें, हम को सारी बातें देखनी चाहिए। मैं खुले आम कहना चाहता हूं कि जो भी विदेशी पूंजी यहां लाई जा रही है, चाहे वह रूस की हो चाहे चीन की हो, चाहे अमरीका या कहीं की हो, उसकी खुली जांच होनी चाहिए ताकि दूध का दूध और पानी का पानी हो जाये और यह मामला तय हो जाये।

अभी श्री शिव नारायण ने कहा कि हम टाटा से रुपया लेते हैं, बिड़ला से लेते हैं, लेकिन वह देशी रुपया ही तो है। उन्होंने श्री सी० बी० गुप्त की बड़ी तारीफ की। मैं उनको श्रद्धा की नजर से देखता हूँ, वह मान्यवर हैं, क्योंकि लड़ने वाले शख्स हैं। लड़ते खूब हैं हम लोगों मे आपने देखा होगा कि जब लोक सभा का चुनाव हुआ था 1967 में तब उन्होंने श्री मोहन को टिकट दिया था, श्री मुल्ला के खिलाफ लड़ने के लिए। हमारे देश में एक अजीब परम्परा है कि अगर कोई कच्ची शराब बनाये, देशी शराब बनाये तो जेल चला जाये, लेकिन अगर विलायती शराब बनाये तो उसको लोक सभा का टिकट दिया जाता है। आप सोचिये कि क्या मोहन नगर का पैसा उनको नहीं मिला होगा, मोदी नगर का पैसा नहीं मिला होगा। राय बहादुर मोदी ने छः मजदूरों का खून किया, गोली से भुनवा दिया। छः मजदूर मारे गये और राय बहादुर मोदी को पद्म भूषण का खिताब मिल गया। अगर गोलियों से मारने पर ही खिताब मिलना चाहिए तो बारह मजदूरों को गोलियों से मरवा दिया चव्हाण साहब ने, वह भारत रत्न के काबिल हैं, पद्म भूषण उन के लिए क्या चीज हैं। चुनाव में कांग्रेस ने जो पैसा लिया है क्या वह उसका हिसाब देने के लिये तैयार है? हम तो अपना हिसाब देने के लिये तैयार हैं।

अभी जब उपाध्यक्ष महोदय यहां कुर्सी पर बैठे हुए थे तब उन्होंने कहा था कि जो इंडेपेन्डेंट्स हैं उनसे कैसे हिसाब लिया जाये? मैं कहना चाहता हूँ कि मैं आजाद उम्मीदवार की हैसियत से सन् 1957 से लेकर 1967 तक खड़ा होता रहा हूं। मुझ को सहयोग मिला है सी० पी० आई० (मार्क्सिस्ट), एस० एस० पी० और कम्यूनिस्ट पार्टी का, लेकिन मैंने तीनों चुनावों में कोई कैम्प नहीं लगाया। हम लोगों ने कभी पर्चे नहीं बांटे। हम विश्वास करते हैं अपने प्रचार में, अपने सिद्धान्तों में। हम जो 17-18 घंटे रोज मेहनत करते हैं उस पर विश्वास करते हैं। हम कहते हैं कि हमें वोट दो और हम को वोट मिलते हैं। अगर आप मामूली

[श्री स० मो० बनर्जी]

कैम्प का खर्च भी ले लीजिये तो एक-एक कांस्टिटुएंसो में करीब 450 पोलिंग बूथ्स होते हैं। अगर उनमें से हर एक जगह पर कैम्प लगाया जाये तो उसका खर्च करीब 14 हजार रु० बैठता है। पर्चे बांटने में भी, अगर पांच या छ: लाख पर्चे बांटे जायें तो, तकरीबन 12–14 हजार के खर्च होता है। इन तमाम चीजों को मिलाकर देखें तो यह सब सही तरीके से कैसे हो सकता है ?

मैं तो कहता हूँ कि हमें हिसाब देना चाहिये।

श्री गोयल ने अपने बिल में कहा है कि :

"Every recognised political party shall keep separate and correct account of all the receipts and expenditure partaining to party work and should publish annually a statement of such accounts on such date and in such manner as may be prescribed in this behalf.

हमारी ट्रेड यूनियन में क्या होता है ? हम लोग हर साल अकाउंट देते हैं आडिटेड बैलेंस शीट देते हैं। हम इसके लिये तैयार हैं। लेकिन क्या कांग्रेस भी तैयार है। इसके बारे में रूलिंग पार्टी की बड़ी जिम्मेदारी है, जो कि बहुत बड़ी पार्टी है और हिन्दुस्तान में तकरीबन 70 साल से चली आ रही है। मैं पूछना चाहता हूँ कि क्या वह इसके लिये तैयार है? उसके पास क्या कोई ऐनुअल अकाउंट्स रक्खे जाते हैं ? नेशनल डिफेन्स फंड का ढाई करोड़ रु० सी० बी० गुप्त ने जमा नहीं किया है सेन्ट्रल गवर्नमेंट में। क्या उसका कोई हिसाब आपको मिला है ? पी० ए० सी० में भी हम ने इसको उठाने की कोशिश की, लेकिन सेक्रेट्री साहब ने कहा कि यह बात सही है, मगर नेशनल डिफेंस फंड का रुपया दूसरा नाम देकर जमा कर दिया है, जिस का संचालन गवर्नर साहब और सी० बी० गुप्त करते हैं। मैं पूछना चाहता हूँ कि नेशनल डिफेंस फंड किस लिये आया था ? इसलिए कि हथियार खरीदे जायें, जेवरात के बदले हथियार खरीदे जायें और इस धरती की हिफाजत की जाये, मादरे वतन को बचाया जाये, लेकिन दो या ढाई करोड़ रुपया जो मिला उसमें क्या एलेक्शन फंड के लिए पैसा नहीं लिया गया ?

मैं चूंकि उत्तर प्रदेश का रहने वाला हूं, इसलिए जानता हूँ कि चीनी के कारखाने वालों को फायदा पहुंचा।। क्या यह बात सही नहीं है कि उनसे हमेशा चन्दा लिया गया ? उत्तर प्रदेश में एक मजाक है। वह कहते हैं कि चीनी चन्दा और चुनाव साथ-साथ चलते हैं। मैं कांग्रेस वालों से हाथ जोड़कर निवेदन करना चाहता हूँ, चाहे वह विदेशी पी० एल० 480 का पैसा हो या कोई और देने की कोशिश करता हो, लोगों ने समझ लिया है कि हमारा देश इतना पतित हो गया है कि किसी तरफ से भी पैसा दे कर उसको खरीदा जा सकता है। कितने आश्चर्य की बात है कि हम समझते हैं कि 25 – 30 हजार रु० देकर जो भी चाहे कोई सीक्रेट डाकुमेंट यहां निकलवा सकता है फाइलों से। क्या यह हमारे देश का दुर्भाग्य नहीं है ? मैं समझता हूँ कि यहाँ पर राजनीतिक दलों का एक कंवेशन होना चाहिए उसमें एक कोड बनाया जाना चाहिये कि इससे ज्यादा पैसा चुनाव में खर्च नहीं किया जायेगा, वर्ना यहां पैसा बाँटा जाता रहेगा। यहां पर वोट 2 रु० के हिसाब से खरीदे जाते हैं और बोगस वोटिंग होती है। मैंने देखा है कि एक गरीब इन्सान जो रात में चौड़े में लेटा होता है, उसकी कोई हैसियत नहीं है। उसके ईमान को लोग 5 रु० में खरीदते हैं। हम कहते-कहते हार जाते हैं कि ईमान मत बेचो, लेकिन एक तरफ बच्चे की मुसीबत है, बीवी का भूखा और नंगा जिस्म है, जब उसको इन्सान देखता है तो कहता है कि ईमान भाड़ में गया, क्या करना है, जो लंका में जायेगा वह रावण होगा, किसी को वोट दो, हमारी हालत सुधरने वाली नहीं है, और 5 रु० में वह अपना ईमान बेच देता है। अगर हम चाहते हैं कि हमारी संसदीय प्रणाली से वह कलुष दूर हो, वह गन्दगी उसमें न हो, तो हमें कोशिश करनी चाहिये कि हर

एक पोलिटिकल पार्टी वादा करे कि हम हिसाब देंगे। हम लोग तैयार हैं हिसाब देने के लिये लेकिन सब से बड़ी जिम्मेदारी तो कांग्रेस के ऊपर है।

लेकिन एक चीज और कहना चाहता हूँ। बंगाल में झगड़ा क्यों हुआ? अतुल्य घोष और आशु घोष में झगड़ा क्यों हुआ? अतुल्य घोष ऐसा व्यक्ति हिन्दुस्तान में किसी जगह सेक्रेटरी या प्रेजिडेंट बनना नहीं चाहता। सिर्फ केशियर बनना चाहता है, ट्रेजरर बनना चाहता है।

SHRI LOBO PRABHU (Udipi): Please do not mention names; let us observe the rules.

SHRI S. M. BANERJEE: What rules?

I was going to say that he does not accept any post right from the beginning. If Pandit Nehru died, Shri Atulya Ghosh should become the cashier of the Nehru Memorial Fund. When Lal Bahadur Shastri died, then he should become the treasurer of that fund. He is actually concerned with this post only. Let anybody die in this country; he should become the treasurer of that memorial fund which is set up. There was a clash between Ashu Ghosh and Atuly Ghosh in regard to various funds that were organised by the Congress Committee of West Bengal. But there was no enquiry against him. In regard to Biju Patnaik, there was an enquiry; but against Atulya Ghosh, why was there no enquiry? Because he is somebody very high up in the Congress hierarchy.

Therefore, Sir, my submission is only this: that this Bill is good. If the hon. Minister wishes to bring a comprehensive Bill on this matter, as he has promised to do, I welcome it. Let there be an open enquiry about foreign money which is given to the various political parties Let not anyone be afraid of the enquiry. I welcome that. But as I said, let the ruling party become an example and a model in this country, so that it may be followed by others. I say it because they are the oldest party, and they had certain traditions previously. I request them to accept the principle of this Bill and bring another piece of legislation which may allay the fears in the mind of so many crores of people in this country, the fear being that many politicians are corrupt. Let not that fear exist; and the ruling party alone can set an example.

श्री रणधीर सिंह (रोहतक): सभापति महोदय, फारसी में एक कहावत है:

हर कसेरा के हिसाब पाक अस्त

अज महासिब चे बाक अस्त।

किसी का हिसाब ठीक हो, तो उसको हिसाब लेने वाले से डर नहीं लगना चाहिये।

हमारे गोयल साहब ने जो यह बिल पेश किया है, इसके लिए उनकी जितनी तारीफ की जाए थोड़ी है। उनसे भी ज्यादा तारीफ मैं अपने होम मिनिस्टर की और अपने ला मिनिस्टर की करता हूँ, गवर्नमेंट की करता हूँ और साथ ही साथ कांग्रेस पार्टी की करता हूँ जिन्होंने इसके बारे में पहले से ही फैसला कर रखा है कि वे एक कम्प्रिहैंसिव बिल इस विषय में लायेंगे। इनका काम तो चौबीसों घंटे कीचड़ उछालना है। लेकिन हमारी नीयत कितनी साफ है, कांग्रेस की नीयत कितनी साफ है, हमारे ला मिनिस्टर और हमारे होम मिनिस्टर की नीयत कितनी साफ है इसका अंदाजा आप इसी से लगा सकते हैं, कि यह बिल तो माननीय सदस्य ने आज पेश किया है लेकिन हमने एक साल से पहले से ही इसका हल तलाश किया हुआ है कि हमको इस विषय में क्या करना है। ला कमिशन के साथ भी ला मिनिस्टर की बात हो चुकी है, इलैक्शन कमिशन के साथ भी इसके बारे में पत्र व्यवहार हो चुका है। खैर माननीय सदस्य ने जो यह बिल पेश किया है और इसकी ओर गवर्नमेंट का ध्यान खींचा है, इसके लिए मैं उनकी तारीफ किये बगैर नहीं रह सकता हूँ।

असल में समस्या क्या है? असल में समस्या यह है कि आज इस देश में इलैक्शन बहुत महंगा हो चुका है। गरीब आदमी तो इलैक्शन लड़ ही नहीं सकता है। कोई भी भाई कितना

[श्री रणधीर सिंह]

भी बड़ा लीडर क्यों न बना फिरता हो, वह जानता ही है कि पार्लियामेंट आने के लिए उसने चाहे उतना खर्च न किया हो जितना वाजिब है लेकिन उसके साथियों ने जरूर लाख दो लाख उसके लिये खर्च किया होगा। लाख दो लाख से कम में कोई इलैक्शन लड़ ही नहीं सकता है पार्लिमेंट का। कुछ आदमी हैं जो काम करते हैं, जनता की सेवा करते हैं। लेकिन आम तौर पर यह सेवा बन गया है कि यहां आकर जब वे बंगलोज में, और कोठियों में रहना शुरू कर देते हैं तो वे जनता के पास जाना भूल जाते हैं। पांच साल के बाद जनता भी उनको जूते मारती है और उनकी परवाह नहीं करती है। जब उनको इस बात का पता चलता है तो वे पांच साल के बाद अपना हल्का तबदील कर लेते हैं। वे अपने आपको होशियार समझते हैं लेकिन उनको पता नहीं है कि जनता उनसे भी होशियार है। सब पार्टियां अपने आपको होशियार समझती हैं लेकिन जनता उनसे भी होशियार है। पार्टियां समझती हैं कि नेता लोग पार्टी को चलाते हैं और नेता लोग समझते हैं कि वे पार्टी को चलाती हैं लेकिन जनता उन लीडरों को चलाती है इस वास्ते जनता का हमको हमेशा ख्याल रखना होगा।

असल में हमारा देश गरीबों का देश है। असल में बात तभी बनेगी जबकि पार्टियां आदर्श बनकर काम करें। पार्टी के लीडर चाहे छोटे हों या बड़े हों, एम एल ए हों या एम पी हों, वे भी एक आदर्श जनता के सामने रखें, जनता को साथ लेकर चलें। लेकिन अफसोस की बात तो यह है कि सारी लड़ाई आज इस बात की है कि किस तरह से किसी की वजारत बने और किस तरह से किसी की वजारत टूटे। सारा जोड़-तोड़ इसी के लिए किया जाता है। पैसे का फिर बीच में नाटक चलता है। यह असली कमजोरी है। मैं किसी का नाम नहीं लेता हूं लेकिन यह सुना जाता है कि तीन चार लाख रुपये में तो चीफ मिनिस्टर बनते हैं और दो तीन करोड़ रुपये में हिन्दुस्तान का प्राइम मिनिस्टर बनता है। जहां यह चीज बीच में आ जाती हैं वहां पैसे वाले जो मगर मच्छ हैं, चाहे बिरला हो, या टाटा हो, बड़ा जमीदार हो या कोई व्यापारी हो बड़ा, वे सामने आ जाते हैं। वे कहने लग जाते हैं कि हम इतना देंगे, बोलो, तुम हमारे लिये क्या करोगे। जब उनके कारखानों के लिए सहूलियतों की बात चलती है तो आया राम, गया राम की बात शुरू हो जाती है। फिर वजारतें टूटने की हवा चलती है। कभी यह वजारत टूटती है और कभी वह टूटती है, कभी बिहार में टूटती है, कभी पंजाब में और कभी हरियाणा में और कभी कहीं और। इस तमाशे को मैंने भी देखा है। कोई पार्टी इससे बरी नहीं है। लंका में सभी बावन गज के हैं। अन्दर से सभी नंगे हैं। हमाम में सभी नंगे हैं। यह है नमूना इखलाक का जो हम सभी देश के सामने रखते हैं।

मैं गलत बात नहीं कहता हूं। जिसके हाथ माया लग जाती है वह बड़ी पार्टी बन जाती है, मजबूत पार्टी बन जाती है। किसी पार्टी को तो यहां से पैसा मिल जाता है और जिसको यहां से नहीं मिलता है उसको बाहर से मिल जाता है। यहां पर ट्रैक्टरों की बात चली थी रूस से वे ट्रैक्टर आने थे हजारों की तादाद में आने थे। लेकिन उनके आने में अभी भी देरी की जा रही है। उसमें भी एक राज की बात है। रूस इन ट्रैक्टरों को किसी एक खास एजेंसी की मार्फत भेजना चाहता है लेकिन हिन्दुस्तान की सरकार और बाबू जगजीवन राम जी उसको नहीं मानते हैं। हम जानते हैं वह एजेंसी कौन सी है। उसकी मार्फत अगर वे आते हैं तो उसका रुपया उस एजेंसी के हाथ में जायेगी, जिस एजंसी के पास रुपया रूस चाहता है कि जाए, उसके पास हम जाने नहीं देना चाहते हैं। हमें मालूम है कि किस पार्टी के पास पैसा यह जायेगा। आप कहां के आदर्शवादी हैं? हमें मालूम है आपके पास पैसा कहां से आता है। छः छः महीने और साल साल

दो-दो साल बाद आप रूस, अमरीका, चीन आदि देशों का चक्कर लगाने चले जाते हैं। घर में तो दाने नहीं हैं लेकिन हवाई जहाज से सफर आप करते हैं, और वह भी वह हवाई जहाज जो एक हजार मील फी घंटा की रफ्तार से जाता है। जिनके पास सोने के लिए खुलड़ी नहीं है वे हवाई जहाज से सफर करते हैं। ज्यादा बढ़चढ़ कर बात करना ठीक नहीं है। सबको पता है कहाँ से पैसा आता है।

एक भाई ने फरीदाबाद का जिक्र किया है। मैं कहूँगा कि इस बात को यहीं रहने दो तो अच्छा है। इसको न छेड़ा जाये तो अच्छा हैं। मैं भी एक कैम्प में गया था जोकि दूसरी पार्टी का कैम्प था। मैं नाम लेना नहीं चाहता हूँ। फरीदाबाद में तो बीस या तीस लाख ही खर्च होंगे लेकिन उस कैम्प में जहां मैं गया था देखने के लिए पार्टी का नाम नहीं लेता हूँ,— चालीस लाख रुपया खर्च किया गया था। वह पैसा कहाँ से उनके पास आ गया? हर एक पार्टी के लीडर बाहर जाते हैं। कोई कहता है मैं अमरीका जा रहा हूँ, कोई कहता है मैं इजराइल जाऊंगा, कोई कहता है मैं फरमोसा जाऊंगा, कोई कहता है मैं वैस्ट जर्मनी जाऊंगा। कोई कहता है मैं वहां जाकर हिन्दुस्तान का भला करूंगा, कोई कहता है कि मैं इम्पीरियलिज्म को खत्म कर दूंगा, कोई कहता है कि कम्युनिज्म को खत्म करने के लिये जाऊंगा। दूसरे देशों की तरफ ये लोग देखते हैं, अपने देश की तरफ नहीं देखते हैं। बाहर के देशों का भी अपना इंटररेस्ट है, अमरीका का भी है, रूस का भी है, हंगरी का भी है, चैकोस्लोवाकिया का भी है, चीन का भी है, पैसा सबको बहा देता है उल्टी तरफ। देर से ही सही, लेकिन अब भी अगर इस बात को समझ लिया जाये तो ठीक होगा। बटर लेट दैन नैवर।

इस बिल का जो उद्देश्य है वह अच्छा है। लेकिन मैं कहूँगा कि शीशे के महल में रह कर दूसरों पर पत्थर नहीं फैंकने चाहियें। अगर आपने ऐसा किया तो शीशे का महल टूट जाएगा। मुझे पता है कि दूसरी जो पार्टियां हैं उनकी क्या हालत है मैं नहीं कहता हूँ कि कांग्रेस पार्टी एक आदर्श पार्टी है। अगर वह डैविल हैं तो आप डबल डैविल हैं। कांग्रेस फिर भी आपके मुकाबले में शराफत से काम करती है। हमारे शिव नारायण जी ने एक बात कही और उनकी उस बात को आप बुरा मान गए। उनकी बात बिल्कुल सही थी। उन्होंने कहा कि हम तो देशवासियों से पैसा लेकर उनको रसीद देते हैं लेकिन ये तो विदेशों से पैसा लेते हैं। पैसा लेने की जहाँ तक बात है इसमें एक पार्टी नहीं सभी पार्टियाँ डूबी हुई हैं। क्या हिसाब लोगे। फिर आप देंगे भी क्या अगर कोई आपको यहां पैसा दे देगा। आपके पास है भी क्या देने के लिए? किस को कोई पैसा देता है? उसी को तो देता है जिस के हाथ में राज्य सत्ता होती है। जो पैसा देता है वह भी बड़ा होशियार होता है, वह भी देखता है कि उसको कुछ फायदा पहुंचे। भूखे बंगालियों को कौन पैसा देगा?

जो बिल आया है इसके पीछे जो स्पिरिट है उसकी मैं ताईद करता हूं। गवर्नमेंट से मैं कहना चाहता हूं कि वह डिले न करे। गवर्नमेंट को इन मामलों में खुद इनिशिएटिव लेना चाहिये था और उसने लिया भी। उसने पहले से कह रखा है कि वह एक कम्प्रिहैंसिव बिल इस उद्देश्य की पूर्ति के लिए लाएगी। पहले आप उसको लाते। तब लोगों को पता चलता कि कांग्रेस इस चीज को कर रही है। इन लोगों की यह हैबिट बन गई है कि जो कांग्रेस करने वाली होती है, गवर्नमेंट जो करने जा रही होती है, उसको ये लोग भी करना शुरू कर देते हैं। उस चीज को ये उसी तरह से यहां पेश कर देते हैं। ये समझते हैं कि उनको इसको करने का क्रेडिट मिल जाएगा। लेकिन मैं कहूँगा कि क्रेडिट अपोजीशन को नहीं मिलेगा। कांग्रेस को ही इसका क्रेडिट मिलेगा। कांग्रेस वाले ही पहले से घोषणा कर चुके हैं कि वे इसको करने

[श्री रणधीर सिंह]

जा रहे हैं। मैं चाहता हूँ कि एक कम्प्रिहैंसिव बिल जिसमें आर पी एक्ट में तरमीमें दर्ज हों, पेश किया जाए। यह बहुत अहम है। इलैक्शन लड़ना बहुत मुश्किल हो गया है। राजे और नवाब ही इलैक्शन लड़ सकते हैं। पैसे वाले ही लड़ सकते हैं। हमारे बनर्जी साहब ने कहा कि पांच पांच रुपये में आदमी बिकता है। इसका इलाज करना होगा। रातों रात में इलैक्शन का नक्शा बदल जाता है। रातों रात में जो हवा है वह बदल जाती है। जितनी खामियां उस एक्ट में है उनको दूर करने वाला आप एक कम्प्रिहैंसिव एमेंडमेंट बिल लायें। मैं माननीय सदस्य से प्रार्थना करता हूँ कि वह इस वक्त इस बिल को वापिस ले लें। सभी पार्टियां बैठें, सभी पार्टियों के लीडर लोग बैठें और एक कोड ग्राफ कंडक्ट इवाल्व करें और उसका पालन होना चाहिये। सब को पूछ कर कुछ किया जाना चाहिये इसके बारे में। देश की पोलिटिकल लाइफ में पाकीजगी लाई जानी चाहिये और ऐसा करना एक पार्टी का काम नहीं है, सभी पार्टियों का काम है। इस देश में गरीबों की नुमाइंदा हुकूमत बन सके, सब पार्टियां गरीबों की नुमाइंदा हो सकें और जनतन्त्र फल फूल सके, इसके लिए सभी को कोशिश करनी होगी।

मैं आपका बड़ा मशकूर हूँ कि आपने मुझे समय दिया।

SHRI S. KUNDU (Balasore): Mr. Chairman, the mover of this Bill has raised some important political and moral questions. But, after carefully going through this Bill, I have my grave doubts whether the questions he had raised, political and moral, donation by big people to political parties corrupting the body politic and the democratic system, etc. would be solved by the provisions of this Bill. I have my honest doubts about it.

If we critically analyse this Bill, it says only one thing. It says that you must make the publication of accounts by political parties compulsory. It does not say anything about the source from which the money has come or what are the fronts and organisations which gave the money. I think some of the organised political parties in their annual conferences do present audited accounts. But that will not solve the problem.

16 32 hrs.

[Shri R. D. Bhandare *in the Chair*]

I was very carefully listening when one of our senior members, Shri Tenneti Viswanatham, was speaking in support of the Bill. Money is received by political parties on some occasions for which there is no accountability now. So, even if you pass this Bill, it will not meet the problem. The Bill simply says that if the political parties receive donation and they do not publish correct audited accounts, their recognition will be withdrawn. Suppose the reception committee formed to organise the AICC somewhere receives about Rs. 2 crores as donation; it may not come within the purview of a political party. Similarly, if a youth congress or women's front receive some donation, it will also not come within the purview of this Bill, because they are not political parties. as such.

I would very much like to see a comprehensive Bill which will go into the root of the trouble. Today the problem is not whether some party is keeping an account or not. The problem is, a lot of money is flowing into the coffers of certain political parties like the waters in the Ganges. In a poor country like ours if political parties get large sums of money, it is bound to corrupt people. It will endanger democracy and so it has to be prevented.

In China, Indonesia and many other countries people who were once regarded as patriots fell like a pack of cards the moment it was known that they have become corrupt. In 1956 President Sukarno was regarded as one of the most patriotic men in Asia. People of Indonesia used to call him Bung Sukarno, meaning brother Sukarno. When I was in Indonesia in 1956 I saw university students admiring and worshipping him like a god. In course of time, political parties and industrialists

(both foreign and local) corrupted him so much that his image was tarnished and he was completely wiped out from the political scene.

Thereby democracy also received a very big jolt and democracy had to bid good-bye there ; some sort of a military junta came in its place.

Therefore this Bill, as it is, which just seeks the publication of accounts, would not serve the need. Therefore I do not give my opinion on it. Shri Goyal is a good friend of mine He says very frankly that he does not bother who gives money ; he just wants an account. If I have understood anything of his speech, he was very vehement that no money should be given by foreign parties and organisations. That is correct but where is the indication for its ban in the Bill ? Where does it say that no foreign money should be given ? That he has delegated to the Government, according to clause 2, which says that the account shall contain such particulars as may be prescribed, that is, prescribed by Government.

I think, the need of the time is that the source must be attacked. We must say that no moneybag can interfere in our politics. He has diagnosed the disease but, he would pardon me, his prescription is defective—rather, quite a lot defective. Therefore if the Law Minister brings forward a comprehensive Bill, I would urge upon him that he must see what are the factors that go to corrode the base of our democratic life and system and how by suitable legislation we can stop it.

Take, for example, the elections. I personally feel that the election rules are defective. A MLA can spend Rs. 7,000 or something like that on his election but some spend much more than that, perhaps lakhs. I have personal knowledge of that. But they just give an account which is below Rs. 7,000 and the account is accepted. They go scotfree.

SHRI S. KANDAPPAN (Metter) : Personal experience or personal knowledge ?

SHRI S. KUNDU : I am a poor man; I do not have that much.

So, I would urge upon the Law Minister to find out—analyse and scrutinise—how the law could be made more effective. I have seen with my own eyes even in municipal elections in a poor State like Orissa jeeps are used. In one ward two or three jeeps were running. What can you do about that ?

The Judges also have become very much critical. They just do not want to dismiss a petition : they want material particulars and something more to be proved than beyond reasonable doubt. I think, it is good. But the law has to be examined criticaliy to see how moneybag politics does not go to corrode our democratic system. We must see that big business and capitalists stop giving money to political parties. It is not a question of Swatantra vying with Congress or Jan Sangh vying with Swatantra as to who gets more money ; it is the question of the entire Indian body politic.

SHRI LOBO PRABHU : What about trade unions' contributions to your funds ?

SHRI S KUNDU : I know, you have always opposed trade unions.

SHRI LOBO PRABHU : They also contribute money to elections.

SHRI S. KUNDU : They shonld contribute. Such class organisations which support political organisations should contribute to political parties' funds.

I will not speak anything more on this. This Bill does not come up to my expectation : therefore I should not say anything, neither support it nor oppose it. Shri Goyal is a good friend of mine.

SHRI K. NARAYANA RAO (Bobbili): Mr. Chairman, though the underlying objects of this Bill are quite laudable and desirable, I am rather skeptical about the utility of this particular measure. We have to identify for what particular purpose we are legislating this piece of legislation. We have recoganised that the business community and the foreigners have been entering in a big way under different names, indirectly, and are corrupting the political life of the country and we want to cut it short by certain measures. But can we ? Will it be the proper measure that can serve our purpose ?

[Shri K. Narayana Rao]

Our friend, Shri Randhir Singh, has properly pointed out that there is no use accusing one party, only for the limited object of winning a temporary triumph over that party.

This is a matter which must call for the nation's conscience. In this context, we have to see certain political realities. What are those political realities ? In a vast country like India, for a Member of Parliament to operate for one and half months in the constituency the minimum expenditure required is about Rs. 30,000. But the law provides Rs. 25,009. Even the bare minimum of expenditure will exceed Rs. 25,000. But there are people and people who cannot afford even that much of it. There are two classes of candidates who go to the people. One is a person who is really rich and who can afford any amount without the assistance of political parties and there are people who do require a bit of assistance from the political parties. This is a hard political reality in the context of our costly elections. After all, this is a world phenomenon. It is not peculiar to India alone. If we have to operate on the scale which is a costly one, everywhere, the political parties are being assisted, even in this country. It is only the shape that changes.

So far as the Congress Party is concerned, the major accusation is that big business people are giving money to the Congress Party. That is a matter on which there may be a lot of controversy. So far as the Congress Party is concerned, the alleged source is India. There is a provision made in the Company law. Supposing a company is giving money to a political party, that will be shown in their records. The party which receives the money will also put it in their records. We are now talking of putting a ban on the donations to be given by the companies to political parties. That is a bigger issue which we will discuss later. So far as the donations by companies are concerned, they may have an influence on the policy-making or in obtaining licences. So far as the licences are concerned, they need not necessarily corrupt the political party. They can operate in the best way through Oberoi Hotels and through the bureaucracy. Therefore, the incidence of danger to our political life is very much limited.

Coming to the foreign sources, we have to identify what are the various subtle ways through which foreign money is being pumped into the political life of our country. My friends there talk about P.L. 480 funds about which we have been discussing very often. Similarly, about the rupee-payment agreements with East European countries, there is an awareness amongst the people that certain political parties in this country are indirectly getting help through rupee-payment agreements. Whether this is true or not, I am not going to say much about it.

What I submit is, as my hon. friend, Mr. Kundu rightly pointed out, that this Bill is not adequate. The mere sending of report is not adequate without disclosing the source of the money. Secondly, there is nothing in the Bill which prohibits the black money being received. The black money operates and if the black money is given to a political party, it will never find an entry into any records. The black money is earned by violating the Company law regulations. Such being the case, supposing the Bill had been there, if the companies give their black money, it will never find an entry into the records. That is not legally permissible. If that is legally permissible, they will, certainly, make an entry and send it to the Election Commission. If the donations are not legally permissible, they will never find an entry into the records. This is a vicious circle. I do now know how to break it.

I am sure, so far as our objective is concerned, this Bill can never achieve it. With these remarks, I would like to withhold my final opinion about the merits of the Bill.

श्री रवि राय (पुरी) : सभापति जी, मैं गोयल साहब को धन्यवाद देना चाहता हूँ कि एक निजी विधेयक के जरिये संसद का ध्यान एक ग्रहम मसले की ग्रोर उन्होंने खींचा है। सवाल इस बात का है, हमारे देश में जो सब से बड़ी कमजोरी है वह यह है कि कथनी ग्रोर करनी में बहुत ग्रतारतम्य है, बहुत पार्थक्य है।

एक बात कहो और काम में बिल्कुल उलटे करो, यह हाल है । मैं भाई रणधीर सिंह का भाषण सुन रहा था । मैं आप के जरिये उन को कहना चाहता हूं कि कांग्रेस दल एक बड़ा राजनैतिक दल है हिन्दुस्तान में । पिछले 20-22 साल से हिन्दुस्तान के शासन की बागडोर इस दल के हाथ में है लेकिन जिस दल के हाथ में लगातार 20-22 साल तक शासन रहा उसी दल का यह कर्त्तव्य था कि वह इस बारे में सोचे कि बिग बिजनेस हाउसेज, पूंजीपति, विदेशी पूंजीपति और देशी पूंजीपति, इनका प्रभाव देश के राजनैनिक दलों पर न हो ताकि देश में हम प्रजातंत्र को मजबूत कर सकें । सभापति जी, आप स्वयं सुबह के वक्त मौजूद थे, आप जानते हैं कम्पनी डोनेशन बिल के सिलसिले में क्या चर्चा हुई ? मेरे पास डां० राम सुभग सिंह की चिट्ठी मौजूद है । वह चिट्ठी 19 नवम्बर को उन्होंने लिखी थी । हम ने उस से पूछा था कि आप कम्पनी डोनेशन बिल कब लाएंगे, और यह संसद में मूव हो चुका है, लेकिन अभी भी उसको लाया नहीं गया है क्योंकि जो पिछले आम चुनाव हुए उस के पहले तो कम्पनी वाले कांग्रेस को ही पैसे देते थे, इन्होंने सोचा कि यह जो मध्यावधि चुनाव हुआ इस के पहले उस बिल को लाएंगे तो कम्पनी वाले कांग्रेस को पैसा नहीं देंगे, इसलिए उसको टाल दिया और देखिए कितनी ईमान में कमी है कांग्रेस दल के, यह नवम्बर में लिखा है हमको :

> "All the same, we hope to provide time for consideration of this Bill soon after the disposal of the Bills replacing Ordinances and the voting of Supplementary Demands for Grants."

यह पिछले सत्र का है । पिछले सत्र का यह डा० रामसुभग सिंह का खत है । यह सरकारी बिल था । इनका कर्तव्य था कि इस बिल को सामने लायें और पास करवायें ताकि सारे देश का राजनीतिक वातावरण निर्मल हो क्योंकि यह बिल पास होगा तो कांग्रेस के लिए भी होगा और विरोधी दल के लिए भी होगा । आप काको का किस्सा जानते हैं । काको जो संस्था बनी थी सीमेंट की, तो काको से स्वतन्त्र पार्टी को पैसा मिला और कांग्रेस पार्टी को पैसा मिला । उन्होंने बांट कर दिया । उसकी यहां पर बहस हुई तो उसको भी भंग कर दिया । सवाल यह है कि बिरला, डालमिया, जैन, टाटा इनका हाथ इनकी पीठ पर है और ये कांग्रेस वालों को चन्दा देते रहे हैं । 1967 के पिछले आम चुनाव के बाद यह अच्छा हुआ कि बड़े बड़े पूंजीपति लोग अब बांट कर पैसा देते हैं । सिर्फ कांग्रेस को ही नहीं देते हैं. बांटकर देते हैं, इसलिए अच्छा हुआ कि कांग्रेस वालों के दिमाग में यह चीज आ गई कि इस तरह का बिल आना चाहिए । मैं एक देहात की घटना बताना चाहता हूं । गांधी जी के जमाने में गांधीजी की एक नीति थी कि गरीब लोगों से वोट और गरीब लोगों का पैसा । वह मांग मांग कर, हाथ बढ़ा बढ़ा कर हरिजनों के लिए पैसा इकट्ठा करते थे लेकिन आजादी के बाद जब पूंजीपति और बड़े बड़े लोगों का प्रभाव कांग्रेस दल में बढ़ गया तो फिर उसमें पूंजीपतियों के ऊपर निर्भर करना, यह कांग्रेस दल की नीति बन गई जिसके चलते ये लोग इनकी राजनीति पर भी हावी हो गए । न्यूयार्क टाइम्स में पिछले आम चुनाव के बाद राजनीतिक दलों के नाम निकले हैं कि हिन्दुस्तान के कौन कौन से दल विदेशों से पैसा लिए हैं । मैं कहना चाहता हूं कि हमारी पार्टी एम० एस० पी० को छोड़कर सब का नाम था और यहां हम लोगों ने मांग की, इसमें सब विरोधी दल भी शामिल थे, चव्हाण साहब से हमने आग्रह किया कि आप बाकायदा सी० बी० आई० से इंक्वायरी करके सारी रपट को सभा पटल पर रखिए । आप जानते हैं कि पिछले साल से मांग करते करते अभी तक भी चव्हाण साहब ने वह रपट नहीं रखी । उनका बयान आया कि हम समरी रखेंगे लेकिन अभी तक वह समरी भी संसद के सामने नहीं आई है । मैं आपसे सविनय अनुरोध करता हूं कि यह देश का मसला है । देश के सभी राजनीतिक दलों को यह सोचना चाहिए कि कैसे विरोधी दल और कांग्रेस दल, जिनके बारे में

[श्री रवी राय]

एक विदेशी राष्ट्र के अखबार में इस प्रकार छपा है...(व्यवधान)...

16.50 hrs.

[Mr. Deputy-Speaker *in the Chair.*]

उपाध्यक्ष महोदय, मैं बता रहा था कि विदेशी अखबार ने हमारे राजनीतिक दलों के बारे में कितनी लज्जाप्रद चीज़ प्रकाशित की है। न्यूयार्क टाइम्ज़ ने राजनीतिक दलों का नाम देकर लिखा है कि ये लोग सी० आइ० ए० संस्था से पैसा लेते हैं। इस खबर की सी० बी० आई० रिपोर्ट अभी तक हमारे सामने नहीं आई है। हमारे राष्ट्र के लिए यह कितने अपमान की बात है।

उपाध्यक्ष महोदय, मैं आपको एक घटना सुनाना चाहता हूँ। 1952 में स्वर्गीय डा० लोहिया अमरीका गये थे। आप श्री नामन थोमस, जो अब मर गये हैं, को तो जानते ही होंगे, वे अमरीका की सोशलिस्ट पार्टी के नेता थे। श्री नामेन थोमस ने डा० लोहिया से कहा कि आपके पहले आम चुनाव में अमरीका के मज़दूर लोग हिन्दुस्तान की सोशलिस्ट पार्टी को चुनाव के लिये कुछ रुपया देना चाहते हैं। डा० लोहिया ने श्री नामेन थोमस से कहा आपकी सहायता के लिये धन्यवाद, हम लोगों ने गांधी जी के नेतृत्व में हिन्दुस्तान के राष्ट्रीय आन्दोलन में काम किया है, हम ने उन से एक बात सीखी है कि विदेशी पैसा लेकर हम हिन्दुस्तान में चुनाव नहीं लड़ेंगे। उन्होंने वह रुपया लेने से इन्कार कर दिया।

इस बिल के बारे में गोयल साहब अभी बता रहे थे कि ला-मिनिस्टर ने ऐसा कहा है कि वह एक कौम्प्रिहैन्सिव बिल लायेंगे। अगर उन्होंने ऐसा आश्वासन दिया है तो अच्छी बात है, मैं गोयल साहब से कहूँगा कि वह अपना बिल वापस ले लें। मैं चाहूँगा कि वह इसी सत्र में एक ऐसा कम्प्रीहैन्सिव बिल लायें, जिसमें ऐसी व्यवस्था हो कि हर एक राजनीतिक दल अपनी आय और खर्च का हिसाब इलैक्शन कमीशन को दे।

इन शब्दों के साथ मैं गोयल साहब के बिल का समर्थन करता हूँ।

MR. DEPUTY-SPEAKER - I will have to ration the time now.

SHRI LOBO PRABHU ; I had tabled amendments.

MR. DEPUTY-SPEAKER : That is to the clauses.

SHRI LOBO PRABHU : I was presiding over the Estimates Committee. So I could not come earlier.

MR. DEPUTY-SPEAKER : The time allocated was two hours only. At the initial stage, on a point of order, the Law Minister intervened to say that Govetnment were going to come forward with a comprehensive amending Bill. I have now four more names here. I am afraid Shri Kanwar Lal Gupta has come on the scene late.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : No. But if you do not permit, I bow to you.

MR DEPUTY-SPEAKER : I have to give some time to the Law Minister. I do not know whether he will accept the suggestions made. I have to give a little time to the next Bill also.

SHRI SHRI CHAND GOYAL : There is no half-hour discussion today as Shri S.C. Jha is not here.

MR. DEPUTY-SPEAKER : That I cannot say. We have to see. Shri Sreedharan.

SHRI A. SREEDHARAN (Badagara) : We are passing through a crucial period in the history of our political democracy. Our democratic system has confronted many obstacles and difficulties during the last 22 years, and the dangers that threaten it today are mainly two, namely, the threat from communalism and regionalism and

that posed by the influence of money and wealth on political parties.

I am glad that at long last the Government had opened their eyes to this reality and the Law Minister has assured as that he would bring forward a comprehensive Bill. However, I am a little sceptical in believing him because of our past experience. The Congress Party was pleged to abolish the privy purses since it accepted democratic socialism at least for the sake of propaganda ; the Home Minister said that necessary steps should be taken to implement it immediately But nothing has come out so far. Similarly, a very valuable report on the growth of monopolies in this country was on the anvil of this House and we understood that steps would be taken to prevent the growth of monoply capital here. I refer to this because monoply capital plays a big part in shaping the policies and programmes of certain political parties. If the principle of this Bill is accepted and a comprehensive Bill is brought forward, one great advantage that would flow is that the class character of every political party will become clear and we shall be able to know from what sections each political party is drawing its funds. The Congress Party gets money from high finance capital though they say they want democratic socialism. If this Bill is there, they will not be able to befool the people that way. An hon. Member from the other side said that political parties all over the world were doing that ; I do not think he was correct. There are political parties which believe in progressive reforms and certan types of socialism and they do not take money from the capitalist class. For instance, the British Labour Party—I do not subscribe to their views is true to its profession and for their election fund and day to day organization work and also for carrying forward their programme, they collect money only from the trade unions. I do not have much knowledge about what the Conservative Party does but if I remember aright, that party does not go and knock at the doors of the trade unions to get money. But here we talk of some ideology but we collect money from the capitalist class. Shri Randhir Singh—he is not here now—said that foreign money was flowing into this country in many forms and I agree with him. It comes through various sources. I come from a small party in one of the small States of India and no foreign power will want to give money and we do not take money from any foreign power. I should like to ask the Congress Party : You have governed this country for the last 21 years. What have you done to stop this flow of foreign funds into India ? What precoutionary steps have you taken ? There is the secret police ; there is the Central Intelligence ; there are embassies all over the world. You have all the machinery at your command ? Did you ever try to find out how the money is flowing into this country and how it is being utilised to erode and corrode the democratic system in this country ?

AN HON. MEMBER : Name the parties receiving money.

SHRI A SREEDHARAN : If I were in Mr. Chavan's place, I would have named them ; I do not have a comprehensive list. The biggest culprit is the Congress Party. When the Law Minister brings forward a comprehensive Bill, he should incorporate a provision that Ministers should not be permitted to collect funds for their political parties. During the by election at Nagercoil, 1200 cars plied for the Congress candidate

Where did the car come from ? Did it come from the poor peasantry of Nagercoil ? In my State of Kerala, it is reported that for the mid-term poll, the Law Minister collected huge amounts. All sorts of pressures are brought upon the people. All sorts of stresses are brought to the people when Ministers collect funds and when the party collect funds, because they have the authority of the Government behind it. If cleanliness has to be inculcaated in our public life, political parties should also become clean. There should be a legislation to find out which party stands for which class of people in this country.

17 hrs.

SHRI GOVINDA MENON : Did he refer to me when he mentioned Law Minister ?

SHRI A SREEDHARAN : Certainly.

SHRI GOVINDA MENON : Then I deny it.

SHRI A SREEDHARAN : I did not refer to any other Law Minister ; there are several Law Ministers in the country, but I referred to the Law Minister of the Government of India.

SHRI GOVINDA MENON : I had nothing to do with the elections.

SHRI A SREEDHARAN : Anyway, that is the rumour in my State.

SHRI GOVINDA MENON : There is no such rumour.

SHRI A SREEDHARAN : Well, he has no time for his work. He is always touring that State and asking the people there to subvert the United Front Government. Now that he has raised that question, I am replying. Otherwise, I would not have done it. He has no time to devote to his portfolio. If he gets a recess of two or three days, he flies there and tells the people that we are giving you help and you try to subvert the United Front Government. (*Interruption*).

AN HON. MEMBER : An accusation.

SHRI A SREEDHARAN : It is not an accusation ; it is a reality. Sir, I support the principles of this Bill, and I hope that the Government will not lose time in bringing forward a comprehensive legislation, because this measure is badly needed in the present circumstances, and it should be implemented immediately.

With these words, I close.

SHRI R. D. BHANDARE (Bombay Central) : Sir, all sorts of wild allegations were made. Is it proper that such things can be said ? I suggest that they should not go on record.

MR. DEPUTY-SPEAKER : All the while, various allegations were made by spokesmen of various parties against the orther parties, and the justification was that only that the other party is responsible. Now, therefore, more or less they have cancelled each other out. Let us forget it.

SHRI R. D. BHANDARE : It is about an individual. He referred to the Law Minister.

MR. DEPUTY-SPEAKER : Then, I agree. Individual names should not be mentioned. That should be avoided. It is not proper.

SHRI A SREEDHARAN : I only said that he collected funds. I did not say that he has taken bribes.

SHRI LOBO PRABHU (Udipi) : Sir, I am proceeding from the stage that a comprehensive Bill is goiug to be presented before this House. Therefore, it remains for us here to lay the groundwork for that comprehensive Bill. Mr. Goyal's Bill is good as it goes, but as I have already indicated in my amendments, it has to be confined to the elections : The money spent on elections and not on other activities of the parties. The Election Commission can only be concerned with elections and not with the political behaviour of the parties.

I would now think of this groundwork like this. What are the sources on which the political parties have been drawing ? It is admitted that there are donations from business and industrial interests. It is admitted that there are donations from trade unions for parties that they support. It may be denied but it cannot be controverted that the third source from foreign countries, particularly from communist countries which under the rupee trade are able to claim an allowance of 10 per cent on their supplies as their charge for their agents.

That 10 per cent is paid by the whole country. Anything we buy from communist countries is about 30 per cent above the world price. To that extent, the whole country is financing the communist party, because the Government allows, let that be noted, 10 per cent as handling or agency commission for supplies from communist countries.

The fourth source is personal friends, supporters or even those who are expecting favours from the candidates. What are we going to do with them ? It is legitimate that every person or iuterest should support that party which is representing him in the legislature, with vote or with note or notes. That is the idea of democracy. Would you say that only trade unions are pure because their money is small and it comes from a large number

of people and the money of industrialists is not pure because it comes from audited accounts? That is the first issue the hon. minister must consider. He must consider all kinds of contributions to party funds.

About the fourth source, nothing much can be done. But the minister should consider that what is given to the party is a small fraction of what is received by the leaders of the party. Have you got some provisions to check that? If not, this will provide a new process for receiving money—a certain portion which is given to the party is checked, but a larger position which is received by the leaders is not checked.

I agree that large amounts in donations should not be given where a certain favour is expected. But have the various parties—socialist, communist and other parties—found out why donations are given? They are given because of the permit licence raj. If we expect any real change, it must come from the end of the permit licence raj system, for which my party stands. We stand for this purity in life. We do not want to give the ruling party—it is the Congress today, it may be some other party tomorrow—an opportunity to obtain these donation. Therefore, I would request the mover, the minister and the country to make up their minds to condemn the Statist form of Government, to condemn this kind of trade with communist countries which allows for these commissions which makes our country pay for the communist party. If you are not propared to face these issues and come with a Bill which meets only some of the obvious sources of income, you are not serving either the purpose of purity in our public life or the purpose of clean elections and democracy.

श्री शिकरे (पंजिम) : उपाध्यक्ष जी, श्री गोयल जी ने इस सदन के सामने जो विधेयक पेश किया है, उसके बारे में तो कोई दो रायें हो ही नहीं सकती हैं, क्योंकि उनका जो उद्देश्य है वह सभी पार्टीज को मान्य होगा। लेकिन प्रश्न यह है कि क्या इस विधेयक के लाने के बाद ही, जो उनका उद्देश्य है वह सफल होगा ? मैं तो समझता हूँ जब तक हम अपना करैक्टर बिल्ड-अप नहीं करते हैं, हर एक पार्टी की इन्टेग्रिटी बिल्ड-अप नहीं होती है, तब तक इस बिल को लाने से क्या फायदा होगा ? इसलिए पहला प्रश्न तो यह है कि हम आत्म-निरीक्षण करें और उसके पश्चात् इस बात का प्रयत्न करें कि ऐसी जो गलत बातें होती हैं, वह न होने पायें। यहाँ की जो पार्टीज हैं उन पर इल्जाम लगाया जाता है कि वे हमेशा लोकल कैप्टे-लिस्ट्स से पैसा लेती है।

जो इस देश में विदेशी कम्पनियाँ हैं उनसे भी राजनैतिक पार्टियां पैसे लेती हैं। यह भी कहा जाता है कि जो यहाँ इम्बैसीज हैं उनसे भी यह पोलीटिकल पार्टियाँ पैसे लेती हैं। ऐसे जो हमेशा इल्जाम लगाये जाते हैं उनके बारे में हमें सोचना पड़ता है कि उनके बारे में हमारे मुल्क के लोग आखिर क्या कहेंगे ? नेशन का करैक्टर क्या हो गया है ?

जहां तक इस विधेयक के सिद्धान्तों का सवाल है किसी को इस पर मतभेद नहीं हो सकता है और सब ही इसका स्वागत व समर्थन करेंगे। यह विधेयक मैं चाहता हूँ कि पास भी हो जाय लेकिन खाली विधेयक पास करके संतोष कर लेने से काम चलने वाला नहीं है। देश की सभी राजनैतिक पार्टियों को अपने तदनुसार आचरण से भी इसे सिद्ध करना होगा। अब हालत यह है कि हमेशा ही मेरे प्रदेश में लोक सभा के बारे में यह प्रश्न जनता द्वारा पूछा जाता है कि कितने वहां पर बिड़ला के लोग हैं और कितने टाटा और जे० के० के० है ? कांग्रेस में कितने हैं, स्वतन्त्र पार्टी में कितने हैं, जनसंघ में कितने हैं और माम्रो के कितने लोग हैं ? लेकिन मैं तो यही कहूँगा कि वहाँ तो केवल जनता के प्रतिनिधि रहते हैं और इसके अलावा मैं क्या कह सकता हूँ ? अब हमें तो यही कहना पड़ता है कि जो पालियामेंट में जाते हैं चूंकि उनकी इंटेग्रेटी को मान्य करते हैं इसलिए उन्हें बतौर मेम्बर के पालियामेंट में भेजा जाता है। लेकिन हमें ऐसे प्रश्न सुनने पड़ते हैं कि हमारे जो प्रतिनिधि हैं, जनता के जो प्रतिनिधि हैं, उनकी इंटेग्रेटी पर शक आता है। यहा पर हम देखते हैं कि अभी एक मेम्बर

[श्री शिकरे]

ने हमारे ला मिनिस्टर साहब मेनन जी पर इलजाम लगाया कि उन्होंने पूंजीपतियों से पैसा लिया, उनकी पार्टी ने पैसा लिया लेकिन जब उनको चुनौती दी गई तो वह बाद में कहने लगे कि ऐसी अफवाहें फैली हुई हैं। इसी तरह से यह रूस या अमरीका या ब्रिटेन इम्बेसीज से पैसा लिये जाने की अफवाहें भी हो सकती हैं। अब इसके लिये पहली चीज तो हमें यह देखनी पड़ेगी कि हम क्या कर रहे हैं और हमारी इंटैग्रेटी है या नहीं। कैरेक्टर की बाबत हमें विशेष रूप से ध्यान देना होगा। जाहिर है कि जो राजनीतिक कार्यकर्त्ता हैं उनका केरैक्टर अच्छा रहना चाहिए।

एक बात मैं और कहना चाहूँगा और वह यह है कि जो एकाउंटस पोलिटिकल पार्टीज द्वारा पबलिश करने की बात इस बिल में कही गई है वह केवल रैकगनाइज्ड पोलीटिकल पार्टियों तक ही सीमित न रहे अपित ऐसी पार्टियां भी जो कि अनरैकगनाइज्ड हैं और जिन्हें कि सिम्बल नहीं मिलता है लेकिन वह इलैक्शन के समय में आती हैं और चुनाव लड़ती हैं जैसा कि गोवा में हुआ उन पर भी अपने एकाउंटस पबलिश करने की बंदिश रक्खी जानी चाहिए।

हमारे गोवा में क्या हुआ। वहां पर जो ओपीनियन पोल हुआ तो वहां पर ऐसी मशरूम पार्टियां तैयार हुई जिनको कि पूंजीपति लोगों ने अपपे स्वार्थ के लिए लाखो रुपये की मदद की क्योंकि यह यूनियन टैरीटरी में गोवा को रखना चाहते थे वह गोवा को महाराष्ट्र में शामिल नहीं होने देना चाहते थे और उन्होंने लाखों रुपया ऐसी पार्टियों पर खर्च करके जनता के वोटों को खरीदा और इस तरह से रुपये के बल से गोवा को जो यूनियन टैरीटेरी में रखने की उनकी ख्वाहिश थी उसमें वह सफल हो गये। इसलिये मैं चाहता हूँ कि सभी पार्टियां चाहे वह रैकगनाइज्ड हों या अनरैकगनाइज्ड सभी को अपने एकाउंट्स पबलिश करने चाहिएं ताकि यह साफ हो सके कि उन्हें पैसा कहां-कहां से मिलता। सर्व सामान्य जनता से, मध्यम वर्गियों से या पूंजीपतियों से।

मैं अधिक और न बोलते हुए सिर्फ यही निवेदन करना चाहूंगा कि विधेयक का सब स्वागत व समर्थन करेंगे लेकिन खाली ऐसा विधेयक लाने से ही कोई लाभ नहीं होगा क्योंकि हम जानते हैं कि विधेयक आने के बाद भी गलतियां हो सकती हैं जैसा कि इनकमटैक्स का कानून बनने के बाद भी देखा गया है कि लोग इनकमटैक्स को छिपाते हैं और डबल एकाउंट बुक्स तैयार करते हैं। उसी तरह से यहां भी यह हो सकता है कि हमारी राजनैतिक पार्टियों के लिये यह कानून कर भी दिया गया कि वह अपने-अपने एकाउंटस पबलिश करें तो वह उसे वाईपास करने के लिए डबल बुक्स बनवा सकते हैं और वह भी उसे छिपा सकती हैं। इसलिए जैसा मैंने कहा हम सभी देश-वासियों को जिनमें यह राजनैतिक पार्टियां भी आती हैं अपने आचरण को ठीक करना होगा, कैरैक्टर को अच्छा बनाना पड़ेगा तभी इस बिल के लाने का जो उद्देश्य है वह पूरा हो सकेगा।

मुझे यह जानकर बड़ी प्रसन्नता हुई कि ला मिनिस्टर साहब गोयल जी के इस बिल के सिद्धांतों से पूरी तरह सहमत हैं और वह एक बाद में इन लाइंस के ऊपर मोर कम्प्रीहैंसिव बिल लायेंगे। मुझे आशा है कि वह उन सभी बातों पर विचार करके एक पूरा और कम्प्रीहैंसिव बिल लायेगे जिससे भारत में जो पोलीटिकल पार्टियां हैं उनकी इंटेग्रेटी कायम हो सके, उन पर कोई इल्जाम न लगा सके।

SHRI S. KANDAPPAN (Mettur): Mr. Deputy-Speaker, Sir, I think, the principle underlying this Bill is agreed to by all sides, including the Law Minister. The only suspicion that we have got is whether Government is really serious about tackling this problem because the question of banning company donations has been before them for such a long time and Government often repeats its assurance

that it is going to come forward with that Bill but it is no where in sight. Similarly, some time back when the Home Minister was pressed to divulge the various foreign sources from which parties in India were getting money he refused to divulge that.

Things of this nature give us a suspicion about the intension of this Government to do something redical to improve the image of political parties in this country. I do not blame any party. It is high time for politicians and political parties in this country to redeem their image.

After 1947 a basic demoralisation has set into the body politics of this country. One is casteism and the other one is the purchase of votes. Unfortunately, these trends go on increasing. I am sorry to say that in spite of our professions to the contrary, every party seems to select its candidates on the basis of the caste that is predominant in a constituency. Even the DMK, which was resisting that kind of a thing and did succeed in it to some extent, taking into account the nominations that we filed in the last elections, was by and large also swayed by that consideration because we thought the onslaught of the Congress could be resisted only by putting up candidates in a similar manner.

This sort of demoralisation is taking place in all the parties in this country unfortunately with the result that if this persists no serious minded politician or a honest and selfless worker from a minority community can hope to get elected either to the Legislative Assembly or to Parliament. That is the curse of casteism in this country.

About purchase of votes, there might be a few people who are very rich and who can afford to pay but even those who are rich—the richer they are the more greedy they become—make it as a sort of an investment. If they do not take any measures to replenish directly the amount that they have spent during elections, at least indirectly they will try to promote their own interest by using the prestige of their office as a Member of Parliament or as a Member of a Legislature. So, when money is spent, it reacts in various dubious means and that under-mines the very basis of democracy in the country. So, we should and must have a check and even if they can afford it, they should not be allowed to spend and purchase votes in elections.

Unless some measure is found and we do something in this regard, I am afraid things may take a very serious turn. People may lose faith in democracy altogether and a time may come when things may take a violent turn in this country. So, this is the time when the Law Ministry and the Government of India should seriously think of doing something. Insead of prevaricating and giving promises only to be broken later, they should come before the House to do something concrete on these lines. I am sure, Shri Goyal is not standing on false prestige grounds and is not going to insist, simply because his Bill is there, that it must be passed. Some Congress Member said. "Why should you leave it to the credit of the Opposition ? You should take it on your own head". We have no grudge. Let the Government take the credit on its own head. It is rather their responsibility to do it. It is rather too late. They have not yet done it. So, at least at this hour they should come forward to do something to improve the faith of our people in democracy itself. That is the basis question involved in this.

I am proud to say that I belong to a party which never approached anybody for party funds. I think, it is a unique feature of the D.M.K. Party that it is the only party in the country which charge entrance fee for those who attend their conference. When persons attend our conference or meetings of the D.M.K. leaders, they are made to pay. By way of these collections and savings from that amount, we are carrying on our party work. I hope, we will persist in that, But even my party is a little worried because these things have gone very far and the elections have become so costly. I am afraid, even we mny have to fall in the trap of other parties. Then, that will be a sad day for us. I hope, we will resist it. If the Government wakes up at this time and does something in that regard, I hope, things will improve in the country. This is in the interest of all the parties. It is in the interest of the image of politicians of all political parties. Can that only save democracy in the country ?

श्री कंवरलाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, यह जो विधेयक लाया गया

[श्री कंवरलाल गुप्त]

है उसके जो सिद्धान्त हैं मैं समझता हूं कोई भी व्यक्ति जो राजनीति में काम करता है और प्रजातन्त्र में विश्वास करता है, उनका विरोध नहीं कर सकता क्योंकि अगर देश में प्रजातन्त्र रहना है तो चुनावों में लोगों के मत का केवल एक ही आधार होना चाहिये कि उस राजनैतिक दल के सिद्धान्त क्या हैं। इसके अलावा और कोई बात नहीं हो सकती। जिस तरह से हमारे देश की राजनीति चल रही है, जिस तरह से हमारे देश में चुनाव हो रहे हैं, उनमें वह एक बड़ा भयानक रूप धारण करने जा रहा है। चुनाव बहुत महंगे हो रहे हैं। जाति बिरादरी के नाम से वोट मांगे जाते हैं, वोटों की खरीदारी भी होती है। यह एक ऐसा बार है जो हमारी डिमाक्रेसी पर भी चोट कर सकता है। इसलिये मैं अपने मित्र श्री गोयल को बधाई देना चाहता हूं कि वह इस समय एक ऐसे बिल को यहां पर लाये जिसकी बहुत ज्यादा जरूरत थी।

आज हमारे राजनीतिक दलों में चुनावों में पैसे का बहुत अधिक प्रभाव होता जा रहा है और प्रभाव विदेशी पैसे का है। यहां के कुछ लोग आज पैसा देकर राजनीतिक दलों और राजनीतिक दलों के नेताओं को खरीदना चाहते हैं ताकि उनके द्वारा देश की राजनीति चले। यह बहुत भयानक चीज देश में होती जा रही है। जब तक इसको नहीं रोका जायेगा तब तक देश में डिमोक्रेसी नहीं बच सकती। आपको याद होगा कुछ दिन पहले यहां पर 'हिन्दुस्तान टाइम्स' की एक कटिंग को पढ़ा गया था। स्वयम् कांग्रेस के अध्यक्ष श्री निजलिंगप्पा साहब ने कहा था कि प्रधान मन्त्री ने 10 लाख रुपया इस चुनाव के लिये हमें दिया है, और उन्होंने यह वादा किया है कि 5 लाख रुपया और दिया जायेगा। मैं पूछना चाहता हूं कि क्या यह परम्परा अच्छी है कि देश का प्रधान मन्त्री बड़े-बड़े सरमायेदारों से चन्दा ले और पार्टी के चुनाव के काम में लाये ? मेरी पार्टी ने तो यह नियम बनाया है कि कोई भी उसका मन्त्री पार्टी के लिये चन्दा नहीं लेगा। आज आवश्यकता है कि कांग्रेस के जरिये से भी इस प्रकार की परम्परा बनाई जाये। मैं आपके जरिये से मांग करता हूं कि प्रधान मन्त्री महोदया ने जिन लोगों से रुपया लिया है उनके नाम बतलायें, उनके ऐड्रेस बतलाये ताकि जनता के सामने यह चीज आ जाये कि प्रधान मन्त्री ने बदले में उनको कुछ नहीं दिया।

मैं जिम्मेदारी से एक और चार्ज लगाना चाहता हूं कि इस कांग्रेस ने पिछले मिड-टर्म पोल में सी पी डबल्यू डी में जो कंट्रेक्टर्स काम करते थे उनसे पैसा लिया है। उनके अधिकारियों के आल इंडिया कांग्रेस कमेटी में पेइज एकाउंट के चेक हैं। एक नहीं बीसों कंट्रेक्टर्स के पेइज एकाउंट के चेक में बतला सकता हूं। नाम बतला सकता हूं, और चेलेंज कर सकता हूं कि उनकी एन्क्वायरी कराई जाय। मैं मांग करता हूं कि उनकी एन्क्वायरी होनी चाहिये। इस तरह से सरकारी मशीनरी इस बात के लिये इस्तेमाल की गई। इसके लिये एक बड़ी सी बी आई एन्क्वायरी हो ताकि जनता के सामने सारी चीज आये।

दूसरी बात गालिब सैंटिनरी की है। इसमें जो हमारे इंडस्ट्रीज मिनिस्टर हैं उन्होंने लाखों रुपये इकट्ठे किये। पन्द्रह दिन के अन्दर लाखों रुपये इकट्ठे किये गये। इस तरह से लाइसेंस और परमिट देकर हमारे देश के लोगों को खरीदा जा रहा है। मैं समझता हूं कि जो पार्टी इन पावर है वह हमारे यहां यह अच्छी परम्परा नहीं रख रही है।

हमारे यहां रुपी पेमेंट बेसिस पर जो व्यापार होता है, उन देशों से कम्यूनिस्ट पार्टी को भी पैसा मिलता है। वहां से ही नहीं, अमेरिकन एजेंट हैं उनके जरिये से उनके लिंक हैं, जिनसे उन्हें पैसा मिलता है। यहां जो एम्बैसीज हैं उनसे पैसा मिलता है। वह सभी

पैसा ही नहीं है, अमरीका पैसा भी है। अमरीका के एजेंट भी यहां पर हैं।

आपको मालूम होगा कि मैंने 'पैट्रियाट' और 'लिक' के बारे में सवाल उठाया था। मेरी जानकारी है कि सी बी आई ने इस पर एन्क्वायरी की और उसकी रिपोर्ट से यह मालूम हो गया कि 'पैट्रियाट' और 'लिंक' के पास बाहर से पैसा आया है। बाहर की सरकारों ने उनको मदद की है। लेकिन उसके बाद सरकार ने कोई काम नहीं किया। मैं आपके जरिये सरकार से मांग करना चाहता हूं कि वह एक काम्प्रिहैंसिव बिल लाये कि जो विदेशी पैसा लेता है, चाहे वह कोई राजनीतिक पार्टी हो या राजनैतिक व्यक्ति हो, उसको सजा मिलनी चाहिए। आज कोई ऐसा कानून नहीं है जिससे विदेशी पैसा लेने वाले को सजा मिल सके। इस प्रकार के लोगों को अवश्य सजा मिलनी चाहिये। केवल कानून से ही कोई बात बनने वाली नहीं है। हम लोगों को अपनी एक परम्परा बनानी चाहिये। जो राष्ट्रीय दृष्टिकोण रखते हैं—मुझे उन लोगों से कोई आशा नहीं है जो मेरे बायें तरफ बैठे हुये हैं, लेकिन जो राष्ट्रीय दृष्टिकोण रखने वाले लोग हैं उन्हें एक पब्लक ओपीनियन बनानी चाहिए, एक ऐसी विचारधारा बनानी चाहिए, सिद्धांत बनाना चाहिये जिसके ज़रिये से कोई भी विदेशी पैसा न ले।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, गोलवल्कर जी को दक्षिणा कहां से मिलती है ?

श्री कंवरलाल गुप्त : वह हम देते हैं।

एक माननीय सदस्य : वह खून चूसने वाले लोग देते हैं।

श्री कंवरलाल गुप्त : वह रूसी नहीं, वह चीनी नहीं हैं।

श्री रामावतार शास्त्री : यह साबित किया जाये। पिछले चुनाव में बिहार में इन लोगों ने क्या-क्या किया है यह सबको मालूम है। लाखों झंडे बटवाये गये हैं। मुसलमानों की दुकानों पर जबर्दस्ती झंडे लगवाये गये हैं और कहा गया है कि हमको वोट दो। लेकिन उन्होंने वोट नहीं दिया।

श्री कंवरलाल गुप्त : यह उन लोगों ने नहीं किया। हमने मना कर दिया था।

MR. DEPUTY-SPEAKER : All sorts of allegations are made. Please resume your seat.

श्री रामावतार शास्त्री : मैं उनके कहने का कंट्रेडिक्ट करना चाहता था। मैं उनकी बात अनचैलेन्ज्ड नहीं जाने देना चाहता था। उन्होंने 'पैट्रियाट' और 'लिंक' के बारे में कहा। उनका 'आर्गेनाइजर' कहां से चलता है ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I used the word 'comprehensive' with respect to the amendment of the Representation of the People Act. In the speech made by Shri Goyal, as also in the speeches made by many other friends, there were two ideas, two currents of thought, which were given expression to one with respect to excess of expenditure regarding elections and the other, with respect to the flow of money from other countries like America, Russia, China, etc., to political parties. These are two different ideas. What I said was, the hub of the Bill or the most important measure in the Bill is what the Election Commission should do. What I said was that we propose to bring a comprehensive legislation to amend the Representation of the People Act.

After the 1967 elections......

MR. DEPUTY-SPEAKER : May I request the hon. Minister to resume his speech the next day, because this is a long debate and we have to take up the half-hour discussion scheduled for 17.30 hrs. ?

SHRI GOVINDA MENON : Yes.

———

17.30 hrs.

RE. HALF-AN-HOUR DISCUSSION

MR. DEPUTY-SPEAKER : We will now take up the half-hour discussion. Shri Shiv Chandra Jha—He is absent.

The House stands adjourned to meet again at 11 A.M. on Monday, March 10.

18.07 hrs.

The Lok Sabha then adjourned till eleven of the clock on Monday, March 10, 1969/Phalguna 19, 1890 (*Saka*).

Printed at Akashdeep Printers 20, Daryaganj, Delhi-6.